Vol. 269
No. 4

Thursday,
4 December, 2025
13 Agrahayan, 1947 (Saka)

PARLIAMENTARY DEBATES

RAJYA SABHA

OFFICIAL REPORT (FLOOR VERSION)
(PART-II)

CONTENTS

Papers Laid on the Table (pages 1 - 10)

Message from Lok Sabha - *Reported* and Government Bill Laid on the Table
The Central Excise (Amendment) Bill, 2025 (pages 10 - 11)

Announcement by the Chair (page 11)

Reports of the Department-related Parliamentary Standing Committee on Personnel, Public Grievances, Law and Justice - *Presented* (page 11 - 12)

Reports of the Department-related Parliamentary Standing Committee on Consumer Affairs, Food and Public Distribution - *Laid on the Table* (page 12)

Recommendations of the Business Advisory Committee (page 13)

Ruling by the Chair (pages 13 - 16)

Matters raised with Permission -
Need for nationwide vision screening and preventive eye-health measures for school children (pages 16 - 17)

©
RAJYA SABHA SECRETARIAT
NEW DELHI

Demand for modernisation of Cuttack Railway Station and need for a Satellite Station (page 17)
Need for inclusion of Hepatitis A in the National Immunization Program (page 18)
Demand for strengthening MSP for Farmers in Odisha (pages 19 - 20)
Concern over the rising lung diseases due to severe air pollution in the country (pages 20 - 21)
Demand for increasing Post-Matric Scholarship income limit for Scheduled Caste (SC) students (pages 21 - 22)
Concern over demolition and blockade of historic Jhandewalan temple by Delhi Development Authority (pages 22 - 23)
Concern over the implementation of the four Labour Codes (pages 23 - 24)
Concern over the rising cases of workplace violence against Health Care Professionals (pages 24 - 25)
Concern over the five-year freefall of the Indian Rupee and deepening economic distress across sectors and society (pages 26 - 27)
Need for reinstatement of Taekwondo discipline at SAI Training Centre in Goa and need for Centres of Excellence for Racket Games such as Badminton, Table Tennis, Tennis, Squash and Pickleball (pages 27 - 28)
Need for a safe dismantling and scientific recycling of e-waste in the country (pages 28 - 29)
Concern over the adverse impact of rising air pollution on public health in the country (pages 29 - 30)
Need for establishment of an Indian Institute of Tourism and Travel Management (IITTM) or its Campus at Chhatrapati Sambhajinagar (pages 30 - 31)
Need to assist farmers in protecting their crops from Nilgai (Rozdo), wild boar and other wild animals (pages 31 - 32)
Demand to make career counselling mandatory for students after class X in government schools (pages 33)

Oral Answers to Questions (pages 34 - 68)

[Answers to Starred and Un-starred Questions (Both in English and Hindi) are available as Part – I to this Debate, published electronically on the Rajya Sabha website under the link https://sansad.in/rs/debates/officials *]*

Website: http://rajyasabha.nic.in
https://sansad.in/rs
E-mail: rsedit-e@sansad.nic.in

Contents Page

Government Bill - *Returned*

The Central Excise (Amendment) Bill, 2025 (pages 68 - 133)

Special Mentions -

Demand to make Nalanda University as a global research hub (page 134)

Concern over delay in the extension of the railway line to Talwara in Punjab (page 135)

Demand for sewerage system in the urban areas of Auraiya District (Uttar Pradesh) under Mission Amrit (pages 135 - 136)

Demand to ban highly lethal pesticides and weedicide chemicals (page 136)

Demand to increase family income limit under Dr. Ambedkar Medical Aid Scheme (page 137)

Concern over the delay in the construction of a bridge at Dhola railway crossing in Bhavnagar district of Gujarat (pages 137 - 138)

Need for welfare of patients suffering from muscular dystrophy (page 138)

Concern over increasing aggression and violent behavior among children and youth (pages 138 - 139)

Concern over circulation of AI-generated and morphed obscene content of Hindu Gods and Goddesses on social media (pages 139 - 140)

Need to boost Manufacturing Sector amid global uncertainty (pages 140 - 141)

Demand for bridging the Gender Gap in STEM and Emerging Technologies (pages 141 - 142)

Contents Page

RAJYA SABHA

Thursday, the 4th December, 2025/13 Agrahayana, 1947 (Saka)

The House met at eleven of the clock,
MR. CHAIRMAN *in the Chair.*

PAPERS LAID ON THE TABLE

MR. CHAIRMAN: Papers to be laid on the Table.

Reports and Accounts (2023-24) of various Institutes, Library, Museums, Art Centres, Confederation and related papers

THE MINISTER OF CULTURE (SHRI GAJENDRA SINGH SHEKHAWAT): Sir, I lay on the Table a copy each (in English and Hindi) of the following papers:

(i) (a) Annual Report and Accounts of the Indian Institute of Heritage, Noida, Uttar Pradesh, for the year 2023-24, together with the Auditor's Report on the Accounts.
(b) Review by Government on the working of the above Institute.
(c) Statement giving reasons for the delay in laying the papers mentioned at (a) above.

[Placed in Library. See No. L.T. 5052/18/25]

(ii) (a) Annual Report and Accounts of the Central Institute of Buddhist Studies (CIBS), Leh, U.T. of Ladakh, for the year 2023-24, together with the Auditor's Report on the Accounts.
(b) Review by Government on the working of the above Institute.
(c) Statement giving reasons for the delay in laying the papers mentioned at (a) above.

[Placed in Library. See No. L.T. 5053/18/25]

(iii) (a) Annual Report and Accounts of the Khuda Bakhsh Oriental Public Library, Patna, Bihar, for the year 2023-24, together with the Auditor's Report on the Accounts.
(b) Review by Government on the working of the above Library.
(c) Statement giving reasons for the delay in laying the papers mentioned at

Contents Page

(a) above.

[Placed in Library. See No. L.T. 5054/18/25]

(iv) (a) Annual Report and Accounts of the Indira Gandhi Rashtriya Manav Sangrahalaya (IGRMS), Bhopal, Madhya Pradesh, for the year 2023-24, together with the Auditor's Report on the Accounts.

(b) Review by Government on the working of the above Museum.

(c) Statement giving reasons for the delay in laying the papers mentioned at (a) above.

[Placed in Library. See No. L.T. 5056/18/25]

(v) (a) Annual Report of the Indira Gandhi National Centre for the Arts (IGNCA), New Delhi, for the year 2023-24.

(b) Annual Accounts of the Indira Gandhi National Centre for the Arts (IGNCA), New Delhi, for the year 2023-24, and the Audit Report thereon.

(c) Review by Government on the working of the above Centre.

(d) Statement giving reasons for the delay in laying the papers mentioned at (a) and (b) above.

[Placed in Library. See No. L.T. 5055/18/25]

(vi) (a) Fifty-eighth Annual Report and Accounts of the Prime Ministers Museum and Library (PMML), New Delhi, for the year 2023-24, together with the Auditor's Report on the Accounts.

(b) Review by Government on the working of the above Museum.

(c) Statement giving reasons for the delay in laying the papers mentioned at (a) above.

[Placed in Library. See No. L.T. 5057/18/25]

(vii) (a) Annual Report and Accounts of the Central Institute of Himalayan Culture Studies (CIHCS), Dahung, Arunachal Pradesh, for the year 2023-24, together with the Auditor's Report on the Accounts.

(b) Review by Government on the working of the above Institute.

(c) Statement giving reasons for the delay in laying the papers mentioned at (a) above.

[Placed in Library. See No. L.T. 5058/18/25]

Contents Page

(viii) (a) Annual Report and Accounts of the International Buddhist Confederation (IBC), New Delhi, for the year 2023-24, together with the Auditor's Report on the Accounts.

(b) Review by Government on the working of the above Confederation.

(c) Statement giving reasons for the delay in laying the papers mentioned at (a) above.

[Placed in Library. See No. L.T. 5059/18/25]

I. **Reports and Accounts (2024-25) of IVCOL, Gurugram, Haryana; RCB, Faridabad, Haryana and related papers**

II. **Reports and Accounts (2024-25) of various Institutes, Centres, Associations, Concil, Academies and related papers**

III. **Report and Accounts (2024-25) of BHAVINI, Chennai; NPCIL, Mumbai; UCIL, Singhbhum, Jharkhand; IREL, Mumbai; ECIL, Hyderabad; HBNI, Mumbai and related papers**

IV. **Report and Accounts (2023-24) of NRA, New Delhi and related papers**

THE MINISTER OF STATE OF THE MINISTRY OF SCIENCE AND TECHNOLOGY (DR. JITENDRA SINGH): Sir, I lay on the Table:-

I. (A) A copy each (in English and Hindi) of the following papers, under sub-section (1) (b) of Section 394 of the Companies Act, 2013:-

(a) Thirty-sixth Annual Report and Accounts of the Indian Vaccines Corporation Limited (IVCOL), Gurugram, Haryana, for the year 2024-25, together with the Auditor's Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.

(b) Statement by Government accepting the above Report.

[Placed in Library. See No. L.T. 5163/18/25]

(B) A copy each (in English and Hindi) of the following papers, under sub-section (2) of Section 31 and (3) of Section 32 of the Regional Centre for Biotechnology Act, 2016: -

(a) Annual Report and Accounts of the Regional Centre for Biotechnology (RCB), Faridabad, Haryana, for the year 2024-25, together with the Auditor's Report on the Accounts.

(b) Statement by Government accepting the above Report.

[Placed in Library. See No. L.T. 5160/18/25]

Contents Page

II. A copy each (in English and Hindi) of the following papers:-

(i) (a) Annual Report and Accounts of the Maharashtra Association for the Cultivation of Science, Agharkar Research Institute (ARI-MACS), Pune, Maharashtra, for the year 2024-25, together with the Auditor's Report on the Accounts.

(b) Review by Government on the working of the above Institute.

[Placed in Library. See No. L.T. 5136/18/25]

(ii) (a) Annual Report and Accounts of the Aryabhatta Research Institute of Observational Sciences (ARIES), Nainital, Uttarakhand, for the year 2024-25, together with the Auditor's Report on the Accounts.

(b) Review by Government on the working of the above Institute.

[Placed in Library. See No. L.T. 5137/18/25]

(iii) (a) Annual Report and Accounts of the Birbal Sahni Institute of Palaeosciences, (BSIP), Lucknow, Uttar Pradesh, for the year 2024-25, together with the Auditor's Report on the Accounts.

(b) Review by Government on the working of the above Institute.

[Placed in Library. See No. L.T. 5138/18/25]

(iv) (a) Annual Report and Accounts of the Bose Institute (BI), Kolkata, West Bengal for the year 2024-25, together with the Auditor's Report on the Accounts.

(b) Review by Government on the working the above Institute.

[Placed in Library. See No. L.T. 5139/18/25]

(v) (a) Annual Report and Accounts of the Centre for Nano and Soft Matter Sciences (CeNS), Bengaluru, Karnataka, for the year 2024-25, together with the Auditor's Report on the Accounts.

(b) Review by Government on the working of the above Centre.

[Placed in Library. See No. L.T. 5140/18/25]

(vi) (a) Annual Report and Accounts of the Indian Association for the Cultivation of Science, (IACS), Kolkata, West Bengal, for the year 2024-25, together with the Auditor's Report on the Accounts.

(b) Review by Government on the working of the above Association.

[Placed in Library. See No. L.T. 5141/18/25]

Contents Page

(vii) (a) Annual Report and Accounts of the Indian Institute of Astrophysics, (IIA), Bengaluru, Karnataka, for the year 2024-25, together with the Auditor's Report on the Accounts.

(b) Review by Government on the working of the above Institute.

[Placed in Library. See No. L.T. 5142/18/25]

(viii) (a) Annual Report and Accounts of the Indian Institute of Geomagnetism (IIG), Navi Mumbai, Maharashtra, for the year 2024-25, together with the Auditor's Report on the Accounts.

(b) Review by Government on the working of the above Institute.

[Placed in Library. See No. L.T. 5143/18/25]

(ix) (a) Annual Report and Accounts of the International Advanced Research Centre for Powder Metallurgy and New Materials (ARCI), Hyderabad, Telangana, for the year 2024-25, together with the Auditor's Report on the Accounts.

(b) Review by Government on the working the above Centre.

[Placed in Library. See No. L.T. 5144/18/25]

(x) (a) Annual Report and Accounts of the Institute of Nano Science and Technology (INST), Mohali, Punjab, for the year 2024-25, together with the Auditor's Report on the Accounts.

(b) Review by Government on the working of the above Institute.

[Placed in Library. See No. L.T. 5145/18/25]

(xi) (a) Annual Report and Accounts of the Institute of Advanced Study in Science and Technology (IASST), Guwahati, Assam, for the year 2024-25, together with the Auditor's Report on the Accounts.

(b) Review by Government on the working of the above Institute.

[Placed in Library. See No. L.T. 5146/18/25]

(xii) (a) Annual Report and Accounts of the Jawaharlal Nehru Centre for Advanced Scientific Research (JNCASR), Bengaluru, Karnataka, for the year 2024-25, together with the Auditor's Report on the Accounts.

(b) Review by Government on the working the above Centre.

[Placed in Library. See No. L.T. 5147/18/25]

Contents Page

(xiii) (a) Annual Report and Accounts of the Raman Research Institute (RRI), Bengaluru, Karnataka, for the year 2024-25, together with the Auditor's Report on the Accounts.

(b) Review by Government on the working the above Institute.

[Placed in Library. See No. L.T. 5148/18/25]

(xiv) (a) Annual Report and Accounts of the Satyendra Nath Bose National Centre for Basic Sciences (SNBNCBS), Kolkata, West Bengal, for the year 2024-25, together with the Auditor's Report on the Accounts.

(b) Review by Government on the working the above Centre.

[Placed in Library. See No. L.T. 5149/18/25]

(xv) (a) Annual Report and Accounts of the Sree Chitra Tirunal Institute for Medical Sciences and Technology(SCTIMST), Thiruvananthapuram, Kerala, for the year 2024-25, together with the Auditor's Report on the Accounts.

(b) Review by Government on the working of the above Institute.

[Placed in Library. See No. L.T. 5150/18/25]

(xvi) (a) Annual Report and Accounts of the Wadia Institute of Himalayan Geology, (WIHG), Dehradun, Uttarakhand, for the year 2024-25, together with the Auditor's Report on the Accounts.

(b) Review by Government on the working of the above Institute.

[Placed in Library. See No. L.T.5151/18/25]

(xvii) (a) Annual Report and Accounts of the National Innovation Foundation (NIF), Gandhinagar, Gujarat, for the year 2024-25, together with the Auditor's Report on the Accounts.

(b) Review by Government on the working of the above Institute.

[Placed in Library. See No. L.T. 5152/18/25]

(xviii) (a) Annual Report and Accounts of the Technology Information, Forecasting and Assessment Council (TIFAC), New Delhi, for the year 2024-25, together with the Auditor's Report on the Accounts.

(b) Review by Government on the working of the above Council.

[Placed in Library. See No. L.T. 5153/18/25]

Contents Page

(xix) (a) Annual Report and Accounts of the North East Centre for Technology Application and Reach (NECTAR), Shillong, Meghalaya, for the year 2024-25, together with the Auditor's Report on the Accounts.

(b) Review by Government on the working of the above Centre.

[Placed in Library. See No. L.T. 5154/18/25]

(xx) (a) Annual Report and Accounts of the Indian National Science Academy (INSA), New Delhi, for the year 2024-25, together with the Auditor's Report on the Accounts.

(b) Review by Government on the working the above Academy.

[Placed in Library. See No. L.T. 5155/18/25]

(xxi) (a) Annual Report and Accounts of the National Academy of Sciences, India (NASI), Prayagraj, Uttar Pradesh, for the year 2024-25, together with the Auditor's Report on the Accounts.

(b) Review by Government on the working the above Academy.

[Placed in Library. See No. L.T. 5156/18/25]

(xxii) (a) Annual Report and Audited Accounts of the Indian Science Congress Association (ISCA) Kolkata, West Bengal, for the year 2024-25.

(b) Review by Government on the working the above Association.

[Placed in Library. See No. L.T. 5157/18/25]

(xxiii) (a) Annual Report and Accounts of the Indian Academy of Sciences (IASc), Bengaluru, Karnataka, for the year 2024-25, together with the Auditor's Report on the Accounts.

(b) Review by Government on the working of the above Academy.

[Placed in Library. See No. L.T. 5158/18/25]

(xxiv) (a) Annual Report and Accounts of theIndian National Academy of Engineering (INAE), New Delhi, for the year 2024-25, together with the Auditor's Report on the Accounts.

(b) Review by Government on the working of the above Academy.

[Placed in Library. See No. L.T.5159/18/25]

III. A copy each (in English and Hindi) of the following papers, under sub-section (1)

Contents Page

(b) of Section 394 of the Companies Act, 2013:-

(i) (a) Twenty-second Annual Report and Accounts of the Bharatiya Nabhikiya Vidyut Nigam Limited, (BHAVINI), Chennai, Tamil Nadu, for the year 2024-25, together with the Auditor Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.

(b) Statement by Government accepting the above Report.

[Placed in Library. See No. L.T.5164/18/25]

(ii) (a) Thirty-eighth Annual Report and Accounts of the Nuclear Power Corporation of India Limited, (NPCIL), Mumbai, Maharashtra, along with its subsidiary companies for the year 2024-25, together with the Auditor's Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.

(b) Statement by Government accepting the above Report.

[Placed in Library. See No. L.T.5168/18/25]

(iii) (a) Fifty-eighth Annual Report and Accounts of the Uranium Corporation of India Limited (UCIL), Singhbhum, Jharkhand, for the year 2024-25, together with the Auditor's Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.

(b) Review by Government on the working of the above Corporation.

[Placed in Library. See No. L.T.5167/18/25]

(iv) (a) Seventy-fifth Annual Report and Accounts of the IREL (India) Limited (IREL), Mumbai, Maharashtra, for the year 2024-25, together with the Auditor's Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.

(b) Review by Government on the working of the above Company.

[Placed in Library. See No. L.T.5165/18/25]

(v) (a) Fifty-eighth Annual Report and Accounts of the Electronics Corporation of India Limited (ECIL), Hyderabad, Telangana, for the year 2024-25, together with the Auditor's Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.

(b) Review by Government on the working of the above Corporation.

[Placed in Library. See No. L.T.5166/18/25]

Contents Page

(vi) (a) Annual Report and Accounts of the Homi Bhabha National Institute (HBNI), Mumbai, Maharashtra, for the year 2024-25, together with the Auditor's Report on the Accounts.

(b) Review by Government on the working of the above Institute.

[Placed in Library. See No. L.T.5161/18/25]

IV. A copy (in English and Hindi) of the Third Annual Report and Accounts of the National Recruitment Agency (NRA), New Delhi, for the year, 2023-24, together with the Auditor's Report on the Accounts.

[Placed in Library. See No. L.T.5162/18/25]

Notifications of the Ministry of Communications

THE MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS (DR. CHANDRA SEKHAR PEMMASANI): Sir, I lay on the Table,a copy each (in English and Hindi) of the following Notifications of the Ministry of Communications (Department of Telecommunications), under sub-section (3) of Section 56 of the Telecommunications Act, 2023:-

(1) G.S.R. 625(E)., dated the 12th September, 2025, publishing the Telecommunications (Procedures and Safeguards for Lawful Interception of Messages) Amendment Rules, 2025.

(2) G.S.R. 771(E)., dated the 22nd October, 2025, publishing the Telecommunications (Telecom Cyber Security) Amendment Rules, 2025.

[Placed in Library. For (1) and (2), see No. L.T.5178/18/25]

I. Notifications of the Ministry of Environment, Forest and Climate Change

II. Report and Accounts (2023-24) of CPCB, Delhi and related papers

THE MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE (SHRI KIRTIVARDHAN SINGH): Sir, I lay on the Table—

I. (A) A copy each (in English and Hindi) of the following Notifications of the Ministry of Environment, Forest and Climate Change, issued under sub-section (1) of Section 25 of the Water (Prevention and Control of Pollution) Act, 1974:-

(1) G.S.R. 511(E)., dated the 29th July, 2025, amending the Principal Notification No. G.S.R. 703(E), dated the 12th November, 2024.

(2) G.S.R. 762(E)., dated the 17th October, 2025, amending the Principal Notification No. G.S.R. 703(E), dated the 12th November, 2024.

[Placed in Library. For (1) and (2), see No. L.T.5063/18/25]

Contents Page

(B) A copy each (in English and Hindi) of the following Notifications of the Ministry of Environment, Forest and Climate Change, issued under sub-section (1) of Section 21 of the Air (Prevention and Control of Pollution) Act, 1981: -

(1) G.S.R. 512(E)., dated the 29th July, 2025, amending the Principal Notification No. G.S.R. 702(E), dated the 12th November, 2024.

(2) G.S.R. 761(E)., dated the 17th October, 2025, amending the Principal Notification No. G.S.R. 702(E), dated the 12th November, 2024.

[Placed in Library. For (1) and (2), see No. L.T.5064/18/25]

(C) A copy (in English and Hindi) of the Ministry of Environment, Forest and Climate Change Notification No. S.O. 4685(E)., dated the 15th October, 2025, notifying certain area from the boundary of the RupiBhaba Wildlife Sanctuary in Kinnaur district in the State of Himachal Pradesh as the RupiBhaba Eco-sensitive Zone, issued under sub-section (1) and clauses (v) and (xiv) of sub-section (2) and sub-section (3) of Section 3 of the Environment (Protection) Act, 1986.

[Placed in Library. See No. L.T.5309/18/25]

II. (1) A copy each (in English and Hindi) of the following papers, under sub-section (1) of Section 39 of the Water (Prevention and Control of Pollution) Act, 1974, as amended by the Amendment Act, 1988: -

(a) Annual Report and Accounts of the Central Pollution Control Board (CPCB), Delhi, for the year 2023-24, together with the Auditor's Report on the Accounts.

(b) Review by Government on the working of the above Board.

(2) Statement (in English and Hindi) giving reasons for the delay in laying the papers mentioned at (1) above.

[Placed in Library. See No. L.T.5065/18/25]

MESSAGE FROM LOK SABHA

The Central Excise (Amendment) Bill, 2025

MR. CHAIRMAN: Message from Lok Sabha, Secretary-General.

SECRETARY-GENERAL: Sir, with your kind permission, I rise to report that the Lok Sabha at its sitting held on the 3rd December, 2025, passed the Central Excise

Contents Page

(Amendment) Bill, 2025. The Speaker has certified that this Bill is a Money Bill within the meaning of Article 110 of the Constitution.

I lay a copy of the said Bill on the Table.

ANNOUNCEMENT BY THE CHAIR

MR. CHAIRMAN: Hon. Members, a Supplementary List of Business for consideration and return of the Central Excise (Amendment) Bill, 2025, as passed by Lok Sabha, has been issued now and uploaded on the Multi-media Devices and the Members' Portal. A copy of the Bill was circulated to Members electronically through Members' Portal yesterday evening after 6.00 p.m. Members, who desire to submit notices of amendments to the said Bill may do so now electronically through the e-Notices portal, latest by 12 noon. Notices so received will be processed for being admitted subject to fulfillment of all requisite procedural formalities and the conditions of admissibility stipulated under Rule 96 of the Rules of Procedure and Conduct of Business in the Council of States (Rajya Sabha). Notices received after 12 noon will, however, not be processed.

REPORTS OF THE DEPARTMENT-RELATED PARLIAMENTARY STANDING COMMITTEE ON PERSONNEL, PUBLIC GRIEVANCES, LAW AND JUSTICE

SHRI BRIJ LAL (Uttar Pradesh): Sir, I present a copy each (in English and Hindi) of the following Reports of the Department-related Parliamentary Standing Committee on Personnel, Public Grievances, Law and Justice:—

(i) 155th Report on Action Taken on 149th Report of the Committee on Demands for Grants (2025-26) pertaining to the Legislative Department (Ministry of Law and Justice);

(ii) 156th Report on Action Taken on 147th Report of the Committee on Demands for Grants (2025-26) pertaining to the Department of Justice (Ministry of Law & Justice);

(iii) 157th Report on Action Taken on 146th Report of the Committee on Demands for Grants (2025-26) pertaining to the Departments of Administrative Reforms & Public Grievances and Pension & Pensioners'

Contents Page

Welfare (Ministry of Personnel, Public Grievances & Pensions);

(iv) 158th Report on Action Taken on 148th Report of the Committee on Demands for Grants (2025-26) pertaining to the Department of Legal Affairs (Ministry of Law & Justice);

(v) 159th Report on Action Taken on 145th Report of the Committee on Demands for Grants (2025-26) pertaining to the Department of Personnel and Training (Ministry of Personnel, Public Grievances & Pensions).

REPORTS OF THE DEPARTMENT-RELATED PARLIAMENTARY STANDING COMMITTEE ON CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION

SHRIMATI RANJEET RANJAN (Chhattisgarh): Sir, I lay on the Table, a copy each (in English and Hindi) of the following Reports* of the Department-related Parliamentary Standing Committee on Consumer Affairs, Food and Public Distribution:-

(i) Eleventh Report on Action Taken by the Government on the Observations/Recommendations of the Committee contained in its Seventh Report (Eighteenth Lok Sabha) on 'Demands for Grants (2025-26)' pertaining to the Ministry of Consumer Affairs, Food and Public Distribution (Department of Consumer Affairs); and

(ii) Twelfth Report on Action Taken by the Government on the Observations/Recommendations of the Committee contained in its Eighth Report (Eighteenth Lok Sabha) on 'Demands for Grants (2025-26)' pertaining to the Ministry of Consumer Affairs, Food and Public Distribution (Department of Food and Public Distribution).

---

*The Reports were presented to Hon'ble Speaker, Lok Sabha on 4th October, 2025 under Direction 71A (1) of the Directions by the Speaker, Lok Sabha when the House was not in Session and the Speaker was pleased to order the printing, publication and circulation of the Report under Rule 280 of the Rules of Procedure and Conduct of Business in Lok Sabha.

Contents Page

RECOMMENDATIONS OF THE BUSINESS ADVISORY COMMITTEE

MR. CHAIRMAN: I have to inform the Members that the Business Advisory Committee, in its meeting held on 3rd December, 2025, has allotted time for Government Legislative and other Business as follows:

S.No.	BUSINESS	TIME ALLOTTED
1	Consideration and return of the Health Security se National Security Cess Bill, 2025, after it is considered and passed by the Lok Sabha.	**Four Hours**
2	Discussion on the 150th Anniversary of National Song 'Vande Mataram.'	**Ten Hours**
3	Discussion on Electoral Reforms.	**Ten Hours**

The Committee also recommended that whenever the discussions on the 150th Anniversary of the National Song "Vande Mataram" and "Electoral Reforms" will be taken up in the House, the lunch hour may be skipped and the House may also sit late to enable wider participation of Members.

RULING BY THE CHAIR

MR. CHAIRMAN: Hon. Members, I have received two notices under Rule 267 on two different issues.

Hon. Members, on a demand made by some Members, I had observed yesterday in the House that I will review the position with regard to the notices being submitted under Rule 267 of the Rules of Procedure and give my ruling.

Hon. Members, I have observed that notices under Rule 267 are being submitted almost daily to seek suspension of the listed Business and to demand discussion on issues as deemed fit by individual Members. Regrettably, this is not the purpose of Rule 267. Therefore, it is necessary to clarify its mandate.

At the outset, Members may appreciate that Rule 267 in the Rajya Sabha is not equivalent to an Adjournment Motion in the Lok Sabha. The Adjournment Motion is exclusive to Lok Sabha due to application of Article 75(3) of our Constitution. There is no constitutional or procedural provision authorizing Rajya Sabha Members to give any adjournment notice in any manner.

Contents Page

Under Rule 267, a rule may be suspended only for a matter related to the Business already listed for that day. A notice must specify the rule sought to be suspended and include a properly drafted motion. Any notice concerning a matter outside the List of Business is invalid.

The present form of Rule 267 results from an Amendment adopted by this House in the Year 2000. The Rules Committee, in the year 2000, was presided over by the then Chairman, Rajya Sabha, Shri Krishan Kantji, and consisted of eminent Members like Dr. Manmohan Singh, Shri Pranab Mukherjee, Shri Arun Shourie, Shri M. Venkaiah Naidu, Shri Swaraj Kaushal, Shri Fali S. Nariman etc. The Committee observed that the Rule was being used to seek discussions on matters not listed or not yet admitted. The Committee, therefore, recommended restricting Rule 267 strictly to subjects related to the List of Business and added a proviso preventing its use where a rule already contains a suspension mechanism. The House approved these recommendations on 15 May 2000.

Hon. Members, it is pertinent to note that between 1988 and 2000, discussions under Rule 267 were held only three times, and on just two of those occasions was the Rule invoked strictly as prescribed. Further, from the 2000 Amendment to the present, no discussions have taken place under Rule 267. However, on eight occasions, discussions were held only after consensus in the House. Hon. Members can see that in almost four decades, this device of Rule 267 has been invoked in the House on rarest of rare occasions.

After the Amendment, Rule 267 enables suspension of a rule only to take up matters already listed for the day, and not to introduce any unrelated subjects.

A valid notice under Rule 267 must specify the rule to be suspended; relate to an item in the day's List of Business; provide the grounds for invoking Rule 267; not seek suspension of Business where a rule already allows suspension; and contains a motion drawn in proper form.

Only notices fulfilling all these conditions and receiving prior consent of the Chairman may be taken up in the House.

In view of my observation/clarification above, Rule 267 notices not meeting these requirements will not be taken into consideration. Any matter of urgent public importance can be raised by other parliamentary devices. Thus, the notices received under rule 267 are not admitted.

...(Interruptions)...

Hon. Leader of the Opposition.

Contents Page

THE LEADER OF THE OPPOSITION (SHRI MALLIKARJUN KHARGE): Sir, thank you very much for the opportunity. Why are we giving notices under Rule 267? It is because we have no chance of getting Short Duration Discussion; then, we are not going to get even short notice questions. We are not getting an opportunity to discuss important things immediately when we raise and request you for it; and Government is avoiding important issues to be discussed here. So, people always resort for this Rule 267 because Adjournment Motion is in Lower House. But in Upper House, there is no provision for Adjournment Motion. The only opportunity is Rule 267. If you take away that weapon also ...

MR. CHAIRMAN: I am not taking it. It has already been taken.

SHRI MALLIKARJUN KHARGE: No; not taking; it means you are indicating that this Rule cannot be often invoked. That is the intention. Therefore, I request you, Sir, that whenever an urgent matter is there, we put Rule 267. Don't brush aside everything in one stroke. सर, आप ऐसे बुलडोजर मत चलाइए, वरना बहुत मुश्किल हो जाएगी।

MR. CHAIRMAN: This rule is not framed by me or now. This has already been framed, and this House has adopted it. I would ask...

SHRI MALLIKARJUN KHARGE: Sir, you are the supreme authority. You can remove all rules and you can give it. You can suspend all rules. You are supreme. ...*(Interruptions)*...

MR. CHAIRMAN: I will ask our Leader of the House to respond to it. To your request about the questions and others, I will ask him to respond. ...*(Interruptions)*... Hon. Leader of the House.

THE LEADER OF THE HOUSE (SHRI JAGAT PRAKASH NADDA): Sir, I want to clarify only one thing. The Leader of the Opposition said that the Government is avoiding having discussion. The Government has not avoided any discussion. Whatever you have asked, we have always given the time and we have discussed it. In the last Session also, you asked and we gave you the time; and we had a full-fledged discussion. So, this impression should not go that the Government avoids any discussion. We are ready to discuss every topic. Here also, in All Party Meeting, you have decided to have discussion on 'Vande Mataram' and the 'Electoral Reforms';

Contents Page

and it is coming in the next week.

MR. CHAIRMAN: Now 'Matters raised with Permission of the Chair.' Shri Mayankkumar Nayak.

MATTERS RAISED WITH PERMISSION

Need for nationwide vision screening and preventive eye-health measures for school children

श्री मयंककुमार नायक (गुजरात): सभापति महोदय, मैं आज स्कूल में बच्चों की अनिवार्य नेत्र जांच एवं राष्ट्रीय स्तर पर विशेष नेत्र चिकित्सा अभियान के बारे में कहना चाहता हूं। मैं इस सदन के माध्यम से अत्यंत महत्वपूर्ण विषय की ओर सरकार का ध्यान आकर्षित करना चाहता हूं। आज देशभर में बच्चे बढ़ते हुए स्क्रीन टाइम, मोबाइल फोन, सोशल मीडिया, ऑनलाइन कक्षाएं और स्मार्ट क्लासेस के सिस्टम के कारण गंभीर नेत्र समस्याओं का सामना कर रहे हैं। कम उम्र में चश्मा लगना, आँखों में तनाव, सिरदर्द और धुँधला दिखाई देने से दीर्घकालीन दृष्टि प्रभावित होने की एक चिंताजनक स्थिति बनी हुई है। मेरा विनम्र आग्रह है कि देश के सभी स्कूलों में वार्षिक नेत्र जाँच अर्थात आई चेक-अप अनिवार्य किया जाए।

महोदय, इसके साथ ही केंद्र सरकार के स्वास्थ्य मंत्रालय द्वारा राष्ट्रीय स्तर पर 'स्कूल आई हेल्थ मिशन' शुरू किया जाए, जिसमें विशेषज्ञ डॉक्टर्स द्वारा आँखों की नियमित जाँच हो, स्मार्ट क्लास एवं स्क्रीन उपयोग हेतु वैज्ञानिक दिशा-निर्देशों, बच्चों व अभिभावकों के लिए जागरूकता का एक कार्यक्रम हो और ग्रामीण व सरकारी स्कूलों में विशेष नेत्र चिकित्सा शिविर जैसी व्यवस्था भी सुनिश्चित की जाए।

महोदय, यदि समय रहते बच्चों की दृष्टि का संरक्षण नहीं किया जाएगा, तो आने वाले वर्षों में यह गंभीर समस्या एक सार्वजनिक स्वास्थ्य समस्या बन सकती है, अतः मेरा सरकार से अनुरोध है कि इस विषय पर तत्काल प्रभाव से एक राष्ट्रीय नीति बनाई जाए और बच्चों की दृष्टि सुरक्षा को सर्वोच्च प्राथमिकता दी जाए। महोदय, मुझे सदन में अपनी बात रखने का अवसर देने के लिए आपका बहुत-बहुत धन्यवाद।

MR. CHAIRMAN: The following hon. Members associated themselves with the matter raised by hon. Member, Shri Mayankkumar Nayak: Dr. Fauzia Khan (Maharashtra), Shri Maharaja Sanajaoba Leishemba (Manipur), Dr. Radha Mohan Das Agrawal (Uttar Pradesh), Shri R. Girirajan (Tamil Nadu), Dr. Sasmit Patra (Odisha), Dr. John Brittas (Kerala), Shrimati Rajathi (Tamil Nadu), Shri Ravi Chandra Vaddiraju (Telangana), Shrimati Darshana Singh (Uttar Pradesh),

Contents Page

Dr. Kavita Patidar (Madhya Pradesh), Shri Madan Rathore (Rajasthan), Shri Sujeet Kumar (Odisha), Shri Mokariya Rambhai (Gujarat), Shri Dhananjay Bhimrao Mahadik (Maharashtra), Shri Ramji (Uttar Pradesh), Shrimati S. Phangnon Konyak (Nagaland), Shrimati Sangeeta Yadav (Uttar Pradesh) and Dr. Sumer Singh Solanki (Madhya Pradesh).

Demand for modernisation of Cuttack Railway Station and need for a Satellite Station

SHRI DEBASHISH SAMANTARAY (Odisha): Sir, I want to raise a very important matter - 'Modernization of the Cuttack Railway Station and a Satellite Station for Cuttack'. Originally, Cuttack was the oldest junction and every train travelling to East, West, South, North all passed through Cuttack. Now, with the Bhuvaneshwar Railway Station being developed, after Barang junction, there is a separate line for Cuttack and also another line for Cuttack. The trains, originating from Bhuvaneshwar that were going westwards and North-West, avoid Cuttack Railway Station even though they are passing through the Cuttack city. Cuttack is the oldest capital and a millennium city with almost 10 lakh population. I was twice Member of the Legislative Assembly from Cuttack Barabhati constituency. This matter was also raised in the Annual General Meeting of the East Coast Railways where we are members. Passengers travelling in trains which bypass Cuttack have to go to Bhuvaneshwar, then catch the train from there and again pass through Cuttack. Now, there is scope, there is land for a second bridge and there is a long-pending demand for modernization of the Cuttack Railway Station. Being the oldest railway station, its modernization, I hear, is on the cards. But so far, no steps have been taken. Sir, through you, I would like to request the hon. Railway Minister, who is from Odisha and who has also been the Collector of Cuttack, to look at this matter which is very important. I hope, necessary permissions for a second satellite railway station for Cuttack would be granted.

MR. CHAIRMAN: The following hon. Members associated themselves with the matter raised by hon. Member, Shri Debashish Samantaray : Shri R. Girirajan (Tamil Nadu), Dr. Sasmit Patra (Odisha), Dr. John Brittas (Kerala),Shrimati Rajathi (Tamil Nadu), Shri Sujeet Kumar (Odisha), Shri Niranjan Bishi (Odisha), Dr. V. Sivadasan (Kerala), Shri R. Girirajan (Tamil Nadu), Shri Subhasish Khuntia, (Odisha), Shrimati Sulata Deo (Odisha) and Shri Muzibulla Khan (Odisha).

Contents Page

Need for inclusion of Hepatitis A in the National Immunization Program

श्रीमती दर्शना सिंह (उत्तर प्रदेश): सभापति महोदय, आपका बहुत-बहुत धन्यवाद कि आपने मुझे सदन में अपनी बात रखने का अवसर प्रदान किया है। मैं सदन के माध्यम से सरकार का ध्यान एक अत्यंत महत्वपूर्ण स्वास्थ्य संबंधी समस्या हेपेटाइटिस ए संक्रमण से लिवर में होने वाली बीमारी की ओर दिलाना चाहती हूं। महोदय, माननीय प्रधान मंत्री जी की दूर दृष्टि और जनसेवा के प्रति प्रतिबद्धता ने देश के स्वास्थ्य तंत्र को मजबूत करने की दिशा में कई ऐतिहासिक कदम उठाए हैं, जिससे आम नागरिक को पहले से अधिक सुलभ और प्रभावी रूप से स्वास्थ्य सुविधाएं प्राप्त हो रही हैं। महोदय, आज के परिवेश में अनुचित खान-पान और अनियंत्रित दिनचर्या के कारण लिवर संबंधी समस्या आम हो गई है और लगातार बढ़ती जा रही है। लिवर शरीर के 500 से अधिक कार्यों में भागीदार होता है, फिर भी दुख की बात है कि शरीर के इतने महत्वपूर्ण अंग को लोग सबसे ज्यादा नजरअंदाज करते हैं। हेपेटाइटिस ए का संक्रमण दूषित भोजन और दूषित पानी के कारण होता है। आज कई लोग हेपेटाइटिस ए वायरल संक्रमण को सामान्य पीलिया की बीमारी समझ कर गंभीरता से नहीं लेते हैं और अचानक लिवर खराब होने का सबसे बड़ा कारण हेपेटाइटिस ए बन रहा है। एक शोध में पाया गया है कि एक्यूट लिवर फेलियर का लगभग 44 प्रतिशत कारण हेपेटाइटिस ए संक्रमण है। लिवर फेलियर होने पर बहुत कम लोगों का लिवर ट्रांसप्लांट हो पाता है, जिसका कारण आर्थिक तंगी और डोनर की कमी है।महोदय, हाल ही में कोलकाता, चंडीगढ़, हैदराबाद और जयपुर के चार बड़े अस्पतालों की तरफ से किए गए अध्ययन में डॉक्टरों ने हेपेटाइटिस ए के टीकाकरण की जरूरत भी बताई है। मौजूदा समय में राष्ट्रीय टीकाकरण कार्यक्रम में हेपेटाइटिस बी शामिल है, लेकिन इसमें हेपेटाइटिस ए शामिल नहीं है। हालांकि बाज़ार में हेपेटाइटिस ए का टीका उपलब्ध है। अतः मैं आपके माध्यम से सरकार से यह अनुरोध करना चाहती हूँ कि हेपेटाइटिस ए को राष्ट्रीय टीकाकरण कार्यक्रम में शामिल किया जाए, जिससे लिवर से संबंधित बीमारियों में कमी लाई जा सके।

MR. CHAIRMAN: The following hon. Members associated themselves with the matter raised by hon. Member, Shrimati Darshana Singh: Shri R. Girirajan (Tamil Nadu), Dr. Sasmit Patra (Odisha), Dr. John Brittas (Kerala), Shrimati Rajathi (Tamil Nadu), Shri Niranjan Bishi (Odisha), Shri Mokariya Rambhai (Gujarat), Shri Subhash Barala (Haryana), Shrimati Geeta alias Chandraprabha (Uttar Pradesh), Dr. Fauzia Khan (Maharashtra) and Shri Sat Paul Sharma (Jammu & Kashmir), Shri Ravi Chandra Vaddiraju (Telangana), Shri Dhananjay Bhimrao Mahadik (Maharashtra), Dr. Kavita Patidar (Madhya Pradesh), Shrimati Sangeeta Yadav (Uttar Pradesh), Shri Shambhu Sharan Patel (Bihar), Shri Mayankkumar Nayak (Gujarat), Shri Prakash Chik Baraik (West Bengal), Dr. Kalpana Saini (Uttarakhand), Shri Maharaja Sanajaoba Leishemba (Manipur) and Shrimati Priyanka Chaturvedi (Maharashtra).

Contents Page

Demand for strengthening MSP for Farmers in Odisha

श्री मुजीबुल्ला खान (ओडिशा): सभापति महोदय, आपने मुझे एक महत्वपूर्ण विषय पर बोलने का मौका दिया है। यह विषय किसानों का है। किसान हमारे देश, हमारे राज्य का मेरुदंड है - मेरुदंड का मतलब बैकबोन होता है। किसान हम सबको अनाज देता है। उनकी पैदावार की वजह से हम लोग अनाज पाते हैं, हम लोग खा सकते हैं। चाहे वह चावल हो या रोटी - हम इन्हें किसान की वजह से ही पाते हैं।महोदय, एमएसपी कई राज्यों में बढ़ गया है, यह हमारे राज्य में भी बढ़ा है, लेकिन वक्त पर मंडी नहीं लगने के कारण, वक्त पर खरीदी नहीं होने के कारण किसान बहुत प्रॉब्लम्स में फँस रहा है। खास करके छोटे किसान, जो अपनी पैदावार की साथ-साथ बिक्री करना चाहते हैं, क्योंकि वही उनका साधन है, उसी पैसे से वे अपना परिवार चलाते हैं, अलग-अलग कार्य करते हैं, अलग-अलग सामान खरीदते हैं, वे मंडी का इंतजार करते-करते अपनी पैदावार कम रेट पर बाहर ही बेच देते हैं। उन्हें एमएसपी नहीं मिलती है। हमारे देश में, खास करके हमारे राज्य ओडिशा में यह बहुत बड़ी समस्या है। सभापति महोदय, किसान आलू की पैदावार करता है, लेकिन आलू का एमएसपी अभी तक फिक्स नहीं किया गया है। धान का एमएसपी तो फिक्स कर दिया गया है, लेकिन आलू का नहीं किया गया। आज मेरे राज्य ओडिशा में आलू एक बहुत बड़ी समस्या है। किसान आलू की पैदावार तो करता है, लेकिन कभी उसकी बिक्री दस रुपये में होती है, तो कभी 12 रुपये में होती है। इसका कोई फिक्स रेट नहीं है। इस वजह से किसान धीरे-धीरे आलू की खेती करना छोड़ चुके हैं और हमारा राज्य आलू के लिए जूझ रहा है। हम आलू के लिए दूसरे राज्यों पर निर्भर करते हैं। हमें दूसरे राज्यों से आलू मँगाने पड़ते हैं। यह एक बहुत बड़ी समस्या है। किसानों को आलू के लिए भी सब्सिडी मिलनी चाहिए, उन्हें प्रोत्साहित करना चाहिए और कोल्ड स्टोरेज बनाकर आलू को संरक्षित करके रखना चाहिए, ताकि लोगों की समस्या हल हो सके।

महोदय, आजकल हमारे देश में मिलेट्स का नया ट्रेंड चला है, जिसे हमारे ओडिशा में मंडिया बोलते हैं। मिलेट्स खाने से बहुत सारी बीमारियाँ भी ठीक होती हैं। महोदय, जिस इलाके से मैं आता हूँ, वह आदिवासी इलाका है, वहाँ पर मिलेट्स की पैदावार ज्यादा होती है। सरकार ने तो इसके रेट्स फिक्स कर दिए हैं, पर इसमें भी वही हाल है - मांडिया का रेट 4,800 रुपये पर क्विंटल रखा गया है, लेकिन सरकार के द्वारा इसे ठीक वक्त पर नहीं खरीदने की वजह से, मंडी नहीं लगने की वजह से किसान बहुत मुश्किल में पड़ता है। मैं आपसे आग्रह करूँगा कि आप राज्य सरकार और केंद्र सरकार को निर्देश दें कि इसे जल्द से जल्द हल किया जाए। हमारे पूर्व प्रधानमंत्री लाल बहादुर शास्त्री ने कहा था - "जय जवान, जय किसान।"

MR. CHAIRMAN: The following hon. Members associated themselves with the matter raised by hon. Member, Shri Muzibulla Khan: Shri Imran Pratapgarhi (Maharashtra), Shri R. Girirajan (Tamil Nadu), Dr. Sasmit Patra (Odisha), Dr. John Brittas (Kerala), Shrimati Rajathi (Tamil Nadu), Shri Niranjan Bishi (Odisha), Dr. V. Sivadasan (Kerala), Shri Subhasish Khuntia (Odisha), Shri Prakash Chik Baraik

Contents Page

(West Bengal), Shrimati Sulata Deo (Odisha) and Shri Debashish Samantaray (ODISHA).

Concern over the rising lung diseases due to severe air pollution in the country

श्रीमती सुलता देव (ओडिशा): जय श्री जगन्नाथ! चेयरमैन सर, मैं आपके माध्यम से इस ऑगस्ट हाउस का ध्यान एक बहुत ही गंभीर मुद्दे - पॉल्यूशन की ओर आकर्षित करना चाहती हूँ, जिसके चलते बहुत सारे बच्चे, सीनियर सिटीजन्स और आम नागरिकों में अस्थमा जैसी फेफड़ों की बीमारियाँ बहुत ज्यादा बढ़ रही हैं।देखा जाए, तो यह जो एयर पॉल्यूशन की स्थिति है, वह दिन-ब-दिन बद से बदतर होती जा रही है। खासकर दिल्ली एनसीआर में यह खतरनाक ज़ोन में आ चुका है। हमें मालूम है कि अगर यह 50 तक रहता है, तो वह सेफ है और 50 से 100 तक भी सही है, मगर यह 400 पर है। यह जो 400 पार का नारा था, यह दिल्ली में अब सफल हो गया है, क्योंकि दिल्ली में एयर पॉल्यूशन 400 पार हो गया है। सारे भारतवर्ष में करोड़ों लोग इससे प्रभावित होते हैं। ओडिशा में भी लाखों लोग इससे प्रभावित होते हैं। आप देखिए कि दिल्ली एनसीआर में लंग्स और फेफड़े संबंधी बीमारियों की मेडिसिन्स करीबन 14 परसेंट ज्यादा सेल हो रही हैं। लोग इनहेलर से लेकर अस्थमैटिक मेडिसिन ज्यादा ले रहे हैं। अस्थमेटिक कंडीशन बहुत खराब हो रही है। बच्चों को भी अस्थमा हो रहा है। यह दूषित वायु के कारण ही हो रहा है। हम लोग प्रगति का विरोध कभी नहीं करते हैं। डेवलपमेंट जरूरी है और industrialization भी जरूर है, मगर Industrialization के लिए पेड़ काटना जरूरी नहीं है। ओडिशा में छेंदीपाड़ा में 9 करोड़ पेड़ काटने का काम शुरू हो चुका है। वहां पहाड़ और जंगल काटे जा रहे हैं, क्योंकि वहां कोल माइन्स का एक्सटेंशन करना है। आप देखें कि इससे कितने झरने खत्म हो जाएंगे और कितने बाग, भालू, टाइगर वैगरह भी समाप्त हो जाएंगे। क्या आप इस तरह से डेवलपमेंट चाहते हैं? पॉइज़न घोलकर और पेड़ काटकर हम लोगों को मरने के लिए छोड़कर डेवलपमेंट करेंगे! ऐसे डेवलपमेंट का क्या काम है?

सर, मैं एक बात और कहना चाहती हूं कि यह जो पॉल्यूशन हो रहा है, इसको रोकने के लिए मैं आपके माध्यम से निवेदन करूंगी कि पराली जलाना बंद किया जाए। इंडस्ट्रियल पॉल्यूशन को कैसे रोका जाए और स्वच्छ वायु कैसे मिले, इसके ऊपर ध्यान देना चाहिए। आज भी दिल्ली में हर घर में लोग एयर प्यूरिफायर लगाकर रह रहे हैं और बाहर नहीं निकल रहे हैं। यह बड़ी गंभीर समस्या है। ...

MR. CHAIRMAN: The following hon. Members associated themselves with the matter raised by hon. Member, Shrimati Sulata Deo : Prof. Manoj Kumar Jha (Bihar), Shri Prakash Chik Baraik (West Bengal), Dr. Fauzia Khan (Maharashtra), Shri Sandosh Kumar P (Kerala), Shri Subhasish Khuntia (Odisha), Shri Ramji (Uttar Pradesh), Shri P. Wilson (Tamil Nadu), Dr. V. Sivadasan (Kerala), Shri Ravi Chandra Vaddiraju (Telangana), Shrimati Phulo Devi Netam (Chhattisgarh), Shri Niranjan Bishi (Odisha), Shri Imran Pratapgarhi (Maharashtra), Dr. John Brittas

Contents Page

(Kerala), Shrimati Rajathi (Tamil Nadu), Shri R. Girirajan (Tamil Nadu), Dr. Sasmit Patra (Odisha), Shrimati Priyanka Chaturvedi (Maharashtra) and Shri Muzibulla Khan (Odisha).

Now, Shri Chandrakant Damodar Handore.

Demand for increasing Post-Matric Scholarship income limit for Scheduled Caste (SC) students

श्री चंद्रकांत दामोदर हंडोरे (महाराष्ट्र): माननीय सभापति महोदय, मैं सामाजिक न्याय विभाग के अंतर्गत अनुसूचित जाति के छात्रों के लिए चलाई जा रही पोस्ट-मैट्रिक स्कॉलरशिप स्कीम में परिवार की आय सीमा जो 2.5 लाख रुपया है, उसको बढ़ाकर 8 लाख रुपये करने के संबंध में अपनी बात रखना चाहता हूं।

महोदय, सामाजिक न्याय विभाग के अंतर्गत अनुसूचित जाति के छात्रों के लिए चलाई जा रही पोस्ट-मैट्रिक स्कॉलरशिप के माध्यम से केंद्रीय सहायता वर्ष 2017-18 से वर्ष 2019-20 के दौरान लगभग 1,100 करोड़ रुपये प्रति वर्ष थी। इसमें केंद्र सरकार ने पीएमएस-एससी योजना के तहत सन 2021 से लेकर 2026 तक 59,000 करोड़ रुपये का प्रावधान किया, जिसमें केंद्र सरकार का हिस्सा 60 परसेंट है और राज्य सरकार का हिस्सा 40 परसेंट है, लेकिन यह प्रावधान होने के बावजूद भी अनुसूचित जातियों के विद्यार्थियों को उसका लाभ नहीं मिल पाया है। इसका मूल कारण यह है कि उनके परिवार की इन्कम लिमिट 2.5 लाख रुपये होने की वजह से करोड़ों विद्यार्थी इस लाभ से वंचित हैं। सामाजिक न्याय मंत्रालय का बजट हर वर्ष बढ़ रहा है। फिर भी इस योजना पर पूर्ण रूप से खर्च नहीं हो पा रहा है, क्योंकि एससी परिवार की आय सीमा 2.5 लाख रुपये पर अटकी हुई है। इस आय सीमा लिमिट के कारण लाखों योग्य छात्र लाभ से वंचित रह जाते हैं, जबकि इकॉनोमिकली वीकर सेक्शन के लिए 8 लाख रुपये की सीमा है। इसलिए उनकी आय सीमा को भी तत्काल 8 लाख तक बढ़ाने की आवश्यकता है, ताकि उपलब्ध बजट का अधिकतम उपयोग हो और एससी छात्रों की उच्च शिक्षा में भागीदारी बढ़े।सवाल यह उठता है कि इतनी बड़ी वित्तीय व्यवस्था होने के बीच इस पुरानी अलोकतांत्रिक आय सीमा को क्यों बरकरार रखा गया है? क्या यह केवल राजनीतिक दिखावा है अथवा वास्तव में अनुसूचित जाति के उत्थान के प्रति सरकार की उदासीन भावना है?

मैं आपके माध्यम से सरकार से आग्रह करता हूँ कि अनुसूचित जाति परिवार की 2.5 लाख रुपए आय की सीमा को तुरंत बढ़ा कर 8 लाख रुपए किया जाए, ताकि अनुसूचित जाति के छात्र भी देश के विकास में पूर्ण भागीदारी निभा सकें।

MR. CHAIRMAN: The following hon. Members associated themselves with the matter raised by hon. Member, Shri Chandrakant Damodar Handore: Shri Niranjan Bishi (Odisha), Shrimati Jebi Mather Hisham (Kerala), Shri Anil Kumar Yadav Mandadi (Telangana), Shri Neeraj Dangi (Rajasthan), Shri Sandosh Kumar P (Kerala), Dr. V.

Contents Page

Sivadasan (Kerala), Shri P. Wilson (Tamil Nadu), Dr. Fauzia Khan (Maharashtra), Shri Ramji (Uttar Pradesh), Shri Ashok Singh, (Madhya Pradesh), Shri Prakash Chik Baraik (West Bengal), Prof. Manoj Kumar Jha (BIHAR), Dr. Sasmit Patra (Odisha), Shri R. Girirajan (Tamil Nadu), Dr. John Brittas (Kerala), Shrimati Rajathi (Tamil Nadu) and Shrimati Phulo Devi Netam (Chhattisgarh).

Concern over demolition and blockade of historic Jhandewalan temple by Delhi Development Authority

श्री अजय माकन (कर्नाटक): आदरणीय सभापति महोदय, मैं आज सदन का ध्यान एक अत्यंत पीड़ादायक और गंभीर विषय की ओर आकर्षित करना चाहता हूँ। यह हमारी ऐतिहासिक विरासत और धार्मिक भावनाओं पर हुए कुठाराघात से जुड़ा है। यह मामला दिल्ली के झंडेवालान में स्थित ऐतिहासिक बाबा पीर नाथ मंदिर परिसर में डीडीए द्वारा की गई अवैध तोड़-फोड़ का है।

सभापति महोदय, यह मेरे पुराने लोक सभा क्षेत्र का मामला है। मैंने 10 वर्ष तक इस क्षेत्र को लोक सभा में represent किया है। पेशावर के झंडा बाजार में स्थित दरगाह पीर रतन नाथ जी मंदिर आज भी पाकिस्तान में बचे-खुचे, कुछ गिने-चुने हिन्दू मंदिरों में से एक है, जहाँ शिव रात्रि का पर्व भी धूमधाम से मनाया जाता है। यह 1,400 साल पुराना मंदिर नाथ संप्रदाय की एक अत्यंत दुर्लभ और पवित्र शाखा का प्रतिनिधित्व करता है। यह पीर रतन नाथ जी की गद्दी है, जो गुरु गोरखनाथ जी के प्रत्यक्ष शिष्य थे। विभाजन के बाद बाबा मनमोहन दास जी इस पवित्र ज्योति, आध्यात्मिक लौ को लेकर दिल्ली आए और झंडेवालान में इस मंदिर की स्थापना की। सभापति महोदय, यह केवल ईंट-पत्थर का ढाँचा नहीं है, बल्कि यह उस नाथ परंपरा का जीवंत प्रतीक है, जिसने कठिन से कठिन परिस्थितियों में, चाहे वह काबुल में हो, पेशावर में हो, हिन्दू धर्म और संस्कृति को जीवित रखा है। इस डेरे के अनुयायी और महंत आज भी सीमा पार उन स्थानों की सेवा करते हैं।

सभापति महोदय, 29 नवंबर को, जब पूरी दिल्ली में प्रदूषण के कारण ग्रैप के कड़े प्रतिबंध लागू थे, हर तरीके के निर्माण व ध्वस्तीकरण की रोक थी, तब डीडीए और प्रशासन ने भारी पुलिस बल के साथ मिल कर इस पवित्र स्थल पर बुलडोजर चला दिया। बिना किसी पूर्व सूचना के मंदिर की प्राचीन दीवारों और संरचनाओं को गिरा दिया गया। अब वहाँ स्टील की शटरिंग लगा कर नाकेबंदी कर दी गई है। सदन को यह जानना आवश्यक है कि यह कोई साधारण मंदिर नहीं है, बल्कि हरश्रीनाथ संप्रदाय की जड़ें पेशावर और अफगानिस्तान में हैं। विभाजन के बाद बाबा मनमोहन दास जी ने पाकिस्तान से आए शरणार्थियों के लिए इसको एक आध्यात्मिक घर के रूप में स्थापित किया था। आज भी पेशावर के झंडा बाजार में इस संप्रदाय का मंदिर खड़ा है और वहाँ के हिन्दूओं की आस्था का केन्द्र है। जो महंत और अनुयायी आज भी काबुल और पेशावर जैसी विषम परिस्थितियों में हिन्दू धर्म की ज्योति जलाए हुए हैं, उनके दिल्ली स्थित मुख्य केन्द्र पर इस तरह का हमला शर्मनाक है। यह कार्रवाई न केवल भारत में, बल्कि सीमा पार बैठे हमारे हिन्दू भाइयों के विश्वास को भी चकनाचूर करती है।

Contents Page

सभापति महोदय, जब ये लोग मेरे पास आए, तो मैंने इनसे पूछा कि यह क्यों किया गया है? मीडिया रिपोर्ट्स भी देखी गई, तो उसके अंदर देखा गया कि केशव कुंज ...

MR. CHAIRMAN: Your time is over. The following hon. Members associated themselves with the matter raised by hon. Member, Shri Ajay Makan: Dr. Sasmit Patra (Odisha), Shri R. Girirajan (Tamil Nadu), Dr. John Brittas (Kerala), Shrimati Rajathi (Tamil Nadu), Shri Niranjan Bishi (Odisha), Shri Imran Pratapgarhi (Maharashtra), Shrimati Phulo Devi Netam (Chhattisgarh), Shrimati Jebi Mather Hisham (Kerala), Shri Anil Kumar Yadav Mandadi (Telangana), Shri Neeraj Dangi (Rajasthan), Shri Sandosh Kumar P (Kerala), Shrimati Sonia Gandhi (Rajasthan), Prof. Manoj Kumar Jha (BIHAR), Shri Prakash Chik Baraik (West Bengal) and Shrimati Priyanka Chaturvedi (Maharashtra).

Now, Dr. John Brittas.

Concern over the implementation of the four Labour Codes

DR. JOHN BRITTAS (Kerala): Sir, in the name of Ease of Business, ease of exploitation of workers is unleashed. They want to pave the way for 'Corporate Jungle Raj'. In Modi R*aj*, it would be hire and fire. The Labour Codes were passed in a hasty manner, without proper discussion in the Parliament. Even there was stiff opposition from BMS and a section of BJP. That is why these Codes were kept in freezer for a long time. These Labour Codes will play havoc on the rights and dignity of the workers. The threshold for labour law coverage has been raised, excluding large section of the establishment. Sir, 70 per cent of industrial establishments and 74 per cent of workers will fall into the vulnerable category. Contract labour will rule the roost. Previously, establishments with 100 or more workers needed Government permission for layoffs or retrenchment. Now, this applies only to units with more than 300 workers. The new Codes also provide for 12-hour shift. The hard-fought rights of the workers are being forfeited. Should we forget the historic struggle which happened in Chicago in 1886 – 8 hours work, 8 hours rest and 8 hours for recreation?

In all fascist regimes, the first thing they do is to weaken or ban trade unions. And that is happening in this country also. The new Labour Codes dilute the fundamental right of workers to strike. Workers must wait for 60 days before striking, plus 14 days cooling off period. One union, with 51 per cent membership, to be the sole negotiator, sidelining other unions and eliminating representation of diverse groups! The rights that workers have won is not anybody's gift or concession. It is the

Contents Page

result of years of struggle, sacrifice, blood and sweat. Now, the Government looks down at strike and protest as a criminal activity. You have introduced 'floor wage.' You don't even recognise minimum wage. Any Government, with little empathy, should have stride for fair wages. The Government, as usual, wants to infringe on the rights of the States. Labour comes under the Concurrent list of the Constitution. But you want to make sure that your will prevails everywhere.

I demand that the Labour Codes be withdrawn immediately. Otherwise, it would meet the fate of the Farmers' Bill and the recently introduced *Sanchar Saathi*. This is my warning to you. The workers are on the path of agitation and protest. INDIA bloc parties had led a protest in front of the Parliament. You should see the writing on the wall. *

MR. CHAIRMAN: That will not go on record. He is simply provoking. ...*(Interruptions)*... It will not go on record. Only the subject will go on record. ...*(Interruptions)*... No slogan will go on record.

The following hon. Members associated themselves with the matter raised by hon. Member, Dr. John Brittas: Dr. Sasmit Patra (Odisha), Shri Ajit Kumar Bhuyan (Assam), Shri Niranjan Bishi (Odisha), Shri R. Girirajan (Tamil Nadu), Shrimati Jebi Mather Hisham (Kerala), Shri Anil Kumar Yadav Mandadi (Telangana), Chowdhury, Shrimati Renuka (Telangana), Shri Sandosh Kumar P (Kerala), Prof. Manoj Kumar Jha, (Bihar), Shri P. Wilson (Tamil Nadu), Dr. V. Sivadasan (Kerala), Shri Prakash Chik Baraik (West Bengal), Dr. Fauzia Khan (Maharashtra) and Shrimati Rajathi (Tamil Nadu).

Dr. Fauzia Khan.

Concern over the rising cases of workplace violence against Health Care Professionals

DR. FAUZIA KHAN (Maharashtra): Sir, doctors and healthcare workers are supposed to be saviours of life. People invest extreme faith in them. That faith is almost next to their faith in God. Yet today, these very doctors and healthcare workers are being threatened, assaulted, abused, attacked, and mobbed. The scale of this problem is impossible to ignore. According to an Indian Medical Association survey, 75 per cent of the doctors have faced violence in life. This problem is not limited to any one State. It is everywhere, all over the country. Repeated assaults lead to doctors being

* Not recorded.

Contents Page

unwilling to take up emergency or trauma duties. Obviously, when doctors do not feel safe, patients, ultimately, pay the price. The Government has failed to step in with the urgency this situation demands. Let us look at the root causes. Overcrowded Government Hospitals are already stretched to the limit. There is lack of even basic security - non-functional CCTVs, no panic buttons, no trained security staff and no crowd control systems. Young doctors, especially women, are left completely exposed. This is far, far below the global norms as per the WHO and ILO guidelines and the Charter of the WHO for healthcare workers' safety. Families arrive in emergency rooms frightened, desperate and overwhelmed. Miscommunication in these moments can turn dangerous. The truth is that most delays arise from deep structural shortages in our public health system as existing State laws are fragmented, inconsistent, mostly bailable and weakly enforced. The current system cannot differentiate between medical complications, adverse outcomes and criminal negligence. FIRs are often filed against doctors without expert review. Police without medical training investigate complex clinical outcomes. Health is a Concurrent Subject, empowering the Union to legislate uniformly. Parliament has full authority to enact a national Bill. What we need is an effective National Doctor and Healthcare Worker (Safety and Protection) Act. And we need National and State Level Health and just Medical Justice Tribunals, which have medico-legal experts, which have subject experts, physicians, surgeons, forensic experts and public health and ethics experts.

Since the Minister is here, I would only like to say this. Increase the budget of the Health Department to five per cent of the GDP. This is the need of the hour. A safe doctor creates a safe patient. A just system creates responsible medical system.

MR. CHAIRMAN: The following hon. Members associated themselves with the matter raised by hon. Member, Dr. Fauzia Khan: Shri P. Wilson (Tamil Nadu), Dr. Sasmit Patra (Odisha), Shri Niranjan Bishi (Odisha), Shri Imran Pratapgarhi (Maharashtra), Dr. John Brittas (Kerala), Shri Sujeet Kumar (Odisha), Shrimati Jebi Mather Hisham (Kerala), Prof. Manoj Kumar Jha, (Bihar), Dr. V. Sivadasan (Kerala), Shrimati Sulata Deo (Odisha), Dr. Radha Mohan Das Agrawal (Uttar Pradesh), Shri R. Girirajan (Tamil Nadu), Shrimati Priyanka Chaturvedi (Maharashtra) and Shrimati Rajathi (Tamil Nadu).

Contents Page

Concern over the five-year freefall of the Indian Rupee and deepening economic distress across sectors and society

SHRI VIVEK K. TANKHA (Madhya Pradesh): Mr. Chairman, Sir, I am talking about something which is very topical, namely, the freefall of Indian rupee and the widening economic pain for the ordinary Indian.

The rupee has crashed past Rs. 90 per US dollar, that is, Rs. 90.14 to Rs. 90.19, the weakest in Indian history. In just five years, the rupee has lost 20 to 27 per cent of its value, meaning that the money in people's pocket now buys a quarter less in global terms. The rupee has fallen five per cent this year alone, the sharpest plunge since 2022, making it Asia's worst performing currency in 2025. India recorded a high trade deficit of over USD 40 billion in a single month, a sign of how deeply imports outweigh exports. Foreign investors have withdrawn over USD 17 billion from Indian market this year, the biggest exit in years, drying up capital. FDI flows are stagnant, external borrowings have slowed, a sign that the world is becoming wary of India's external stability. Every time the rupee weakens, imports get costlier -- India imports most of its fuel, cooking gas, electronic machinery and medicines. A five per cent fall in the rupee, that is, 30 to 35 basis points in inflation, means every household pays more for daily essentials. Fuel prices creep up, auto fares rise, food prices rise, transport costs rise, etc., a chain reaction that hits the poor the hardest. The middle class faces rising prices of smartphones, laptops, medical equipment, school supplies, clothing and house appliances. Everything becomes costlier because India imports components of nearly everything. For the common person, the falling rupee feels like a salary cut without the employer even informing you that your money buys less every day. MSMEs dependent on imports face 20 to 30 per cent higher raw material costs, squeezing margins. Importing machinery becomes more expensive, expansion becomes slow and jobs are at risk. Exporters do not benefit much because many export sectors like textiles, chemicals, engineering goods, etc., mainly rely on imported intermediaries. The rupee fall raises their costs too. Small manufacturers are caught in a double blow -- higher costs and weaker demands. Companies with foreign currency loans face 15 to 20 per cent higher repayment costs, hurting balance sheets. A weak rupee discourages overseas investors, creating a vicious cycle. Rupee falls, investors lose and rupee falls further.....

MR. CHAIRMAN: Time is over. The following hon. Members associated themselves with the matter raised by hon. Member, Shri Vivek K. Tankha: Shri Ajit Kumar Bhuyan

Contents Page

(Assam), Dr. Sasmit Patra (Odisha), Shri Niranjan Bishi (Odisha), Dr. Fauzia Khan (Maharashtra), Shri Ramji (Uttar Pradesh), Shri P. Wilson (Tamil Nadu), Shri Sandosh Kumar P (Kerala), Shri Neeraj Dangi (Rajasthan), Shri Ashok Singh (Madhya Pradesh), Shri Pramod Tiwari (Rajasthan), Shri Anil Kumar Yadav Mandadi (Telangana), Shrimati Jebi Mather Hisham (Kerala), Shri Gurwinder Singh Oberoi (Jammu & Kashmir), Shrimati Phulo Devi Netam (Chhattisgarh), Shri R. Girirajan (Tamil Nadu), Dr. John Brittas (Kerala), Shrimati Priyanka Chaturvedi (Maharashtra) Shrimati Rajathi (Tamil Nadu) and Shri Imran Pratapgarhi (Maharashtra).

Now, Shri Sadanand Mhalu Shet Tanavade.

Need for reinstatement of Taekwondo discipline at SAI Training Centre in Goa and need for Centres of Excellence for Racket Games such as Badminton, Table Tennis, Tennis, Squash and Pickleball

SHRI SADANAND MHALU SHET TANAVADE (Goa): Mr. Chairman, Sir, I wish to bring to the attention of this august House a matter of great concern for the sports community of Goa. Taekwondo has been one of the most promising sports in the State, with our athletes constantly winning medals at every National Games since 1994, including the 2015 Kerala Games and the 37th National Games hosted in Goa in 2023, along with strong participation in various national and international championships. However, the Taekwondo discipline at SAI Training Centre in Goa has been discontinued. The discipline was operational at STC Ponda till 2019-20 and was dropped in 2020-21 as a part of rationalisation of disciplines due to lack of adequate number of athletes, non-availability of exclusive field of play of Taekwondo, and the presence of a Taekwondo Training Centre in the vicinity of STC Ponda run by the Government of Goa. This discontinuation has seriously affected the training prospects of many committed and hard-working athletes for a State that has shown steady performance and growing interest in this Olympic discipline. This has been a major setback. I strongly appeal that SAI Training Centre for Taekwondo in Goa be reinstated at the earliest so that our athletes can continue their training without further disruption. Sir, I also wish to highlight the growing importance of racket sports in Goa. Games like Badminton, Table Tennis, Tennis, Squash and Pickleball are very popular games.

Goa has produced many capable players in these disciplines. The State already has the necessary infrastructure. Establishing dedicated Centers of Excellence for these racket sports will help strengthen our medal prospects and proper pathways for

Contents Page

young talent. With upcoming Olympic cycle in mind, it is important that we start preparing our athletes now. Building strong training centres will help India develop a bigger and better pool of sportspersons for future international competitions.

In view of the above, I respectfully request the Government to kindly reinstate the Taekwondo discipline at the SAI Training Centre in Goa and also consider creating Centers of Excellence for major racket sports in the State.

MR. CHAIRMAN: The following hon. Members associated themselves with the matter raised by hon. Member, Shri Sadanand Mhalu Shet Tanavade: Dr. Sasmit Patra (Odisha), Dr. Fauzia Khan (Maharashtra), Dr. John Brittas (Kerala), Shri Dhananjay Bhimrao Mahadik (Maharashtra), Shri Pradip Kumar Varma (Jharkhand), Shri Maharaja Sanajaoba Leishemba (Manipur) and Shri R. Girirajan (Tamil Nadu).

Now, Shri Subhash Barala.

Need for a safe dismantling and scientific recycling of e-waste in the country

श्री सुभाष बराला (हरियाणा): सभापति महोदय, सर्वप्रथम मैं आपका स्वागत और अभिनंदन करता हूँ। मैं आपका धन्यवाद करता हूँ कि आपने मुझे एक बहुत महत्वपूर्ण विषय पर बोलने का समय दिया। महोदय, मैं सदन के माध्यम से आपके संज्ञान में लाना चाहता हूँ कि भारत में बढ़ती जनसंख्या, शहरीकरण, वैश्विक माँग और डिजिटल बुनियादी ढांचे में विस्तार के कारण एक रिपोर्ट के आधार पर वर्ष 2021 में 5 लाख मिलियन टन ई-कचरा उत्पन्न हुआ। दुनिया में अमेरिका और चीन के बाद यह तीसरे नंबर पर आता है, जो कि बहुत बड़ी मात्रा मानी जा सकती है। इसका मुख्य कारण ई-कचरे का सही से निस्तारण न होना व इसकी अवैध डंपिंग है। घरेलू व औद्योगिक इकाइयों से निकलने वाले ई-कचरे को निकालकर अवैध रूप से कहीं भी फेंक दिया जाता है, जिससे उसमें होने वाली रासायनिक क्रिया के कारण खतरनाक रसायनों का रिसाव होता है, जिससे भूमि भी दूषित हो जाती है व भूजल भी प्रदूषित होता है। भूमि में पनपने वाले जो मित्र कीट हैं, वे भी प्रायः इसके कारण मर जाते हैं। साथ ही, ई-कचरे में निहित धातु को निकालने के लिए इनको खुले के अंदर जलाया जाता है, जो वायु में अनेक जहरीले कण छोड़ते हैं। ई-कचरे से 1,000 से अधिक जहरीले पदार्थ निकलते हैं, जो मानव जीवन के लिए बहुत ही खतरनाक होते हैं। इनसे मानवों में कई तरह की घातक बीमारियाँ हो जाती हैं, जिनका सही समय पर इलाज न होने पर उनकी मृत्यु होने का बहुत बड़ा खतरा होता है। सरकारी आंकड़ों के अनुसार, भारत में हर वर्ष लगभग 15 लाख व्यक्तियों की मृत्यु इस प्रदूषण के कारण होती है। अन्य आंकड़ों के अनुसार, विकसित देशों का लगभग 80% ई-कचरा भारत में आता है, जिसको रिसाइकल करके अन्य कामों में इस्तेमाल किया जाता है। इसकी लागत को कम करने के लिए बाल श्रमिकों का इस्तेमाल किया जाता है, जिनकी जनसंख्या लगभग 4.5 लाख के आसपास है, जिनकी सुरक्षा बहुत गंभीर विषय है। अतः मेरा सदन के माध्यम से आपसे अनुरोध है कि राज्य प्रदूषण नियंत्रण बोर्ड,

Contents Page

इलेक्ट्रिक कचरा प्रबंधन व ई-कचरे के विघटन और पुनर्चक्रण को प्रभावी बनाया जाए, जिससे इस प्रदूषण के कारण से होने वाले दुष्प्रभाव को कम किया जा सके।

MR. CHAIRMAN: The following hon. Members associated themselves with the matter raised by hon. Member, Shri Subhash Barala: Dr. Sasmit Patra (Odisha), Shrimati Priyanka Chaturvedi (Maharashtra), Dr. John Brittas (Kerala), Shrimati S. Phangnon Konyak (Nagaland), Shri Sujeet Kumar (Odisha), Shrimati Rajathi (Tamil Nadu), Shri R. Girirajan (Tamil Nadu), Shri Ram Chander Jangra (Haryana), Shrimati Darshana Singh (Uttar Pradesh), Shri Mayankkumar Nayak (Gujarat), Shri Madan Rathore (Rajasthan), Shrimati Maya Naroliya (Madhya Pradesh), Ms. Kavita Patidar (Madhya Pradesh), Shri Sat Paul Sharma (Jammu & Kashmir), Shrimati Sangeeta Yadav (Uttar Pradesh), Shri Pradip Kumar Varma (Jharkhand) and Shri Dhananjay Bhimrao Mahadik (Maharashtra).

Now, Shrimati Ranjeet Ranjan.

Concern over the adverse impact of rising air pollution on public health in the country

श्रीमती रंजीत रंजन (छत्तीसगढ़): सभापति जी, प्रदूषण एक बहुत ही गंभीर मुद्दा बनता जा रहा है, उसके बारे में मैं आपके माध्यम से चर्चा करना चाहती हूँ। मैं सबसे पहले आपसे यह आग्रह करूँगी कि यह एक बहुत ही गंभीर मुद्दा है, इसलिए इसको लंबी चर्चा के लिए लिया जाए।

महोदय, 10 साल से दिल्ली कराह रही है। 10 साल से यहाँ पर हम जहरीली हवा ले रहे हैं। पूरे देश के लगभग 60% जो जिले हैं, वे प्रदूषित हवा की चपेट में हैं। आज से 10 साल पहले हम लोगों को दिवाली के बाद सर्दी गुदगुदाती थी। हम कहते थे कि अब हल्की ठंड होगी, सुबह सैर करने जाएँगे, लेकिन अब 10 साल से क्या हो रहा है? डॉक्टर्स बोलते हैं कि अगर आप अफोर्ड कर सकते हैं, तो दिवाली के बाद जैसे ही ठंड शुरू होती है, आप दिल्ली को छोड़ दीजिए। दिल्ली को कुछ लोग तो छोड़ सकते हैं, लेकिन क्या दिल्ली के पौने तीन करोड़ लोग दिल्ली को छोड़ सकते हैं? क्या ठेले वाले, रेहड़ी वाले, नौकरी करने वाले, स्कूल के बच्चे, कॉलेज स्टूडेंट्स, क्या ये सब लोग दिल्ली छोड़ सकते हैं? क्या यह हो सकता है? सभापति जी, हम कहीं दूर न जाकर बगल में ही देख सकते हैं कि सेंट्रल विस्टा में जो मजदूर काम कर रहे हैं, उनकी क्या स्थिति है। अगर आज का AQI 300 है, तो वहाँ जो मजदूर डस्ट में काम कर रहे हैं, वे लगभग 1,000 AQI में काम कर रहे हैं। क्या सरकार को उनकी जान की चिंता नहीं है? जो WHO की रिपोर्ट है, उसके अनुसार 2024 में लगभग 17 लाख लोग इस देश में वायु प्रदूषण से अपनी जान गंवा चुके हैं। WHO की रिपोर्ट में तो यहां तक कहा गया है कि कि पूरे देश में कोई भी ऐसी जगह नहीं बची है जहां हम स्वच्छ हवा ले रहे हों। मुझे तो अपने प्रधान मंत्री जी की चिंता होती है, वे भी सीनियर सिटिज़न हैं - वे 75 प्लस हैं। मुझे बच्चों की चिंता होती है। सर, मानें कि हमारे प्रधान मंत्री के अगल-बगल हज़ारों एयर प्यूरीफायर लग जाएंगे, लेकिन आम बुज़ुर्ग का क्या? आम गरीब का क्या? आम मज़दूर का क्या?

Contents Page

जो 4 लाख या डेढ़ लाख रुपये कमाने वाला व्यक्ति है, आज उसको कहा जा रहा है कि सुबह ठंडी हवा मत लो, खिड़कियां बंद कर दो, दरवाज़े बंद कर दो, पार्क में सैर करने मत जाओ। सर, मुझे गुस्सा है। मैं भी प्लेयर रह चुकी हूं। जॉगिंग करने जाना हमारा main passion है। प्लेयर्स को गुस्सा है, क्योंकि उनके डॉक्टर और कोच मना कर रहे हैं कि खेलने मत जाओ, जॉगिंग करने मत जाओ, रनिंग करने मत जाओ। क्या हम ऐसी राजधानी की कल्पना करके बैठे थे? सर, इसका समाधान चुनावी मोड से नहीं होगा। इस सदन में बैठा हर सदस्य इस प्रदूषण का दोषी है। मैं यह नहीं कह रही कि सिर्फ आप दोषी हैं, हम सब दोषी हैं। यह हमारी सामूहिक ज़िम्मेदारी है। अगर हमें यहां प्रतिनिधित्व दिया गया है, तो जो प्रकृति हमें स्वच्छ हवा और पानी देती है - आज वही प्रदूषित है। अगर सरकार और हम मिलकर, जो चीजें ईश्वर हमें मुफ्त में देता है, उन्हें भी प्रदूषित कर चुके हैं, तो यह प्रकृति की भूल नहीं है - यह मानवीय भूल है और इस मानव भूल को हमें ही सुधारना पड़ेगा। सर, मैं कहना चाहती हूं कि इस मुद्दे पर गम्भीरता से चर्चा होनी चाहिए।...(**व्यवधान**)...

MR. CHAIRMAN: The following hon. Members associated themselves with the matter raised by hon. Member, Shrimati Ranjeet Ranjan: Shrimati Sonia Gandhi (Rajasthan), Shri Mallikarjun Kharge (Karnataka), Dr. Sasmit Patra (Odisha), Ms. Sushmita Dev (West Bengal), Prof. Manoj Kumar Jha, (Bihar), Shri Ashok Singh (Madhya Pradesh), Shri Niranjan Bishi (Odisha), Dr. John Brittas (Kerala), Dr. Fauzia Khan (Maharashtra), Shri Imran Pratapgarhi (Maharashtra), Shrimati Rajathi (Tamil Nadu), Shri R. Girirajan (Tamil Nadu), Shri Neeraj Dangi (Rajasthan), Dr. V. Sivadasan (Kerala), Shri Gurwinder Singh Oberoi (Jammu & Kashmir), Shri Sajjad Ahmad Kichloo (Jammu & Kashmir), Shrimati Jebi Mather Hisham (Kerala), Shri Anil Kumar Yadav Mandadi (Telangana), Shri Sandosh Kumar P (Kerala), Shri P. Wilson (Tamil Nadu) and Shrimati Phulo Devi Netam (Chhattisgarh).

Now, Dr. Bhagwat Karad.

Need for establishment of an Indian Institute of Tourism and Travel Management (IITTM) or its Campus at Chhatrapati Sambhajinagar

DR. BHAGWAT KARAD (Maharashtra): Hon. Chairman, Sir, I thank you for giving opportunity to me to speak on an important subject of Tourism. Tourism is an important activity on which some States' economy is dependent and even some nations' economy is also dependent.

I belong to Chhatrapati Sambhajinagar, which is a historical place and declared as the capital of Maharashtra tourism. The city includes world-famous Ellora and Ajanta Caves, Kailash temple at Ellora caves, Grishneshwar Temple, Devgiri fort, Aurangabad caves, Bibi Ka Maqbara, and Panchakki. These important monuments

Contents Page

attract lakhs of tourists from domestic and international. It plays a very important role to support local economy. Tourist guides help to understand history, culture and importance of these monuments. Recently, one incident happened—it is very important—that an untrained guide has done wrong interpretation of Kailash temple at Chhatrapati Sambhajinagar at Ellora Caves. It was purposeful or lack of knowledge. I will not go into the details, but Kailash temple was misinterpreted. This news was on social media and also print media. He has given misinformation about the Kailash temple. This clearly shows the need for proper organized and high quality training for guides at tourist places.

Considering tourism potential of the region and the importance of preserving our heritage, there is a strong need to establish an Indian Institute of Tourism and Travel Management (IITTM) or, at least, its full-fledged campus, or a dedicated Tour Guide Training and Skill Development Center in Chhatrapati Sambhajinagar and at all other tourist places. Such an institution will ensure professionally trained guides. It will give knowledge about culture, ethical responsibility, communication skills, and modern tourist practices.

Setting up IITTM or its campus here will improve guide training, prevent misinformation, enhance tourist experience, promote sustainable tourism, and create meaningful employment opportunities to the local youth. Hon. Chairman, Sir, through you, I request the Government of India and the hon. Minister, who is in the House, to start such centres wherever there are tourist places, particularly in my place, and in Maharashtra. This will strengthen the tourist ecosystem, improve visitor satisfaction and generate significant job opportunities for youth of the country. Thank you very much, Sir.

MR. CHAIRMAN: The following hon. Members associated themselves with the matter raised by hon. Member, Dr. Bhagwat Karad: Dr. Sasmit Patra (Odisha), Shri Maharaja Sanajaoba Leishemba (Manipur), Dr. John Brittas (Kerala), Shri R. Girirajan (Tamil Nadu), Dr. Fauzia Khan (Maharashtra) and Shri Dhananjay Bhimrao Mahadik (Maharashtra).

Shri Banshilal Gurjar.

Need to assist farmers in protecting their crops from Nilgai (Rozdo), wild boar and other wild animals

श्री बंशीलाल गुर्जर (मध्य प्रदेश): सभापति महोदय, सर्वप्रथम मैं आपको बधाई देता हूं, शुभकामनाएं देता हूं। मैं किसानों की फसलों को जंगली जानवरों के नुकसान से बचाने हेतु

Contents Page

सहायता देने की मांग रख रहा हूं।

महोदय, मध्य प्रदेश सहित पूरे देश में नील गाय, जिसको रोजड़े कहते हैं, जंगली सुअरों और अन्य जंगली जानवरों के द्वारा किसानों की फसलों को भारी नुकसान पहुंचा रहे हैं। मध्य प्रदेश के जंगलों के आस-पास जंगली सूअर व अन्य जंगली जानवर जंगलों से निकलकर किसानों के खेतों में घुसकर फसलों को भारी नुकसान पहुंचा रहे हैं। आलू, प्याज, गाजर और मूली जैसी फसलों तक को जमीन से खोदकर सूअर खा जाते हैं और पूरी की पूरी फसलें नष्ट कर देते हैं, जिससे किसानों को भारी नुकसान हो रहा है तथा खेती का लागत खर्च भी निकल नहीं पाता है। इसी तरह मैदानी क्षेत्रों में नील गाय व अन्य जंगली जानवरों की वजह से भारी नुकसान हो रहा है। वहां नील गायों की संख्या बहुत तेजी से बढ़ती जा रही है। इस समय पूरे मैदानी क्षेत्रों में, किसानों के खेतों में नील गाय 50 से 100 के झुंड में एक-साथ खेतों में घुसते हैं और फसलों को नष्ट कर देते हैं। नील गाय व अन्य जंगली जानवरों के इस नुकसान के कारण मध्य प्रदेश सहित देश के कई हिस्सों में किसान परेशान हैं। किसान रात-रात भर जागकर अपनी फसलों की रखवाली करते हैं व रखवाली करते समय कई बार जंगली जानवरों के हमलों के शिकार भी हो जाते हैं। किसानों की जान-माल का खतरा हमेशा बना रहता है।

महोदय, मैं सरकार से मांग करता हूं कि नील गाय, जंगली सूअर व अन्य जंगली जानवरों के नुकसान से किसानों की फसलों को बचाया जाए। इसके लिए किसानों को उनके खेतों की सुरक्षा के लिए खेतों की चारदीवारी व फैंसिंग में सरकार अनुदान देकर सहयोग करे तथा नील गाय, रोजड़ों की बढ़ती संख्या को रोकने के लिए नील गाय की जन्म-दर नियंत्रित करने के उपाय किए जाएं। इसी तरह जंगली सुअरों व अन्य जंगली जानवरों की भी जन्म-दरों को नियंत्रित करने के उपाय किए जाएं। इसके साथ ही नील गाय को पकड़वाकर अभयारण्यों में छोड़ने की कार्रवाई भी की जा सकती है।

सभापति महोदय, मैं आपके माध्यम से सरकार से मांग करता हूं कि नील गाय, जंगली सूअर और अन्य जंगली जानवरों से किसानों की फसलों की रक्षा के उपाय सरकार की मदद से करें। इसमें मुख्य उपाय खेतों की चारदीवारी और फैंसिंग के लिए किसानों को अनुदान सहायता दी जाए, ताकि किसान अपनी फसलों को बचा सकें और किसानों को राहत दी जा सके।

MR. CHAIRMAN: The following hon. Members associated themselves with the matter raised by hon. Member, Shri Banshilal Gurjar: Dr. Sasmit Patra (Odisha), Shri S. Selvaganabathy (Puducherry), Dr. Anil Sukhdeorao Bonde (Maharashtra), Dr. Bhim Singh (Bihar), Shri Chunnilal Garasiya (Rajasthan), Shri Niranjan Bishi (Odisha), Dr. Sumer Singh Solanki (Madhya Pradesh), Shri Madan Rathore (Rajasthan), Shrimati Rajathi (Tamil Nadu), Shri R. Girirajan (Tamil Nadu), Shrimati Maya Naroliya (Madhya Pradesh), Ms. Kavita Patidar (Madhya Pradesh), Dr. Fauzia Khan (Maharashtra) and Shri Dhananjay Bhimrao Mahadik (Maharashtra).

Dr. Kavita Patidar.

Contents Page

Demand to make career counselling mandatory for students after class X in government schools

डा. कविता पाटीदार (मध्य प्रदेश): सभापति महोदय, मैं आपके अभिनंदन के साथ एक महत्वपूर्ण विषय इस सदन के समक्ष रखना चाहती हूं। हम सभी जानते हैं कि किसी भी राष्ट्र की प्रगति उसके देश के युवा और उसकी शिक्षा पर निर्भर करती है और शिक्षा अगर सही दिशा में हो, तो वह उस देश की प्रगति में सहायक सिद्ध होती है। मैं माननीय प्रधान मंत्री जी को बहुत-बहुत धन्यवाद प्रेषित करती हूं कि उन्होंने शिक्षा के क्षेत्र में सराहनीय कार्य किए। खासकर, पीएम श्री स्कूल के माध्यम से युवाओं को जो गुणवत्तापूर्ण शिक्षा दी जा रही है, उसके लिए हम हृदय से माननीय प्रधान मंत्री जी को बहुत-बहुत धन्यवाद दे रहे हैं। एक तरफ तो सरकार युवाओं के भविष्य की इतनी चिंता कर रही है, वहीं दूसरी तरफ यह भी देखने में आया है कि माता-पिता के प्रैशर के कारण या उनके सहपाठी के दबाव के कारण जो युवा हैं, वे किसी ऐसे विषय में शिक्षा प्राप्त करने के लिए मजबूर हो जाते हैं, जिसमें उनकी कोई रुचि नहीं होती। वे ऐसे विषयों को चुनते हैं, जहां पर उनकी रुचि और उनकी क्षमता मेल नहीं खाती है। ये माता-पिता के सपनों को पूरा करने या अपने सहपाठियों के कारण ऐसे बच्चे अधिकतर ऐसे निर्णय ले लेते हैं और उसका परिणाम यह होता है कि उनको असफलता हाथ लगती है, वे मानसिक तनाव के शिकार हो जाते हैं और कभी-कभी तो यह परिणाम होता है कि वे आत्महत्या जैसे दुखद निर्णयों पर भी पहुंच जाते हैं। इसका एक कारण देखा-देखी प्रतिस्पर्धता तो है ही, साथ ही अनभिज्ञता एक और कारण है। आज इस आधुनिक युग में इतने अनगिनत अवसर हैं, उसकी अनभिज्ञता के कारण युवा ठीक से तय नहीं कर पाते हैं कि उनको आगे किस विषय में अपने जीवन को दिशा देनी है। इसलिए मैं सरकार से विनम्रपूर्वक यह आग्रह करती हूं कि अगर उन्हें शुरुआती दौर पर उचित मार्गदर्शन मिल जाए, तो वे अपने जीवन को सही दिशा प्रदान कर पाएंगे। इसलिए सरकार से मेरा यह निवेदन है कि हमारे दसवीं क्लास में चाहे वे प्राइवेट स्कूल हो, सरकारी स्कूल हो, नवोदय विद्यालय हो या एकलव्य विद्यालय हो। हम उन्हें दसवीं क्लास में करियर काउंसलिंग की व्यवस्था प्रदान करें, ताकि किस विषय में उनकी रुचि है, किस विषय में उनकी क्षमता है, वे इसके बारे में भली-भाँति और ठीक से सोचकर अपने जीवन को एक दिशा दे सकें और देश की प्रगति में सहयोगी सिद्ध हो सकें। सभापति महोदय, सदन में अपनी बात रखने का अवसर देने के लिए आपका बहुत-बहुत धन्यवाद।

MR. CHAIRMAN: The following hon. Members associated themselves with the matter raised by hon. Member, Ms. Kavita Patidar: Dr. Sumer Singh Solanki (Madhya Pradesh), Dr. Kalpana Saini (Uttarakhand), Shrimati Geeta alias Chandraprabha (Uttar Pradesh), Shrimati Maya Naroliya (Madhya Pradesh), Shri R. Girirajan (Tamil Nadu) and Dr. Fauzia Khan (Maharashtra).

Now, Question Hour.

Contents Page

12.00 **Noon**

ORAL ANSWERS TO QUESTIONS

Indians deported from USA

#*46. SHRI RAMJI LAL SUMAN: Will the Minister of EXTERNAL AFFAIRS be pleased to state:

(a) the number of Indian citizens deported by the United States of America (USA), so far;

(b) whether it is a fact that women have also been deported in handcuffs by the US Government; and

(c) whether the Central Government has identified the people responsible for sending those individuals to the USA through illegal means and if so, the details thereof, along with the action taken against them?

THE MINISTER OF EXTERNAL AFFAIRS (SHRI S. JAISHANKAR): (a) to (c) A statement is laid on the Table of the House.

Statement

(a) to (c) The U.S. Government usually deports individuals who have, (i) illegally entered the U.S.; (ii) have overstayed their visa validity; (iii) have been found living in the U.S. without any documentation; or (iv) have criminal convictions against them.

Government of India works in close coordination with U.S. authorities on all matters pertaining to deportation of Indian citizens. Such deportations are subject to an unambiguous verification of their Indian nationality.

Since 2009, a total of 18,822 Indian nationals have been deported to India. The year-wise details are placed below.

Year	No. of Deportees
2009	734
2010	799
2011	597
2012	530

Original notice of the question was received in Hindi.

Contents Page

2013	515
2014	591
2015	708
2016	1,303
2017	1,024
2018	1,180
2019	2,042
2020	1,889
2021	805
2022	862
2023	617
2024	1,368
2025 (till 28 Nov)	3,258
Total	18,822

Since January 2025, a total of 3,258 Indian nationals have been deported by the United States to India. Of these, 2,032 individuals (approximately 62.3%) were deported on regular commercial flights, while the remaining 1,226 (37.6%) arrived on U.S. Immigration and Customs Enforcement (ICE) or U.S. Customs and Border Protection (CBP) operated charter flights.

The Ministry of External Affairs remains engaged with the U.S. side to ensure the humane treatment of deportees during U.S. ICE/CBP deportation operations. The Ministry has strongly registered its concerns with the U.S. authorities on the treatment of deportees, particularly with respect to use of shackles, especially on women and children. No instance of shackling of women and children has been brought to the notice of this Ministry since the 5th February deportation flight.

The U.S. authorities have conveyed that the Restraining Policy for U.S. deportation flights is in place since 19 November 2012 as part of the Standard Operating Procedure of the U.S. Immigration and Customs Enforcement (ICE). They have also conveyed that their policy of shackling deportees is followed to ensure the safety and security of all passengers on these flights. In the past, they claim that there have been instances of violence by deportees against fellow deportees and supporting crew members on such deportation flights. While women and minors are generally not shackled, the flight officer in charge of a deportation flight, in the interest of the safety of the mission, has the final say on the matter.

It is also pertinent to note that wanted criminals and gangsters who have been

Contents Page

accused of terrorism, homicide, attempt to murder, extortion etc., have also been removed on these deportation flights. In India's case, absconding criminals such as Lakhwinder Singh and Anmol Bishnoi, against whom lookout notices and arrest warrants have been issued by our law enforcement agencies, have been brought back on such deportation flights.

Based on the accounts and testimonies given by returning deportees, the Central and respective State Governments along with the relevant law enforcement agencies, have registered a number of cases, and investigations as well as actions are ongoing against several illegal immigration agents, criminal facilitators and human trafficking syndicates that run these rackets.

The Government of India accords highest priority to the safety, security, and well-being of Indian nationals abroad and remains engaged with U.S. authorities on addressing illegal immigration and human trafficking.

श्री रामजी लाल सुमनः सभापति जी, मेरे प्रश्न का विदेश मंत्री जी ने बहुत ही भ्रामक जवाब दिया है। मैंने जो प्रश्न किया था, उसमें जो जानकारी हासिल की थी, उसके जवाब में विदेश मंत्री जी ने बताया है कि 2009 से लेकर अभी तक 18,832 ऐसे भारतीय, जो गलत तरीके से, यानी अवैध तरीके से अमरीका में रह रहे थे, उन्हें निर्वासित किया गया है।

सभापति जी, विदेश मंत्री जी का यह भी कहना है कि 5 फरवरी, 2025 के बाद एक भी ऐसी घटना नहीं है, जहाँ यह प्रकाश में आया हो कि बेड़ियाँ लगाकर, हथकड़ियाँ लगाकर किसी भारतीय को अमरीका ने वापिस भेजा हो। यह जानकारी असत्य है, मिथ्या है। महोदय, ये कह रहे हैं कि 5 फरवरी, 2025 के बाद ऐसा कोई वाक़या नहीं हुआ है, लेकिन मेरे पास जो निश्चित जानकारी है, उसके अनुसार 25 सितम्बर को हरजीत कौर नाम की एक 73 वर्षीय महिला, जो 33 साल से अमरीका में रह रही थीं, उसे बेड़ियाँ लगाकर अमानवीय तरीके से अमरीका से बाहर किया गया है। सभापति महोदय, ऐसा लगता है कि अमरीका इनकी किसी भी बात का नोटिस लेने के लिए तैयार नहीं है और अब मामला ऐसा लगता है ...(**व्यवधान**)... सभापति जी, आप मुझे संरक्षण दीजिए। ...(**व्यवधान**)...

MR. CHAIRMAN: Hon. Member, I request you not to give a lecture. You please be specific to your question. ...(*Interruptions*)...

श्री रामजी लाल सुमनः सभापति जी, मैं आपसे बहुत विनम्रता से कहना चाहूंगा कि ...(**व्यवधान**)...

MR. CHAIRMAN: No, no! You have to raise only your question. ...(*Interruptions*)... Nothing will go on record except the question. ...(*Interruptions*)...

Contents Page

श्री रामजी लाल सुमनः 25 सितम्बर को हरजीत कौर नाम की एक 73 वर्षीय महिला को वहाँ से बेड़ियाँ पहनाकर हिंदुस्तान भेजा गया है। ...(**व्यवधान**)...

श्री सभापतिः आप बैठ जाइए। Please sit down. ...(*Interruptions*)...

श्री रामजी लाल सुमनः सभापति जी, मुझे अपना सवाल समाप्त करने दीजिए। मुझे अपना सवाल पूछने दीजिए। ...(**व्यवधान**)...

श्री सभापतिः नहीं, प्लीज़ आप बैठ जाइए। Please sit down. ...(*Interruptions*)...

श्री रामजी लाल सुमनः सभापति जी, मेरा सवाल तो सुन लीजिए । *

SHRI S. JAISHANKAR: Hon. Member has referred to a case pertaining to Shrimati Harjit Kaur, who was deported from the United States. Now, in her case, her own lawyer has stated on record, and I quote: Thankfully, they did not cuff her. One officer was going to do it, but there was another officer who said, 'don't do it because of her age'. I would also like to inform the Member through you, Sir, that whenever any flight with deportees come, whether it is a chartered flight or whether it is a commercial flight, the deportees are invariably interviewed by officials of the Government of India. In this particular case, our immigration officials confirmed that she was not cuffed. So, we have seen the reports pertaining to this. But, I would also like, Sir, to inform the Member of something else. While Shrimati Harjit Kaur was not handcuffed, she was maltreated. She was maltreated in detention before she was put on the flight. So, on the 26th of September, we have officially, through a note verbale, taken up her maltreatment with the American Embassy. We have made clear our very strong concern about the manner of her treatment and ask the Embassy and the American authorities to look into this matter. So, again, I would like to say, my answer is absolutely accurate. I know, perhaps, the hon. Member, out of concern, having read Press reports, is raising the matter. We have gone into that matter. We have clarified the matter. We have indicated our concern to the American Embassy. So, I hope, he will rest assure with that.

MR. CHAIRMAN: Second supplementary; Shri Ramji Lal Suman. Please be specific about your supplementary.

* Not recorded.

Contents Page

श्री रामजी लाल सुमनः सभापति जी, आपका संरक्षण चाहिए। ...(**व्यवधान**)... आप हर वक्त सरकार को बचाते रहते हैं। हमारी बात भी सुन लिया कीजिए। ...(**व्यवधान**)...

MR. CHAIRMAN: I am requesting you to be specific in your question, nothing else.

श्री रामजी लाल सुमनः सभापति जी, मैं सरकार से यह जानना चाहता हूँ कि हमारे देश से जो लोग गैरकानूनी तरीके से अमेरिका जाते हैं या भेजे जाते हैं, तो कौन सी ऐसी संस्था या एजेन्सी है, जिसके बारे में सरकार को निश्चित जानकारी है और उन संस्थाओं को चिन्हित करके, अब तक सरकार ने उनके खिलाफ क्या प्रभावी कार्रवाई की है?

SHRI S. JAISHANKAR: Sir, again, I appreciate the Member's concern in this matter. I would like to inform him that the NIA has registered and investigated 27 human trafficking cases, resulting in 169 arrests and charge-sheet against 132 individuals. This is what has been done by the NIA, which established, some years ago, the Anti-Human Trafficking Division. It has today a mandate to cover human trafficking. Apart from that, various State Governments have also launched investigations. In case of NIA, I also want to say that, particularly, the NIA arrested two important traffickers in Haryana and Punjab on the 7th of August; then, in Himachal Pradesh, two more people on the 2nd of October. Where State Governments are concerned, the maximum number of trafficking is from the State of Punjab. The Punjab Government has constituted an SIT and a fact finding committee. As per information given by them to us, 25 FIRs have been registered against 58 illegal travel agents and 16 accused have been arrested. Where the State of Haryana is concerned, 2,325 cases have been registered; 44 FIRs have been registered and 27 people have been arrested. Also, one very significant trafficker has been arrested by the State Government of Gujarat.

MR. CHAIRMAN: Third supplementary, Shri Haris Beeran.

SHRI HARIS BEERAN: Thank you, Chairman, Sir, for giving me the opportunity. This is to the hon. Minister, through you, Sir. We face two problems as far as the citizens, from India, who go to the U.S. are concerned. One is, there are citizens who go through the legal way and the others are who go through illegal ways. As far as those who go through legal ways are concerned, there are some 6,000 F-1 visas which have been revoked by the US. They are mostly the student visas. The student visas have been revoked due to certain postings on social media by the students, particularly, solidarity for Gaza, etc. I would like to know whether the Government has intervened

Contents Page

for these students whose visas have been cancelled or the Government accepts the U.S.'s position that political dissent by our students is a terrorist activity that deserves deportation. That is as far as the legal process is concerned. As far as the illegal recruitments are concerned, hon. Minister, Kerala police have forwarded 531 complaints against illegal recruitment agencies to the Ministry. The Ministry has to give sanction, but only 17 have been given sanction, that is, only three per cent. This low sanction rate is also giving a lot of problems. Is the Ministry considering giving some sort of amendment to the Immigration Act, so that the State itself, without the sanction of the Ministry, can take action against the illegal recruitment agencies?

SHRI S. JAISHANKAR: Sir, where the cancellation or revocation of student visas was done, the problem began in April of 2025, when there was a new policy which was announced by the Secretary of State. As a result of that, even for relatively minor offences, we saw the cancellation of visas of students; and, in many cases, there was also a pressure on them to self-deport. So this is something which had happened. Sir, I would like to inform the hon. Member, through you, that yes, in each of these cases, in this matter also, wherever it came to our attention -- many students directly contacted Consulates and Embassy -- the Consulates and Embassy intervened where possible, and we have tried to get the American system to understand that minor offences should not be a reason for such action. However, I also want to say that the issuance of visa is the sovereign right of a Government. Now, in the case of the United States, the U.S. Government has taken a view. In fact, the latest announcement was yesterday. They have taken a view that every visa adjudication is a national security decision. So, they reserve the right to take a decision on a visa which is based on their assessment of the national security implication of a particular individual's position. Furthermore, they have also very publicly said that where student visas are concerned, they would ask all applicants to adjust their social media settings, from privacy settings to public settings, so that they do scrutinize the social media postings of people who have visas, potentially or actually, in the United States. That is a position that they have publicly taken. With regard to the sanction from Kerala State Government, Sir, I don't have the exact figures. What I do know is that where we have requests from State Governments for sanctioning prosecution, we, obviously, take a very proactive and a strong view on this. I will look at the particular details which the hon. Member has flagged, and I will inform him of what we intend to think.

Contents Page

MR. CHAIRMAN: Shrimati Rajathi.

SHRIMATI RAJATHI: [&] Hon'ble Chairman Sir, Vanakkam! Our citizens who are deputed from abroad are miserably ill-treated. We are viewing that those who are deported from abroad are handcuffed and are treated in an undignified way. I would like to know whether the Government of India has taken any initiative to protect them from such ill-treatments, particularly in case of women and children. Sir, I would also like to know whether Government of India had reacted befittingly to such acts of ill-treatments caused by certain Governments.

MR. CHAIRMAN: Hon. Minister.

SHRI S. JAISHANKAR: Sir, the Government shares the hon. Member's concern, particularly, in terms of 'use of restraints' against women and children. I would like to inform the hon. Member that the US ICE, their Immigration System, -- they have the Immigration Customs Enforcement system -- has a policy of what they call 'Use of Restraints.' This policy was in place from the 19th of November, 2012. As per this policy, Sir, I give you a quote, "Detainees transported by ICE aircraft will be fully restrained by the use of handcuffs, waist chains and leg irons during flights. However, we have very strongly taken up with the American side that this should not be applied to women and children. The initial flights, after the Trump Administration started vigorously deporting illegals, had such cases. This was also something which was discussed in the last Session of Parliament. But after our protest, to the best of our knowledge, since February, as my answer says, we have not had a recurrence of that situation.

SHRIMATI REKHA SHARMA: Hon. Chairman, Sir, through you, I would like to humbly ask the hon. Minister about the women and young girls who have been trafficked in the name of marriage in huge numbers from Telengana. Have the illegal agents been arrested in these matters? As Chairperson of NCW, I have done many inquiries in these matters and agents have not been arrested in these cases. So, I would like to know about this from the hon. Minister.

SHRI S. JAISHANKAR: Sir, since the specific question which the hon. Member has raised does not pertain to the U.S. account, I do not have the numbers readily

[&] English translation of the original speech delivered in Tamil.

Contents Page

available with me. But I can tell her that wherever cases have come to our attention of trafficking, and mostly this happens in respect of the Gulf, the Embassy has intervened and we have taken action against those involved. We have written to States concerned, and I know that in the case of Telengana, particularly, we have done so. But what exactly has been the follow up action in terms of registering cases, what has been the prosecution thereafter, I will have to get the figures on that and share it with the hon. Member.

MR. CHAIRMAN: Question No. 47.

Vacancies in High Courts and subordinate judiciary

*47. SHRI SANJAY SETH: Will the Minister of LAW AND JUSTICE be pleased to state:

(a) the details of sanctioned and vacant posts of judges in the High Courts and subordinate judiciary across the country;

(b) the sanctioned versus working strength of judges and judicial officers in Uttar Pradesh;

(c) the impact of these vacancies on the pendency of cases;

(d) the steps being taken, in coordination with the High Courts, to fill these vacancies expeditiously; and

(e) the status of 'All India Judicial Service' in the matter of filling up the vacancies?

THE MINISTER OF STATE OF THE MINISTRY OF LAW AND JUSTICE (SHRI ARJUN RAM MEGHWAL): (a) to (e) A statement is laid on the Table of the House.

Statement

(a) and (b) The information in respect of sanctioned and working strength of High Courts is at ***Annexure***. As per information available on MIS portal of the Department of Justice, as on 27.11.2025, the sanctioned strength and vacancy in the District and Subordinate Court is 25886 and 4855 respectively. Further, the sanctioned and working strength of Judicial Officers in the State of Uttar Pradesh is 3700 and 2645 respectively.

Contents Page

(c) and (d) Pendency of cases in courts arise due to several factors which inter alia, include complexity of the facts involved, nature of evidence, co-operation of stake-holders viz. Bar, investigation agencies, witnesses and litigants besides the availability of physical infrastructure, supporting court staff and proper application of rules and procedures. Furthermore, pendency of cases and vacancy position of judges in High Courts are not necessarily directly related. Other factors that lead to delay in disposal of cases include lack of prescribed timeframe by respective courts for disposal of various kinds of cases, frequent adjournments and lack of adequate arrangement to monitor, track and bunch cases for hearing.

Appointment of Judges to High Courts is made under Articles 217 and 224 of the Constitution of India and according to the procedure laid down in the Memorandum of Procedure (MoP) prepared in 1998 pursuant to the Supreme Court Judgment of October 6, 1993 (Second Judges case) read with their Advisory Opinion of October 28, 1998 (Third Judges case). As per the MoP, the responsibility for initiation of proposals for appointment of Judges in the Supreme Court vests with the Chief Justice of India, while the responsibility for initiation of proposals for appointment of Judges in the High Courts vests with the Chief Justice of the concerned High Court, in consultation with two senior-most puisne Judges of the High Court. As per the MoP, the High Courts are required to make recommendations at least 06 months before the occurrence of a vacancy. However, this time limit is rarely observed. For appointments to the High Courts, the views of concerned State Government are obtained in accordance with the MoP. The recommendations also have to be considered in the light of such other reports as may be available to the Government in respect of the names under consideration. The recommendations of the High Court Collegium, the State Governments and the Government of India are then forwarded to the Supreme Court Collegium (SCC) for advice.

Appointment of Judges in the higher judiciary is a continuous, integrated and collaborative process between the executive and the judiciary. It requires consultation and approval from various Constitutional Authorities both at State and Central level. Only those persons whose names have been recommended by the SCC are appointed as Judges of the High Courts. Since May 2014 till 27.11.2025, 1156 Judges have been appointed in various High Courts.

Filling up of vacant positions of Judicial Officers in District and Subordinate courts is the responsibility of the High Courts and State Governments concerned. As per the Constitutional framework, in exercise of powers conferred under proviso to

Contents Page

Article 309 read with Articles 233 and 234 of the Constitution, the respective State Government in consultation with the High Court frames the rules and regulations regarding the appointment and recruitment of Judicial Officers in the respective State Judicial Service. The Hon'ble Supreme Court vide order passed in January 2007 in the Malik Mazhar Sultan case, has inter-alia, stipulated certain timelines, which are to be followed by the States and the respective High Courts for recruitment of judges in District and Subordinate Courts.

(e) Article 312 of the Constitution provides for the establishment of an All India Judicial Service (AIJS), which shall not include any post inferior to that of a District Judge.

A comprehensive proposal was formulated for the constitution of an All India Judicial Service (AIJS) and the same was approved by the Committee of Secretaries in November, 2012. The proposal was included as an agenda item in the Conference of Chief Ministers and Chief Justices of the High Courts held in April, 2013 and it was decided that the issue needs further deliberation and consideration. The views of the State Governments and High Courts were sought on the proposal. There was divergence of opinion among the State Governments and among the High Courts on the constitution of an All India Judicial Service.

The matter regarding creation of a Judicial Service Commission to help the recruitment to the post of district judges and review of selection process of judges/judicial officers at all levels was also included in the agenda for the Chief Justices' Conference, which was held on 03rd and 04th April, 2015, wherein it was resolved to leave it open to the respective High Courts to evolve appropriate methods within the existing system to fill up the vacancies for appointment of District judges expeditiously. The proposal for constitution of All India Judicial Service with views from the High Courts and State Governments received thereon was also included in the agenda for the Joint Conference of Chief Ministers and Chief Justices of High Courts held on 05th April, 2015. However, no progress was made in the matter.

The proposal of setting up of an All India Judicial Service was again discussed on points of eligibility, age, selection criteria, qualification, reservations etc. in a meeting chaired by then Minister of Law and Justice on 16th January 2017 in the presence of Minister of State for Law and Justice, Attorney General for India, Solicitor General of India, Secretaries of Department of Justice, Department of Legal Affairs and Legislative Department. Setting up AIJS was also deliberated in a meeting of the Parliamentary Consultative Committee in March, 2017 and the Parliamentary Committee on the Welfare of SCs/STs on 22.02.2021.

Contents Page

It was proposed to include the issue of All India Judicial Service in the agenda for Joint Conference of Chief Ministers and Chief Justices of High Courts held on 30th April, 2022. However, the same could not be included in the agenda of the conference. In view of the existing divergence of opinion amongst the major stakeholders, at present, there is no consensus on the proposal for setting up an All India Judicial Service.

Annexure

Statement showing Sanctioned strength, Working strength and Vacancies of Judges in the High Courts as on 27.11.2025.

	High Courts	Sanctioned Strength	Working Strength	Vacant Posts
1	Allahabad	160	110	50
2	Andhra Pradesh	37	33	4
3	Bombay	94	82	12
4	Calcutta	72	44	28
5	Chhattisgarh	22	16	6
6	Delhi	60	44	16
7	Gauhati	30	25	5
8	Gujarat	52	36	16
9	Himachal Pradesh	17	13	4
10	J & K and Ladakh	25	15	10
11	Jharkhand	25	15	10
12	Karnataka	62	49	13
13	Kerala	47	41	6
14	Madhya Pradesh	53	43	10
15	Madras	75	55	20
16	Manipur	5	3	2
17	Meghalaya	4	4	0
18	Orissa	33	20	13
19	Patna	53	35	18
20	Punjab & Haryana	85	59	26

Contents Page

21	Rajasthan	50	39	11
22	Sikkim	3	3	0
23	Telangana	42	28	14
24	Tripura	5	4	1
25	Uttarakhand	11	9	2
	Total	1122	825	297

श्री संजय सेठः सभापति महोदय, माननीय प्रधान मंत्री जी के नेतृत्व में स्वास्थ्य सेवाओं में जो सुधार हुआ है, उससे भारत के नागरिकों की आयु सीमा में औसत सीमा बढ़ गई है। दूसरे देशों में, जिनमें USA है, उनमें सुप्रीम कोर्ट के जजेज़ आजीवन सेवा देते हैं। ब्रिटेन, कनाडा, बेल्जियम, ऑस्ट्रेलिया आदि देशों में 70 वर्ष तक आयु सीमा की गई है। हमारे यहाँ जजेज़ की आयु सीमा District Court में 60 वर्ष, High Court में 62 वर्ष और सुप्रीम कोर्ट में 65 वर्ष है। मैं माननीय मंत्री जी से यह जानना चाहता हूँ कि क्या सरकार judicial pendency को देखते हुए इन जजेज़ की आयु सीमा को बढ़ाने पर कोई विचार कर रही है?

श्री अर्जुन राम मेघवालः चेयरमैन सर, जो क्वेश्चन माननीय सांसद ने पूछा था, वह 'details of sanctioned and vacant posts of judges in the High Courts and subordinate judiciary across the country' से संबंधित था। जो जजेज़ की आयु है; subordinate court, जिसको हम District Court कहते हैं, वहाँ 60 साल; High Court में 62 साल और सुप्रीम कोर्ट में 65 साल है। अभी वर्तमान में यह व्यवस्था है। ये कह रहे हैं कि क्या आयु increase करने का कोई प्रस्ताव है, तो मैं आपके माध्यम से माननीय सांसद को कहना चाहता हूँ कि अभी कोई ऐसा proposal pending नहीं है।

MR. CHAIRMAN: Second supplementary, Shri Sanjay Seth.

श्री संजय सेठः सभापति महोदय, हमारी सरकार ने हर क्षेत्र का विकास करने में कार्य किया है। इसमें legal reforms और judicial appointment भी शामिल है। 1 मई, 2014 से जुलाई, 2025 तक सरकार ने सुप्रीम कोर्ट में 70 नए जजेज़ और हाई कोर्ट्स में 1,058 नए जजेज़ को appoint किया है, परंतु इसके बाद भी करोड़ों cases pending हैं।

मैं माननीय मंत्री जी से यह पूछना चाहता हूँ कि क्या कोई ऐसा mechanism बनाया जा सकता है, जिसमें हर जज की एक टारगेट सीमा निश्चित की जाए, जिससे प्रत्येक जज को नियुक्ति के बाद एक निश्चित संख्या में केसेज़ निपटाने के लिए काम करने होंगे? इससे आम जनता को निश्चित समय में न्याय मिलने की प्रक्रिया हो सकेगी।

श्री अर्जुन राम मेघवालः सर, जैसा माननीय सांसद जी ने कहा, हमने 2014 के बाद इंफ्रास्ट्रक्चर

Contents Page

के माध्यम से ज्यूडिशरी में बहुत से सुधार किए हैं। जैसे, e-Court Phase-1 में हमने इंफ्रास्ट्रक्चर के क्षेत्र में सुधार किया, जिसको हम Local Area Network (LAN) बोलते हैं और फिर e-Court Phase-2 में हमने ICT, hardware, digital filing, e-Sewa Kendra, जिसको हम WAN बोलते हैं, इनमें हमने सुधार किया है और डिस्ट्रिक्ट कोर्ट्स में इंफ्रास्ट्रक्चर उपलब्ध कराया है। नरेन्द्र मोदी जी के नेतृत्व में सरकार ने e-Court Phase-2 में इंफ्रास्ट्रक्चर फैसिलिटी बढ़ाने के लिए सुप्रीम कोर्ट को 7,210 करोड़ रुपए उपलब्ध कराये हैं। इसका मतलब सुविधाएं बढ़ी हैं और उनको जो-जो आवश्यकताएं हैं, उनकी पूर्ति करने की मंशा सरकार रखती है।

अब आपने पूछा है कि जो केसेज़ पेंडिंग हैं, उसके लिए क्या कर रहे हैं, तो उसके लिए भी सरकार ने एक National Judicial Data Grid बनाया है। उसमें हम केसेज़ की एनालिसिस करते हैं। सुप्रीम कोर्ट में उसकी एक कमेटी बनी हुई है, जिसमें वे यह देखते हैं कि 50 साल पुराना केस कौन सा है या कौन सा केस 40 साल, 30 साल, 20 साल या 10 साल पुराना है। उसके बाद उसकी एनालिसिस करके, उसका जल्दी निपटारा करने का प्रयास सुप्रीम कोर्ट करती है।

श्री शक्तिसिंह गोहिलः चेयरमैन सर, मैं आपके जरिए माननीय मंत्री जी से यह जानना चाहता हूं कि हाई कोर्ट जजेज़ की 297 जगहें खाली हैं और गुजरात में जजेज़ की 16 जगहें खाली हैं। सर, criminal jurisprudence का यह सिद्धांत है कि pre-trial और जिसको भी अरेस्ट किया गया है, उसके लिए bail is the rule, not the jail, लेकिन उसके बेल का मैटर कई दिनों तक नहीं चलता है या हफ्तों तक नहीं चलता है। जब इतने दिनों तक उसके बेल का मैटर ही नहीं चलता है, तो आप समझिए कि उसे न्याय कहां से मिलेगा? इसलिए यह जो जजेज़ की जगहें खाली हैं, आपके पास तो qualified lawyers at Bar भी हैं, आपके यहाँ डिपार्मेंटल प्रमोशन के लिए लोग भी हैं, लेकिन यह सब होते हुए भी देश में 297 और गुजरात में 16 जजेज़ की जगहें खाली हैं, सैंक्शंड जगहें खाली हैं, तो इन जगहों को आप कब तक भरना चाहते हैं?

श्री अर्जुन राम मेघवालः सर, माननीय सांसद जी ने जो प्रश्न किया है, वह मूलतः गुजरात से संबंधित है, तो मैं उनको इसका एक टोटल पिक्चर देना चाहता हूं। हाई कोर्ट्स में हमारे जजेज़ के जितने भी पद हैं, वे 1,122 पद हैं, जोकि सैंक्शंड स्ट्रेंथ है, हमारी वर्किंग स्ट्रेंथ 825 है और वैकेंट पोस्ट्स 297 हैं। अब आपको मैं यह कहना चाहता हूं कि 297 वैकेंट पोस्ट्स में से जो 97 पोस्ट्स हैं, वे प्रोसेस में हैं। जजेज़ के 200 वैकेंट पोस्ट्स ऐसे हैं, जिनके लिए हमें हाई कोर्ट कॉलेजियम से प्रस्ताव आने हैं और जब हाई कोर्ट कॉलेजियम से प्रस्ताव आएंगे, तो सरकार निश्चित रूप से जजेज़ के उन वैकेंट पोस्ट्स को भरने की कार्रवाई करेगी।

डा. अजित माधवराव गोपछड़ेः सभापति महोदय, हमारे हिंदुस्तान के गरीब, किसान, मजदूर, माताएं एवं बहनें न्यायपालिका का चक्कर लगाते हुए, न्याय पाने के लिए, न्यायालय के द्वार पर आशा लगाए बैठे हैं। मैं आपके माध्यम से माननीय विधि और न्याय मंत्री जी से यह पूछना चाहता हूं कि क्या भविष्य में समाज के गरीब लोगों को न्याय दिलाने के लिए लोक अदालतों की संख्या एवं तालुका स्तर पर न्याय दरबारों की संख्या बढ़ाने का हमारा कोई विचार है तथा क्या भविष्य में

Contents Page

गरीब जनता को निःशुल्क, इनसे कोई कोर्ट फीस लिए बिना, न्याय दिलाने हेतु हमारी सरकार की ओर से, हमारे मंत्रालय के माध्यम से, हम कोई प्रयास कर रहे हैं?

श्री अर्जुन राम मेघवालः सर, हमारे संविधान के आर्टिकल 39ए में legal aid to the poor का प्रावधान किया हुआ है। उसके तहत टेली लॉ, न्याय बंधु, लोक अदालत भी उसका पार्ट है और ई-सेवा केंद्र के माध्यम से भी हम गरीब लोगों को फ्री लीगल सर्विस देते हैं। उसके अलावा भी NALSA नामक हमारा एक इंस्टीट्यूट है, जो नेशनल लेवल पर भी है, स्टेट लेवल पर भी है, डिस्ट्रिक्ट लेवल पर भी और तालुका लेवल पर भी है और जिसको भी सहायता की जरूरत होती है, उसको हम free legal aid देते हैं।

MR. CHAIRMAN: Fifth supplementary, Ms. Swati Maliwal.

सुश्री स्वाति मालिवालः सर, हमारे देश में हर घंटे 51 महिलाओं के साथ अपराध होता है। Sir, as Chairperson of the Delhi Commission for Women, मैंने 8 महीने की बच्ची से लेकर 90 साल की महिला के साथ sexual assault के केसेज़ देखे हैं। हमारे देश में न्याय पाना इतनी लंबी और इतनी जटिल प्रक्रिया है कि उसके कारण लड़कियाँ अपनी हिम्मत हार जाती हैं।

सर, मैं आपके माध्यम से माननीय मंत्री जी से जानना चाहती हूँ कि देश भर के हाई कोर्ट्स में जो 63 लाख केसेज़ पेंडिंग हैं, उनको resolve करने के लिए क्या आधुनिक मेजर्स लिए जा रहे हैं और क्या स्टेप्स उठाए जा रहे हैं? इसके साथ ही मैं यह भी जानना चाहती हूँ कि पूरे देश के कोर्ट्स में जजेज़ की जो vacancies हैं, उनको भरने के लिए क्या कदम उठाए जा रहे हैं?

श्री अर्जुन राम मेघवालः चेयरमैन सर, माननीय सांसद जी ने जो विषय उठाया है, वह सीधा इस प्रश्न से संबंधित नहीं है, फिर भी मैं कहना चाहता हूँ कि Centrally-sponsored scheme के तहत ही Fast Track Special Courts की योजना चलाई जा रही है, जिसमें exclusive पॉक्सो कोर्ट्स स्थापित किए जा रहे हैं। वर्तमान में 29 राज्यों और केन्द्र शासित प्रदेशों में 400 ई-पॉक्सो कोर्ट्स के साथ 773 फास्ट ट्रैक कोर्ट्स भी कार्यरत हैं।

माननीय सांसद ने जो चिंता प्रकट की है, वह वाजिब है, लेकिन हम इस विषय को उचित प्लैटफॉर्म पर रखेंगे।

MR. CHAIRMAN: Now, Question No.48.

Human-animal conflict

*48. SHRI C. VE. SHANMUGAM: Will the Minister of ENVIRONMENT, FOREST AND CLIMATE CHANGE be pleased to state:

Contents Page

(a) whether it has come to the notice of Government that human-animal conflict is increasing all over the country;

(b) if so, the details of steps taken by Government to address this issue;

(c) whether Government has made any study on the reasons for increase in human-animal conflict;

(d) if so, the details thereof; and

(e) the details of casualties caused due to wildlife attack, during the last three years, Statewise and year-wise?

THE MINISTER OF ENVIRONMENT, FOREST AND CLIMATE CHANGE (SHRI BHUPENDER YADAV): (a) to (e) A statement is laid on the Table of the House.

Statement

(a) to (e) Human Wildlife Conflict may be attributed to increase in human population, industrial development, expansion of human habitations coupled with increase in the population density of wildlife due to enhanced conservation and protection of wildlife habitat efforts over the years. The overlap of human settlements in wildlife landscapes and corridors have resulted in increased conflict further exacerbated by changing crop patterns, presence of stray dogs and cattle in forest fringe areas etc. Moreover, the degradation and fragmentation of habitats, depletion of natural prey bases, and continued human use of forest resources such as grazing, fuelwood collection, grass harvesting, and extraction of wild fruits further intensify human—wildlife interactions, thereby increasing the likelihood of conflict.

The species most commonly involved in human—wildlife conflict include several wild animals protected under the Wild Life (Protection) Act, 1972. Among those listed in Schedule I are tiger, leopard, blackbuck, crocodile, bear, Indian gaur, Indian porcupine and snakes. Additionally, species such as wild pig and nilgai, which are protected under Schedule II of the Act, also frequently contribute to conflict situations across various parts of the country.

The management of wildlife including mitigation of human-animal conflicts is primarily the responsibility of the concerned State Government/Union Territory Administration. The State Government/UT Administration are the first responders to any conflict situation and they maintain the details of the conflict along with the species involved.

Studies on human—wildlife conflict have been undertaken by various

Contents Page

institutions under the Ministry, including the Wildlife Institute of India, as well as by other institutions, academia, civil society etc. The findings and inferences from these studies are available in the public domain and are also communicated to the concerned stakeholders as appropriate.

The important steps taken by the Government to manage the human-wildlife conflicts include the following:

i. The Wild Life (Protection) Act, 1972 has been amended to provide statutory status to management plans of the protected areas, mandating consultations with the concerned Gram Sabha.

ii. The Section 11 (1) (a) of the Wild Life (Protection) Act, 1972, empowers the State Chief Wild Life Wardens to grant permits for hunting animals falling in Schedule I of the Act, which become dangerous to human life. Further, the Section 11 (1) (b) of the Act empowers State Chief Wild Life Warden or any authorized officer to grant permits for hunting of wild animals falling under Schedule-II of the Act, if such animals have become dangerous to human life or property.

iii. A network of protected areas namely, National Parks, Sanctuaries, Conservation Reserves and Community Reserves covering important wildlife habitats have been created all over the country under the provisions of the Wild Life (Protection) Act, 1972 to conserve wild animals and their habitats.

iv. An advisory on dealing with human-wildlife conflict has been issued by the Ministry on 6th February, 2021. The Ministry has also issued Guidelines to States/UTs on 3rd June 2022 to manage Human Wildlife conflict including damage to crops. The advisory recommends coordinated interdepartmental action, identification of conflict hot spots, adherence to Standard Operating Procedures, establishment of rapid response teams, formation of State and District level committees to review the quantum of ex-gratia relief for its expeditious payments etc.

v. The Ministry has released species-specific guidelines on 21.03.2023 for mitigation of Human Wildlife conflicts involving Elephant, Gaur, Leopard, Snake, Crocodile, Rhesus Macaque, Wild Pig, Bear, Blue Bull and Blackbuck taking a Harmonious Coexistence Approach for addressing human-wildlife conflicts. The Ministry has also issued guidelines for cross cutting issues such as cooperation with media, occupational health and safety in human-wildlife conflict mitigation, crowd management and addressing health emergencies arising out of human-wildlife conflict situations. Moreover, Field Manual for

Contents Page

Frontline Staff on Human-Elephant Conflict Management, has also been released by the Ministry. Ministry has also released Guidelines on Eco-friendly Measures to Mitigate Impacts on Linear Infrastructures on Wildlife.

vi. The Ministry provides financial assistance to State Governments and Union Territory Administrations under the Centrally Sponsored Schemes 'Development of Wildlife Habitats' and 'Project Tiger and Elephant' for management of wildlife and its habitat in the country. The activities supported include procurement of early warning systems, construction and erection of physical barriers such as barbed wire fence, solar, powered electric fence, bio-fencing, boundary walls etc. to prevent the entry of wild animals into crop fields, compensation for depredation by wild animals including cattle lifting, crop damage, loss of life and property. Rapid Response Teams are also deployed to mitigate Human-Wildlife Conflict. Further, the Ministry enhanced the amount of ex-gratia relief in case of death or permanent incapacitation due to wild animal attacks in December 2023 from Rs. 5 lakhs to 10 lakhs under these Schemes, subject to availability of funds, and the payment of which is also governed by State specific guidelines/provisions made in this regard.

The details are given in the table below:

S. No.	Nature of damage caused by wild animals	Amount of ex-gratia relief
i.	Death or permanent incapacitation	Rs.10.00 lakhs
ii.	Grievous injury	Rs.2.00 lakhs
iii.	Minor injury	Cost of treatment up to Rs.25,000/- per person
iv.	Loss of property/crops	State/UT Government may adhere to the cost norms prescribed by them.

The States/Union Territories make ex-gratia payments for loss of livestock, crops and human life including injuries due to human-wildlife conflicts as per the norms, which vary in States and UTs.

vii. Ministry also supports the focused species conservation for the 24 identified critically endangered species namely Snow Leopard, Great Indian Bustard (including Floricans), Dolphin, Hangul, Nilgiri Tahr, Marine Turtles,

Contents Page

Dugongs, Edible Nest Swiftlet, Asian Wild Buffalo, Nicobar Megapode, Manipur Brow-Antlered Deer, Vultures, Malabar Civet, Indian Rhinoceros, Asiatic Lion, Swamp Deer, Jerdon's Courser, Northern River Terrapin, Clouded Leopard, Arabian Sea Humpback Whale, Red Panda, Caracal, Gharial and Sloth Bear under the species recovery programme component of the centrally sponsored scheme of Development of Wildlife Habitats.

viii. Advance technology like radio collaring, digital sensor walls and E-surveillance are also used in human wildlife conflict mitigation.

ix. The Ministry provides support to State Governments to organize awareness generation, training and capacity building programmes on human-wildlife conflict. The State Forest Departments work with the local people to address the Human Wildlife Conflict issues through periodic awareness campaigns to sensitize, guide and advise the general public on human-animal conflict including dissemination of information through various forms of media. Further, State Forest Departments engage with local communities to monitor the movement of some wildlife species and to caution local people to avoid human-animal conflict, prevent damage or loss of human life, property and wildlife. The Ministry has also taken an initiative for establishment of the Centre of Excellence for the Human – wildlife Conflict management, at Salim Ali Centre for Ornithology and Natural History (SACON), WII -South India Centre at Coimbatore.

x. The National Tiger Conservation Authority (NTCA) and the Wildlife Institute of India, in accordance with Section 38O (1) (g) of the Wildlife (Protection) Act, 1972, have identified 32 major tiger corridors in the country. The NTCA Guidelines (2012) and Standard Operating Procedures guide tiger and habitat management. Similarly, the Ministry has also identified 150 elephant corridors in the country in 2023. The Ministry along with the State Governments and UT administrations prepares Regional Action Plan to address the long term conservation and management of elephants in the contiguous landscape.

SHRI C. VE. SHANMUGAM: [&]Hon. Chairman Sir, I express my humble greetings and sincere salutation to your hon. Self.

Sir, human-animal conflicts affect both ecological balance and human safety,

[&] English translation of the original speech delivered in Tamil

and it is an issue that involves constitutional obligation as well. The rapid population growth, habitat fragmentation and competition for the same resources have triggered repeated conflict between human and wildlife causing loss of lives, crops and property. In simple terms, it is a struggle for space and resources when the needs and the behaviour of wildlife overlap with the interests of humans.

In my State of Tamil Nadu, a significant portion of this conflict is directly linked to the disruption of elephant corridors in the Western and Eastern Ghats, where the fragmented landscapes have forced elephants into the human settlements resulting in repeated loss of lives and livelihood. Tamil Nadu is witnessing a sharp increase in human-wildlife conflict with the current fiscal year, 2024-25, recording 80 human deaths, highest in last five years. Besides the human casualties, the State has experienced 4,235 crop damage incidents, 259 livestock deaths, 176 cases of property damages and 138 human injuries so far in 2024-25, according to the Chief Wildlife Warden.

So, I would like to ask the hon. Minister as to what specific steps the Ministry is taking to ensure that the States, including Tamil Nadu, complete the scientific identification, notification and protection of elephant corridors as directed by the Supreme Court. By when will a national network of legally-recognised elephant corridors be operational? In view of the Court's observations on the humanitarian aspect, the Government proposes a uniform nation-wide compensation amount for human deaths and injuries caused by wildlife, especially elephants, so that the families in the high-conflict States like Tamil Nadu are not subject to unequal and delayed relief under the State-specific norms.

श्री भूपेन्द्र यादवः माननीय सभापति महोदय, माननीय सदस्य ने एक बहुत ही महत्वपूर्ण प्रश्न उठाया है। यह प्रश्न केवल मनुष्य और वन्य जीव संघर्ष का नहीं है, बल्कि यह मनुष्य और वन्य जीव के सह-अस्तित्व का भी है। इस पृथ्वी पर केवल हम लोग वन्य जीवों की सुरक्षा और संरक्षण के लिए कार्य करते हैं, लेकिन उसका सह-अस्तित्व भी आवश्यक है। यह जो संघर्ष की बढ़ती हुई परिस्थिति है, यह जनसंख्या के असंतुलन, विकास, wildlife habitat में दखल के कारण ज्यादा बढ़ रही है। हम लगातार वाइल्डलाइफ कंजर्वेशन के लिए बेहतर प्रयास कर रहे हैं। उसमें जो ओवरलैपिंग है, उसको कम करने का भी हम प्रयास कर रहे हैं। माननीय सदस्य ने भी जो चिंता जाहिर की है, टकराव के जो कारण हैं, उनको चिन्हित करके उनका समाधान करने का कार्य भी हम कर रहे हैं। वन्य क्षेत्र के जो रिसोर्सेज़ हैं, उनकी इंप्रूवमेंट के लिए भी हम कार्य कर रहे हैं। उसके साथ ही साथ, जो शेड्यूल वन के स्पीशीज हैं, जिनमें टाइगर, लेपर्ड, हाथी, भालू, ब्लैकबक, क्रोकोडाइल, इंडियन गोल्डन गेक्को और साँप आदि हैं, उनके कंजर्वेशन के लिए भी हम प्रोग्राम चला रहे हैं। जो लोग वन्य क्षेत्र के आसपास रहते हैं, उनके साथ उनका सहअस्तित्व

Contents Page

रहे, उसके लिए हम कंजर्वेशन प्रोग्राम भी चलाते हैं। माननीय सदस्य ने सही कहा है कि हाथियों के कारण काफी संघर्ष है, जिसमें औसतन लगभग 500 व्यक्तियों की जानें भी जाती हैं, पर हम यह भी जानते हैं कि एक्सीडेंट और बाकी कारणों से हाथी भी बड़ी संख्या में मारे जा रहे हैं। एक बड़ा विषय जंगल के बाहर का भी है, जो कि साँप के काटने के कारण होने वाली मृत्यु है। देश भर में जो सबसे ज्यादा जानें जाती हैं, वे साँप के काटने से जाती हैं।

दूसरा, जो किसानों को होने वाला नुकसान है, वह हमारे शेड्यूल टू की स्पीशीज के कारण है, जिसके अंतर्गत मुख्यतः जंगली सूअर और नीलगाय आते हैं। उनके कारण किसानों के जो खेत जंगल के आसपास हैं, उनकी फसलों को नुकसान पहुंचता है और इंसानों को चोट भी लगती है। हम राज्य सरकारों के साथ एक बेहतर कोऑर्डिनेशन बनाने के लिए काम कर रहे हैं, क्योंकि राज्य सरकारें इसकी फर्स्ट रिस्पांडर हैं। उनके पास डेटा भी है और वे लोग फील्ड लेवल पर कार्य भी करते हैं। इसके साथ ही साथ, मंत्रालय के जो ऑर्गेनाइजेशंस हैं, जिनमें वाइल्डलाइफ इंस्टीट्यूट ऑफ़ इंडिया है, उसके साथ कुछ सिविल सोसाइटीज़, जो स्टेकहोल्डर्स हैं, उनके साथ एक बेहतर स्ट्रेटजी बनाते हुए हमने 2021 में और उसके बाद 2023 में एक डिटेल्ड गाइडलाइन भी जारी की है। इस गाइडलाइन के अंतर्गत हमने हॉटस्पॉट की पहचान की है, जहाँ पर हम राज्य के वन अधिकारियों के साथ मिलकर ज्यादा तीव्रता से कार्य कर रहे हैं। हमने राज्यों में जहाँ पर ज्यादा संघर्ष हो रहे हैं, वहाँ पर रैपिड रिस्पांस टीम बनाने की बात की है। एसओपी के प्रति लोगों को जागरूक किया है। उसके साथ ही, ये जो एक्सीडेंट्स हैं, उनमें एक्स ग्रेशिया पेमेंट को भी हमने सुनिश्चित किया है। इस एक्स ग्रेशिया पेमेंट में हमने यह सुनिश्चित किया है कि यदि कहीं पर किसी की मृत्यु हो जाती है या कोई बहुत ज्यादा अपाहिज हो जाता है, तो वहाँ पर स्कीम में पहले जहाँ 5 लाख रुपये की राशि दी जाती थी, उसको बढ़ाकर हमने 10 लाख रुपये किया है।

इसके साथ ही साथ, जो वाइल्डलाइफ ऐक्ट है, उसके सेक्शन 11 में खतरनाक हो चुके वाइल्डलाइफ के जो जानवर हैं, उनको देखने की पावर हमने चीफ वाइल्डलाइफ वार्डन को दी है। देश में जो प्रोटेक्टेड एरिया नेटवर्क है, उसको सुरक्षित रखने के लिए नेशनल पार्क, सैंक्चुअरी, कंजर्वेशन और कम्युनिटी रिजर्व की संख्या में भी हम लगातार वृद्धि कर रहे हैं।

एक माननीय सदस्यः सर, जवाब लम्बा हो रहा है।

श्री भूपेन्द्र यादव : अगर जवाब लम्बा हो रहा है, तो फिर हम अगले सप्लिमेंटरी में जवाब दे देंगे।

MR. CHAIRMAN: Second supplementary, Shri C. Ve. Shanmugam.

SHRI C. VE. SHANMUGAM: Sir, the hon. Minister has mentioned about guidelines and advisories. But the scale and severity necessitates a robust and enforceable national framework. The hon. Supreme Court, in its order dated 17th November, 2025, issued sweeping directions, namely: States must actively consider classifying human-wildlife conflict as a natural disaster; payment of ex gratia of Rs. 10 lakhs for every

human death caused due to wildlife attack; NTCA to frame model guidelines on human-wildlife conflict within six months' period, which must be adopted by States within six months' period thereafter; compensation must be swift and accessible covering human death, injury, crop and cattle loss; and, mandatory and close coordination between forest, revenue, police, disaster management and local bodies. In this regard, I would like to know the present status of NTCA's model guidelines on human-wildlife conflict. By when does the Ministry intend to make their adoption mandatory for all States, including Tamil Nadu? Will the Ministry consider issuing a time-bound National Action Plan, making it compulsory for all States to establish district-level conflict management units, deploy real time rapid response teams, integrate forest, revenue, police, disaster management departments under a standard operating procedure and ensure uniform, prompt compensation so that the recurring elephant-related conflicts in Tamil Nadu Districts like Coimbatore, the Nilgiris, Erode and Hosur are handled in coordinated and accountable manner. Thank you.

श्री भूपेन्द्र यादवः माननीय सभापति महोदय, माननीय सदस्य को यह जानकर हर्ष होगा कि कोयंबटूर में जो हमारा SACON का सेंटर है, उसको हमने man-animal conflict के लिए एक Centre for Excellence बनाने का फैसला किया है, ताकि देश भर में अलग-अलग जगहों पर जो यह संघर्ष चलते हैं, उनकी अच्छे तरीके से स्टडी की जा सके। कोयंबटूर के उस सेंटर को हमने प्रारम्भ भी किया है।

दूसरा, मैं यह कहना चाहूंगा कि NTCA ने देश भर में 32 टाइगर कॉरिडोर की पहचान की है और 2023 में हमने 150 एलीफैंट कॉरिडोर की भी पहचान की है। हाथियों का विशेष रूप से जो मूवमेंट है, वह अंतर्राज्यीय रहता है और यह जो हमारा कर्णाटक, तमिलनाडु और केरल का मिला-जुला एरिया है, जो बांदीपुर से शुरू होकर वायनाड और मुदुमलई तक जाता है, इस प्रकार के जो क्षेत्र हैं या बंगाल में हमारे मेदिनीपुर से होकर ओडिशा तक जो हाथी का मूवमेंट रहता है, उसमें झारखंड का क्षेत्र भी सम्मिलित है। इन सारे कॉरिडोर्स के मानक को बढ़ाने के लिए हम काम कर रहे हैं। हम सुप्रीम कोर्ट के निर्देश और उसके पश्चात wildlife habitat के डेवलपमेंट, प्रोजेक्ट टाइगर, प्रोजेक्ट एलिफेंट की CSS योजना के तहत राज्यों को वित्तीय मदद मुहैया करा रहे हैं। विशेष रूप से हाथियों के मूवमेंट के लिए हम early warning system, solar fencing, bio fencing और कुछ जगहों पर बाउंड्री वॉल के लिए भी फंड उपलब्ध करा रहे हैं। रिस्पांस टीम की मदद और मुआवज़े के लिए भी कार्य कर रहे हैं। हम जानते हैं कि इसके लिए टेक्नोलॉजी का इस्तेमाल - radio caller, digital sensor wall और e-surveillance - लगाने का कार्य चल रहा है। मैं पिछले दिनों वायनाड भी गया था, तो मैंने वहां के जिला अधिकारी को निर्देश दिया था कि जिला अधिकारी, फॉरेस्ट ऑफिसर और IPS अधिकारी (SP) तीनों मिलकर एक व्हाट्सऐप ग्रुप बनाएं, ताकि फॉरेस्ट डिपार्टमेंट के पास जो भी मूवमेंट की information होती है, उसे तुरंत साझा किया जा सके। हम जानते हैं कि मानव और जानवर का संघर्ष एक सामाजिक विकास और संरक्षण की

Contents Page

चुनौती है। सरकार का लक्ष्य वन्य जीव विरासत की रक्षा करते हुए समुदायों की सुरक्षा सुनिश्चित करना है, ताकि सब विज्ञान आधारित तरीकों से और समुदायों की भागीदारी से साथ मिलकर इनके अस्तित्व को बनाए रख सकें।

MR. CHAIRMAN: Third Supplementary, Ashok Chavan *ji*.

श्री अशोकराव शंकरराव चव्हाण: सभापति महोदय, माननीय मंत्री जी ने जो जवाब दिया, वह बहुत ही अच्छा जवाब दिया है कि ह्यूमन बीइंग और वाइल्ड एनिमल के जो कॉन्फ्लिक्ट हैं, उन्हें रोकने के लिए कई सुझाव और उपायों का उन्होंने ज़िक्र किया है। मैं खास करके इस विषय पर माननीय मंत्री जी का ध्यान आकर्षित करना चाहता हूं कि किसानों की समस्या कुछ अलग है। बहुत बार खेतों में पानी देने के लिए रात को जाना पड़ता है। हमारे प्रयास हो रहे हैं, चर्चाएं हो रही हैं, प्रिवेंटिव मेज़र्स, कम्पन्सेशन वगैरह ठीक हैं, पर जान जाने से बेहतर है कि प्रिवेंटिव मेज़र्स के बारे में विचार किया जाए। जैसे अभी आपने यहां ज़िक्र किया कि हर स्टेट में बिजली देने के समय की समस्या है कि कभी-कभी दिन में बिजली नहीं मिलती और रात में बिजली दी जाती है, जिस कारण किसान को रात में खेतों में पानी देने, पम्प ऑपरेट करने के लिए जाना पड़ता है। तो मेरा सुझाव है कि केंद्रीय मंत्री जी द्वारा महाराष्ट्र और हर राज्य के बीच समन्वय बनाकर यह प्रयास होना चाहिए कि रात के बजाय दिन में बिजली उपलब्ध कराई जाए।तो रात में खेत में जाने की नौबत नहीं आएगी और ऐसे जो incidents हो रहे हैं, उनको कम करने के लिए इसका फायदा हो सकता है। यह मेरा सुझाव है। यह पहली बात है। दूसरी बात यह है कि हम स्टेट गवर्नमेंट से field protection की बात करें। हम देखते हैं कि wild animals जब फील्ड में जाते हैं, तो हमारे खेतों की उपज को खराब कर देते हैं। यदि हम वहां पर electric fencing लगाएंगे, तो उससे काफी नुकसान रुक जाएगा। मैं मंत्री जी से जानना चाहता हूं कि सरकार इसके बारे में क्या विचार कर रही है?

श्री भूपेन्द्र यादव: सभापति महोदय, माननीय सदस्य का जो सुझाव है, उसके बारे में मैं कहना चाहता हूं कि उनके अपने प्रशासनिक सुझाव हैं, मुख्यत: वह विषय राज्य सरकार के साथ संबंधित है। जहां तक वन्य क्षेत्रों के सीमांकन का विषय है, इस प्रकार के जो conflict areas हैं, जहां पर मानवीय आबादी नजदीक है, उन क्षेत्रों में हम लोग चिन्हित करते हैं और वाइल्ड लाइफ मैनेजमेंट प्लान के अंतर्गत अगर जरूरत होती है, तो सीमांकन का कार्य भी करते हैं।

MR. CHAIRMAN: Fourth supplementary. Shrimati Ranjeet Ranjan.

श्रीमती रंजीत रंजन: सभापति महोदय, मैं आपके माध्यम से माननीय मंत्री जी से पूछना चाहती हूं कि हम मानव और वन्य जीव के संघर्ष की बात तो कर रहे हैं, इसके बारे में आप अच्छी तरह से जानते हैं और आपने आंसर भी दिया है। चूंकि जनसंख्या बढ़ रही है और हम लगातार बढ़ते जा रहे हैं। हम उनके घर में जा रहे हैं, वे हमारे घर में नहीं आ रहे हैं। मेरा एक specific question यह है कि छत्तीसगढ़ में हसदेव के निकट जो लाखों पेड़ कट रहे हैं, जिससे वन जीवों का अधिकार छिन

Contents Page

रहा है, तो मेरा प्रश्न है कि वहां कौन-कौन से जानवर हैं, कितनी संख्या के जानवर हैं और हम लोगों ने उनका घर छीना है, तो उनको आप कहां बसाएंगे और जो अटैक हो रहे हैं, उसके बारे में सरकार की क्या प्लानिंग है? इस तरह हिमाचल प्रदेश है, उत्तराखंड है, छत्तीसगढ़ है और ओडिशा है, क्या यह सरकार बताएगी कि विगत तीन वर्षों के दौरान मानव हमलों, यानी वन को विकास के नाम पर हम मानव हमलों की बात कर रहे हैं, लेकिन वन जीवों का घर छीनने के कारण कितने वन जीव हताहत हुए हैं, तो क्या उसका डेटा सरकार रखती है? इसके साथ ही मैं कहूंगी कि हम मानव क्षति के मुआवजे की बात कर रहे हैं, लेकिन हम उनके घर में घुस रहे हैं। अगर जानवर नहीं बचेंगे, फॉरेस्ट नहीं बचेगा, वन नहीं बचेंगे, तो हम भी नहीं बचेंगे। मैं मंत्री जी से पूछना चाहती हूं कि क्या उनकी क्षति के मुआवजे के बारे में भी सरकार सोच रही है?

श्री भूपेन्द्र यादवः सभापति महोदय, माननीय सदस्या ने बहुत विस्तृत प्रश्न पूछा है, लेकिन समय की मर्यादा को देखते हुए मैं सीमित समय में उत्तर दूंगा। पहला प्रश्न उन्होंने कहा है कि जो पशु हैं, उनके संरक्षण के लिए सरकार क्या कर रही है? हम जो endangered species हैं, उसके लिए विशेष प्रोजेक्ट चलाते हैं - जैसे Project Tiger, Project Lion, Project Elephant, Project Great Indian Bastard, Project Dolphin हैं, इनके लिए हम विशेष संरक्षण के कार्य चलाते हैं। उसके साथ ही माननीय सदस्या से मैं कहना चाहता हूं कि पिछले ही महीने United Nations की रिपोर्ट प्रकाशित हुई है, जिसमें भारत वन्य संरक्षित क्षेत्र को बचाए रखने में दुनिया का तीसरे नंबर का देश है और हम आज भी दुनिया में अपनी रैंकिंग को बढ़ा रहे हैं। वन्य क्षेत्र के संरक्षण के लिए Forest Survey of India के द्वारा भारत एक ऐसा देश है, जो हर तीसरे साल एक रिपोर्ट को प्रकाशित करता है, जो लगातार यह दर्शा रही है कि हमने अपने वन्य क्षेत्र की सुरक्षा की हुई है, उसकी quality maintain के लिए हम आगे कार्य करते हैं। मैं माननीय सदस्या की इस चिंता को जानता हूं कि हमें वन्य क्षेत्रों का संरक्षण करना चाहिए, लेकिन सभी सांसद मिलकर अपने-अपने क्षेत्र में इस कार्रवाई को करेंगे, तो हमें बड़ी खुशी होगी।

MR. CHAIRMAN: Fifth supplementary. Shri Tiruchi Siva.

SHRI TIRUCHI SIVA: Sir, the recent reports have shown that tiger conservation habitats have pushed the leopards out of their natural habitat, thereby forcing them into farmland and creating an atmosphere which is more ripe for human-wildlife conflict.If it is a fact, is the Ministry aware of it and what are the steps taken to handle it?

श्री भूपेन्द्र यादवः सभापति महोदय, माननीय सदस्य ने जो विषय उठाया है, वह बहुत सही विषय है। अभी हमने एक प्रोजेक्ट पर काम करना शुरू किया है – टाइगर आउटसाइड कॉरिडोर। हमारे देश में इस समय 54 टाइगर रिज़र्व्स हैं। ये जो 54 टाइगर रिज़र्व्स हैं, उनमें कोर एरिया से बाहर जो टाइगर्स हैं, हम उन सारे एरियाज़ की पहचान कर रहे हैं। मैं विशेष रूप से यह बात उदारहण से

Contents Page

लिए बताना चाहूंगा कि मैं खुद पीलीभीत से आगे दुधवा क्षेत्र का फील्ड विज़िट करके आया था। कुछ जगहों पर, जो हमारे क्षेत्र हैं, वे आपस में अलग-अलग भी हैं, इसलिए जो आउटसाइड टाइगर कॉरिडोर है, हमने उसे लेकर एक विशेष परियोजना शुरू की है। हमने उन स्थानों को भी चिह्नित किया है और हम उसके समाधान के लिए भी कार्य कर रहे हैं।

MR. CHAIRMAN: Question No. 49.

Promotion and development of tourism in Tamil Nadu

*49. SHRI N.R. ELANGO: Will the Minister of TOURISM be pleased to state:

(a) the measures that the Ministry has undertaken to promote and develop tourism in Tamil Nadu; and

(b) whether the Ministry has any specific plans or proposals for developing tourism at archaeologically significant sites in that State?

THE MINISTER OF TOURISM (SHRI GAJENDRA SINGH SHEKHAWAT): (a) and (b) A Statement is laid on the Table of the House.

Statement

(a) and (b)The Ministry of Tourism promotes the tourism destinations and products of the country, including Tamil Nadu, in a holistic manner. Various activities are undertaken for the promotion of tourism such as promotional events, extension of financial assistance for promotion of fairs and festivals, dissemination of information about the tourism products and themes through the web-site and social media promotions, participation in exhibitions and fairs, organizing capacity building programs and workshops.

For the promotion of fairs and festivals, Ministry extends Central Financial Assistance (CFA) to the State Governments and Union Territory (UT) Administrations, including Tamil Nadu. The details of Central Financial Assistance extended to the State Government of Tamil Nadu is detailed at **Annexure– I**. The fairs and festivals of the State are also promoted as tourism products and experiences in domestic and international markets through UTSAV portal, website and Social Media handles.

For the development of tourism related infrastructure in the country, Ministry of

Contents Page

Tourism provides financial assistance to State Governments/UT Administrations, including the State of Tamil Nadu under its ongoing schemes of Swadesh Darshan, Pilgrimage Rejuvenation and Spiritual, Heritage Augmentation Drive (PRASHAD), Special Assistance to States for Capital Investment (SASCI) and Assistance to Central Agencies for tourism infrastructure development. The details of the funds sanctioned to the State of Tamil Nadu under the above mentioned Schemes are detailed at **Annexure– II.**

Financial assistance for development of tourism infrastructure in the State is based on the receipt of proposals from the State Governments and is subject to fulfilment of stipulated conditions in the prescribed guidelines, operational viability and availability of funds.

As per information received from the Archaeological Survey of India (ASI), ASI regularly makes efforts to develop visitor amenities at the protected monuments of national importance under its jurisdiction, including in the State of Tamil Nadu, considering the feasibility and requirements at the site, based on tourist footfall. Such visitor amenities at ticketed monuments may include facilities for drinking water and toilet, facility for differently abled, parking facility, cloak room, cafeteria, information signages, QR code based information etc depending upon requirement and feasibility. Further, ASI has launched the Adopt a Heritage 2.0 program, exclusively for protected monuments of national importance, to create a framework for engagement with private / public sector companies and NGOs/ Trusts/ Societies etc, to develop / provide at protected monuments to enhance visitor`s experience and make them visitor friendly. In the state of Tamil Nadu, a Memorandum of Understanding (MOU) signed under the said program for the protected monument of Kailashnath Temple, Kanchipuram with Cholamandalum Investment.

ANNEXURE-I

Details of Financial Assistance extended to the State Government of Tamil Nadu for promotion of fairs and festivals

(Rs. in Lakh)

Year	Name of Fairs & Festivals	Amount sanctioned
2015-16	Indian Dance Festival at Mamallapuram, Tamil Nadu	8.00
2016-17	India Dance Festival at Mamallapuram	25.00
2017-18	India Dance Festival at Mamallapuram	25.00
2018-19	India Dance Festival at Mamallapuram	25.00

Contents Page

2019-20	Indian Dance Festival	25.00
	Kumari Festival	10.00
	Tourism Cultural Festival	15.00
2021-22	India Dance Festival at Mamallapuram	25.00
2022-23	India Dance Festival at Mamallapuram	25.00
2023-24	India Dance Festival at Mamallapuram	25.00
2024-25	Indian Dance Festival-Mamallapuram	25.00
	Marghali Music Festival - Chennai	25.00
	Madurai Pongal Festival	30.00
2025-26	Indian Dance Festival, Mamallapuram	25.00
TOTAL SANCTIONED COST		313.00

ANNEXURE-II

Details of Financial Assistance extended to the State Government of Tamil Nadu for the development of tourism infrastructure in the State.

(**Rs in Crores**)

S. No.	Name of Project	Year of Sanction	Sanctioned Amount
A	**Swadesh Darshan** 1.0		
	Development of Chennai- Mamamallapuram — Rameshwaram — Manpadu — Kanyakumari	2015-16	73.13
	TOTAL SANCTIONED COST		73.13
B	**Swadesh Darshan** 2.0		
	Immersive experience at Shore Temple	2023- 24	30.02
	TOTAL SANCTIONED COST		30.02
C	**Challenge Based Destination Development (CBDD)**		
	Iconic transformation of Rameswaram under Spiritual	2024- 25	20.01
	Enhancement and Amenities for Brihadeeswarar temple, Tanjore under Culture and Heritage	2024 - 25	24.72
	TOTAL SANCTIONED COST		44.73
D	**PRASHAD**		
	Development of Kanchipuram	2020-21	13.99
	Development of Velankanni	2020-21	4.86

Contents Page

	Development of 8 Navagraha Temples	2024-25	40.94
	TOTAL SANCTIONED COST		59.79
E	**Special Assistance to States for Capital Investment (SASCI)**		
	Nandavanam Heritage Park	2024-25	99.67
	Development of Wetland Eco Park at Ooty	2024-25	70.23
	TOTAL SANCTIONED COST		169.90
F	**Financial Assistance extended to the Central Agencies**		
i.	Cruise Passenger Facilities Centre in the existing Passenger Terminal at Chennai Port to Chennai Port Trust	2012-13	17.24
ii.	Joint Development of tourist amenities at Rameshwaram Railway Station to Ministry of Railways	2017-18	4.70
iii.	Joint Development of tourist amenities at Madurai Railway Station to Ministry of Railways	2018-19	4.48
iv.	Illumination and allied works at Gangaikonda Cholapuram Temple, District – Ariyalur to ITDC	2024-25	11.47
	TOTAL SANCTIONED COST		37.89
	TOTAL SANCTIONED COST FOR DEVELOPMENT OF TOURISM INFRASTRUCTURE IN TAMILNADU		415.46

SHRI N.R. ELANGO: Sir, I would like to submit that Tamil Nadu has rich cultural legacy. Will the Ministry of Tourism consider approving Madurai as a nominated destination under the One State One Destination scheme, given its global prominence through the Meenakshi Amman Temple, integrated heritage circuits and strong tourism infrastructure, or consider Kanyakumari, recognizing its national significance as the southernmost tip of India, the confluence of three seas and its capacity for enhanced coastal tourism development?

श्री गजेन्द्र सिंह शेखावत: सभापति महोदय, माननीय सदस्य ने कन्याकुमारी और मदुरै, इन दोनों में से किसी एक को Iconic Destination of Global Standard, जो माननीय प्रधान मंत्री जी की परिकल्पना है, उसमें समाहित करने के लिए आग्रह किया है। मैं सदन और माननीय सदस्य के संज्ञान में लाने के लिए यह निवेदन करना चाहता हूं कि स्थान और प्रोजेक्ट का चयन करना राज्य सरकार के जिम्मे है। राज्य सरकार ने इसके लिए तमिलनाडु में मामल्लापुरम् को नामित करके वह प्रोजक्ट और प्रपोज़ल सब्मिट किया है, इसलिए इन दोनों स्थानों – कन्याकुमारी और मदुरै – मैं मानता हूं कि इसके लिए उनका बहुत सिग्निफिकेंस है, लेकिन अभी इन स्थानों के लिए कोई

Contents Page

प्रस्ताव विचाराधीन नहीं है।

SHRI N.R. ELANGO: Whether the Union Government proposes to work, in coordination with the Tamil Nadu State Government, Department of Tamil Nadu State Archaeology and leading research institution, to ensure scientific integrity, transparency and due national recognition for the ancient archaeological heritage of Tamil Nadu. That is my question.

SHRI GAJENDRA SINGH SHEKHAWAT: Sir, archaeological excavation is not concerned with the Department of Tourism and the Ministry. I think आपने यह प्रश्न मंत्रालय से बाहर के परव्यू में पूछा है।

SHRI N.R. ELANGO: Sir, it is about heritage.

SHRI GAJENDRA SINGH SHEKHAWAT: But excavation is not the subject of the Ministry of Tourism.

MR. CHAIRMAN: Third supplementary; Shrimati Renuka Chowdhury.

SHRIMATI RENUKA CHOWDHURY: Sir, I want to draw the attention of the hon. Minister to the fact that today your tourism sector, which used to give employment to 7.9 crore in 2020, is down to 4.2 crore. It is one of the largest instruments of self-employment, and keeps artisans and all others at remote areas employed. So, it is rather alarming. I do not know what they can give to Tamil Nadu when the Union Budget has been cut by 91 per cent from Rs.33 crore to just Rs. 3.07 crore. In the light of this, what are you doing to do international promotion like Incredible India, which was brought about, to put us on global map? How are you going to compete with countries like Thailand, Vietnam and Abu Dhabi? You are not able to promote India as a cohesive nation. Why have you taken such Budget cuts and how are you going to create employment? What are you going to give to States, particularly a culturally rich State like Tamil Nadu and Telangana, and other such areas?

श्री गजेन्द्र सिंह शेखावत: चेयरमैन साहब, सबसे पहले मैं माननीय सदस्या का धन्यवाद करता हूँ। इन्होंने जो डेटा दिया है कि एम्प्लॉयमेंट सात करोड़ से घटकर कम हो गया है, मैं उस डेटा का सोर्स नहीं जानता हूँ।

Contents Page

श्रीमती रेणुका चौधरीः मैं आपको भेज दूँगी।

श्री गजेन्द्र सिंह शेखावतः महोदय, 2019 के बाद, जब 2020 में कोविड की आपदा आई, उसके कारण टूरिज़्म के क्षेत्र में नुकसान हुआ। वह नुकसान ग्लोबली हुआ था, लेकिन उसके बाद पूरी दुनिया में जिन देशों ने टूरिज़्म के क्षेत्र में सबसे बेहतर रिकवरी की है, भारत उनमें से एक है। इसके अतिरिक्त, ऐसे देश, जिन्होंने 2019 के बेंचमार्क को वापस छुआ है, उनमें भी भारत एक है। पिछले एक साल में भारत में दो करोड़ से ज्यादा विदेशी सैलानी आए हैं, जिससे देश को लगभग दो लाख तीस हजार करोड़ रुपये, यानी लगभग 33 बिलियन यू.एस. डॉलर की विदेशी मुद्रा अर्जित हुई है। इसके अतिरिक्त, आपने तीन देशों का नाम लिया। आपने थाईलैंड, वियतनाम और दुबई से कम्पीटिशन की बात की। माननीय सभापति महोदय, मैं मानता हूँ कि जहाँ भारत में 20 मिलियन टूरिस्ट्स आते हैं, वहीं थाईलैंड में 40 मिलियन से ज्यादा टूरिस्ट्स आते हैं, दुबई में 25 मिलियन टूरिस्ट्स आते हैं और वियतनाम में हमसे कम टूरिस्ट्स आते हैं, लेकिन वह देश भी छोटा है। महोदय, मैं सदन के संज्ञान में एक विषय लाना चाहता हूँ। भारत में डोमेस्टिक टूरिज़्म की जितनी संभावनाएं हैं और इस क्षेत्र में भारत जो पोटेंशियल अर्जित कर रहा है, उसका इन देशों से किसी तरह का कोई कम्पैरिज़न नहीं है। हम जब कभी भी टूरिज़्म की बात करते हैं, टूरिज़्म स्टैटिस्टिक्स की बात करते हैं, तब हम इंटरनेशनल टूरिस्ट्स की बात करते हैं, लेकिन डोमेस्टिक टूरिज़्म के पोटेंशियल की बात नहीं करते हैं। उसके कारण भारत में क्षमताओं का संवर्धन होता है। ऐसा नहीं है कि केवल विदेशी टूरिस्ट ही आर्टिज़न्स, लोकल क्राफ्ट्स या लोकल डी-सेंट्रलाइज़्ड इकोनॉमी को सपोर्ट करता है। जब हम सदस्य भी कहीं जाते होंगे, तब शायद हम भी उसी तरह से लोकल क्राफ्ट्स खरीदते होंगे, उसे प्रमोट करते होंगे, रिक्शा-टैक्सी में बैठते होंगे, गाइड को हायर करते होंगे। भारत के डोमेस्टिक टूरिज़्म की ताकत अनपैरेलल्ड है, पूरी दुनिया में किसी के पास वह ताकत नहीं है।

महोदय, माननीय सदस्य ने जो चिंता व्यक्त की, उसके जवाब में मैं बताना चाहता हूँ कि साढ़े चार करोड़ यात्री थाईलैंड में गए होंगे, लेकिन अभी अयोध्या के मंदिर के आंकड़े आए थे, आप उन्हें उठाकर देखिए - आठ करोड़ यात्रियों ने अयोध्या मंदिर के दर्शन किए हैं। अगर मैं अकेले कुम्भ की चर्चा करूँ ...(**व्यवधान**)... माननीय सभापति महोदय, मैं आपका संरक्षण चाहता हूँ। अगर मैं सिर्फ कुम्भ की चर्चा करूँ, तो पिछले कुम्भ के समय 660 मिलियन, यानी 66 करोड़ यात्रियों ने कुम्भ दर्शन किये हैं और वहाँ स्नान किया है। अगर हम इसे केवल एक दृष्टिकोण से देखेंगे, तो मुझे लगता है कि हम सेक्टर के साथ न्याय नहीं कर पाएंगे। ...(**व्यवधान**)...

MR. CHAIRMAN: Fourth supplementary, Shrimati Mamata Mohanta.

श्रीमती ममता मोहंताः चेयरमैन सर, मैं मंत्री जी से जानना चाहती हूँ कि ओडिशा के मयूरभंज जिले में उपस्थित सिमिलिपाल टाइगर रिज़र्व, देवकुंड, सीताकुंड, भीमकुंड, खिचिंग तथा अन्य बहुत सारे जलप्रपात और धार्मिक एवं ऐतिहासिक स्थलों के पर्यटन के विकास के लिए केंद्र सरकार ने क्या कदम उठाए हैं?

Contents Page

MR. CHAIRMAN: Hon. Minister.

श्री गजेन्द्र सिंह शेखावतः चेयरमैन साहब, मैंने पहले भी निवेदन किया था कि टूरिज़्म सेक्टर के डेवलपमेंट के लिए प्रोजेक्ट प्रपोज़ल बनाना, उसे कन्सीव करना, डीपीआर बनाना और भारत सरकार की प्रिवेलिंग स्कीम्स के तहत, उसे भारत सरकार के कन्सिडरेशन के लिए भेजने तक की जिम्मेदारी राज्य सरकार की होती है। अगर ओडिशा की राज्य सरकार इन सब विषयों को लेकर प्रपोज़ल बनाती है और उसे भारत सरकार को भेजती है, तो उस पर यथानियम विचार किया जा सकता है।

MR. CHAIRMAN: Fifth supplementary, Shrimati Sudha Murty.

SHRIMATI SUDHA MURTY: Thank you, Sir, for giving me an opportunity. Tamil Nadu is famous for great temples of Dravidian culture. You have Madurai, of course, being the top; Rameswaram, Gangaikonda Cholapuram, Thanjavur and Dharasuram and many more. Today, I am going to talk about Srirangam. It is one of the famous temples. But, it is not really known to people. It is more than thousand years old. It is in the area of 156 acres of land. It is the only largest Hindu living temple in the world. Though there is one in Cambodia but it is not a living Hindu Temple. It has 21 Gopurums and its Rajagopuram is the tallest in Asia. Sir, it should be included in the tourism of Tamil Nadu as well as our nation's destination. It has a great history, a great architecture and it should be part of any of our tourist circuit in the South. It is because if it comes in the world heritage--I am addressing this to hon. Minister of Tourism through you, Sir--the footfall will be more. Sir, globally people will come to know. It will get a great opportunity to showcase the Dravidian culture to the entire world. Thank you very much. *Jai Hind*.

MR. CHAIRMAN: Hon. Minister.

श्री गजेन्द्र सिंह शेखावतः माननीय चेयरमैन साहब, मैं माननीय सदस्या का अभिनंदन और धन्यवाद करते हुए निवेदन करना चाहता हूं कि जो मैंने पहले के दो प्रश्नों के उत्तर में निवेदन किया है कि it is to be initiated by the State Government. If State Government will initiate, we are, certainly, going to consider this. And, simultaneously, I would request to the hon. Member also कि यदि वे राज्य सरकार को इस विषय में लिखें और आग्रह करें कि श्रीरंगम के मंदिर को वर्ल्ड हेरिटेज लिस्ट में लिया जाना चाहिए, हालांकि वह पर्यटन के क्षेत्र में नहीं है, लेकिन मेरे पास संस्कृति मंत्रालय की भी जिम्मेदारी है। यदि राज्य सरकार उस पर

डोज़ियर बनाकर भेजती है, तो उसको टेन्टेटिव लिस्ट में रखे जाने के लिए भारत सरकार निश्चित रूप से काम कर सकती है।

MR. CHAIRMAN: Now, Question No.50.

Vacancies in subordinate judiciary

*50. PROF. MANOJ KUMAR JHA: Will the Minister of LAW AND JUSTICE be pleased to state:

(a) the number of sanctioned posts in the subordinate judiciary across States and Union Territories, as on date;

(b) the number of judicial vacancies presently existing in such courts, category-wise;

(c) the number of cases pending before such courts, State-wise; and

(d) the timeline and mechanism fixed by Government for coordinating with States and High Courts to fill existing vacancies?

THE MINISTER OF STATE OF THE MINISTRY OF LAW AND JUSTICE (SHRI ARJUN RAM MEGHWAL): (a) to (d) A Statement is laid on the Table of the House.

Statement

(a) and (b) The total number of sanctioned posts in the subordinate judiciary across States and Union Territories and the number of judicial vacancies presently existing in such courts, category-wise; as on 01.12.2025 is at ***Annexure*-I**.

(c) As per information available on National Judicial Data Grid (NJDG), the total number of cases pending before subordinate courts state-wise is at ***Annexure-II.***

(d) Filling up of vacant positions of the judicial officers in District and Subordinate courts is the responsibility of the High Courts and State Governments concerned. As per the Constitutional framework, in exercise of powers conferred under the proviso to Article 309 read with Articles 233 and 234 of the Constitution, the respective State Government, in consultation with the High Court, frames the rules and regulations regarding the appointment and recruitment of Judicial Officers. The Hon'ble Supreme Court vide order passed in January 2007 in the Malik Mazhar Sultan case, has *inter-alia* stipulated certain timelines, which are to be followed by the States and the respective High Courts for recruitment of judges in District and Subordinate Courts.

Contents Page

Annexure-I

Sanctioned Strength and Vacancy Position of Judicial Officers in District and Sub Ordinate Courts as on 01.12.2025

Sl. No.	States & UTs	Strength	Vacancies			
		Total Sanctioned Strength	Civil Judge (Junior Division) Vacancy	Civil Judge (Senior Division) Vacancy	District Judge Vacancy	Total Vacancy
1	Andhra Pradesh	642	54	0	14	68
2	Arunachal Pradesh	53	7	4	3	14
3	Assam	485	1	9	14	24
4	Bihar	2025	153	106	98	357
5	Chandigarh	28	0	-2	1	-1
6	Chhattisgarh	663	75	26	97	198
7	D & N Haveli	3	0	0	1	1
8	Daman & Diu	4	0	0	0	0
9	Delhi	897	31	12	14	57
10	Goa	50	6	2	2	10
11	Gujarat	1720	205	72	258	535
12	Haryana	781	92	1	38	131
13	Himachal Pradesh	179	12	0	7	19
14	Jammu and Kashmir	322	32	12	9	53
15	Jharkhand	707	169	4	37	210
16	Karnataka	1395	166	35	65	266
17	Kerala	619	5	5	30	40
18	Ladakh	17	4	2	1	7
19	Lakshadweep	4	0	0	1	1
20	Madhya Pradesh	2028	306	11	67	384
21	Maharashtra	2190	198	8	44	250
22	Manipur	62	4	7	2	13
23	Meghalaya	99	33	4	5	42
24	Mizoram	74	28	0	1	29

Contents Page

25	Nagaland	34	5	3	2	10
26	Odisha	1043	142	19	50	211
27	Puducherry	38	4	5	3	12
28	Punjab	811	70	0	36	106
29	Rajasthan	1699	-3	58	151	206
30	Sikkim	35	9	2	1	12
31	Tamil Nadu	1383	76	5	67	148
32	Telangana	560	27	50	38	115
33	Tripura	133	10	1	3	14
34	Uttar Pradesh	3700	310	230	515	1055
35	Uttarakhand	298	17	5	17	28
36	West Bengal	1105	76	91	63	242
37	Andaman and Nicobar					
	TOTAL	25,886	2,324	787	1,744	4,855

Source: MIS portal of Department of Justice

Combined vacancy of UT Andaman & Nicobar Island and State of WB shown against State of West Bengal

Annexure-II

The total number of cases pending before subordinate courts state-wise as on 01.12.2025

Sl. No.	States	Pendency of Cases as on 01.12.2025
1	Andhra Pradesh	927899
2	Telangana	970564
3	Andaman &Nicobar	8341
4	Arunachal Pradesh	10978
5	Assam	556704
6	Bihar	3697562
7	Chandigarh	102179
8	Chhattisgarh	467584
9	Delhi	1577791
10	Diu and Daman	8392
11	DNH at Silvassa	
12	Goa	61080

Contents Page

13	Gujarat	1947262
14	Haryana	1520278
15	Himachal Pradesh	626485
16	Jammu & Kashmir	341931
17	Ladakh	1567
18	Jharkhand	563223
19	Karnataka	2368066
20	Kerala	1788266
21	Madhya Pradesh	2075550
22	Maharashtra	5939992
23	Manipur	16278
24	Meghalaya	16166
25	Mizoram	6947
26	Nagaland	3788
27	Orissa	1759257
28	Puducherry	36332
29	Punjab	920876
30	Rajasthan	2527713
31	Sikkim	1934
32	Tamil Nadu	1733556
33	Tripura	72186
34	U.T of Lakshadweep	581
35	Uttar Pradesh	11305841
36	Uttarakhand	316979
37	West Bengal	3762592
Total		48,042,720

Source: National Judicial Data Grid

MR. CHAIRMAN: First supplementary; Prof. Manoj Kumar Jha.

प्रो. मनोज कुमार झा: सर, सभा पटल पर जो उत्तर रखा गया है, वह बहुत संतुष्टि नहीं देता है, थोड़ी निराशा भी देता है, लेकिन इसके हम साझीदार हैं। मैं आपके माध्यम से माननीय मंत्री जी से पूछना चाहता हूं कि क्या किसी राज्य ने या केंद्र शासित प्रदेश ने आपके समक्ष रिक्रूटमेंट प्रोसेस में आने वाली दिक्कतों का कोई जिक्र किया है या डिले के बारे में आपके सामने अपनी दिक्कतों के संबंध में कोई ब्लूप्रिंट रखा है? अगर ऐसा है, तो क्या माननीय मंत्री जी और मंत्रालय इस पर थोड़ा प्रकाश डालेंगे?

Contents Page

श्री अर्जुन राम मेघवालः चेयरमैन सर, माननीय सांसद जी ने जो प्रश्न उठाया है, यह district judiciary में रिक्रूटमेंट से संबंधित है। मैं आपके माध्यम से माननीय सांसद जी को बताना चाहता हूं कि 16 राज्यों में स्टेट पब्लिक सर्विस कमीशन आर्टिकल 233 और आर्टिकल 234 के तहत एग्जाम लेती है, रिक्रूटमेंट करती है और शेष में हाई कोर्ट इस काम को करता है। मैं 2025 के आंकड़ों के अनुसार कह सकता हूं कि देश भर में District और Subordinate Courts में sanctioned strength 25,886 है। उनमें से 21,031 वर्किंग स्ट्रेंथ है और वैकेंसी 4,855 है। इन्होंने यह कहा है कि रिक्रूटमेंट में प्रॉब्लम आती है। एग्जाम लेने का काम, उनके रूल्स आर्टिकल 309 के तहत बनाने का काम 16 राज्यों में स्टेट पब्लिक सर्विस कमीशन करती है और शेष में हाई कोर्ट करती है। आपने जो चिंता प्रकट की है, तो मैं बताना चाहूंगा कि हम समय-समय पर स्टेट हाई कोर्ट्स को पत्र भी लिखते हैं और उनमें हम उनसे रिक्वेस्ट करते हैं कि vacancy status, timely co-ordinatation with the State Government and the State Public Service Commission को एनश्योर करें और जो bottlenecks आती हैं, उनको भी दूर करें। जहाँ तक शिकायतों का मसला है, वह Ministry of Law and Justice से संबंधित है। बिहार राज्य से भी एक शिकायत आई हुई है। हमने उसे उससे संबंधित सुप्रीम कोर्ट में जो कमिटी बनी हुई है, उसको भेज रखा है।

MR. CHAIRMAN: The House stands adjourned to meet at 2.00 p.m.

[Answers to Starred and Un-starred Questions (Both in English and Hindi) are available as Part – I to this Debate, published electronically on the Rajya Sabha website under the link https://sansad.in/rs/debates/officials *]*

The House then adjourned for lunch at one of the clock.

The House reassembled after lunch at two of the clock,

MR. CHAIRMAN *in the Chair.*

GOVERNMENT BILL

The Central Excise (Amendment) Bill, 2025

MR. CHAIRMAN: Shri Pankaj Chaudhary to move a motion for consideration of the Central Excise (Amendment) Bill, 2025.

वित्त मंत्रालय में राज्य मंत्री (श्री पंकज चौधरी): महोदय, मैं प्रस्ताव करता हूँः

Contents Page

"कि केन्द्रीय उत्पाद-शुल्क अधिनियम 1944 का और संशोधन करने के लिए विधेयक पर, लोक सभा द्वारा पारित रूप में, विचार किया जाए।"

The question was proposed.

MR. CHAIRMAN: I now call upon the Members whose names have been received for participation in the discussion. Shri Pramod Tiwari. Time allocated to you is 15 minutes.

श्री प्रमोद तिवारी (राजस्थान): आदरणीय सभापति जी, इस विषय के महत्व को देखते हुए, मैं यह महसूस करता हूं और देश महसूस करता है कि पिछले 11 सालों से ज्यादा समय से, जब से मोदी सरकार आई है, प्रधान मंत्री जी कोई न कोई बहाना ढूंढते रहते हैं कि कैसे वे जनता की जेब से पैसा निकाल कर सरकारी राजकोष में भरें। यह उसी दिशा में उठाया एक कदम है।

महोदय, मैं तो सिर्फ इतना कहूंगा कि इसमें एक कोशिश की गई है कि बाहर से देखने में लगे कि जैसे तंबाकू का सेवन कम हो या सिगरेट का सेवन कम हो, परन्तु इरादा यह है कि स्टेट को, यह जो एक संघीय ढांचा है, उसमें ना जाकर, प्रदेशों को न मिले, सीधे देश में आए और इसीलिए यह अमेंडमेंट लाया गया है। मुझे इसमें सैद्धांतिक रूप से विरोधस्वरूप यह कहना है कि जो उपकर होता है, वह केंद्र सरकार के लिए एक नया बड़ा स्रोत के रूप में कार्य करता है। उपकर से राज्यों की राजकोषीय क्षमता और वित्तीय स्वायत्तता कम हो जाती है। गैर-साझाकरणीय उपकरों की ओर बदलाव से राजकोषीय प्रबंधन में पारदर्शिता कम हो जाती है। इसका मध्यम और लघु विनिर्माण इकाइयों पर प्रतिकूल प्रभाव पड़ता है, जिससे वे वित्तीय तनाव और विनियोग जोखिम के प्रति संवेदनशील हो जाते हैं। सभापति जी, आपका विशाल अनुभव है। इसमें सबसे खतरनाक बात यह है कि जो खुदरा दाम होता है, इससे उसमें बढ़ोतरी होती है, यानी खुदरा महंगाई बढ़ती है। यह उपकर का सबसे दोषपूर्ण तत्व है, जिसे मैं आपके सामने रख रहा हूं।

महोदय, मैं इस केन्द्रीय उत्पाद शुल्क (संशोधन) विधेयक, 2025 पर अपना विरोध दर्ज करने के लिए इसीलिए खड़ा हुआ हूं, क्योंकि केन्द्रीय उत्पाद शुल्क (संशोधन) विधेयक, 2025 का उद्देश्य जीएसटी क्षतिपूर्ति उपकर की समय-सीमा समाप्त होने के साथ - यह महत्वपूर्ण है - एक स्थाई कर ढांचा प्रदान करना। तो एक परमानेंट स्ट्रक्चर बना दिया और वसूली होती रहेगी। इस बहाने से यह काम किया गया है। मैं इसका विरोध करता हूं। सरकार कह रही है कि यह विवेकपूर्ण और स्वास्थ्य के प्रति सचेत है। जैसा मैंने पहले कहा था – सचेत है, लेकिन इस विधेयक में कोई – यह बड़ा महत्वपूर्ण है - तंबाकू किसानों की एक बड़ी तादाद कई राज्यों में है। उत्तर प्रदेश, महाराष्ट्र, सभी राज्यों में जो किसान तंबाकू की खेती से जुड़े हुए हैं, उनके बारे में मौन है। इसके साथ जो तमाम लेबर्स हैं, उनका क्या होगा? इसका अनौपचारिक क्षेत्र पर प्रतिकूल प्रभाव पड़ेगा। इस विधेयक के माध्यम से तंबाकू और तंबाकू से संबंधित उत्पादों पर उत्पादित शुल्क को संशोधित करना है। उसको संशोधित करके कम नहीं करना है, बल्कि उसको बढ़ाया जाना है। अब इसमें मैं एक figure देता हूँ। सिगरेट पर अब लंबाई और प्रकार के आधार पर प्रति 1,000 सिगरेट पर, यह मेजर है, बड़ा है, 27 रुपए से 11,000 रुपए तक का शुल्क लगेगा और जो

Contents Page

वर्तमान में 200 रुपए है, वह 735 रुपए के सीमा से काफी अधिक है यानी वर्तमान में जो बढ़ाया गया, वह कई गुना है।

अन्य निर्मित तंबाकू, जैसे जो सूरज की रोशनी में सुखा कर बनाया जाता है, उसका शुल्क 64 प्रतिशत से बढ़ कर 70 प्रतिशत हो जाएगा। यह जो सनलाइट में किया जाता है, वह तो गरीब और मध्यम वर्ग करता है। चबाने वाले तंबाकू पर शुल्क 25 प्रतिशत से बढ़ा कर 100 प्रतिशत कर दिया गया है यानी चार गुना बढ़ा दिया गया है और पाइप तंबाकू पर शुल्क 25 प्रतिशत से बढ़ा कर 40 प्रतिशत कर दिया गया है। पाइप तो कम लोग पीते हैं, शौकीन लोग पीते हैं, उस पर शुल्क को 25 प्रतिशत से बढ़ा कर 40 प्रतिशत किया गया है और जो गरीब तथा मध्यम वर्ग यूज़ करता है, उस पर शुल्क को 25 प्रतिशत से बढ़ा कर 100 प्रतिशत कर दिया गया है।

धूम्रपान मिश्रण और तंबाकू के अन्य विशेष रूपों पर सबसे अधिक बढ़ोतरी होगी तथा इस टैक्स को बढ़ा कर 60 प्रतिशत से 325 प्रतिशत किया जाना है। मतलब इसका कोई रेशियो नहीं है। सरकार है, कर सकती है। इसीलिए मेरा सुझाव था, पहले भी हम लोगों ने सुझाव दिया था, हर प्लैटफॉर्म पर दिया था, आपकी उपस्थिति में भी दिया था कि इसको एक स्थाई समिति के हवाले कर दिया जाए। वह इस पर विस्तार से चर्चा कर ले और इसका जो उद्देश्य है, उसको पूरा करने के लिए इस पैसे का उपयोग किया जाए। इसका उद्देश्य स्वास्थ्य हो सकता है, इसके जहर से बचाना हो सकता है, जो लोग इससे प्रभावित हैं, उनका इलाज करना हो सकता है, इसलिए इस टैक्स का जो पैसा है, वह सीधे-सीधे उन पर खर्च हो। वह पैसा हॉस्पिटल में जाए, कैंसर के इलाज में जाए, पर ऐसा नहीं है। इसको स्थाई समिति को नहीं भेजा गया। मैं आज फिर यह माँग करता हूँ। आज सुबह ही आपने कहा है कि यह अधिकार सरकार को है कि वह जब चाहे, तब withdraw कर ले, इसलिए मैं पुरजोर माँग करता हूँ कि इसे स्थाई कमेटी को भेज दिया जाए, जिससे इसके माध्यम से जो वसूली हो, वह, जो इसका उद्देश्य है, जो इससे प्रभावित हैं, उन पर सीधे खर्च हो। मैं आपके माध्यम से सरकार से एक बार पुनः पुनर्विचार का आग्रह करता हूँ और यह अपील करता हूँ कि इसमें उनका ध्यान रखा जाए, जो ग्रामीण सीधे इससे जुड़े हैं, वह किसान है, मजदूर है। उनका हित रखा जाए।

सर, अब इसका एक खतरा भी है। नेपाल की सीमा लगी है, कई देशों की सीमा लगी है और यहाँ तो इतना गोला-बारूद आ जाता है, उस पर रोक नहीं है। दिल्ली में जो आया, वह कहाँ से आया, उसका आज तक नहीं पता, पहलगाम में आया, उसका पता नहीं है। इससे अनियमित और अवैध औजार, illegal entry और जो इसकी illegal marketing है, उसके बढ़ने का खतरा पैदा होगा just to save the taxation, तो इंडियन इकॉनमी पर इसका बहुत अच्छा प्रभाव नहीं पड़ने जा रहा है, बल्कि इससे यह बढ़ सकता है। जो छोटे निर्माता हैं, अनौपचारिक तंबाकू क्षेत्र के कर्मचारी, जैसे बीड़ी बनाने वाले भी संबंधित कर भार से असमान रूप से प्रभावित होंगे।

इस विधेयक में तंबाकू उत्पाद बढ़ाने की बात तो है, लेकिन तंबाकू से होने वाले स्वास्थ्य नुकसान पर कोई ध्यान नहीं दिया गया है। हो सकता है कि यह आपके मन में हो, पर यह इन राइटिंग नहीं है। इस एक्ट में कहीं यह स्पष्टीकरण नहीं है कि यह पैसा कहाँ जाएगा, किस चीज में खर्च होगा। महोदय, आपके माध्यम से मेरी पुरजोर अपील है कि इसका जो पैसा कलेक्ट करें, वह इससे प्रभावित लोगों के लिए खर्च होना चाहिए। आप यह सिर्फ पैसा कमा कर अपने टैक्स में मत

Contents Page

डालिए, क्योंकि इस टैक्स की सबसे बड़ी खूबी यह है कि यदि आप उसको साल में खर्च नहीं कर पाएँगे, तो वह अगले साल carry on हो जाएगा। उपकर का यह advantage है।

मैं यह कहना चाहता हूँ कि इसमें स्पेसिफिक होना चाहिए कि यह पैसा जो आएगा, वह इससे प्रभावित लोगों पर खर्च होगा, लेकिन मैंने अभी तक इसमें ऐसा कोई प्रावधान नहीं देखा है। मैं फिर कहता हूँ कि इसके लिए आप एक कमेटी बना लें। आखिर क्या जल्दी है? आप बैठकर तय कर लें, एक महीने में उसकी रिपोर्ट आ जाए और अगले सेशन में यह आ जाए! दिखाने के लिए इसकी जो लेबलिंग है, उस लेबलिंग का उद्देश्य पूरा हो जाए, वरना फिर आम आदमी की जेब से, गरीब आदमी की जेब से पैसे निकाल कर इकट्ठा किया जाए, उसी दिशा में बढ़ा हुआ आपका यह एक और कदम है।

तंबाकू, सिगरेट, गुटखा और पान मसाला कौन लोग खाते हैं? मैं रिकमेंड नहीं करता कि लोग इनको खाएँ, लेकिन इनको ज्यादातर जो लोग खा रहे हैं, वे मिडिल क्लास और लोअर क्लास के हैं। इससे उनके ऊपर एक बोझ पड़ेगा। यह बिल जिस रूप में आया है, उस रूप में यह एंटी कॉमन मैन है। प्रश्न यह है कि क्या मूल्य-वृद्धि ही तंबाकू रोकने में सहायक होगा? आप सिर्फ कुछ परसेंट बढ़ा देंगे, तो क्या यह रुक जाएगा? ऐसा नहीं है। इसके लिए आपको एक व्यापक नीति पर चर्चा करनी होगी।

मैं आपको एक कॉमन एग्जाम्पल देता हूँ। शराब, तंबाकू, सिगरेट, इनका विज्ञापन न दिया जाए, यह सरकार की नीति है, लेकिन लोग क्या करते हैं? उनसे मिलते-जुलते उत्पाद ये ही कंपनियाँ खोल लेती हैं और उनका लुक भी वैसा ही होता है। पता लगा कि लीकर का प्रचार हो रहा है, शराब का प्रचार हो रहा है और कहीं छोटी सी सोडा की बोतल दिखाई जा रही है। इनके विज्ञापन पर कड़ाई से इस तरह से पालन हो कि जो उद्देश्य है, वह पूरा हो, वरना लोगों ने तो रास्ते ढूँढ़ लिए हैं, प्रचार होता रहा है, हो रहा है, होता रहेगा। ऐसे में सरकार का उद्देश्य पूरा नहीं होगा। अगर मकसद पवित्रता का है, समाज सेवा का है, उत्थान का है, तो वह परपज़ अचीव नहीं हो रहा है। परपज़ क्या अचीव हो रहा है? जो इनका इरादा है कि कई सौ परसेंट लेबलिंग करके बढ़ा दो और सीधे उसे सेंट्रल फंड में लाओ, स्टेट को उसका फायदा न मिल सके और फिर उसके बाद ये उन्हीं स्टेट्स को देंगे, जहाँ इनके मित्र हैं। मैं दूर तक इशारा कर रहा हूँ। जब स्मगलिंग होगी, तो कुछ एयरपोर्ट्स, जो बदनामशुदा हैं, कुछ बंदरगाह, जो बदनामशुदा हैं, जहाँ बड़ी-बड़ी रिकवरीज़ हुई हैं, जहाँ आजकल चेकिंग नहीं हो रही है, वे रास्ते लंबी सिगरेटों, तंबाकू आदि चीज़ों के लिए अपनाए जाएँगे।

मेरा बहुत साफ कहना है कि इसमें एक समग्र स्वास्थ्य सार्वजनिक नीति बनाने की आवश्यकता है और वह नीति सिर्फ सरकार बैठकर न बनाए। हम कहेंगे, हमारी बातें कितनी गंभीर हैं, सरकार इसी से अंदाजा लगा ले कि कैबिनेट मिनिस्टर, निर्मला सीतारमण जी खुद यहाँ उपस्थित नहीं हैं। उन्होंने हमारे दोस्त, हमारे भाई, उत्तर प्रदेश के हमारे बड़े पुराने साथी को यहाँ भेज दिया है। इनको यह बिल यहाँ रखने का पूरा अधिकार है, लेकिन मैं जो सुझाव यहाँ दे रहा हूँ, उन पर उतनी ही गंभीरता से विचार होगा, जितना निर्मला जी के यहाँ रहने से होता? ये चाहेंगे, मेरी बात ये मान जाएँगे।

Contents Page

श्री पंकज चौधरी: मैं लिख रहा हूँ।

श्री प्रमोद तिवारी: आप नोट कर रहे हैं न, पर I am sure कि वह नोट पढ़ा नहीं जाएगा। फिर भी, मेरा काम कहना है, करना सरकार को है। मैं आपसे अनुरोध कर सकता हूँ। जब इन्होंने यह तय कर लिया है, तो कर लिया है। राज्य सभा में तो वैसे भी वित्तीय मामलों में हमारे सीमित अधिकार हैं।

एक खतरनाक बात है। मैं चाहता था कि इसका इसमें समावेश हो जाए। WHO की जो रिपोर्ट है, उस रिपोर्ट के अनुसार, 1.35 मिलियन, यानी 13.5 लाख लोग, यानी प्रति दिन लगभग 37,000 लोगों की इससे मौत हो रही है या वे इससे प्रभावित हो रहे हैं। यह एक अच्छा प्रयास होता, अगर हम इसको मिल-जुलकर कर लेते, बैठकर कोई ऐसी नीति बना लेते कि इस कलंक से मुक्ति मिल जाती, पर नहीं पैसा इकट्ठा करना है और कोई उद्देश्य नहीं है। यह फेल्योर है। मैं गुजरात के तत्कालीन मुख्य मंत्री जी, नरेन्द्र मोदी जी से अपने को संबद्ध करता हूँ।

उन्होंने जीएसटी को इस रूप में लाने का विरोध किया था। मेरे ख्याल से मेरे मित्र जयराम रमेश जी यहां बैठे हैं वे भी जानते हैं। एक राष्ट्र, एक कर की अवधारणा का विरोध मोदी जी ने गुजरात के मुख्य मंत्री के रूप में किया था, लेकिन आज प्रधान मंत्री के रूप में वही सरकार दोहन का, वसूली का, खजाना भरने सबसे बड़े स्त्रोत के रूप में इसका इस्तेमाल कर रहे हैं। जीएसटी मुआवज़ा स्टेट्स को नहीं मिल रहा - यह शिकायत अधिकांश मुख्यमंत्रियों की रहती है।

यह विधेयक पूरी तरह अलोकतांत्रिक कार्यशैली, सत्ता का विकेंद्रीकरण और विज्ञापन-आधारित निर्णय प्रक्रिया को करने के अलावा कुछ नहीं है। मैं साफ कर दूं कि तम्बाकू की कमाई से देश नहीं चलता। तम्बाकू पर टैक्स बढ़ाकर, उससे पैसा वसूल कर खजाना बढ़ाना एक बात है, लेकिन मैं ज़ोर देकर, दोहराकर, बलपूर्वक कहना चाहता हूं कि ऐसा टैक्स, ऐसा राजस्व केवल और केवल स्वास्थ्य पर ही खर्च होना चाहिए। इसमें इसका स्पष्ट उल्लेख नहीं है, यही इसकी सबसे बड़ी कमी है।

MR. CHAIRMAN: Please conclude.

श्री प्रमोद तिवारी: इस पर सरकार को कानूनी तौर पर legal guarantee देनी चाहिए थी कि जो राजस्व आएगा, वह इस उद्देश्य के लिए खर्च होगा, जो यह सरकार नहीं कर रही है।

MR. CHAIRMAN: Please conclude.

श्री प्रमोद तिवारी: मेरे लिए आखिरी उम्मीद की किरण आप हैं। मैं आपसे कहना चाहता हूं कि आप इस सरकार को निर्देशित करें कि जो टैक्स वसूली होगी, वह उन विकृतियों को...

MR. CHAIRMAN: Please conclude.

Contents Page

श्री प्रमोद तिवारी: आपके आदेश का पूर्णत: पालन करते हुए मैं conclude कर रहा हूं। आप मेरी एक बात मान लीजिए और इनसे कह दीजिए कि ये इस टैक्स वसूली से आने वाले राजस्व को सिर्फ हैल्थ सेक्टर पर खर्च करें।

श्री सभापति : श्रीमान अरुण सिंह जी।

श्री अरुण सिंह (उत्तर प्रदेश): सभापति जी, मैं केंद्रीय उत्पाद-शुल्क (संशोधन) विधेयक, 2025 के समर्थन में अपनी बात रखने हेतु खड़ा हूं। यह विधेयक बहुत सोच-समझकर लाया गया है। सितम्बर में जब Next Gen GST आया, तो चार स्लैब्स को घटाकर दो किया गया। साथ ही जो वस्तुएं स्वास्थ्य के लिए सबसे अधिक हानिकारक हैं, उन्हें 28 परसेंट से बढ़ाकर 40 परसेंट तक higher slab में रखा गया। उस समय यह भी तय हुआ कि पांच वर्ष पहले जो कम्पन्सेशन सेज़ लगाया गया था उसे समाप्त कर, उसकी जगह एक्साइज़ ड्यूटी लगाई जाएगी। 2017 से पहले अनेक कर थे - वैट, एंटरटेनमेंट टैक्स, एंट्री टैक्स आदि। ऐसे अनेकों टैक्स थे, लेकिन जीएसटी आने के बाद उस समय यह तय हुआ कि या तो जीएसटी लगेगा और कुछ वस्तुएं हैं, जिन पर एक्साइज़ ड्यूटी लगेगी, जो स्वास्थ्य के लिए हानिकारक हैं, sin goods की श्रेणी में आती हैं। चूंकि जीएसटी लागू होने के बाद राज्यों ने आशंका जताई कि उन्हें राजस्व का नुकसान होगा। इसीलिए केंद्र सरकार ने निर्णय लिया कि पांच वर्ष तक कंपेंसेशन सेज़ से जो भी राशि प्राप्त होगी, वह राज्यों को दी जाएगी। 2022-23 तक कुल 5,55,121 करोड़ रुपये विभिन्न राज्यों को दिए जा चुके हैं। यह बात प्रमोद तिवारी जी समझ लें कि तम्बाकू, सिगरेट जैसी हानिकारक वस्तुओं से कलेक्ट किया गया जो टैक्स है, वह 5,55,121 करोड़ रुपये सीधे राज्यों को दिया गया है। आगे दो वर्ष की अतिरिक्त अवधि में और राशि जुड़ जाएगी।

दूसरी बात, जो राज्यों को हिस्सेदारी देने की बात आती है, तो मैं बताना चाहता हूं कि 14th Finance Commission में recommendation आई कि राज्यों को और पैसा मिलना चाहिए। यूपीए की सरकार के इतने सालों तक शासन करने के बावजूद कुल टैक्स कलेक्शन का 32 परसेंट राज्यों को मिलता था। Finance Commission की रिपोर्ट आने के बाद हमारी सरकार ने यह हिस्सा 32 परसेंट से बढ़ाकर 42 परसेंट कर दिया। इनके शासनकाल में जहां राज्यों को 3,37,000 करोड़ रुपये मिलते थे, वहीं आज मोदी जी की सरकार के समय 23,48,000 करोड़ रुपये राज्यों को देने का कार्य किया गया है।उसी से राज्य सरकारें फलफूल रही हैं और विकास का काम हो रहा है। यह विधेयक बहुत सोच समझ कर लाया गया है। प्रधान मंत्री जी कहते हैं कि 'आरोग्यं परमं भाग्यं'। हरेक व्यक्ति को स्वस्थ रहना चाहिए और स्वस्थ रहने के लिए जो कुछ भी करना हो, उसके लिए मोदी सरकार काम कर रही है। सर, बिल में यह भी ध्यान दिया गया है - जैसे उदाहरण के रूप में मैं आपको बताना चाहता हूं कि जो अमीर लोग हैं, जिनके पास अधिक पैसा होता है, उन पर अधिक टैक्स लगाया जाए। जैसे – जो पाइप से तम्बाकू का सेवन करते हैं, उन पर 325 परसेंट एक्साइज़ ड्यूटी लगाई जाएगी, वहीं बीड़ी पर तभी एक्साइज़ ड्यूटी लगाई जाएगी, अगर बीड़ी को मशीन के माध्यम से मैन्युफैक्चर करते हैं। यदि बीड़ी हाथ से बनाते हैं, तो

Contents Page

उस पर कोई एक्साइज़ ड्यूटी नहीं लगेगी। इस बात को समझ लेना चाहिए। वैसे ही सिगरेट के बारे में कहना चाहता हूं। सिगरेट में देखें, तो जो 70 मिलिमीटर तक की सिगरेट है, उस पर 7 हजार per thousand sticks लगेगा और जो सामान्य वर्ग सिगरेट पीता है, उसको भी नहीं पीना चाहिए, अगर पीता है, तो उस पर 2,700 रुपये per thousand sticks लगेगा। इस प्रकार का rationalization किया गया है कि टैक्स के माध्यम से अधिकतम मार अधिक इनकम वालों पर होनी चाहिए। दूसरा, जो मध्यम लोग हैं, उन पर कम टैक्स रखा जाएगा, इसलिए इसमें इस बात का ध्यान दिया गया है।

सर, जहां तक स्वास्थ्य की बात है, तो हमें कांग्रेस से सीखने की जरूरत नहीं है। प्रधान मंत्री जी ने जब 2014 में सत्ता संभाली थी, तो व्यक्ति स्वस्थ कैसे रहे, उसके बारे में चिंता की। उन्होंने सबसे पहले 'उज्ज्वला गैस कनेक्शन' को लॉन्च किया, जिससे व्यक्ति स्वस्थ रहना चाहिए, क्योंकि लकड़ी से खाना बनाते हैं, तो 400 सिगरेट के बराबर उसका धुआं उनके फेफड़ों के अंदर जाता है। ये प्रधान मंत्री जी हैं, जिन्होंने उज्ज्वला गैस कनेक्शन शुरू किया और देखते-देखते 10 करोड़ से अधिक लोगों के घरों में आज गैस कनेक्शन है। दूसरा, गांव में जाते थे, तो वहां पर टॉयलेट्स नहीं होते थे। टॉयलेट्स न होने की वजह से कितनी बीमारियां होती थीं, तो व्यक्ति कैसे स्वस्थ रहेगा। प्रधान मंत्री जी ने 'स्वच्छ भारत मिशन' की शुरुआत की। आज हर गांव में 12 करोड़ से अधिक टॉयलेट्स बने हुए हैं, जिससे व्यक्ति स्वस्थ रहे। तीसरा, व्यक्ति स्वस्थ कैसे रहे? जब सिगरेट की बात आती है, तम्बाकू की बात आती है, तो मैं जरूर बताना चाहता हूं कि आज़ादी के बाद कांग्रेस ने इतने समय शासन किया, लेकिन इन्होंने कभी यह नहीं सोचा कि व्यक्ति को शुद्ध पीने का पानी मिलना चाहिए। आधी बीमारियां contaminated water से होती हैं, जिसमें iron और oxide होता है। जब उस पानी को पीते हैं, तो व्यक्ति बीमार रहता है। इन्होंने कभी भी इस बारे में नहीं सोचा। कांग्रेस के इतने साल शासन करने के बाद केवल तीन करोड़ घरों में ही नल से जल पहुंचा था, लेकिन प्रधान मंत्री जी ने 'जल जीवन मिशन' लॉन्च किया और आज 3 करोड़ घरों से बढ़कर 15 करोड़ घरों में स्वच्छ पीने का पानी पहुंच रहा है और वह भी टंकी के माध्यम से RO water पहुंच रहा है। व्यक्ति कैसे स्वस्थ रहे? यदि कोई व्यक्ति बीमार हो जाए, तो उसको सस्ती दवाई मिलनी चाहिए। इनके समय में कोई भी जन-औषधि केन्द्र नहीं था। इनके समय में केवल दो-चार केन्द्र ही रहे होंगे, लेकिन प्रधान मंत्री जी ने कहा कि हमारा गरीब स्वस्थ रहना चाहिए, तभी जाकर जीडीपी में उसका कंट्रीब्यूशन होगा। उन्होंने 'प्रधानमंत्री जन-औषधि केन्द्र' खोला और प्रधान मंत्री जन औषधि केन्द्र पर दवाइयां 50 परसेंट, 80 परसेंट, 90 परसेंट सस्ती मिलती हैं। देशभर में केवल एक-दो हजार जन-औषधि केन्द्र नहीं खुले हैं, बल्कि आज देशभर में 16,800 जन-औषधि केन्द्र खुले हैं, जहां 80 परसेंट दवाइयां सस्ती मिल रही हैं और 25,000 जन-औषधि केन्द्र खुलेंगे।

सर, वैसे ही व्यक्ति और स्वस्थ कैसे रहे। देश की आज़ादी के बाद मेडिकल कॉलेज बहुत कम थे। पहले 387 मेडिकल कॉलेज थे, तो उसमें से कितने डॉक्टर निकलेंगे। गांव में डॉक्टर ही नहीं होते थे। अगर कोई बीड़ी, तम्बाकू खाकर बीमार हो जाता था, तो उसको देखने वाला कोई नहीं होता था। आज 387 से बढ़कर 818 मेडिकल कॉलेज पूरे देश में खुल गए हैं।

Contents Page

अब प्रधान मंत्री नरेन्द्र मोदी जी के नेतृत्व में पूरे देश भर में 7 एम्स की जगह 26 एम्स खुले हैं। गाँव-गाँव में आरोग्य मंदिर होना चाहिए – मैं इसी संदर्भ में पूछना चाहता हूं कि कांग्रेस पार्टी ने इतने साल शासन किया, क्या इन्हें यह सोच नहीं आई कि Wellness Centre होना चाहिए। बेचारा गरीब अपना इलाज कराने के लिए कहाँ जाए? वह तभी इलाज करा सकता था, जब या तो जमीन बेचे या उधार ले, नहीं तो इलाज नहीं करा सकता था। आज प्रधान मंत्री नरेन्द्र मोदी जी के नेतृत्व में पंचायतों में जन आरोग्य मंदिर खुल रहे हैं और पूरे देश भर में 1 लाख, 78 हज़ार जन आरोग्य मंदिर खुल चुके हैं। इनसे लोगों का इलाज हो रहा है और लोग स्वस्थ हो रहे हैं।

महोदय, हमारी सरकार ने प्रधान मंत्री मोदी जी के नेतृत्व में ऐसे अनेक इनिशिएटिव्ज़ लिए हैं out-of-pocket health expenditure 2013-14 में, हेल्थ के लिए पहले जो एक्सपेंडिचर होता था, मैं उसके लिए बताना चाहूंगा कि NFHS की एक रिपोर्ट है, जिसके अनुसार यह पहले 62.6 परसेंट खर्च होता था, लेकिन आज 39.4 परसेंट out-of-pocket health expenditure खर्च होता है।

सर, हम जानते हैं कि WHO की यह रिपोर्ट है कि जब टैक्स के माध्यम से 1 रुपया कलेक्ट करता है, तो उसके 8.16 पैसे related health disease में खर्च होते हैं। व्यक्ति स्वस्थ रहे, अगर वह बीमार हो तो किस प्रकार से स्वस्थ रहे - ये सारी योजनाएं लाकर, हम इस बात की पूरी चिंता कर
रहे हैं।

महोदय, हम सब चाहते हैं कि नशामुक्त भारत रहे और यही टारगेट भी रखा गया। हम इस टारगेट को, जो अभी रखा गया है, उसको धीरे-धीरे कम करने का काम करेंगे। सर, GATS (Global Adult Tobacco Survey) की एक पुरानी रिपोर्ट है। GATS, जिसको Global Adult Tobacco Survey कहते हैं, इस रिपोर्ट में बताया गया कि तम्बाकू सेवन 2009-10 से धीरे-धीरे घटकर 34 परसेंट से 28 परसेंट पर आ गया है। यानी तंबाकू के कारण बीमार होने वालों की संख्या 6 परसेंट कम हो गई है और अभी latest report भी आने वाली है। महोदय, 13-15 साल की उम्र के जो बच्चे होते हैं, उनमें जो नशा करते थे, वे 14 परसेंट बच्चे करते थे, लेकिन अब वह आंकड़ा धीरे-धीरे 8.5 परसेंट हो गया है और उसमें भी धीरे-धीरे अभी और कटौती हो रही है। सर, एक टारगेट, 38 परसेंट को percentage-wise 43 per cent कम करने का भी है। सरकार ने इसको भी अपने लक्ष्य में शामिल किया है।

महोदय, मैं एक और चीज़ बताना चाहूंगा। जब next-gen reform आया, तो यह भी बात हुई कि सभी के पास health insurance होना चाहिए, health insurance policy पर टैक्स नहीं लगना चाहिए। मैं आपको बताना चाहता हूं कि पहले हेल्थ इंश्योरेंस पर 18 परसेंट जीएसटी लगता था, लेकिन लोगों की इतनी बड़ी संख्या को ध्यान में रखते हुए प्रधान मंत्री नरेन्द्र मोदी जी ने निर्णय लिया कि सभी अपना हेल्थ इंश्योरेंस कराएँ, इसलिए जो 18 परसेंट जीएसटी लगता था, उस टैक्स को हमारी सरकार ने 18 परसेंट से घटाकर सीधे जीरो परसेंट जीएसटी पर लाने का काम किया।

महोदय, 33 life-saving drugs, जिन पर 12 per cent GST लगता था, हम उस टैक्स को सीधे जीरो परसेंट पर ले आए। ...(**व्यवधान**)... मैं आपके समय की दो-तीन बातें बता दूंगा, जो

Contents Page

आपको अभी ध्यान आ जाएंगी। ...(**व्यवधान**)... सुन लीजिए। सर, मैं next-gen GST की बात कर रहा हूं कि जब यूपीए की सरकार थी, तब shampoo, hair oil, toothbrush, shaving cream आदि उत्पादों पर पूरा टैक्स मिलाकर 30 परसेंट लगता था, लेकिन हमारी सरकार ने इसको 5 परसेंट कर दिया और ऐसा करके करोड़ों लोगों को लाभ देने का काम किया।

महोदय, बच्चों की पढ़ाई से संबंधित जो pencil, eraser, books आदि चीज़ें हैं, जिन पर आपके समय में टैक्स लगता था, उसे जीरो परसेंट करने का काम भी हमारी सरकार ने किया है। इसलिए, जब आपने कहा है, तो आप सुनिए, मैं आपको और बताता हूं। महोदय, सीमेंट आदि को मिलाकर ऐसी अनेक वस्तुएँ हैं, जिन पर इनके समय में 30 परसेंट टैक्स लगता था, लेकिन प्रधान मंत्री जी ने उसे सीधे 18 परसेंट कम किया है। इसी प्रकार से TV है, fridge है, AC है, जब कांग्रेस की यूपीए सरकार थी, तो VAT के माध्यम से, अनेक टैक्स के माध्यम से टीवी, फ्रिज़, ए.सी. – ये आजकल हर घर में होते हैं - उस समय इन पर 30 परसेंट टैक्स लगता था, लेकिन हमारी सरकार ने next-gen GST reform में इसको 18 परसेंट तक कर दिया, यानी लोगों को सीधे 12 परसेंट का लाभ दे दिया। इसीलिए पूरे देश में जीएसटी वचत उत्सव मनाया गया।

महोदय, कौन सोच सकता है कि देश के प्रधान मंत्री जी किसी दुकान पर जाएं, दुकानदार को गुलाब का फूल देने का काम करें और गुलाब का फूल देकर यह कहें कि जीएसटी के दाम में जो कटौती हुई है, उसको आप भी लोगों को लाभ देने का काम कीजिए। मैं देश भर के करोड़ों दुकानदारों को धन्यवाद देना चाहूँगा कि जीएसटी में जो कटौती की गई है, उन्होंने उसे सीधे तौर पर उपभोक्ताओं को लाभ देने का काम किया है। इस अभियान को सभी मंत्रियों, विधायकों और सांसदों ने अपने हाथों में लिया और पूरे देश भर में जीएसटी बचत उत्सव मनाया गया। इसके लिए कोटि-कोटि लोग प्रधान मंत्री जी को धन्यवाद देने का काम कर रहे हैं।

सर, जब जीएसटी आया था, तब ये लोग उसे गब्बर सिंह टैक्स कहकर बदनाम करने का काम करते थे। आप देखिए, जहाँ इनके समय में पूरा टैक्स कलेक्शन 5,44,000 करोड़ रुपये होता था, वहाँ अब जीएसटी में यह 5,44,000 करोड़ रुपये से बढ़कर 22,00,000 करोड़ रुपये हो गया है, जिसमें से बहुत बड़ी धनराशि - 42 प्रतिशत धनराशि राज्यों को भी दी जा रही है।

सर, मैं एक बात और कहना चाहता हूँ। इन्होंने एमएसएमई की बात की, तो अब आप इस संबंध में भी सुन लीजिए। जहाँ 2017 में केवल 65 लाख रजिस्टर्ड युनिट्स थीं, वहाँ आज रजिस्टर्ड युनिट्स की संख्या 65 लाख से बढ़कर दो गुना नहीं, बल्कि 1,51,00,000 हो गई हैं। यह जीएसटी ने किया है। इसका मतलब कि ग्रोथ तो हो रही है, तभी भारत विश्व की चौथी अर्थव्यवस्था बन पाया है। हमने जापान को पीछे छोड़ दिया है और जर्मनी को पीछे छोड़कर तीसरे स्थान पर जाने वाले हैं। तो ग्रोथ तो चारों दिशाओं में हो रही है।

महोदय, हम चाहते हैं कि नशामुक्त भारत बने, टैक्स नहीं लगे, फिर भी जब टैक्स लगाते हैं, तो तम्बाकू से लेकर इस प्रकार के पदार्थों पर टैक्स लगाकर अस्पताल बनेंगे, लोगों के इलाज के लिए पैसा खर्च होगा। इन सब चीज़ों पर पैसा खर्च होगा।

MR. CHAIRMAN: Arun Singh ji, please conclude.

Contents Page

श्री अरुण सिंहः सर, लास्ट में मैं एक बात और बताना चाहूँगा। सर, जो कट तम्बाकू है, उस पर बहुत कम टैक्स लगाया गया है। जब इस पर एक्साइज़ ड्यूटी लगाई गई, आप वे आँकड़े देखेंगे, तो जहाँ ज़र्दा पर 100 प्रतिशत टैक्स लगाया गया है, वहाँ कट तंबाकू जैसी वस्तुओं पर मात्र 10 प्रतिशत टैक्स लगाया है। इस बात का भी पूरा ध्यान रखा गया है।

MR. CHAIRMAN: Please conclude.

श्री अरुण सिंहः मैं पुनः वित्त मंत्री जी और प्रधान मंत्री जी को हार्दिक धन्यवाद देते हुए, इस बिल का समर्थन करता हूँ।

MR. CHAIRMAN: Now, Shrimati Sagarika Ghose.

SHRIMATI SAGARIKA GHOSE (West Bengal): Thank you, Mr. Chairman, Sir. On behalf of the All India Trinamool Congress Party, I rise to speak on the Central Excise (Amendment) Bill, 2025. Sir, this is the first time I am speaking when you are in the Chair. So, I take this opportunity to convey my greetings to you from all of us.

Sir, a brief word on procedure. Today, the Supplementary List of Business was given to us just 30 seconds before the House started. The House started at 11.00 a.m. and the Supplementary List of Business arrived just a few seconds before the House started. What kind of procedure is this? If you do not give us any time to study the Bills, how can we prepare ourselves for substantive interventions during the discussion in the House? This procedure must be introspected upon by the Government.

Sir, the Central Excise (Amendment) Bill, 2025 revises taxes and cesses on tobacco and tobacco products. There is no doubt that it is an extremely important Bill. It is actually crucial from a public health standpoint because higher taxes may, and, I use the word 'may' advisedly, discourage tobacco consumption. The use of tobacco and tobacco products results in mouth cancer, lung cancer and other fatal cancers. There were over 15 lakh cases of cancer across the country in 2024 alone. With regard to oral cancer, there were 1,30,000 new male cases in 2024, according to the Indian Council of Medical Research. Lung cancer cases are projected to increase from 63,708 cases in 2015 to 81,219 cases in 2025. Most of the patients, when they come with these forms of cancer, come with an advanced form of the diseases, and, 80 to 85 per cent of the cases are incurable, causing nearly 60,000 deaths from lung cancer alone. Yet, the point must be made that even if you increase taxes on tobacco and tobacco products, what are you doing from the public health policy point of view to raise awareness and disseminate urgent information on the harmful effects of consuming tobacco? What are you doing from the public health perspective because

Contents Page

just by raising taxes, it is not going to discourage people from smoking or consuming tobacco products? People who are addicted to tobacco, who consume tobacco products, will consume them anyway, even if you keep raising taxes. We have seen that the Government is not taking any steps to control the *pan masala,* and tobacco advertisements are being done by celebrities and influencers across media. What is the Government doing to control these kinds of advertising? If you keep raising taxes, but do not do anything for health, people are still going to consume tobacco, whether you raise taxes or not. You claim that increasing taxes on tobacco discourages consumption, but public health allocation details are missing. Global best practices show that tobacco taxes are most effective only when paired with strong public health interventions. Therefore, this Bill is a revenue move. It is a pure and simple revenue move. It is not a public health reform. This is a revenue move to profiteer on taxes. It is not a public health reform.

Sir, ours is a federal system of governance, and the cornerstone of the federal polity is transparency in allocation of tax revenues. Taxes are shared with States, but cess is not. Cess revenue is not shared with States. In cess, the Centre retains more revenue while the States get less. This raises important questions on fiscal centralization and reduced autonomy of States. In this Bill, there is no clarity on long-term revenue sharing or impact on States which undermines trust in the tax-cess restructuring. In 2012, cess formed 7 per cent of the Union Government's total tax revenues. In 2025, cess is estimated to be about 20 per cent of the Union Government's total tax revenues. This means that for every 100 rupees, the Union Government earns rupees 20 via cess. A Controller and Auditor General report exposed that in 2018-19, the Union Government withheld one lakh crore of the 2.75 lakh crore collected through various cesses in the Consolidated Fund of India or the CFI. Rupees 10,000 crore of the road and infrastructure cess collected during the year was, I quote, "neither transferred to the related reserve fund nor utilized for the purpose for which the cess was collected." More alarmingly, Rs. 1.24 lakh crore collected as cess on crude oil in the past one decade had not been transferred to the designated reserve fund, Oil Industry Development Board, and was retained in CFI. The report further states that "non-creation, non-operation of reserve funds makes it difficult to ensure that cesses and levies have been utilized for the specific purposes intended by the Parliament". What are the cesses and levies being used for? Where is transparency? Where is accountability on the part of the Central Government in the cesses and levies that it is collecting? In the early 1980s, the Sarkaria Commission recommended that cesses and surcharges should be levied for a specific period only

Contents Page

and for a limited time period only. In 2010, the Punchhi Commission stated that extension of cesses and surcharge amounts to dilution of the recommendations of the Finance Commissions and deprive the States of their due share in central tax revenue. Rupees 5.7 lakh crore of cess and surcharge has been lying unutilized since 2019.

Sir, the Bill's tax-cess structure centralizes revenue with the Union Government and reduces potential revenue for the States. It lacks transparency in how the cess will be used, raising extremely grave and serious concerns about federalism and the dues of States as well as accountability of the Central Government. We know that this Government does not practise cooperative federalism; it practises discriminatory federalism. There is no accountability on how the cess will be shared. The sharp excise hike in the Bill will hit the poorest producers first. These are small farmers, beedi units and tribal communities. The Bill raises excise on all unmanufactured tobacco from 64 per cent to 70 per cent, increasing input costs for small producers and pushing thousands of MSMEs and beedi manufacturers into distress. For Adivasi tendu leaf collectors, women beedi rollers and small growers across Bengal, Odisha, Jharkhand and Bihar, this translates into direct income loss and a serious blow to their traditional livelihoods.

Excise duty accounts for five per cent of the Union Government's revenue. As per the RBI, the divisible pool between the States and the Centre has shrunk from 89 per cent of gross tax revenue in 2011 to 79 per cent in 2021. This despite the ten per cent increase in tax devolution to States as recommended by the 14th Finance Commission.

There is no transparency in this Bill on how revenues are going to be shared between the States and the Centre. This is a Bill which is going to increase fiscal centralisation. It is going to deprive the States of revenue. It is going to deprive the States of autonomy. It is increasing the unaccountable Centre's powers over monopoly of tax revenues, monopoly of cess.

[&] Lastly, Sir... let me speak a little in Bengali. I know that the Central Government does not understand Bengali. Still, let me speak in Bengali. I am speaking in Bengali, but when I speak in Bengali, perhaps they will call me 'Bangladeshi'. Because they call the Bengali language the 'Bangladeshi language.' The Delhi Police under the Central Government has stated in a notice that there is a language called 'Bangladeshi,' you know. They are saying there is a 'Bangladeshi' language, that migrant workers supposedly speak the 'Bangladeshi' language. I am speaking in Bengali; perhaps they will call me Bangladeshi and drive me away.

[&] English translation of the original speech delivered in Bangla.

Contents Page

Anyway, Sir, those who are workers, those who work in tobacco factories, those who work in homes, all of them, they all want one thing, Sir: 'wages'. They should receive wages every month. If they don't get wages, how will the household run? How will they raise their children? How will they eat? How will they send their children to school? What will they do without wages, Sir? What will the workers do if they are not getting wages? Sir, MGNREGA workers in Bengal have not received their wages since 2022. Nearly two lakh crore rupees are due to the State of West Bengal from the Union Government across various schemes. Sir, why are you holding back Bengal's money? Why are you depriving Bengal? Stop the humiliation of Bengal! Why have you kept Bengal's money held up?

Sir, this Government is withholding the MGNREGA workers' wages. People are suffering because this Government has not released the wages of MGNREGA workers. Stop this neglect of Bengal. Stop the humiliation of Bengal! Thank you, Sir. Vande Mataram! Jai Hind! Joy Bangla!

SHRI R. GIRIRAJAN (Tamil Nadu): Hon. Chairman, Sir, I thank you for giving me this opportunity to speak on this Bill. I rise to speak on the Central Excise (Amendment) Bill, 2025. It has been stated in the Statement of Objects and Reasons that with the introduction of GST, the Central Excise Act was repealed by Section 174 of the Central GST Act, exceptin respect of goods listed under the entry 84 of List I of the Seventh Schedule to the Constitution. This includes tobacco and tobacco products. It is the GST Council's decision to discontinue the compensation cess on all goods except tobacco and to transition to a two-rate GST structure while reserving a 40 per cent slab for ultra luxury and sin goods.

(MR. DEPUTY CHAIRMAN *in the Chair*.)

If enacted, the Bill will replace the GST compensation cess on tobacco with a Central excise duty, allow the Centre to revise excise rates to match current local overall taxation levels, ensure revenue neutrality by keeping the tax burden on sin goods unchanged, create a permanent taxation structure instead of a temporary cess, and maintain tobacco under the highest GST bracket of 40 per cent once the rationalized slabs come into effect. In any case, we are opposed to cess because it is wholly consumed by the Central Government. States do not get any part of it.

Sir, we all know for a fact that tobacco addiction is a major problem in our country today. Several lakhs of people especially youth die every year due to tobacco addiction. The Union Government, rather than taking serious measures to prevent the

Contents Page

sale of harmful products like cigarette, pan masala and tobacco products, imposing additional taxes on their manufacturing machinery and production methods, it is not only inappropriate but also a highly irresponsible action. If prices go up because of this increasing excise duty, will it not lead to counterfeiting? Will it not lead to black-market? If you keep on increasing taxes, compliance goes down. Beyond this, it will actually lead to more black-marketing. It will only lead to more avoidance of tax as opposed to revenue collection.

Sir, the middle class, all over the country, is very unhappy that they are paying the majority of the taxes but they are not getting any tax deduction. Inflation is high; cost is high. Student fees have gone up; living cost has gone up, but quality of life in cities remains poor. India is the only country where the super rich and super tax payers have several concessions but the individual salaried class is penalized more than they can bear.

A higher share of cesses and surcharges restricts the fiscal space available to the States by reducing the divisible tax pool. This undermines federal fiscal equilibrium and may impair States' ability to invest in essential public services like education, health and family welfare. States like Tamil Nadu have demanded a cap on these levies and that any excess collections can be added to the divisible pool to ensure fairer revenue distribution. The Centre's fiscal constraints and lack of transparency and vagueness in the collection and disbursement of cesses have been the real concern.

Sir, our leader, Mr. M.K. Stalin, pushed the need for devolving, at least, 50 per cent of the divisible pool to the States, including all non-tax revenues in the divisible pool of taxes, through a constitutional amendment or increase the share of the States in the divisible pool to compensate for the loss. Tamil Nadu's share has reduced from 15.25 per cent in Income Tax and 16.44 per cent in Union Excise Duties to 4.079 per cent despite Tamil Nadu representing 6.12 per cent of the country's population since the First Finance Commission.

Sir, cess and surcharge constitute 23 per cent of the Union's Gross Tax Receipts but are excluded from the divisible pool, limiting States share to 32 per cent of total tax revenue, much below the 41 per cent recommended. This amounts to revenue disparity. Industrial States receive less than a rupee for every rupee contributed to Central taxes, while less developed States like Uttar Pradesh and Bihar receive more. Under-developed States need support; over-allocating funds to them at the expense of developed States could harm national development. Balancing equity and federalism requires reforms in revenue sharing, ensuring that States

Contents Page

contribute to and benefit from national development while preserving their financial autonomy. Sir, *

MR. DEPUTY CHAIRMAN: Girirajanji, this is on Central Excise. Please!

SHRI R. GIRIRAJAN: Yes, yes.

MR. DEPUTY CHAIRMAN: You know it; you are a very senior Member. Speak on the subject. Only that will go on record.

SHRI R. GIRIRAJAN: *

MR. DEPUTY CHAIRMAN: Please speak on the subject.

SHRI R. GIRIRAJAN: Sir, we are talking about GST.

MR. DEPUTY CHAIRMAN: Please speak on the subject. This is related to Central Excise.

SHRI R. GIRIRAJAN: We are asking for our share. We are asking for our real share. We are expressing our concern.

MR. DEPUTY CHAIRMAN: You give notice. This can be discussed under other instrument.

SHRI R. GIRIRAJAN: I would finish it.

MR. DEPUTY CHAIRMAN: Please.

SHRI R. GIRIRAJAN: *

MR. DEPUTY CHAIRMAN: Please confine to the subject.

SHRI R. GIRIRAJAN: *

MR. DEPUTY CHAIRMAN: Girirajan*ji*, please confine to the subject.

SHRI R. GIRIRAJAN: Sir, I would finish it.

MR. DEPUTY CHAIRMAN: No; you have time.

---

* Not recorded.

Contents Page

SHRI R. GIRIRAJAN: *

MR. DEPUTY CHAIRMAN: Please confine to the subject.

SHRI R. GIRIRAJAN: I would conclude. *Lastly, Sir, the Union Government has brought a law for prohibition of smoking in public places. I would like to urge this Government that tobacco consumables also should be prohibited. Only that would be good for the nation. Thank you for the opportunity, Sir.

MR. DEPUTY CHAIRMAN: I would again request to all upcoming speakers, the subject is "Central Excise (Amendment) Bill, 2025. Confine to the subject only. ...*(Interruptions)*... I would request you to go to your places. Dr. Sandeep Kumar Pathak, please.

DR. SANDEEP KUMAR PATHAK (Punjab): Sir, the proposed law aims to amend the Central Excise Act, 1944. Basically, this Act is just to re-organize the taxation which is already ongoing. सर, इसमें समझने वाली बात यह है कि पहले यह जीएसटी में जिस कैटेगरी में था, जीएसटी की उस कैटेगरी में चेंज हुआ। चेंज होने के बाद इस पर जो सेस लगाया गया था, उस सेस को विद्ड्रॉ करके यहाँ पर एक्साइज़ के रूप में एडिशनल टैक्स लगाया जा रहा है। इसके बारे में जो कई सारे डाउट्स थे कि ओवरऑल टैक्सेशन में जो अमाउंट है, क्या वह इनक्रीज होगा, उसके बारे में ऑनरेबल फाइनैंस मिनिस्टर ने एक्सप्लेन किया और क्लेरिफाई किया। उन्होंने निचले सदन में, लोक सभा में यह स्पष्ट किया है कि उस पर कोई प्रभाव नहीं पड़ेगा।

सर, आज हम ऐसे महत्वपूर्ण बिल पर चर्चा कर रहे हैं, जिस पर कोई राजनीति नहीं हो सकती है, क्योंकि यह लाखों, करोड़ों लोगों की हेल्थ से संबंधित है, लाखों, करोड़ों लोगों की livelihood से संबंधित है और सरकार को भी इससे बहुत बड़ा chunk of revenue जनरेट होता है। इसलिए यह एक ऐसा कॉम्प्लेक्स सब्जेक्ट है, जिस पर आज तक किसी भी सरकार ने अपना विज़न स्पष्ट और क्लियर नहीं किया है। इनफैक्ट अगर मैं किसी से यह पूछूँ कि आपका विज़न क्या है, क्या टोबैको यूज़ होना चाहिए या पूरी तरीके से बैन होना चाहिए, होना चाहिए, तो कैसे रेगुलेट होना चाहिए? किसी के पास इसका एक constructive answer नहीं है।

सर, सबसे पहले तो मेरा आपके माध्यम से ऑनरेबल मिनिस्टर से यह प्रश्न है कि आपका विज़न क्या है? क्या आप टोबैको और टोबैको रिलेटेड प्रोडक्ट्स को आने वाले फ्यूचर में धीरे-धीरे करके बंद करना चाहेंगे और लाखों लोगों के जीवन को बचाना चाहेंगे या फिर आप जो अमाउंट ऑफ टैक्स जनरेट करते हैं, वह आपकी खुशी का एक कारण है, जोकि लगभग 3 per cent of your total revenue generation है? यह इतना बड़ा अमाउंट है और यह लाखों लोगों को जॉब भी देता है। लाखों लोगों को जो जॉब्स मिल रहे हैं, वह, प्लस जो रेवेन्यू है, अगर वह हेल्थ कंसर्न्स को ओवरराइड कर रहा है, तो इसको हमें dissect करना चाहिए और इसको बहुत thoroughly

* Not recorded.

investigate करना चाहिए। इसलिए मैं यही जानना चाहूँगा कि आपका विज़न क्या है? अगर सरकार का विज़न यह है कि वह हेल्थ कंसर्न को सामने रखती है और जनता की हेल्थ को प्राइमरी समझती है और टैक्स के माध्यम से जो रेवेन्यू जनरेट होता है, वह important नहीं है, तो वह इसको स्पष्ट करे और measurable outcome के माध्यम से साल-दर-साल उसको फिर मेज़र करे। अभी जो देखने में लगता है, hon. Deputy Chairman, Sir, it is very difficult to understand कि सरकार का ध्यान हेल्थ के ऊपर है, क्योंकि अगर आप हेल्थ में देखें, तो लगभग 30 परसेंट यूथ्स ऐसे हैं, जो टोबैको कंज्यूम कर रहे हैं। अगर कैंसर का डेटा ले लीजिए, तो पाएँगे कि 70 परसेंट कैंसर tobacco-related हैं। इनमें से about 40 per cent to 50 per cent deaths कैंसर से associated हैं। यह तो बड़ी बीमारी हो गई। अगर छोटी बीमारी को लें, तो जो इसको कंज्यूम करते हैं, उनमें यह बहुत widespread है, उनमें यह बहुत बुरे तरीके से फैला हुआ है। इसके कारण जो इकोनॉमिक लॉस है, वह अबाउट 2 लाख करोड़ के आसपास है, which is massive. Now, if you compare the revenue generation *versus* the economic loss because of various other parameters, then, you are in no gain situation. It is like loss. It is loss in every other term.

ऑनरेबल चेयर सर, एक प्रश्न यह सामने आता है कि बैन करने से क्या इसका समाधान निकलेगा और क्या इसको पूरे तरीके से बैन किया जा सकता है? यह तो सरकार बताएगी कि उसका विजन क्या है। गुजरात में liquor बैन किया गया और वह पूरे तरीके से फ्लॉप हो गया है। शराब को कोई भी ऑर्डर कर सकता है और उसके घर पर उसकी डिलीवरी हो जाती है। बिहार में भी यही स्थिति है। कई राज्यों में अलग- अलग स्तर पर इसको बैन करने की कोशिश की गई, लेकिन वह बैन सक्सेसफुल नहीं रहा। इसको समझना पड़ेगा। No matter, आपके इंटेंशंस करेक्ट हैं, लेकिन वे सक्सेसफुल हैं या नहीं, यह आपको देखना पड़ेगा। आप जैसे ही excessive taxation लगाते हैं, जैसे सिगरेट का उदाहरण लीजिए, तो उसकी मार्केट 14 बिलियन के आसपास की है और इसमें high taxation रहता है। हमारा देश पूरी दुनिया में 4th नंबर का सबसे ज्यादा illegal ओर illicit सिगरेट की मार्केट है। आप एक्सेसिव टैक्सेशन लगा दीजिए। It is very easy that you levy tax and you say कि हम इसको रोकना चाहते हैं, but you see the repercussion. Are we really able to control the cigarette consumption? The answer is 'No'. इसलिए यह समझना पड़ेगा कि आपकी इंटेंशन क्या है, आपका विजन क्या है? आपके नियम को देखकर लगता नहीं है कि आपकी इंटेंशन फेयर है और ऐसा लगता है कि सिर्फ रिवेन्यू जेनरेशन के लिए ही आप यह कर रहे हैं।

सर, मैं एक एग्जाम्पल और देता हूँ। टोबैको से टैक्सेशन पर लगभग 70-75 हजार करोड़ एनुअली हम जनरेट करते हैं। आपको यह जानकर हैरानी होगी कि National Tobacco Control Programme में सिर्फ 50 करोड़ सरकार की तरफ से जाता है। यह एक ऑथेंटिकेटेड डेटा है। यानी, 0.07 परसेंट ही जाता है। इसका मतलब यह है कि सिर्फ कलेक्ट करने में आपका ज्यादा इंटरेस्ट है और टोबैको कंट्रोल में आपका 50 करोड़ जाता है। यह तो कुछ भी नहीं होता है! यह 50 करोड़, एग्जैक्ट 50 करोड़ नहीं है। But, it varies between Rs. 13 crores to Rs. 80 crores. So, if you take the overall cumulative of the entire 10 year period, you would find it

Contents Page

around Rs. 50 crore. सर, एक और इंट्रस्टिंग चीज है कि पहले जो टोबैको कंट्रोल के नाम से फंडिंग जाती थी, अब उसको 'Tertiary Care Programme' के नाम से एलोकेट किया जाता है। It is very difficult for an ordinary person to even track कि आपका जो अमाउंट है, वह किधर जा रहा है। उस अमाउंट को आप कहाँ भेज रहे हैं। ...(**समय की घंटी**)... I will just take a couple of minutes as it is a very, very important subject.

सर, आप एक चीज और देखेंगे कि जो रेगुलेटरी डिसपैरिटी है, इसको समझना बहुत जरूरी है। रेगुलेटरी डिसपैरिटी में देखेंगे कि सिगरेट पर हम ज्यादा टैक्स लगा देते हैं। हमें लगता है कि सिगरेट पर ज्यादा टैक्स लगाएँगे तो उसका कंजप्शन कम हो जाएगा। जो बीड़ी और तंबाकू है, उन पर हम टैक्स नीचे रखते हैं। चूंकि राजनीति भी है और उससे लाखों लोगों का लाइवलीहुड भी जुड़ा हुआ है, तो बीड़ी और टौबैको पर टैक्सेशन काफी कम रखा जाता है। इसका असर यह नहीं होता कि कोई सिगरेट पीना छोड़ देता है। इसका असर यह होता है कि ज्यादा पैसे वाले सिगरेट पीते हैं और जिसके पास पैसा कम होता है, वह बीड़ी पर और बाकी अन्य चीजों पर स्विच हो जाता है।

सर, जो बीड़ी मेकर विमेन हैं, मोस्टली विमेन बीड़ी रोलिंग का काम करती हैं और वे इसे घर से करती हैं। उनके बच्चे उसी घर में रहते हैं, जहाँ कोई वेंटिलेशन नहीं होता। ...(**समय की घंटी**)... सर, इसमें इतना ज्यादा health detrimental है कि इसको आप काउंट भी नहीं कर सकते हैं।

ऑनरेबल चेयर सर, इसमें एक इम्पॉर्टेंट चीज यह है कि पान मसाला में जो surrogate advertisement है, वह rampant है। आप चारों तरफ देख सकते हैं कि विमल के नाम से या two-pouch gutka के नाम से advertisements दिखाए जाते हैं। I will just say the final thing.

फाइनेंस मिनिस्टर जी ने कहा था कि एक लाख करोड़ के आसपास जो खेती है, उसको डायवर्सिफाई कर दिया गया है। वह डायवर्सिफाई कर दिया गया है, लेकिन यह लगता नहीं है, क्योंकि प्रोडक्शन 2.87 परसेंट के रेट से राइज हो रहा है, एक्सपोर्ट 36 परसेंट राइज हो रहा है और कंजम्प्शन भी बढ़ गई है। ...(**समय की घंटी**)... सर, मेरी पार्टी के पास और 3 मिनट का टाइम है, उससे मैं ले लूँगा।

श्री उपसभापतिः अब आप समाप्त कीजिए।

डा. संदीप कुमार पाठकः सर, इसमें आईटीसी एक बड़ी कंपनी है, जो सिगरेट बनाती है। आईटीसी एक इंपॉर्टेंट कंपनी है, जो बीड़ी बनाती है। यह एक डायवर्सिफाइड कंपनी है। इसमें सरकार का डिफरेंट PSUs के माध्यम से अबाउट 25% इन्वेस्टमेंट है। सर, सरकार खुद आईटीसी कंपनी और कई ऐसे सिगरेट-टोबैको रिलेटेड कंपनीज में इन्वेस्ट कर रही है, जो टोबैको बनाती हैं। सर, इसके अलावा इन टोबैको-रिलेटेड कंपनीज से पॉलिटिकल फंडिंग भी हो रही है। वहाँ से पॉलिटिकल फंडिंग्स ली जा रही हैं। मैं आज नाम नहीं लूँगा।

Contents Page

3.00 P. M.

जो consume कर रहा है, वह sufferer है, जो किसान produce कर रहा है, वह sufferer है, तो फिर फायदा किसे है? फायदा उस company को है जो trading कर रही हैं और कई political parties को है, जो इससे funding ले रही हैं। Thank you, Sir.

MR. DEPUTY CHAIRMAN: Shri Meda Raghunadha Reddy.

SHRI MEDA RAGHUNADHA REDDY (Andhra Pradesh): Mr. Deputy Chairman, Sir, I rise to speak on the Central Excise (Amendment) Bill, 2025, an important and timely reform that seeks to modernise India's tobacco excise framework. With the GST compensation cess set to be phased out, it is essential that the Government ensures continuity in revenue flows from products that carry significant public health externalities. This Bill rightly addresses that gap by updating a schedule that has remained largely unchanged since 2017.

Sir, I come to the positive features of the Bill. Fiscal stability with public health responsibility: (i) The revision of excise duties before the expiry of the GST compensation cess is a prudent step. Tobacco taxation has a dual role mobilising revenue and discouraging harmful consumption. International experience clearly shows that appropriate taxation reduces usage and improves health outcomes. This Bill strengthens fiscal preparedness without compromising public health priorities. (ii) A clear, modern and rational duty structure: The introduction of a product-specific and category-wise excise schedule is a welcome modernisation. Earlier, the duty structure was fragmented, ambiguous and prone to classification disputes. The new system covering cigarettes, unmanufactured tobacco, and emerging nicotine devices brings clarity, reduces loopholes, and ensures parity across products.

Sir, I come to the concerns specific to Andhra Pradesh. While I broadly support the Bill, I wish to draw the attention of the House to pressing issues affecting tobacco farmers in Andhra Pradesh, India's largest FCV tobacco-producing State, where lakhs of rural families depend entirely on this crop. There is deep distress among FCV tobacco farmers. This year, production exceeded the authorised crop size of 167 million kg. The resulting oversupply, weakened demand and depressed prices have pushed farmers into distress. Many growers could not even recover their basic costs. This has triggered serious livelihood challenges for thousands of small and marginal farm families in Andhra Pradesh.

Now, I come to the inefficiencies in the Tobacco Board auction system. The Tobacco Board auction platform, which is the backbone of price discovery, has been

Contents Page

heavily disrupted this season. Buyer participation was weak, auctions were delayed, and rejection rates were far higher than usual. As a result, many farmers faced severe cash-flow shortages, making it difficult to repay loans or prepare for the next crop cycle. Beyond tobacco, the State has suffered distress in the crops like paddy, cotton, pulses, banana and mango along with issues in e-crop enumeration which left many farmers bare-handed.

Sir, I come to constructive suggestions to the Union Government. First is, periodic review of the excise impact on tobacco growing regions. Since the Bill significantly revises duties across tobacco categories, I urge upon the Government to periodically review its impact on production, procurement behaviour and market stability in States like Andhra Pradesh. This can be done in coordination with the Tobacco Board and State Governments to ensure that revenue reforms do not inadvertently destabilize rural livelihoods. Sir, the measures needed to strengthen the Tobacco Board's auction system includes improving auction timelines and grading transparency, and buyer participation does not require major structural changes but only requires better oversight and enforcement. Small improvements here will provide enormous relief to farmers. I request the Ministry of Commerce and Industry to take up this matter on priority.

With these observations, concerns and constructive suggestions, on behalf of my YSRC Party, I extend my support to the Central Excise (Amendment) Bill, 2025. I hope the Government will take note of the hardships faced by farmers in Andhra Pradesh and act swiftly to address their pressing concerns.Thank you, Sir.

MR. DEPUTY CHAIRMAN: Thank you, Reddy*ji*. Now, Shri Niranjan Bishi.

SHRI NIRANJAN BISHI (Odisha): Thank you, hon. Deputy Chairman, Sir, for giving me an opportunity to speak on the Central Excise (Amendment) Bill, 2025. Sir, the Central Excise Act, 1944 historically served as the backbone of India's indirect tax system on manufactured goods. This framework underwent a structural transformation with the introduction of the GST in July, 2017, which subsumed most Central excise duties. The Bill increases the excise duty on all major forms to control consumption of tobacco. But in Odisha, tobacco farmers of Ganjam, Koraput, Rayagada, Kandhamal already suffer from issues like no MSP, no institutional protection, total dependence on private traders and high seasonal vulnerabilities. This has direct implication for farm-gate prices, trader procurement margins and contract farming arrangements. Unlike manufactured tobacco products, raw tobacco

Contents Page

taxation directly affects primary cultivators, not just downstream consumers. The policy intent is to prevent tax arbitrage between raw and processed tobacco, which could, otherwise, undermine revenue and health objectives. Sir, for the first time, the Bill explicitly brings under excise duty e-cigarette, nicotine inhalers, oral and transdermal nicotine products. All such products attract 100 per cent excise duty. This closes a major regulatory gap where technology-driven nicotine substitutes were escaping legacy tax laws despite growing adoption among youth. Sir, the Bill imposes no direct expenditure obligation on the Consolidated Fund of India. Instead, it seeks to stabilize post-compensation-cess tobacco revenues, protect health sector fiscal capacity, and maintain the role of tobacco as a sin tax source. However, the Bill also increases risks of compliance evasion, incentive for illicit trade and cross-border smuggling if enforcement does not scale proportionately.

Sir, Odisha has a large home-based beedi rolling workforce, largely composed of women, SC/ST communities and informal contract labourers. Higher duties on chewing tobacco and beedis may reduce downstream orders, shift production further into informality and increase income insecurity for workers. Without parallel labour rehabilitation, the tax impact risk is becoming socially regressive. Sir, Odisha reports high oral cancer prevalence, widespread smokeless tobacco use among youth and tribal population. Higher excise duty will increase retail price elasticity, delays youth initiation and reduced long-term health system burden. However, without ring-fenced allocation of this revenue to State health system, the public health dividend remains only indirect. Thank you, Sir.

Sir, the Excise Policy is not merely a revenue instrument. In a State like Odisha, it is a social instrument, a tribal- sensitivity instrument and a livelihood instrument. Any amendment that increases centralization, raises excise burden or opens new commercial avenues without safeguards, hits the rural people disproportionately. Excise amendments without a proper social impact assessment will increase alcoholism, debt burden, domestic distress and health risks in tribal and rural districts of Odisha. Odisha, under the leadership of former Chief Minister, Naveen Patnaik*ji,* had worked for decades to bring discipline, community control and social responsibility into the excise sector. This Bill threatens to undo that sensitive progress. This Bill also risks undermining the State's revenue autonomy.

Odisha uses excise revenue for tribal development welfare programmes, SC/ST girls' education, rural healthcare, anti-alcoholism campaigns and disaster relief and cyclone management. Disturbing the State's excise ecosystem directly impacts these priority sectors. It will further crush procurement prices, push small

Contents Page

farmers out of cultivation, and increase traders' monopoly. So, the Bill may protect Central revenue, but it does not protect farmers, rural labourers, tribal households, women workers, and State level social security systems.

सर, जब एक्साइज की बात आती है, तो एक्साइज और आदिवासी का एक रिलेशन है। ...(**समय की घंटी**)... सर, आदिवासी लोग जब सोशल फंक्शन्स करते हैं, कल्चरल फंक्शन्स करते हैं, तो जो महुआ होता है, वे उसको अपने घर में 10 किलो तक रखते हैं और 5 लीटर तक बनाते हैं। वे deities को offer करते हैं; they also use it during marriage rituals. सर, ये एक्साइज डिपार्टमेंट वाले, Excise Department officials, ट्राइबल्स को फाल्स केस में implicate करके कोर्ट को फॉरवर्ड कर देते हैं।

MR. DEPUTY CHAIRMAN: Niranjan*ji,* please conclude.

श्री निरंजन बिशी: महोदय, एक्साइज डिपार्टमेंट को एक्साइज में इसको भी इंक्लूड करना है और ट्राइबल कम्युनिटी को प्रोटेक्शन देनी है।

MR. DEPUTY CHAIRMAN: Niranjan*ji,* please conclude.

SHRI NIRANJAN BISHI: Thank you, Sir.

MR. DEPUTY CHAIRMAN: Thank you. Now, Dr. M. Thambidurai, the subject is Central Excise (Amendment) Bill, 2025.

DR. M. THAMBIDURAI (Tamil Nadu): Mr. Deputy Chairman, Sir, on behalf of my AIADMK Party and General Secretary, Thiru Edapadi K. Palaniswami, I rise to extend my support to the Central Excise (Amendment) Bill, 2025 provided the State Governments get their due share. This Bill is a timely and necessary reform aimed at safeguarding public health, maintaining revenue stability and ensuring that harmful products like tobacco do not become cheaper as the GST Compensation Cess is gradually phased out.

Sir, it is equally important to emphasise that this reform does not harm States' revenues. The transition from the GST Compensation Cess to recalibrated excise duty is an administrative realignment, ensuring revenue neutrality for both Centre and the States. Under the current Government, States already receive 41 per cent share. It must not reduce.

Sir, I would like to offer a few constructive suggestions. First of all, introduce an annual inflation-indexed increase in specific excise duties so that tobacco products do not become cheaper over time. Second, allocate a fixed proportion of the additional excise revenue directly to tobacco-related disease prevention

Contents Page

schemes, cancer care facilities and cessation programmes. Then, strengthen rehabilitation and skill development initiatives for *bidi* workers. Especially in Tamil Nadu, most of the *bidi* workers live in Tirunelveli, Tenkasi, Dindugal, Vaniyambadi, Gudiyatham and also in Krishnagiri district. These are the places where people are more dependent on this work for their livelihood.

When you are bringing this kind of a measure, you have to provide rehabilitation and also skill development programme. That is what I am saying. And also enhance national awareness campaigns, especially, targeting school and college students, to prevent early addiction and protect India's democratic dividend.

Sir, the hon. DMK Member also supported the Bill, but he said one word that black marketing may happen. Already a lot of black marketing is going on in Tamil Nadu in these kinds of products. Why I am saying this is because there is a rule that these kinds of cigarettes must not be sold near schools and colleges. But, in Tamil Nadu, if you go in all these places, near all the schools and colleges, you can see that these kinds of cigarettes and other tobacco products are sold there. That is what I want to say, Sir.

Then, there is another point. Tobacco consumption remains one of the leading causes of non-communicable diseases in our country. With the introduction of a calibrated 40 per cent GST on sin goods and the proposed increase in excise duty across tobacco categories, the Government has taken a decisive step to reduce affordability, particularly, among the youth and vulnerable population. This measure not only maintains overall tax incidence, but also strengthens the public health efforts.

Sir, I would also like to add one thing here which all other Members from this side also said. Ours is a federal setup. Our country is a federal country. This is the Council of States. Therefore, it is our bounden duty, and AIADMK Party is also for federal system. After GST, the revenue-sharing has also been there. When the GST was introduced, at that time, our party opposed it. …(*Time-bell rings*.)… We, the AIADMK party, opposed the GST at that time. We had not supported that. Therefore, now, when you are imposing taxes on these kinds of products through this Bill, the States' revenue would be reduced. This is the intention with which I am saying it.

So, I also support this Bill, provided that the revenue is also shared with the States as well, along with the Central Government.Thank you, Sir.

SHRI RAVI CHANDRA VADDIRAJU (Telangana): [&] Hon. Deputy Chairman Sir, thank you for giving me the opportunity to speak on the Central Excise (Amendment) Bill, 2025. As this Bill

[&] English translation of the original speech delivered in Telugu.

Contents Page

carries both economic and social significance, I would like to state that, on behalf of the Bharat Rashtra Samithi (BRS) Party, we support this Bill.

Sir, during the decade long tenure of Shri K. Chandrashekar Rao, the first Chief Minister of Telangana, the State witnessed rapid economic growth and substantial strengthening of its fiscal foundations. Excise revenue forms a major component of Telangana's finances, and any policy changes at the Central level directly influence our fiscal planning, welfare schemes, and developmental programmes. At the same time, the unregulated distribution of liquor has had serious social repercussions, particularly, in rural and semi-urban areas. Families, especially women and children, continue to suffer due to rising cases of addiction, domestic violence, and financial distress caused by unmonitored liquor sales.In this context, I would like to highlight a few issues. Due to higher taxes, black-marketing is increasing in many States, including Telangana. The Central Government must ensure a balanced approach between revenue generation and social responsibility while framing excise policy. The policy must remain impartial, discourage illegal trade, and ensure fairness. The excise policy must integrate stronger public health safeguards. In several rural regions of Telangana, the consumption of spurious liquor has resulted in tragic incidents. I urge the Central Government to consider mandatory safety standards, regular quality audits, and technological tracking systems for production, storage, and transportation of excisable goods. Excise may be a State subject, but its social impact and revenue implications are national in character. Therefore, stronger Centre—State cooperation through data sharing, enforcement coordination, and digital monitoring platforms is essential to ensure uniformity, safety, and transparency.

Sir, in Telangana, we have provided 15 to 20 percent reservation to the Gowda community, including in the allocation of liquor shops. I suggest that similar provisions be considered across the country for the Backward Classes and particularly for the Gowda community.

A nationwide digital tracking system for excise goods, strict punishments for illegal manufacturing, awareness campaigns, rehabilitation support for addicts, and financial protection for States, are all heavily dependent on excise revenue; all these measures are necessary for a robust and responsible excise regime.

Sir, I would also like to bring to your notice the difficulties faced by beedi workers in cities such as Nizamabad, Karimnagar, Adilabad, Khammam, and Warangal. With cases of mouth cancer rising significantly, I request that 25percent of the revenue generated from tobacco-related excise be earmarked for cancer

Contents Page

patients. MNJ Hospital in Hyderabad treats a large number of such patients, and enhanced funding would greatly support their treatment and recovery. Taking all these factors into account, we, wholeheartedly, support excise policy reforms that promote accountability, transparency, and social responsibility. We support this Bill because it incorporates several such key elements.While we welcome reforms aimed at efficiency and better governance, any excise-related legislation must remain sensitive to the socio-economic realities of States like Telangana. Farmers, daily wage earners, women, and youth deserve policies that shield them from addiction, exploitation, and the dangers of unregulated liquor circulation.

सर, मैं इस गवर्नमेंट को एक बात कहना चाहता हूं कि कैंसर बहुत बढ़ गया है। तेलंगाना में माउथ कैंसर भी बहुत बढ़ गया है। इस रेवेन्यू में से तेलंगाना के लिए 25 परसेंट रेवेन्यू कैंसर पेशेन्ट्स के लिए दिया जाए, ताकि हॉस्पिटल में ऐसे पेशेन्ट्स को बचाया जा सके। मैं आपके माध्यम से इसे गवर्नमेंट की दृष्टि में लाना चाहता हूं।

MR. CHAIRMAN: Shri P.P. Suneer — not present. Shri Sanjay Seth.

श्री संजय सेठ (उत्तर प्रदेश): उपसभापति महोदय, सबसे पहले मैं माननीय प्रधान मंत्री जी और माननीया वित्त मंत्री जी को बधाई देता हूं कि तम्बाकू और तम्बाकू से निर्मित पदार्थों से आम जनता के स्वास्थ्य के ऊपर जो असर पड़ रहा है, उसको रोकने के लिए और उसे कम प्रोत्साहन मिले, इसके लिए यह सेन्ट्रल एक्साइज़ (अमेंडमेंट) बिल, 2025 लाया गया है। इस बिल में जो पहले सेन्ट्रल सेस था, उसको हटाकर अब वह सेन्ट्रल एक्साइज़ के अंदर लाया गया है। इस सेन्ट्रल एक्साइज़ का पूल होगा, उसका 42 परसेंट के आस पास स्टेट्स को भी मिलेगा, जो उनका हिस्सा होता है। आज तम्बाकू और तम्बाकू से बने हुए पदार्थ हर वर्ग के लोग यूज़ कर रहे हैं। वे पुरूष हों, महिलाएं हों, बच्चे हों, सभी कहीं न कहीं इसको यूज़ करने लग गए हैं। इसकी वजह से कैंसर, हार्ट और लंग की बीमारियां बढ़ रही हैं।

डब्ल्यूएचओ की रिपोर्ट के अनुसार हमारे देश में करीबन 1.35 मिलियन लोगों की इन बीमारियों से मौत हो रही है। जैसा कि आप लोग आजकल न्यूजपेपर में देखते हैं कि यंग लोगों के अंदर हार्ट और कैंसर की बीमारियां काफी बढ़ गई हैं। ये सारी चीज़ें कहीं न कहीं इन पदार्थों से जुड़ी हुई हैं। सिगरेट पीने से जहां सिगरेट पीने वाले को सबसे बड़ा नुकसान होता है, वहीं दूसरी तरफ पैसिव स्मोकर को भी बहुत बड़ा नुकसान होता है। पैसिव स्मोकर वह होता है, जो सिगरेट नहीं पीता है, लेकिन दूसरे की सिगरेट का धुंआ अपने अंदर लेता है। उसको भी बीमारी लग रही है। आज कल आपने देखा है कि तम्बाकू युक्त गुटका भी बहुत लोग खाने लग गए हैं। हमारे उत्तर प्रदेश में हो या बिहार में हो या अन्य राज्यों हों, वहां इसका प्रचलन बढ़ता जा रहा है। छोटे से छोटा आदमी छोटे पाउच को लेता है और मुंह में डालता है। ज्यादातर कैंसर की बीमारियां यह गुटका खाने की वजह से ही हो रही हैं। अगर इसके advertisement को देखें, चूंकि सरकार ने उसके ऊपर रोक लगा रखी है, तो गुटका वाले हों या शराब वाले हों, वे advertisement इस तरीके से करते हैं कि वे उसी नाम से कोई सोडा या पानी की बोतल रख लेते हैं और उसका advertisement

Contents Page

उसके नाम से कर देते हैं, जिससे कि लोगों के दिमाग में यह पहुंच जाए कि यह गुटके का ब्रांड है और इसी की बोतल दिखाकर वे अपना advertisement कर रहे हैं। इसको रोकने का काम हमारी सरकार को तुरंत करना चाहिए, जिससे कि इसके advertisement, जिस पर हमने रोक लगा रखी है, उसका फायदा कोई और तरीके से न ले सके।

महोदय, जो सिगरेट की स्मगलिंग हो रही है, उसके ऊपर भी हमारी सरकार बहुत ज्यादा जागरूक है। मैं फाइनेंस कमेटी में बैठता हूं, वहां कस्टम ऑफिसर्स बताते हैं कि हम लोग बड़ी संख्या में सिगरेट की स्मगलिंग को रोक रहे हैं और पकड़कर उसको डिस्ट्रॉय कर रहे हैं। यह जो हमारे माननीय प्रधान मंत्री जी ने अभी जीएसटी-2 के रिफॉर्म्स किए थे, उनके अंदर जहां एक तरफ उन्होंने जनता के लिए एक बहुत बड़ा खजाना खोल दिया, उनकी आम जरूरतों की चीजों को बिल्कुल सस्ता कर दिया, वहीं दूसरी तरफ जो हमारे सिन गुड्स हैं, जिनमें तंबाकू और सिगरेट, ये सब भी आते हैं, इन सबके ऊपर भी उन्होंने टैक्स को बहुत ज्यादा बढ़ा दिया, जिससे लोगों को इसको यूज़ करने के लिए प्रोत्साहन कम मिले। अभी मैं विपक्ष के किसी एक साथी का भाषण सुन रहा था। उन्होंने कहा कि टैक्स बढ़ाने से कोई सिगरेट नहीं छोड़ देता है। लेकिन टैक्स बढ़ाने से कम से कम उसके घर वाले उसको रोकते हैं कि हमारा बजट इतना था, यह तुम्हारी सिगरेट में जा रहा है, इसको कम करो। कम से कम इससे यह कम तो होगा!

साथ ही, इस बिल के अमेंडमेंट से हम लोगों ने जो सेस हटा कर यह एक्साइज ड्यूटी लगाई है, इसमें अनमैन्युफैक्चर्ड तंबाकू के ऊपर 70 परसेंट ड्यूटी और सिगरेट पर 2,700 से 11,000 रुपए प्रति 1,000 स्टिक्स पर टैक्स लगा दिया गया है। इस टैक्स के आने से एक तरफ तो हमारे खजाने भरेंगे और दूसरी तरफ लोगों के अंदर इसको न खरीदने के लिए एक प्रोत्साहन भी होगा।

हमारे यहां इससे जो बीमारियां हो रही हैं, उसके ऊपर भी प्रधान मंत्री जी बहुत चिंतित रहते हैं। जहां हमारे पास 2014 में केवल 7 एम्स थे, आज 23 एम्स हो चुके हैं। साथ ही, मेडिकल कॉलेज की भी संख्या 387 से बढ़ कर 808 हो गई है। मैं उत्तर प्रदेश से आता हूं। उत्तर प्रदेश के अंदर मेडिकल कॉलेज 12 से बढ़ कर 45 हो चुके हैं। ये सारी चीजें इसलिए की जा रही हैं, जिससे लोगों को स्वास्थ्य का फायदा मिल सके। साथ ही साथ, माननीय प्रधान मंत्री जी की जो एक योजना चल रही है, जो कि बहुत सक्सेसफुल योजना है - आयुष्मान योजना, इसके अंदर 5 लाख रुपए तक का मुफ्त इलाज का बीमा दिया जा रहा है। 9 करोड़ लोग इसका फायदा उठा रहे हैं। इसके अंदर यही कैंसर, यही लंग्स, यही हार्ट की बीमारियों का इलाज होता है। इसलिए कम से कम उसका इलाज तो हो पा रहा है।

कुछ लोगों की यह चिंता रही है कि हमारे जो किसान इस तरीके की खेती करते थे, तंबाकू या तेंदू पत्ते की खेती करते थे, उनका क्या होगा? मैं आपको यह बताना चाहता हूं, माननीय प्रधान मंत्री जी और माननीय कृषि मंत्री जी को मैं बधाई भी दूंगा, कि उन्होंने 1,11,000 हेक्टेयर भूमि में दूसरी खेती करने के लिए प्रोत्साहन दिया और लोग इसको करने लगे हैं। आगे इसके लिए बहुत सारा प्रोत्साहन दिया जा रहा है, जिससे कि वह अपनी यह खेती छोड़ कर दूसरी खेती कर सके।

अंत में, मैं विधेयक को और प्रभावी बनाने के लिए कुछ सजेशंस देना चाहता हूं। इसके अंदर मैं यह चाहता हूं कि प्रत्येक संसदीय क्षेत्र और ब्लॉक स्तर पर एक नशा मुक्ति केंद्र स्थापित

Contents Page

किया जाए, जहां पर लोग आसानी से मदद पा सकें। दूसरा, इस विधेयक से प्राप्त राजस्व का एक निश्चित परसेंटेज कैंसर रिसर्च और अवेयरनेस कैंपेन के लिए निर्धारित किया जाए। यह जो बच्चों के अंदर आज के दिन में ड्रग्स और यह सूखा नशा चल रहा है, उसको रोकने के लिए जरूर प्रभावी कदम उठाने चाहिए।

मैं सारे सदन से यह निवेदन करता हूं कि यह जो बिल है, यह केवल सत्ता पक्ष की तरफ से लाया हुआ बिल नहीं है, बल्कि यह देश हित के लिए लाया गया है। मेरा यह निवेदन है कि सारे लोग मिल कर इस बिल को पास करें। मैं इसका समर्थन करता हूं। बहुत-बहुत धन्यवाद।

MR. DEPUTY CHAIRMAN: Shrimati Jebi Mather Hisham; not present. Shri Ramji.

श्री रामजी (उत्तर प्रदेश): मान्यवर, आपका धन्यवाद कि आपने मुझे सेंट्रल एक्साइज (अमेंडमेंट) बिल, 2025 पर बोलने का अवसर दिया। साथ ही, मैं आभार व्यक्त करता हूं अपनी पार्टी की मुखिया, आदरणीया बहन कुमारी मायावती जी का भी।

मान्यवर, इस बिल के अनुसार तंबाकू, सिगरेट, गुटखा आदि पर 70 परसेंट तक का टैक्स है और कुछ के ऊपर उनकी लंबाई के अनुसार सरकार ने 5,200 प्रति 1,000; 7,000 रुपए प्रति 1,000; 2,700 रुपए प्रति 1,000 के हिसाब से; पीसेज़ के हिसाब से टैक्स लगाने का काम किया गया है। यह एक सराहनीय कदम है। मैं तो यह चाहूंगा कि सरकार को 70 परसेंट छोड़ कर इसको 100 परसेंट करना चाहिए। जो 5,200 रुपए, 6,500 रुपए, 7,000 रुपए रखा गया है, इसको और बढ़ा कर 100 परसेंट तक लेकर आना चाहिए ताकि देश के अंदर गुटखा को लेकर, सिगरेट को लेकर और तंबाकू को लेकर जो लगाव है, उसे खत्म किया जाए। कहीं न कहीं इस सरकार की भी यह मंशा रही है कि इस तरह के कदम उठाने से, सिगरेट पर, गुटखा पर और तंबाकू पर जो डिपेंडेंसी बढ़ रही है, उसे कम किया जा सके।

मान्यवर, हम सबको मालूम है कि यह एक बड़ी ही हानिकारक चीज है, क्योंकि इसकी वजह से देश के अंदर लोग कैंसर के पेशेंट्स बनते हैं। यहाँ हर साल लगभग 15 लाख लोग कैंसर से प्रभावित होते हैं और उन 15 लाख लोगों में से भी कैंसर पीड़ितों की जो 40 परसेंट पापुलेशन है, वह सिगरेट, तंबाकू और गुटखा के चलते कैंसर पीड़ित होती है। इससे ओरल कैंसर, लंग कैंसर और तमाम तरह के कैंसर होते हैं, इसलिए यहां पर इसको रोकने के लिए भी एक प्रभावी कदम की निश्चित ही जरूरत है।

मान्यवर, मैं आपके माध्यम से सरकार से यह भी कहना चाहता हूं कि इन चीजों का तमाम तरह से प्रचार किया जाता है। अभी हमारे संजय सेठ जी भी कह रहे थे कि गुटखा को लेकर तमाम तरह के भ्रामक प्रचार आते रहते हैं। कोई गुटखा कंपनी है, लेकिन वह पान मसाला के नाम से प्रचार कर रही है, जबकि वह same चीज है, same segment है। इस तरह के प्रचारों को रोका जाना चाहिए। मान्यवर, साथ ही मैंने कई बार यह भी देखा है कि सरकार इस बारे में अवेयरनेस लाने के लिए, टीवी पर कैंसर पेशेंट्स का भी इंटरव्यू दिखाती है कि गुटखा खाने से हमें ये प्रॉब्लम हो गई या हमारा परिवार बर्बाद हो गया। इस तरह की एक्टिविटीज़ को और बढ़ाया भी जाना चाहिए।

Contents Page

मान्यवर, मैं इसके साथ ही कुछ सुझाव भी देना चाहता हूं। जितने भी हीरो या हीरोइनें इन चीजों का प्रचार करते हैं, उनको टोटली प्रतिबंधित किया जाना चाहिए। इससे कोई भी हीरो या हीरोइन सिगरेट, तंबाकू, पान मसाला या गुटखा का प्रचार-प्रसार प्रसार नहीं करेगा। इसके साथ ही, मैं आपके माध्यम से सरकार से कहना चाहता हूं कि सरकार liquor के लिए, भांग के लिए, उनको बेचने के लिए लाइसेंस देती है, लेकिन इसमें क्या होता है – सिगरेट, तंबाकू या गुटखा को बेचने के लिए आज किसी तरह के लाइसेंस की जरूरत नहीं होती है। अगर आप इस पर भी लाइसेंस की व्यवस्था कर दें कि सेंट्रल एक्साइज डिपार्टमेंट उनको लाइसेंस देगा, तभी वे उन चीजों को बेच सकते हैं, अदरवाइज वे उन चीजों को नहीं बेच सकते, तो इससे जो हमारे लोग प्रभावित हो रहे हैं, युवा प्रभावित हो रहे हैं, बुजुर्ग प्रभावित हो रहे हैं, कैंसर जैसी बीमारियां हो रही हैं, इस पर 100 परसेंट या काफी हद तक रोक लगने का भी काम होगा।

मान्यवर, इसके साथ ही मैं आपके माध्यम से सरकार से यह भी कहना चाहता हूं कि हॉस्पिटल्स के आसपास या स्कूलों के आसपास जो दुकानें हैं, उनको पूर्णतया प्रतिबंधित करना चाहिए, ताकि बच्चे उन दुकानों से दूर रह सकें। आज बच्चे बाहर निकलते हैं, तो वहां वे गुटखा खा रहे होते हैं या सिगरेट पी रहे होते हैं। तो यह सब बंद होना चाहिए, ताकि कहीं न कहीं हमारे देश का जो नौजवान है, जो हमारे देश की आने वाली जनरेशन है, वह उससे प्रभावित न हो सके। मान्यवर, मैं इसको लेकर आपसे कहना चाहता हूं कि इस सिस्टम को प्रभावी रूप से लागू किया जाए ...(**समय की घंटी**)... और सिगरेट, तंबाकू और गुटखा जैसी जो चीजें हैं, इनको बिना लाइसेंस के उपलब्ध नहीं किया जाए। इनके लिए लाइसेंस जारी किया जाए, तभी कोई व्यक्ति इनको बेच सके। जय भीम! जय भारत!

श्री गोविंदभाई लालजी भाई धोलकिया (गुजरात): माननीय उपसभापति महोदय, मैं एक श्लोक से शुरुआत करता हूं:

"निर्मानमोहा जित्संगदोषा
अध्यात्मनित्य विनिवृत्तकामाः।
द्वंद्वैर्विमुक्ताः सुखदुःखसंज्ञै-
रग्च्छन्त्यमूढ़ाः पदमव्ययं तत्।।"

माननीय उपसभापति महोदय, सबसे पहले तो मैं प्रधान मंत्री, श्री नरेन्द्र भाई मोदी जी को हार्दिक बधाई देता हूं। उन्होंने पिछले 10 वर्षों में देश के वित्तीय ढाचों में, चाहे वह जीएसटी हो, इनकम टैक्स सुधार हो, कॉरपोरेट टैक्स तंत्र हो या जुड़ाव आधारित डिजिटल क्रांति हो, इन सभी में एक से बढ़कर एक परिवर्तनकारी कदम उठाए हैं। यह विधेयक भी उसी सुधार यात्रा का एक अत्यंत महत्वपूर्ण पड़ाव है। मैं इस कल्याणकारी और सर्वहितकारी विधेयक को लाने के लिए, माननीया वित्त मंत्री, बहन श्रीमती निर्मला सीतारमण जी को बहुत-बहुत बधाई देता हूं और आभार प्रकट करता हूं।

माननीय उपसभापति महोदय, आज मैं इस सदन में केवल एक सांसद के रूप में नहीं, बल्कि हमारे राष्ट्र की करोड़ों गरीब माताओं, संघर्षत युवाओं और उन परिवारों का प्रतिनिधि

Contents Page

बनकर खड़ा हूं, जो तंबाकू जैसी बुराई से चुपचाप घायल होते हैं और जिनकी आवाज आज इस सदन तक पहुंच पाई है। आज माननीय श्री नरेन्द्र मोदी जी की सरकार ने यही पवित्र कर्म किया है। तंबाकू और उससे संबंधित उत्पादों पर कर बढ़ा कर जन स्वास्थ्य की रक्षा का असाधारण संकल्प लिया है। भारत में हर साल कैंसर से 13 लाख 50 हजार लोग मरते हैं। इसमें बहुत बड़ी संख्या में युवा लोग चले जाते हैं।

माननीय उपसभापति महोदय, मैं यह पर्सनल बात करता हूँ। हमारी कंपनी है श्रीरामकृष्ण एक्सपोर्ट। उसमें 7,000 से ज्यादा कर्मचारी हैं। हमारी कंपनी आज तंबाकू मुक्त है, क्योंकि कंपनी में कोई व्यसन वाला आदमी नहीं है। आज जैसे हमारी कंपनी व्यसन मुक्त, तंबाकू मुक्त बनी, वैसे ही मैं भारत को तंबाकू मुक्त बनाना चाहता हूँ और इसलिए मैं प्रार्थना करता हूँ कि तंबाकू युवाओं को सबसे ज्यादा नष्ट करता है, जो देश का भविष्य है। कई बार एक छोटी-सी पुड़िया, एक छोटा-सा पैकेज एक गरीब परिवार को पूरी जिंदगी के दुख में धकेल देता है। आज सरकार ने वही पुड़िया, वही जहर महँगा करके, पहुँच कठिन बना कर युवाओं और गरीब परिवार को बचाने का रास्ता खोला है।

माननीय उपसभापति महोदय, तंबाकू के नए युवा उपयोगकर्ताओं में 43 परसेंट अनुमानित कमी, अवैध और सस्ते उत्पादों पर कड़ी रोक और स्वास्थ्य बोझ में भारी कमी - यह केवल आर्थिक गणना नहीं है, बल्कि यह भविष्य की सुरक्षा है। इसके लिए मैं प्रधान मंत्री जी की इस नैतिक नेतृत्व को प्रणाम करता हूँ। यह विधेयक, जिसमें तंबाकू उत्पादकों पर उत्पाद शुल्क बढ़ाने का प्रस्ताव है, सीधे-सीधे हमारे युवाओं, गरीब वर्गों और भविष्य की पीढ़ियों को स्वास्थ्य जोखिमों से बचाने का उद्देश्य रखता है। प्रस्तुत दस्तावेजों में यह स्पष्ट है कि भारत में तंबाकू उपयोग 38 परसेंट से घटकर 28 परसेंट पर आया है और सरकार का लक्ष्य है कि इसे 2025-26 तक 13 परसेंट तक लाना है। यह केवल कर वृद्धि नहीं है, बल्कि स्वास्थ्य पर एक निवेश है।

माननीय उपसभापति महोदय, एम्स की संख्या 7 से बढ़ कर 23 होना, 'आयुष्मान भारत' से 10 करोड़ से अधिक परिवारों का सुरक्षित होना, मेडिकल कॉलेजों का ऐतिहासिक विस्तार होना - तंबाकों पर बढ़े कर से मिलने वाला राजस्व इन्हीं जीवन रक्षक कार्यक्रमों को और बल देगा। साथ ही, यह भी महत्वपूर्ण है कि सरकार किसानों को वैकल्पिक फसलों की तरफ प्रोत्साहित करने के लिए योजनाएँ चला रही हैं, जैसे कि दस्तावेजों में 1,11,889 एकड़ भूमि पर वैकल्पित खेती के सफल प्रयोग का उल्लेख है। यह तंबाकू उत्पादित क्षेत्रों में भी एक दूरदर्शी मार्ग प्रदान करता है। यह सिद्ध करता है कि यह सरकार जीवन और जीविका, दोनों का संतुलन जानती है।

माननीय उपसभापति महोदय, मैं विशेष रूप से इस बात की सराहना करता हूँ कि हमारी सरकार ने राज्यों को मिलने वाले हिस्सों को प्रभावित किए बिना एक संतुलित कर संरचना बनाई है ताकि विकास और स्वास्थ्य, दोनों साथ-साथ आगे बढ़े। इस संशोधन विधेयक के माध्यम से सरकार ने कोई नया सेस नहीं लगाया है, बल्कि तंबाकू उत्पादकों पर एक्साइज़ ड्यूटी लगाई है, जैसा कि वित्त मंत्री जी ने लोक सभा में चर्चा के दौरान स्पष्ट किया कि यह कोई नया कानून नहीं है और न ही केंद्र सरकार कोई अतिरिक्त टैक्स लगा रही है। ...(**समय की घंटी**)...

उपसभापति महोदय, अंत में, मैं एक व्यापारी और एक जनप्रतिनिधि, दोनों के रूप में इतना ही कहना चाहता हूँ कि समृद्ध राष्ट्र वही है, जहाँ स्वास्थ्य, नागरिक पारदर्शिता और

Contents Page

दीर्घदृष्टि नीतियाँ, तीनों एक साथ चलती हैं। यह विधेयक भारत को विकसित भारत-2047 के लक्ष्य के करीब ले जाने वाला रहेगा, यही कहते हुए मैं इस संशोधन का मैं पूर्ण समर्थन करता हूँ। उपसभापति जी, आपने मुझे समय दिया, इसके लिए आपका बहुत-बहुत धन्यवाद।

SHRIMATI JEBI MATHER HISHAM (Kerala): Hon. Deputy Chairman, Sir, I rise to speak on the Central Excise Amendment Bill, 2025. I begin by placing on record that this Bill exemplifies everything wrong with the implementation of the GST regime by this Government. While my party and myself recognize and respect the need to protect the income of the roughly six million tobacco farmers across India, this cannot be at the cost of human lives and deterioration of health of millions of Indians.

The WHO Global Report on Trends in Prevalence of Tobacco Use 2000-2024 shows the dangerous statistics from tobacco use in India. In 2024, India accounted for approximately 243.48 million tobacco users aged 15 and older. Domestic estimates of deaths from tobacco use in India annually is one million plus, that is, 2,500 people die every day across India from tobacco use. The burden of cancers directly attributable to tobacco was projected to increase from 1,69,000 in 2015 to around 2,36,000 by 2025, an increase of nearly 40 per cent. Now, the Government is bringing this Bill with publicly-announced objective of this being a sin tax to bring tobacco use under control by higher prices. While the objective itself is laudatory, the hidden objective of this Government is to raise resources by use of the so-called sin tax to cover the revenue shortfalls from the disastrous GST implementation. Most importantly, the hypocrisy of this Government stands exposed when they have kept the duty on *bidis* low when all scientific and medical studies points to *bidis* without filters causing much higher health hazard and death than tobacco smoked with filters. By no means, am I advocating or supporting use of cigarettes or any form of tobacco, but the hypocrisy of this Government in keeping the low duty on *bidis* versus other forms of tobacco needs to be exposed.

Sir, we have been seeing many headlines for three days that the hon. Finance Minister to table 'Health Security se National Security' Bill. As I already explained, this Bill does not secure the health of the nation. On the claim of national security, it is also my belief that it is merely a notional security. Let me explain. This Bill will increase the cost of tobacco products and further incentivize the Gujarat model of tobacco export. Let me explain by showing this Gujarat model of tobacco export. I refer to a Press Information Bureau publication wherein the Director General of GST Intelligence has identified units located in Gujarat's Special Economic Zone, who, along with Delhi-based exporters, have utilized tobacco and other related products falling under

Contents Page

CTH-2403 which are subject to tax rates from 93 percentage to 188 percentage, including cess to claim refund of over Rs. 300 crores by claiming to have exported these products via Gujarat Special Economic Zone. These are more than 1,000 crores of fake invoices without supply of goods to facilitate these refunds. This modus operandi was possible by an overvaluation of 3,000 per cent of the market value of CTH 2403 products. By increasing tax further through this Bill, it will only encourage a nationwide adoption of this Gujarat model of exports undermining the economic security of the nation.

Indian courts, including High Courts with reference to Supreme Court precedents, have stated that economic offences affect the nation's financial health and must be treated sternly, often describing them as a form of "economic war" due to their severe and far-reaching consequences for poor citizens and the national economy. This Bill takes this one step further and declares economic war against the States in this Union. The cess reduces fiscal space and financial autonomy of the State, while incentivising this Gujarat model of exports. Meanwhile, the State Governments are left to deal with the health consequences from tobacco from the ever shrinking financial resources.

Shri Arun Singh, our senior fellow Member from BJP, has exposed this attitude of the Modi Sarkar. He says that Modi Sarkar's Bill provides for very high tax for smokers who use pipes. In bollywood movies, you see pipes used by the ultra rich and the villains. He says, Modi Sarkar has imposed high taxes on cigarettes which is smoked by the rich, the upper middle class and maybe the middle class. And my respected fellow senior Member from BJP, Arun Singh *ji* says that the Government has imposed very low taxes on *beedis* smoked by the poor people. I am shocked. What is Modi Sarkar's priority? Is it that they will frame policies, including tax policies and high duties, to safeguard the health and lives of the ultra rich, the rich, the upper middle class and the middle class ...(*Time-bell rings.*)... while they will frame policies, including tax policies and low duties, without any concern for the high tobacco smoking by the poor, affecting their health and often leading to their death from cancer from tobacco. Our hon. Leader of Opposition in the Lok Sabha so rightly called this Government 11 years back as '*Suit Boot ki Sarkar*.' ...(*Time-bell rings.*)...

MR. DEPUTY CHAIRMAN: Your time is over. Dr. V. Sivadasan.

DR. V. SIVADASAN (Kerala): Sir, the Government should take the initiative to reduce the use of cigarette and other tobacco products. But we also need to realise that living in a single day in Delhi will cause the damage equivalent to smoking 15

Contents Page

cigarettes. This is the situation in Delhi. We are discussing tax on cigarettes. But the data shows that illegal trade and use of narcotic drugs are increasing day by day. The report shows that some of the ports are the gateway for drug mafia. It should be addressed by the Union Government. Along with imposition of higher excise duty on such items, the Government should tax the super rich. But they are not ready to tax the super rich. The Union Government is not ready to impose inheritance tax or wealth tax upon the super rich. In Kerala, there are two lakh lottery sellers. Many of them are differently-abled and old; they are unable to do any other jobs. The Union Government has imposed a higher GST of 40 per cent on them. This is cruelty against the poorest of the poor, against the lottery sellers in the State. Our respected Member, Mr. George Kurien, is here. He knows very well. Those who are connected with the people know the pathetic conditions of the lottery sellers because of increase in GST.

Sir, the State of Kerala is requesting for reduction in GST on paper lottery owned by the State Government. States were guaranteed 14 per cent annual growth rate in GST revenue, else the compensation system continues. Kerala would have received approximately Rs.54,000 crore if GST compensation system was there. The Union Government is increasing their revenue income through different ways. They are collecting tax in various forms, including huge amount of cess. But they are not considering the financial stability of the States. Cigarette causes cancer and serious diseases. So, proper education and health awareness is necessary to prevent usage of cigarette and other tobacco products. ...(*Time-bell rings*)... Education and health are the primary responsibility of the State. So, the Union Government should share more revenue with the States. The Union Government should protect the interests of the States and their revenue. This is my humble request that the Union Government should protect the lottery sellers and the poorest of the poor. Thank you.

श्री उपसभापतिः डा. भागवत कराड़।

डा. भागवत कराड़ (महाराष्ट्र)**:** उपसभापति महोदय, आज केन्द्रीय उत्पाद शुल्क (संशोधन) विधेयक, 2025 पर बोलने के लिए मुझे वक्त दिया, इसलिए मैं आपका और हमारे हाउस लीडर माननीय जे.पी. नड्डा जी का आभार व्यक्त करता हूं। आज भारत देश की इकोनॉमी चौथे नंबर पर है। माननीय प्रधान मंत्री जी के नेतृत्व में अलग-अलग रिफॉर्म्स और अलग-अलग कंप्लायंस कम करके आज हमारी इकोनॉमी बढ़ रही है और यह अमेंडमेंट बिल उसी के माध्यम से एक बड़ा रास्ता लगता है। हमारे learned member श्री प्रमोद तिवारी जी ने बताया कि भारत सरकार का खजाना भरने का काम हो रहा है। अभी वे इस हाउस में उपस्थित नहीं हैं, लेकिन उनको भी पता है कि जो 41 परसेंट जीएसटी आता है, वह 41 परसेंट राज्यों को हिस्सा जाता है। उसी के साथ जैसे

Contents Page

अरुण सिंह जी ने बताया कि अभी तक जीएसटी के माध्यम से 5.5 लाख करोड़ रुपये राज्यों को दिए गए हैं, तो यह महत्वपूर्ण स्टैप भारत सरकार का है। श्रीमती सागरिका घोष जी ने बताया कि tobacco पर टैक्स लगने के बाद यह सरकार आरोग्य के लिए क्या कर रही है? मैं बताना चाहता हूं कि माननीय प्रधान मंत्री जी के नेतृत्व में हमारे आरोग्य मंत्री माननीय नड्डा जी के मार्गदर्शन में जो काम चल रहा है, वह बहुत ही अच्छा चल रहा है। जैसे मेडिकल एजुकेशन हो, हॉस्पिटल्स हों या इनोवेशन हो, तो हर क्षेत्र में काम चल रहा है।

उपसभापति महोदय, यह विधेयक Central Excise Act, 1944 में बदलाव करने के लिए है। इसका उद्देश्य tobacco taxation को stable करना है, to strengthen the health policy of the Central Government, जिसमें reduction of cancer patients, reduction of heart and lung diseases के लिए इसका उपयोग हो सकता है। उसी के साथ reduction of tobacco use भी हमें अचीव करना है। पूरी दुनिया में भारत देश tobacco production और tobacco consumption में नंबर दो पर है। सर, इस बिल के माध्यम से tobacco की कीमत बढ़ेगी। इसी में unmanufactured tobacco price will increase from 64 to 70 per cent. Duty on cigarette will be raised from Rs.2,700 to Rs.11,000 per thousand pieces. चीन tobacco हो, उसमें भी increase from 25 to 100 per cent. हुक्का हो, स्मोकिंग मिक्स्चर हो या snuff हो, उस पर भी शुल्क बढ़ाने का इस बिल में प्रावधान है। 1 अप्रैल, 2017 को पूरे देश में जीएसटी की शुरुआत हुई थी। जिसमें पहले 5 परसेंट, 12 परसेंट, 18 परसेंट और 28 परसेंट जीएसटी था, लेकिन तम्बाकू पर उस समय टैक्स बढ़ाना था, इसलिए जीएसटी के माध्यम से compensation cess बढ़ाया था। वह टैक्स सिर्फ 2022 तक था, लेकिन यह टैक्स सिर्फ 31 मार्च, 2024 तक है। माननीय प्रधान मंत्री नरेन्द्र मोदी जी के नेतृत्व में GST Compensation Cess खत्म करके यह Central Excise (Amendment) Act, 2025 लाया गया है। माननीया वित्त मंत्री जी ने 22 सितम्बर, यानी नवरात्रि के पहले दिन Second Generation GST प्रस्तुत किया है। इसके माध्यम से common man को relief मिला है, business को boost मिला है। महोदय, Next generation GST में three slabs हैं, जिनमें 5 per cent, 18 per cent है और sin goods - जैसे tobacco है, पान मसाला है, aerated drinks हैं, luxury goods हैं, उनमें 40 per cent tax है।

माननीय उपसभापति महोदय, तंबाकू की लत हमारे देश की एक बहुत बड़ी समस्या है। मैं एक medical doctor हूँ और आपके माध्यम से सदन और देशवासियों को बताना चाहता हूं कि carcinogens, जिसकी वजह से कैंसर होता है, जो तंबाकू में रहता है, इसके सिवाय तंबाकू में blood vessel का जो lumen रहता है, उस blood vessel का lumen - महोदय, blood vessel का valve ठीक होता है और lumen कम होता है, जिसके माध्यम से heart attack और brain stroke जैसी बीमारियाँ होती हैं, smoking की वजह से lung cancer की diseases भी होती हैं।

माननीय उपसभापति जी, जैसा कि मैंने बताया है कि भारत दुनिया में तंबाकू का दूसरा सबसे बड़ा उपभोक्ता और उत्पादक है। तंबाकू पर संरक्षण और different studies भी हो चुकी हैं। भारत में 267 millions, यानी 29 per cent भारतीय, वयस्क किसी न किसी रूप में तंबाकू का सेवन करते हैं। तंबाकू के कारण 70 लाख से अधिक लोगों की मौत होती है। तंबाकू और तंबाकू

Contents Page

यूज़ के कारण होने वाली बीमारियों का आर्थिक बोझ 1.77 lakh crore से भी अधिक है। अगर तंबाकू सेवन कम करेंगे, तो यह बोझ कम हो सकता है।

माननीय उपसभापति महोदय, यह विधेयक जनहित के लिए महत्वपूर्ण और आवश्यक है। रिसर्च, अर्थात अनुसंधान के माध्यम से यह निष्कर्ष भी आया है कि अगर 10 per cent कीमत से भी कम तंबाकू खाएं, तो 4 per cent to 5 per cent कम खपत होगी और विशेषकर हमारे देश के युवा और गरीब लोगों के आरोग्य में सुधार होगा।

महोदय, इस विधेयक का उद्देश्य लोगों को हानिकारक आदतों से दूर करना, कर प्रणाली में stability लाना, स्वास्थ्य क्षेत्र में सुधार करना और उत्पादक किसानों के लिए दूसरी व्यवस्था करना है। महोदय, तंबाकू production में पर्याय व्यवस्था क्या है, हमें इसके ऊपर भी चर्चा करनी होगी। जैसा कि मैंने कहा है कि भारत तंबाकू प्रॉडक्शन में number 2 पर है, यहाँ बहुत बड़ी मात्रा में तंबाकू प्रॉडक्शन होता है, लेकिन अभी खेती के अलग-अलग पर्याय बताए गए हैं, हम प्रधान मंत्री नरेन्द्र मोदी जी के नेतृत्व में अलग-अलग खेती के लिए अलग-अलग सुविधाएं दे चुके हैं।

महोदय, किसान हमारे देश की रीढ़ है। किसान मजबूत हो, तो देश मजबूत होता है। तंबाकू की खेती एक अनिश्चित खेती है, तंबाकू के लिए बाज़ार की अनिश्चितता है और इसका स्वास्थ्य पर भी बुरा प्रभाव पड़ता है, सरकार की नीतियाँ भी लगातार बदल रही हैं, इसलिए तंबाकू की खेती प्रमाणित नहीं है, अच्छी नहीं है – मैं ऐसा समझता हूं। तंबाकू production की जगह किसान को अलग खेती या दूसरी खेती करनी चाहिए। इसे प्रोत्साहित करने के लिए केंद्र सरकार के माध्यम से अलग-अलग schemes लाई गई हैं। जैसे कि तेल से जुड़ी ऐसी फसलें, जिनमें कम खर्च आता है, उनकी खेती करनी चाहिए। बाज़ार में तेल की मांग ज्यादा है, सब्ज़ियों की खेती, फलों की खेती, दाल और अनाज की खेती, मसाले वाली फसलें भी लाभकारी फसलें हैं। मैं किसानों के लिए दो पंक्तियाँ सुनाना चाहता हूं:

'हम जोखिम नहीं, अवसर चुनेंगे
हम तंबाकू नहीं, तरक्की उगाएंगे।'

माननीय उपसभापति महोदय, तंबाकू के खेत में थोड़ी ज्यादा कमाई हो सकती है, लेकिन शरीर में बीमारी उगती है, इसलिए स्वास्थ्य हमेशा तंबाकू से ज्यादा कीमती है और स्वास्थ्य संभालने के लिए तंबाकू की खेती कम करनी चाहिए। अगर जीवन बचाना है, तो तंबाकू को छोड़ना होगा, क्योंकि धन फिर से कमाया जा सकता है, लेकिन खोया हुआ स्वास्थ्य वापस नहीं आ सकता है।

महोदय, इन्हीं शब्दों के साथ मैं वित्त मंत्री माननीय निर्मला सीतारमण जी का अभिनंदन करता हूँ और इस विधेयक का सपोर्ट करता हूं। सभी माननीय सदस्य, वे चाहे ट्रेज़री बेंच के हों या विरोधी पक्ष के हों, मैं उनसे आह्वान करता हूं कि यह विधेयक पूरे भारतीयों की हेल्थ के लिए है, इसलिए इसे देश और लोगों की हेल्थ के लिए सपोर्ट करें। महोदय, सदन में अपनी बात रखने का अवसर देने के लिए आपका बहुत-बहुत धन्यवाद।

4.00 **P. M.**

MR. DEPUTY CHAIRMAN: Now, Shri Masthan Rao Yadav Beedha.

Contents Page

SHRI MASTHAN RAO YADAV BEEDHA (Andhra Pradesh): Mr. Deputy Chairman, Sir, on behalf of Telugu Desam Party and our leader, hon. Chief Minister of Andhra Pradesh, Shri Nara Chandrababu Naidu Garu, I support this Central Excise (Amendment) Bill, 2025. Under the able-leadership of hon. Prime Minister, Shri Narendra Modi, the Government has taken a decisive step to maintain stable taxation on tobacco products as the GST Compensation Cess is going to be phased out. This Bill ensures that the overall tax burden on tobacco remains high, discouraging consumption while safeguarding public health and Government revenues.

Next is public health and protecting the nation's youth and vulnerable groups. The GST 2.0 reforms, effective from September 2025, have raised the tax on sin goods like cigarettes and other tobacco products to 40 per cent. By keeping tobacco expensive, the Government is directly contributing to the reduction of non-communicable diseases and promoting a healthier, more productive population.

Next is fiscal stability and ensuring revenue neutrality for Centre and States. The GST Compensation Cess was always a time-bound mechanism agreed upon by all States. This ensures that tobacco does not become a cheaper, protecting public health and preserving revenue neutrality for both the Centre and States. States will continue to receive 41 per cent from divisible pool.

Sir, in conclusion, tobacco taxation is, and must be, a tool for protecting public health. But, tobacco farming is, for lakhs of families in Andhra Pradesh and other States, a question of day-to-day survival. Their labour, resilience, and adoption of scientific practices have enabled India to become the world's second-largest exporter of unmanufactured tobacco and have already helped the Government deliver on its promise of doubling farmer incomes in the sector. We must make efforts to combine a strong deterrent against harmful use with an equally strong safety net and opportunity framework for our tobacco farmers.

With this, I support this Bill on behalf of the Telugu Desam Party. Thank you, Sir.

MR. DEPUTY CHAIRMAN: Now, Shri Madan Rathore.

श्री मदन राठौड़ (राजस्थान): सर, आपने मुझे दि सेंट्रल एक्साइज़ (अमेंडमेंट) बिल, 2025 पर बोलने का अवसर दिया, इसके लिए आपका धन्यवाद।

महोदय, विपक्षी माननीय सदस्यों ने इस बिल का विरोध किया। मुझे यह समझ नहीं आया कि जो उत्पाद लोगों को बीमार करता है, यदि उसी पर एक्साइज़ ड्यूटी लगा दी जाए और उससे

Contents Page

जो आय प्राप्त होती है, उसका उपयोग उन्हीं बीमार लोगों के इलाज में किया जाए, तो इससे इन्हें क्या ऐतराज हो सकता है।

उपसभापति महोदय, हम सब जानते हैं कि एक जुलाई, 2017 को जीएसटी लागू हुआ था। उस समय अधिकांश वस्तुओं पर केंद्रीय उत्पाद शुल्क समाप्त कर दिया गया था। कुछ वस्तुएँ - जैसे तम्बाकू, तम्बाकू उत्पाद, डीज़ल, पेट्रोल केंद्र के अधिकार-क्षेत्र में रहे थे। जीएसटी आने के बाद तम्बाकू पर एक्साइज़ ड्यूटी घटानी पड़ी थी और बदले में क्षतिपूर्ति सेस लगाया गया था, जो कि पाँच वर्ष के लिए लगाया गया था। अभी माननीय सदस्य, प्रमोद तिवारी साहब बता रहे थे कि गुजरात के तत्कालीन मुख्यमंत्री ने जीएसटी का विरोध क्यों किया। उस समय आपने इसमें क्षतिपूर्ति और सेस का प्रावधान नहीं रखा था, इसलिए विरोध किया गया था। वे इस बिल को समझ नहीं पा रहे थे। काँग्रेस जीएसटी लाना चाहती थी, पर उनमें हिम्मत नहीं थी। यह भी सभी जानते हैं कि उनके कैबिनेट नोट को भी उनके नेता ने ही फाड़ कर फेंक दिया था। उस समय उनकी चलती भी नहीं थी, इसलिए ये बातें कह देना आसान है, लेकिन करने में हिम्मत चाहिए। सर, हमारे देश के प्रधान मंत्री, आदरणीय नरेन्द्र मोदी जी ने वह हिम्मत दिखाई और केवल हिम्मत ही नहीं दिखाई, बल्कि क्षतिपूर्ति सेस लगाकर राज्यों को भी इसका पूरा हिस्सा दिया - यह बात हम सब जानते हैं। इस पर एक्साइज़ ड्यूटी बढ़ानी जरूरी है। हमें इस पर कोई आपत्ति नहीं होनी चाहिए। सर, तम्बाकू का सेवन एक बहुत बड़ी समस्या है। हम सब जानते हैं कि प्रतिवर्ष साढ़े तेरह लाख लोग इसके शिकार होते हैं और विश्व में तम्बाकू से होने वाली मौतों में लगभग 17 प्रतिशत भारत में होती हैं। यह सही है कि कच्चे तम्बाकू, जैसे खैनी, गुटखा, हुक्का आदि के प्रयोग से मुँह का कैंसर, फेफड़ों का कैंसर जैसी बीमारियाँ हो जाती हैं। इनमें व्यक्ति ठीक से बोल भी नहीं पाता। कई बार ऐसी स्थिति भी बनती है कि बोलते हुए उसके फेफड़ों में तम्बाकू का कण चला जाता है, जिससे उसकी मृत्यु भी हो जाती है।ऐसी समस्याएं हैं, तो यदि इस पर अंकुश लगाने का प्रयास किया जाए, इसको हतोत्साहित करने का प्रयास किया जाए, तो इसमें किसको आपत्ति हो सकती है? इसको समझने की जरूरत है। मैं यह निवेदन करना चाहूंगा कि यह तंबाकू उत्पादों से मूल्य में स्थिरता भी आएगी, युवाओं में इसके उपयोग के लिए हतोत्साहन होगा और 42 परसेंट राजस्व वैसा का वैसे ही राज्यों को मिलता रहेगा। इस विधेयक का उद्देश्य, जीएसटी क्षतिपूर्ति शेष खत्म होने के बाद भी इन उत्पादकों के बोझ को सुरक्षित रखना भी जरूरी है। यह सब हम जानते हैं और यह तो सभी ने बोल दिया है कि सिगरेट, सिगार, चुरुट पर 5,000 से 11,000 तक प्रति हज़ार स्टिक्स की दर से उत्पाद शुल्क लगेगा। यह भी कई माननीय सदस्यों ने बोला है कि उत्पादों की बिक्री पर 40 प्रतिशत जीएसटी क्षतिपूर्ति समाप्त होने के बाद लगेगा।

महोदय, मैं तो राजस्थान से आता हूं, इसलिए मैं राजस्थान के संदर्भ में कुछ बातें आपके सामने निवेदन करना चाहूंगा। राजस्थान में तंबाकू का उपयोग चिंताजनक है। वहां लगभग 41 प्रतिशत लोग तंबाकू का सेवन करते हैं। कई महिलाएं, जो मजदूरी करने जाती हैं, वे दिन में मजदूरी का काम करती हैं, लेकिन खैनी साथ में रखकर जाती हैं। हुक्का, बीड़ी का उपयोग भी ग्रामीण क्षेत्रों में बहुत अधिक है और इसी प्रकार से यह किशोरों में भी बढ़ता जा रहा है। विद्यार्थियों में भी इसका प्रयोग बढ़ता जा रहा है। यदि रेट बढ़ाए जाएंगे, कीमतें बढ़ेंगी, तो निश्चित रूप से अंकुश तो लगेगा ही लगेगा। बीड़ी उपयोग के संबंध में कई लोग कहते थे कि इसमें मजदूरों को

Contents Page

और हानि होगी। मैं कहना चाहता हूं कि उत्पाद शुल्क कारखाने पर लग रहा है, वह किसी किसान पर नहीं लगने वाला है। किसान यदि तंबाकू का उत्पादन करता है, तो उस पर कोई टैक्स नहीं है, उस पर कोई और एक्साइज़ ड्यूटी नहीं लग रही है। एक्साइज़ ड्यूटी किसी मजदूर पर भी नहीं लग रही है। मजदूर यदि बीड़ी बनाता है, तो उस पर भी नहीं लग रहा है। यह केवल कंपनी पर लगेगा, जो उत्पाद करेगा, यह उस पर लगने वाला है। इसलिए इसकी चिंता करने की जरूरत उनको नहीं है। हमारे यहां पर बीड़ी उद्योग, जिसमें कई श्रमिक काम करते हैं। कोटा, बारां, बूंदी, धौलपुर, भरतपुर में भी लोग बीड़ी उत्पादन करते हैं। इससे किसानों को नुकसान नहीं है, किसी मजदूर को भी नुकसान नहीं है।

महोदय, हमारे यहां कैंसर के मरीज बहुत बड़ी मात्रा में आते हैं। विशेष रूप से पंजाब से एक ऐसी ट्रेन आती है, जो बीकानेर पहुंचती है, उस ट्रेन का नाम ही लोगों द्वारा बदल कर कैंसर एक्सप्रैस या कैंसर ट्रेन रख दिया गया है। यह चिंता की बात है। इसमें कई भ्रम हैं, जिनको मिटाने की आवश्यकता है। यह बात सही है कि इससे राजस्व भी सुरक्षित रहेगा, यह स्वास्थ्य भी बचाता है, यह युवाओं को नशे से रोकने का काम भी करता है, यह आर्थिक स्थिरता भी देगा और राज्यों के हिस्सों को भी सुरक्षित रखने का काम करेगा। यह तंबाकू उद्योग को नियमन में लाने का काम भी करेगा। राजस्थान और अन्य राज्यों के स्वास्थ्य संकेतकों में सुधार लाएगा। जब ये सब अच्छे काम होने वाले हैं, तो इसके लिए हमें यह चिंता करनी चाहिए कि किस प्रकार से हम लोगों को इसमें उपयोग करने से रोकें। इसके लिए किस प्रकार से हम ऐसा प्रयास करें कि लोग इससे और पीड़ित नहीं हों और इसके प्रति आकर्षित भी नहीं हों। इससे कैसे दूर हो सकें, इसकी चिंता करने की जरूरत है, न कि इस पर ड्यूटी क्यों लगाई जा रही है। मुझे यह समझ में नहीं आया कि इसमें राजनीति की बात कहां है! हम सबको मिलकर ऐसी बीमारियों की रोकथाम के लिए, हमारा देश सुरक्षित रहे, हमारा नौजवान सुरक्षित रहे, हमारा युवा सुरक्षित रहे, वह भटके नहीं, इनके बारे में चिंता करने की जरूरत है। केवल विरोध करना है, इसलिए विरोध करने के लिए खड़े होना, यह ठीक बात नहीं है। मैं विश्वास के साथ कहता हूं कि यह बिल वित्तीय स्थिरता सुनिश्चित करता है, तंबाकू के दुष्प्रभावों पर रोक लगाता है और केंद्र और राज्य दोनों को मजबूत करता है। इसलिए मैं विनम्रतापूर्वक आग्रह करता हूं कि यह बिल पारित किया जाए। हमारा देश स्वस्थ और सशक्त भविष्य की दिशा में आगे बढ़ेगा।

MR. DEPUTY CHAIRMAN: Now, Shri G.K. Vasan.

SHRI G.K. VASAN (Tamil Nadu): Sir, health is wealth. Tobacco leads to bad health. Vision of the Central Government is very good. It is excellent. People of all sections in the country are benefited because of it. For example, Government health expenditure, as a percentage of GDP, rose from 1.13 per cent in 2014-15 to 1.84 per cent in 2021-22. Sir, per capita health spending tripled between 2014 and 2022, rising from Rs.1,108 to Rs.3,169.

Sir, key initiatives of this Bill include the Aayushman Bharat Program benefiting 55 crore people in this country. I would like to say this is a continuing measure. It

Contents Page

does not impose any new taxation. What was earlier collected under cess will now be under Central excise. Money collected, which is 41 per cent, will also be shared with the State. Sir, in the other House, there were a lot of murmurs that bidi workers will be impacted. That is really not the case because the hon. Minister gave a clear assurance that there is no change in the tax incidents on bidi. The rate remains the same with no increase, even by one paisa. It means the employment of poor bidi workers will not be lost. Sir, I would like to conclude by saying that the hon. Finance Minister has another Bill for cess on Pan Masala and that money can be used for even more expenditure on health and will improve the health of the people, of the country. My party, Tamil Maanila Congress (Moopanar), will always support this Bill.Thank you.

MR. DEPUTY CHAIRMAN: Thank you, Vasan*ji*. Now, Dr. Ajeet Madhavrao Gopchade.

डा. अजित माधवराव गोपछड़े (महाराष्ट्र): उपसभापति महोदय, मैं माननीय प्रधान मंत्री, नरेन्द्र भाई मोदी जी का हार्दिक अभिनंदन करता हूं, क्योंकि उन्होंने यह विधेयक लाकर एक बड़े पुण्य का काम किया है। एक जनप्रतिनिधि होने के साथ-साथ एक डॉक्टर एवं चिकित्सक के रूप में यह मेरा दृढ़ विश्वास है कि यह विधेयक केवल राजस्व वृद्धि या कर संशोधन का विषय नहीं है, बल्कि यह करोड़ों भारतीयों के जीवन, स्वास्थ्य और देश के भविष्य को सुरक्षित करने वाला एक बड़ा कदम है। हम सभी जानते हैं कि भारत जैसे युवा देश में, जहां हमारा जनसांख्यिकीय लाभांश विकसित भारत की हमारी सबसे बड़ी पूंजी है, यहां तंबाकू जैसे उत्पाद एक मौन महामारी की तरह काम करते हैं। सस्ती सिगरेट, गुटखा और चबाने वाले तंबाकू युवाओं के लिए आकर्षण का द्वार बन जाते हैं। एक बार जब लत लग जाती है, तो वह व्यक्ति केवल रोगी नहीं रहता, बल्कि वह पूरे परिवार पर आर्थिक, मानसिक और सामाजिक बोझ बन जाता है। मैंने अपने डॉक्टर के जीवन में, चिकित्सकीय जीवन में ऐसे अनेक परिवार देखे हैं, जहां तंबाकू की शुरुआत महज जिज्ञासा से हुई, परंतु समाप्ति लंग कैंसर, ब्रेन ट्यूमर, लीवर कैंसर, आकस्मिक हार्ट अटैक, इंटेस्टाइन कैंसर, गॉलब्लैडर कैंसर, पैंक्रियाज कैंसर, कोलोन कैंसर पर हुई। ऐसी बहुत सारी असमय मृत्यु इन कैंसर्स की वजह से हो जाती हैं।

यह विधेयक एक खतरनाक चक्र को रोकने का एक सशक्त प्रयास है, क्योंकि इसका उद्देश्य राजस्व नहीं है। इसका उद्देश्य जनजीवन की रक्षा है। हम यह भी समझते हैं कि जीएसटी के बदलावों के बाद यदि तंबाकू उत्पादों पर कर संरचना को समान रूप से संतुलित न किया जाए, तो ये उत्पाद अचानक सस्ते होकर युवाओं के हाथ तक पहले से अधिक तेजी से पहुंच सकते हैं। यह विधेयक तंबाकू को महंगा बना कर उसे युवाओं की पहुंच से दूर करना चाहता है, ताकि स्कूलों और कॉलेजों में बढ़ती खपत पर तत्काल अंकुश लगाया जा सके।

कुछ लोग यह तर्क देते हैं कि कर बढ़ाने से अवैध व्यापार बढ़ेगा, लेकिन सच्चाई यह है कि मोदी सरकार ने तस्करी रोकने के लिए जिस प्रकार से ट्रैक एंड ट्रेस टेक्निक, सीमा शुल्क

Contents Page

व्यवस्था और जांच एजेंसियों को मजबूत किया है, वह यह साबित करता है कि अवैध व्यापार कर वृद्धि से नहीं, बल्कि कमजोर शासन से पनपता है। लेकिन यह मोदी सरकार है। यह मोदी सरकार कमजोर नहीं है, बल्कि यह मजबूत इरादों वाली मोदी सरकार है। तंबाकू से होने वाली आमदनी को केवल राजस्व के रूप में नहीं देखा जा रहा है। महोदय, हमारे सभागृह के माननीय नेता, हमारे आरोग्य मंत्री, माननीय जगत प्रकाश नड्डा जी का मैं मन से आभार व्यक्त करना चाहता हूं कि उन्होंने आयुष्मान भारत, ग्रामीण स्वास्थ्य मेडिकल कॉलेज की स्थापना और गरीब परिवारों को स्वास्थ्य सुरक्षा में निवेश - इस तंबाकू से होने वाली आमदनी को उन्होंने राजस्व के रूप में न देखकर, इसमें निवेश करने का भी एक बड़ा काम आरोग्य मंत्री के नाते से किया है। उसके चलते यह व्यवस्था केवल कर संग्रह नहीं है, बल्कि कर सेवा बन गई है। इसलिए मैं मोदी सरकार का मन से आभार व्यक्त करना चाहता हूं कि हम सिर्फ कर संग्रह करने वाली सरकार नहीं हैं, बल्कि हम कर सेवा करने वाले लोग हैं। जन स्वास्थ्य के माध्यम से, यह उत्पाद शुल्क का जो विधेयक है, यह एक बड़े पुण्य का काम है। माननीय मोदी जी के माध्यम से पूरे देश भर में युवाओं के बीच में इसको रोकने के लिए, इसकी रोकथाम के लिए, यह एक बहुत बड़ा काम कर रहा है।

महोदय, जहां तक किसानों की बात है, यहां यह भी स्पष्ट कर देना आवश्यक है कि यह कानून किसानों पर बोझ नहीं डालता। सरकार ने फसल विविधीकरण कार्यक्रमों के माध्यम से उन्हें विकल्प, प्रशिक्षण और समर्थन प्रदान किया है। अर्थात् उनकी आय कम किए बिना, उन्हें तंबाकू जैसी हानिकारक फसल पर निर्भरता से मुक्त करने का एक प्रयास किया जा रहा है। यह विधेयक केवल एक बजटीय दस्तावेज नहीं है, बल्कि एक ऐसा सामूहिक संकल्प है, जो यह कहता है कि देश का स्वास्थ्य, देश की अर्थव्यवस्था और देश के युवाओं का भविष्य, ये तीनों आपस में, एक दूसरे के साथ जुड़े हुए हैं। यदि इनमें से कोई एक कमजोर होता है, तो दूसरा आगे नहीं बढ़ सकता है।

महोदय, यहां पर हमारे जो कई विरोधी नेता हैं, उन्होंने बहुत सारे आरोप लगाए हैं, लेकिन वे आरोप लगा कर चले जाते हैं और सदन में उपस्थित नहीं रहते हैं। वे एक बार आरोप लगाते हैं और फिर पीठ दिखाकर भाग जाते हैं, लेकिन जब हमारे साथी बात करते हैं, तब उनको सुनने के लिए यहाँ कोई नहीं रहता है। महोदय, मैं इस सदन के माध्यम से कहना चाहता हूँ कि हमारा एक उद्देश्य यह है कि जैसे हमने कांग्रेस मुक्त भारत तो किया ही है, वैसे ही अब हमें तंबाकू मुक्त भारत भी करना है। यह काम हमें मोदी जी के माध्यम से करना है। यह तंबाकू मुक्त भारत की जो बात है, तो जैसे हमारे नड्डा जी टीबी मुक्त भारत कर रहे हैं, वैसे ही अब हमारे सदन के सारे संसद सदस्यों को लेकर तंबाकू मुक्त भारत करना है। कांग्रेस मुक्त भारत तो हो ही चुका है, लेकिन अब तंबाकू मुक्त भारत करके, एक सशक्त भारत, एक सशक्त हिंदुस्तान के माध्यम से, मोदी जी के नेतृत्व में हमें आगे बढ़ना है।

माननीय उपसभापति महोदय, मैं पूर्ण निष्ठा के साथ कहना चाहता हूं कि यह संशोधन, 2047 में 'विकसित भारत' का जो मोदी जी का सपना है, उसके साथ जुड़ा हुआ है, जिसमें स्वास्थ्य केवल इलाज नहीं, बल्कि जीवन की गुणवत्ता है, जिसमें युवाओं की ऊर्जा केवल आंकड़ा नहीं, बल्कि राष्ट्र की शक्ति है और जिसमें कर व्यवस्था केवल संग्रह का माध्यम नहीं, बल्कि सामाजिक सुरक्षा का सेतु है। मैं इस विधेयक का दृढ़ समर्थन करना चाहता हूं, इसलिए कि इससे

Contents Page

आने वाली पीढ़ी को लाभ हो। इन चीजों के पैकेट के ऊपर लिखा होता है – "तंबाकू सेवन बहुत हानिकारक है", "इससे बहुत दर्दनाक मौत होती है।" ये सारी चीजें हैं, लेकिन सब कुछ सरकार को करना चाहिए, ऐसा हम सारे लोगों को नहीं सोचना चाहिए। जनता में भी इसको लेकर एक जन आंदोलन होना चाहिए, क्योंकि सब कुछ सरकार ही करेगी तो जनता क्या करेगी? हमारे जैसे सांसदों को भी इस जन आंदोलन में सहभागी होना चाहिए। जैसा हमने आंदोलन करके कांग्रेस को देश से बाहर भगा दिया, कांग्रेस मुक्त भारत किया, वैसे ही हम सारे सांसद मिलकर तंबाकू मुक्त भारत का आंदोलन चलाना चाहिए। हमारी सारी जनता, भारत की जनता, हिंदुस्तान की जनता और सारे संसदों को मिलकर यह काम करना चाहिए।

महोदय, मैं इसलिए इस विधेयक का दृढ़ समर्थन करता हूं। मैं इस सदन से आग्रह करता हूं कि हम सब मिलकर दृढ़ नीतियां बनाएं और एक दृढ़ संकल्प करें कि हमें भारत को केवल आर्थिक रूप से ही नहीं, बल्कि नैतिक, सामाजिक और स्वास्थ्य की दृष्टि से भी विश्व का अग्रणी राष्ट्र बनाना है। हमारे मोदी जी जो इस विश्व में हमारे हिंदुस्तान को एक महासत्ता के रूप में आगे लेकर जा रहे हैं, इसमें यह तंबाकू मुक्त भारत भी एक बहुत बड़ा कदम होने वाला है। चूंकि आने वाले हिंदुस्तान को हमारे युवा पीढ़ी के हाथ में देना है, हम जाते-जाते हमारी युवा पीढ़ी को पूरी तरह से तंबाकू मुक्त करेंगे। मैं हुजूर साहब गुरु गोविंद सिंह जी की नगरी, नांदेड़ से आता हूं। ...(**समय की घंटी**)... वहां पर हम पूरा नशा मुक्त अभियान चला रहे हैं। मैं इसी विषय में आपसे विनम्र प्रार्थना करता हूं कि हम देश की अर्थव्यवस्था भी संभालेंगे और तंबाकू मुक्त भारत भी करेंगे। इसके साथ ही, मैं आपका बहुत-बहुत धन्यवाद व्यक्त करता हूं।

MR. DEPUTY CHAIRMAN: Shri Haris Beeran; not present. Shrimati Seema Dwivedi.

श्रीमती सीमा द्विवेदी (उत्तर प्रदेश): माननीय उपसभापति महोदय, आपने मुझे इतने महत्वपूर्ण विधेयक पर बोलने का अवसर दिया है, इसके लिए मैं आपके प्रति आभार व्यक्त करना चाहती हूँ।

महोदय, मैं केंद्रीय उत्पाद-शुल्क (संशोधन) विधेयक, 2025 पर अपने विचार रखने का अवसर देने के लिए आपका धन्यवाद करती हूँ। सबसे पहले मैं अपने श्रद्धेय प्रधान मंत्री आदरणीय नरेन्द्र मोदी जी और माननीय वित्त मंत्री श्रीमती निर्मला सीतारमण जी को धन्यवाद देना चाहती हूँ, जिन्होंने देश के राजस्व ढाँचे, जन स्वास्थ्य और संघीय संतुलन, इन तीनों को ध्यान में रखते हुए महत्वपूर्ण संशोधन सदन के समक्ष प्रस्तुत किया है।

महोदय, किसी भी सरकार का धर्म होता है कि वह स्वास्थ्य और सुरक्षा के बारे में चिंता करे और हमारी लोकप्रिय सरकार इस बात की चिंता कर रही है कि लोगों के स्वास्थ्य को कैसे अच्छा रखा जाए तथा अपने देश की भी सुरक्षा कैसे की जाए। इसके बारे में हमारी सरकार पूरी तरह से चिंता कर रही है।

[THE VICE-CHAIRPERSON (SHRIMATI S. PHANGNON KONYAK) *in the Chair*.]

महोदया, दुनिया जानती है कि तंबाकू के कारण कितनी भयानक बीमारियाँ होती हैं। टीबी, कैंसर, गुर्दे के बीमारी आदि बहुत सारी ऐसी बीमारियाँ होती हैं, जो तंबाकू और सिगरेट आदि वस्तुओं के सेवन के कारण होती हैं। इसको रोकने के दो तरीके हैं - एक तरीका तो यह है कि

Contents Page

इसके लिए जन-जागरण चलाया जाए, जन-अभियान चलाया जाए, समय-समय पर सरकार यह करती है, विज्ञापन करती है, प्रचार करती है, प्रसार करती है और दूसरा तरीका यह है कि जो ऐसी वस्तुएँ हैं, तंबाकू से संबंधित जो वस्तुएँ हैं, उनको इतना महँगा कर दिया जाए कि उपभोग करने वाला व्यक्ति इसको खरीदने के बारे में सोचे कि हाँ, इसमें इतना पैसा लगता है।

महोदया, मैं यह भी कहना चाहती हूँ कि लगता है कि इस पर टैक्स बहुत लगा है या ऐसा लग रहा है कि टैक्स इस पर लगा है। यह बात सही नहीं है कि इस पर टैक्स लगा है। बात इसके बिल्कुल उल्टा है। विपक्ष को लग रहा है कि इस पर टैक्स ज्यादा लग गया है, लेकिन मैं यह कहती हूँ कि यह इसका उल्टा है। कोई भी नागरिक तंबाकू उत्पादन कम करेगा, तो वह स्वस्थ रहेगा और उसको बीमारी नहीं होगी, अस्पताल नहीं जाना पड़ेगा। उसका स्वास्थ्य सही रहेगा, तो वह बेहतर काम करेगा। अगर वह बेहतर काम करेगा, तो वह बेहतर आमदनी भी प्राप्त करेगा। तमाम वैज्ञानिक अध्ययन से यह स्पष्ट है कि जब कोई व्यक्ति स्मोकिंग करता है, सिगरेट पीता है, तो उससे निकलने वाले धुएँ से बच्चों के स्वास्थ्य के ऊपर बहुत खराब असर पड़ता है। यहाँ तक कि अगर बच्चा अपनी माँ के गर्भ में है, तो भी उसके ऊपर बड़ा बुरा असर पड़ता है।

महोदया, 22 सितंबर, 2025 को सरकार ने जीएसटी घटाई। सरकार को जीएसटी घटाने के कारण 48,000 करोड़ रुपए का घाटा हुआ, लेकिन जनता को फायदा हो, इसको ध्यान में रख कर सरकार ने राजस्व की चिंता न करते हुए जनता का भला करने के लिए जीएसटी को इतना घटाने का काम किया। पूरे देश के आम व्यक्तियों, व्यापारियों, सबने बड़ी मजबूती के साथ यह बात कही कि घटी जीएसटी, मिला उपहार, धन्यवाद मोदी सरकार। इससे पूरे देश में खुशी का माहौल आया। जीएसटी इतनी घट गई कि देश भर में इसके बारे में भी चर्चा होनी शुरू हो गई।

महोदया, तंबाकू पर कर वृद्धि करना बहुत महत्वपूर्ण कदम है। हम उत्तर प्रदेश से आते हैं। उत्तर प्रदेश, बिहार, पश्चिमी बंगाल, लगभग सभी प्रदेशों में तंबाकू का सेवन प्रायः गरीब तबके के लोग ज्यादा करते हैं। सिगरेट पीना शौक की बात हो सकती है, सिगरेट पीना दिखावा हो सकता है, लेकिन ऐसा नहीं है कि तंबाकू खाना भी दिखावा हो सकता है। तंबाकू को लोग ज्यादा पसंद करते हैं, क्योंकि यह बड़ी आसानी से मिल जाती है। मैंने तो कई बार ट्रेनों में देखा है कि जान-पहचान नहीं है, लेकिन अगर किसी के हाथ में ऐसे-ऐसे हो रहा है, तो बगल वाला हाथ बढ़ा देता है कि मुझे भी दे दीजिए। सब लोगों ने यह देखा होगा। इसमें कोई छुआछूत नहीं है, कोई भेदभाव नहीं है, कोई बात नहीं है। अगर किसी के हाथ में सुरती मिल गई, तो ऐसा देखने को मिल जाता है। एक बार मैं ट्रेन से आ रही थी, तब मैं विधायक नहीं थी, सांसद नहीं थी, तब ट्रेन में एक सज्जन सुरती बना रहे थे, उसको हमारे उत्तर प्रदेश में सुरती बोलते हैं, तो बगल वाले ने उससे कहा कि आपने सुरती बड़ी अच्छी बनाई है। उन्होंने जवाब दिया कि ऐसे नहीं होती सुरती। उन्होंने उसको गा कर बताया कि अस्सी चुटकी, नब्बे ताल, तब देखो खैनी का कमाल। मतलब खैनी इतना प्रसिद्ध है कि इसके बारे में मैं आपको क्या बताऊँ। महोदया, मैं सरकार को बधाई देना चाहती हूँ कि हमारी सरकार, श्रद्धेय प्रधान मंत्री जी, हमारे गृह मंत्री, आदरणीय अमित शाह जी, इन सबने यह संकल्प लिया है कि पूरे भारत को नशा-मुक्त करेंगे, पूरे भारत को टीबी-मुक्त करेंगे, पूरे भारत को तंबाकू-मुक्त करेंगे। ऐसा संकल्प हमारी सरकार ने लिया है। महोदया, ऐसा संकल्प लेना भी चाहिए, क्योंकि इससे बहुत सी बीमारियाँ होती हैं, कैंसर होता है। कैंसर का बहुत महँगा इलाज

Contents Page

होता है। मैं मोदी सरकार को धन्यवाद दूँगी कि इन्होंने कैंसर की दवाइयों पर से जीएसटी को खत्म करके उसके इलाज में सुविधा प्रदान की है। लेकिन, इसका मतलब यह नहीं कि हम सुरती खाएँ, इसका मतलब यह नहीं कि हम सिगरेट पीएँ और तंबाकू खाएँ।

अभी हमारे विपक्ष के साथी डा. संदीप पाठक जी कह रहे थे कि सरकार ने टैक्स बढ़ाकर फायदा लेने का काम किया है, इससे केंद्र को फायदा होगा। मैं आपसे पूछना चाहती हूँ कि जो पैसा केंद्र को आता है, उसमें से 41% रुपया सारे राज्यों को भी जाता है। ऐसा कौन सा राज्य है, जो जरा खड़ा होकर बताए कि उसने कहा हो कि जो 41% रुपया हमारे पास तंबाकू के टैक्स का आया है, उसको मैं नहीं लूँगा? यह कोई खड़ा होकर बताए, लेकिन कोई नहीं बताता है। जब हमारी सरकार अच्छा काम करना चाहती है, उसकी भी तारीफ आप लोग नहीं करते हैं।

महोदया, इस विधेयक के माध्यम से दो महत्वपूर्ण संशोधन किए गए हैं। पहला, अनिर्मित तंबाकू दर पर कर 64% से बढ़ाकर 70% कर दिया गया है। दूसरा, चबाने वाले तंबाकू पर 25% की वृद्धि करके इसे 100% कर दिया गया है।

THE VICE- CHAIRPERSON (SHRIMATI S. PHANGNON KONYAK): Please conclude.

श्रीमती सीमा द्विवेदी: ये दोनों संशोधन केवल नीति का हिस्सा नहीं, बल्कि जन- स्वास्थ्य की रक्षा का एक अत्यंत आवश्यक हस्तक्षेप है। तंबाकू से होने वाली बीमारियों से देश में लाखों लोग प्रभावित होते हैं और स्वास्थ्य पर भारी आर्थिक बोझ पड़ता है। खासकर, जो स्कूल और कॉलेज के बच्चे हैं, वे इसका सेवन ज्यादा करते हैं। ऐसे में इन करों का बढ़ाना सीधे-सीधे अस्वास्थ्यकर उत्पादों की खपत कम करने में मदद करेगा।

THE VICE- CHAIRPERSON (SHRIMATI S. PHANGNON KONYAK): Please conclude.

श्रीमती सीमा द्विवेदी: यह एक सराहनीय कदम है। किसी का स्वास्थ्य अच्छा रहे और स्वास्थ्य बिगाड़ने वाले जो कारक हैं, उन पर अगर शुल्क बढ़ा दिया जाए, तो मैं समझती हूँ कि यह एक स्वागतयोग्य कदम है।

महोदया, माननीय प्रधान मंत्री जी की जनहित सोच में यह संशोधन दोहरी भूमिका निभाता है। पहला, तंबाकू की खपत कम होने से जन-स्वास्थ्य में सुधार आएगा। ...(**समय की घंटी**)... समय समाप्त? इतनी जल्दी! अभी तो बहुत कुछ बाकी है!

उपसभाध्यक्ष (श्रीमती एस. फान्गनॉन कोन्याक): अब आप conclude कीजिए।

श्रीमती सीमा द्विवेदी: दूसरा, उच्च कर दरों के माध्यम से सरकार का राजस्व मजबूत होगा, जो आगे चलकर स्वास्थ्य, शिक्षा और सामाजिक कल्याण के कार्यक्रमों में उपयोग हो सकेगा। इस प्रकार, यह संशोधन सिर्फ कर संग्रह नहीं, बल्कि लोक कल्याण को केंद्र में रखने वाली उस वित्त नीति का हिस्सा है, जिसका गरीब समर्थक और किसान समर्थक दृष्टिकोण है। यह विधेयक गरीब विरोधी विधेयक नहीं, बल्कि गरीब समर्थक विधेयक है। तंबाकू का सबसे अधिक दुष्प्रभाव गरीब परिवारों पर पड़ता है, चाहे वह बीमारी का बोझ हो, चाहे आय के नुकसान का बोझ हो या

चिकित्सा खर्च का बोझ हो। इसके साथ ही, सरकार किसानों के हितों की भी रक्षा कर रही है। तंबाकू किसान वैकल्पिक फसलों की ओर बढ़ सके, इसके लिए तकनीकी समर्थन, बाजार उपलब्ध कराना और कृषि विविधीकरण कराने जैसी नीतियाँ सरकार की प्राथमिकता में हैं। ...(**समय की घंटी**)... महोदया, यह एक महत्वपूर्ण विधेयक है।

THE VICE- CHAIRPERSON (SHRIMATI S. PHANGNON KONYAK): Dr. Fauzia Khan.

DR. FAUZIA KHAN (Maharashtra): Madam, the Central Excise (Amendment) Bill, 2025 revives excise duty on tobacco products after the GST compensation cess expires, undermining GST's foundational promise of one nation-one tax. This will leave manufacturers dealing with two tax audits, two valuation regimes, double the filings and the risk of old excise disputes. The Bill and its *Explanation* do not clarify how the dual systems would coordinate or share data nor do they address the added compliance burden.

Madam, Parliament must, therefore, demand a clear harmonization framework through unified audits, shared portals or transitional rules before approving this shift. Absent such safeguards, the Bill risks fragmenting India's indirect tax structure while complicating compliance for the tobacco industry. As far as safeguards are concerned, so many Members have spoken about health risks. First, e-commerce and quick commerce platforms are delivering cigarettes and other tobacco products without any real age verification, making it frighteningly easy for children and minors to access them and weakening the very protections built into the COTPA. Second, the 100-yard prohibition meant to keep tobacco away from the school, hospitals, etc., is simply not being enforced, whether offline or online. Digital delivery allows these products to reach children without any of the safeguards that exist in the physical world. I urge the Government to state whether it has taken cognizance of these violations and what action, through notices, penalties or prosecution, is being taken to ensure that online platforms do not become the easiest gateways for our children to obtain tobacco. Health risks are many and this has been noted also by the Supreme Court, which has called this a generational threat. It is a multi-dimensional public health emergency. My question to the Government is: Since divinity descended on this nation 11 years back, does divinity allow us to provide poison to the population for money? Are we not going to think about getting away with this? India spends far more on treating tobacco-related disease than it earns from taxing it. The economic cost of tobacco use stood at Rs.1.77 lakh crores in 2017-18, while excise tax collections that year met barely 12 per cent of this burden on our families and health systems. This is not just a fiscal mismatch; it reflects the human cost we can no

Contents Page

longer afford to give. If we are ready to compromise health with this system, I do not think we are anywhere near divinity. I would like to speak about lip service to divinity. If we are just calling ourselves very divine, very spiritual and talking about it, it will get us nowhere. Shakespeare has said, "Nothing gets nothing out of it." So, we are just saving nothing and earning nothing because we are in the same place, compromising with the health of our citizens. I urge the Government to send this Bill to the Standing Committee on Finance for thorough examination and report on integration and also come out with a comprehensive policy which also gives us an enlightenment of what are the health risks, how much are we spending on tobacco-use-inflicted diseases and how much we are earning out of it. If we make a comparison, I think, it will show us that if we do away with this revenue, the health of the nation will progress, but we will also go towards financial positivity in a few years.

THE VICE- CHAIRPERSON (SHRIMATI S. PHANGNON KONYAK): Shri Haris Beeran.

SHRI HARIS BEERAN (Kerala): Madam, Vice-Chairman, we are discussing the Central Excise (Amendment) Bill, 2025, which is an indirect taxation. What is the concept of taxation, particularly direct taxation like income tax and all? There will be different slabs for different revenue people earn like till Rs.4 lakhs, there will not be any taxation, from Rs.4 lakhs to Rs.8 lakhs, it will be 5 per cent, from Rs.8 lakhs to Rs.12 lakhs, it will be 10 per cent, etc. Therefore, the concept of taxation is that the people who earn more revenue will have to incur more tax. Now, unfortunately, in this particular Bill, the increase in duty on unmanufactured tobacco from 64 per cent to 70 per cent and chewing tobacco from 25 per cent to 100 per cent will disproportionately affect the poorest and most vulnerable sections of the society, who are more likely to consume these. Now, these are all cheaper and traditional forms of tobacco and these are consumed by these vulnerable sections of the society. So, a hike of 400 per cent on chewing tobacco is regressive, making the poor bear the brunt of the sin tax. Now, I can understand the 'sin tax' concept. 'Sin tax' concept is actually brought in so that the health as well as the welfare of the society can be managed accordingly by putting additional tax on these particular products. But, the problem is that all measures to promote these products are actually in place now. There is promotion of these products through advertisements, huge film actors coming in, huge amounts of moneys being spent, etc. So, there is no restriction or regulation, as far as the promotion of these particular products is concerned. Now, when the Government claims that these measures target consumption and not production, the immediate

hike in duty on unmanufactured tobacco from 64 per cent to 70 per cent directly impacts the primary products sold by the farmers. This will naturally suppress the market for their goods, regardless of diversification efforts. Now, the increase in duty on tobacco for *biris* threatens the livelihood of lakhs of *biri* rollers who are largely women from vulnerable economic backgrounds. The claim that this is not an attack on *biri* workers is undermined by the economic reality of reduced demand due to higher prices. Where is the dedicated welfare and re-skilling package for these workers? If they had set apart a portion of this particular taxation for the purpose of relocation of these vulnerable sections who are actually the manufacturers and the consumers, then one could have understood. Now, who consumes these products? It is not consumed by the wealthy, not the middle class; it is the poorest labourers, migrants and rural workers who consume these. When the Government claims that this is a public health measure, why is the brunt of the punishment falling on the poorest?

Now, if the public health were the real priority, why is the harshest taxation applied on the cheapest products used by the vulnerable, while the more affluent users of premium cigarettes see a smaller proportional burden? The truth is simple. This is revenue first and not health first. Thank you, Madam.

THE VICE- CHAIRPERSON (SHRIMATI S. PHANGNON KONYAK): Now, the hon. Member, Shri Amar Pal Maurya.

श्री अमर पाल मौर्य (उत्तर प्रदेश): उपसभाध्यक्ष महोदय, भारत आज नरेन्द्र मोदी जी के नेतृत्व में नित नए संकल्पों को पूरा करने के लिए जाना जाता है। जब मनुष्य के स्वास्थ्य और सुरक्षा की बात आती है, तो नरेन्द्र मोदी सरकार ने उन प्राथमिकताओं को पूरा करने के लिए दृढ़ संकल्पित होकर पूरे देश को सुरक्षा की गारंटी प्रदान करने के लिए मानक तय किये हैं। उसमें देश के किसी भी कोने में रहने वाला व्यक्ति हो, सबके जीवन की सुरक्षा करना इस सरकार का नैतिक दायित्व है। सरकारें पहले भी रही हैं और बहुत सारे सुधारों की जरूरत थी, उन सुधारों पर काम करने की आवश्यकता थी, लेकिन देश की आज़ादी के बाद से 60-70 सालों तक इस देश के अंदर उन सुधारों की तरफ किसी का ध्यान नहीं गया और ध्यान इसलिए नहीं गया, क्योंकि किसी को उससे लगाव नहीं था। अभी हमारे विपक्ष के बहुत सारे माननीय सांसदों ने कहा कि इससे मिडिल क्लास और लोअर क्लास के लोगों को बहुत ज्यादा दिक्कतें होने वाली हैं। मैं उनको कहना चाहता हूं कि उनके जीवन के साथ खिलवाड़ करना कहां तक न्यायसंगत है। अगर उनके जीवन की रक्षा करनी है, उनके जीवन को बचाना है, तो किन्हीं भी स्थितियों में जाने की आवश्यकता है। आज नरेन्द्र मोदी सरकार ने तम्बाकू उत्पादों पर करों में वृद्धि के माध्यम से तम्बाकू कराधान को स्थिर बनाए रखने के लिए, तम्बाकू उपभोग में कमी लाने हेतु जन स्वास्थ्य प्रयासों को सुदृढ़ करने के उद्देश्य से केन्द्रीय उत्पाद शुल्क (संशोधन) विधेयक, 2025 प्रस्तुत किया गया है। सिगरेट, तम्बाकू केवल

Contents Page

एक आदत नहीं है, यह एक धीमा जहर है। यह जहर हर दिन हमारे समाज के लोगों को बीमार कर रहा है। कभी अस्पतालों में जाकर देखने का अवसर प्राप्त हो, तो जनप्रतिनिधियों को वहां जाने के बारे में जरूर सोचना चाहिए। तब अनुभव होता है, एहसास होता है कि इस सिगरेट और तम्बाकू के धुएं से बीमारी से किस प्रकार की स्थितियां होती हैं। जो गरीब परिवार हैं, जिनके घर में इलाज की व्यवस्थाएं नहीं हैं और जिनका सारा जीवन परिवार के लिए एक वक्त की रोटी के लिए सारा दिन मेहनत और मजदूरी करने में चला जाता था... उस परिवार का मुखिया जब बीमार हो जाता था, तो उसके पास इलाज के लिए, दवाई के लिए पैसे नहीं होते थे, लेकिन नरेन्द्र मोदी सरकार ने 2014 में ही संकल्प लिया था कि जो देश के लोग हैं, वह चाहे गरीब हो, अमीर हो या किसी भी प्रकार का व्यक्ति हो, उसके स्वास्थ्य और सुरक्षा की दृष्टि से, यह व्यवस्था करना उनके जीवन की प्राथमिकता थी। इसलिए उन्होंने उस प्राथमिकता में स्वास्थ्य को लेकर एक बड़ी योजना पर काम किया। उन्होंने 'आयुष्मान भारत योजना' के माध्यम से लोगों के निःशुल्क इलाज की व्यवस्था करने का संकल्प पूरा किया। महोदय, इतना ही नहीं, आपने और हम सभी ने भी देखा है कि व्यक्ति को जब सरकार के माध्यम से किसी भी प्रकार की सुविधा प्राप्त हो जाती है, तो उसके जीवन में जीने की संकल्पशक्ति दोगुना बढ़ जाती है। जब हम तंबाकू की बात करते हैं - अभी हमारे माननीय सदस्यों ने भी कहा है कि इसमें किसानों को नुकसान होगा, तो मैं उन्हें बताना चाहता हूं कि मैं उस परिवार का सदस्य हूं, उस परिवार का बेटा हूं, जहाँ मेरे अपने घर में आज़ादी से पहले भी तंबाकू की खेती होती थी। तंबाकू का पेड़ कहाँ होता है, नीचे होता है, ऊपर होता है, लोगों को शायद यह भी नहीं पता होगा, लेकिन वे तंबाकू के विषय में किसानों के नुकसान बात करते हैं। यहां पर विपक्ष के लोग [£]करने का काम करते हैं। महोदया, इन्होंने 60 सालों तक देश के, समाज के लोगों को [£]करके सत्ता पर काबिज़ होने का जो पाप किया है, उस पाप की सजा जनता ने इनको इस प्रकार से दी है कि आज देश में नरेन्द्र मोदी के नेतृत्व में सत्ता दी है।

महोदया, नरेन्द्र मोदी जी ने तय किया है कि देश के अंदर कोई भी ऐसा प्रश्न नहीं है, जिसको हम हल करके नहीं दिखाएंगे। उन्होंने जीवन में संकल्प किया है कि :

'आज नहीं तो कल निकलेगा,
हर प्रश्न का हल निकलेगा।
मन में साहस विजय जो होगी
तो मरुस्थल से भी जल निकलेगा।'

महोदया, ये लोग, जो संकल्पना कर रहे हैं कि आपने उत्पाद में जो टैक्स बढ़ा दिया है, उससे जनता को क्या फायदा होगा, लोगों को क्या फायदा होगा, तो मैं उन्हें बताना चाहता हूं कि इससे लोगों को बीमारियों से मुक्ति मिलेगी। जब उन्होंने गैस सिलेंडर्स बांटे थे, तब लोगों ने उनका मजाक उड़ाया था कि गैस का सिलेंडर देने से क्या हो जाएगा, जब उन्होंने शौचालय बनवाए थे, तब भी लोगों ने उनका मजाक उड़ाया था, जब उन्होंने कोविड जैसे महामारी में वैक्सीन का निर्माण करके पूरे देशवासियों को निःशुल्क वैक्सीन देने का काम किया था, तब भी विपक्ष के नेताओं ने 'मोदी वैक्सीन' प्रचारित करके एक पाप करने का काम किया था, लोगों के जीवन के

[£] Exupnged as ordered by the Chair.

Contents Page

साथ खिलवाड़ करने का काम किया था। महोदय, इस खिलवाड़ को यह देश देखता है और इसके लिए यह देश उन्हें कभी माफ नहीं करने वाला है।

महोदया, आप किसानों की बात करते हैं, मैंने कहा कि मैं किसान का बेटा हूं, हमारी पीढ़ियां तंबाकू की खेती करती आई थीं, हमने भी की थी और इस प्रावधान में, इस विधेयक में उत्पादनकर्ता पर, किसानों पर कोई टैक्स नहीं है, जो उपभोक्ता है, केवल उसी के ऊपर टैक्स लगाया गया है, जिससे गरीब के विकास की योजनाओं पर काम किया जाएगा। महोदया, इस प्रकार की अफवाह फैलाने की क्या आवश्यकता है? विपक्ष का काम हर विधेयक का विरोध करना नहीं है। आप सुझाव दीजिए, यदि आपको ऐसा लगता है कि इसमें और एडिशन हो सकता है, तो यह पूरा सदन आपके सुझाव को स्वीकार करने के लिए तैयार है, लेकिन असत्य बोल कर देश की जनता को [£] करने का आपको कोई अधिकार नहीं है। आज देश में, समाज में जो जनता है, वह सब कुछ देखती है और जिस परिवार के साथ हमने ऐसी वेदनाएँ होती देखी हैं, उनका दर्द हम समझ सकते हैं। इस सिगरेट और तंबाकू के एडिक्शन से लोगों के जीवन समाप्त हो गए हैं। हमने उनके परिवारों को अपनी आंखों से उजड़ते हुए देखा है। उस परिवार के जीवन में कैसे खुशहाली आ सकती है, अगर इस दर्द के बारे में कोई सोच सकता है, तो देश के यशस्वी प्रधानमंत्री आदरणीय नरेन्द्र मोदी जी ही ऐसा सोच सकते हैं। एक कहावत है, '*जिसके पैर न फटी बिवाई, वो क्या जाने पीर पराई।*' आज इस समाज में, उन लोगों को चुनौतियों का सामना करने के लिए तैयार रखने के लिए नरेन्द्र मोदी जी ने आह्वान किया है कि देश के अंदर किसी भी प्रकार की चुनौतियां आईं, यह पूरा देश मिलकर लड़ता है, फिर वह चाहे प्लेग की बीमारी रही हो, कोविड की बीमारी रही हो, चाहे पोलियो की बीमारी रही हो, चाहे टीबी की बीमारी रही हो। भारत इस तंबाकू और सिगरेट से लड़ने का साहस भी नरेन्द्र मोदी जी के नेतृत्व में करके दिखाएगा, हम इसको भी पूरा करेंगे। यह जीवन का संकल्प है और जब जीवन का संकल्प नरेन्द्र मोदी सरकार तय करती है, तो उसको पूरा करने का लक्ष्य भी प्राप्त करती है। हमने यह कार्य 2014 के संदर्भ के साथ और आज जो हमारी तीसरे टर्म की सरकार प्रारंभ हुई है, तब से करके दिखाया है। माननीय उपसभाध्यक्ष महोदया, पिछले कुछ वर्षों में सरकार ने स्वास्थ्य के क्षेत्र में बड़े स्तर पर निवेश किया है। 2014 तक देश में एम्स के केवल सात संस्थान थे, लेकिन अब यह संख्या बढ़कर 23 हो चुकी है। इसी तरह मेडिकल कॉलेजों की संख्या भी दोगुनी की गई है, क्योंकि जब डॉक्टरों की संख्या बढ़ेगी तभी स्वास्थ्य के क्षेत्र में नागरिकों की रक्षा की जा सकेगी। डॉक्टरों की संख्या कैसे बढ़े - इसके लिए मेडिकल कॉलेजों की संख्या बढ़ाई गई। मैं जिस उत्तर प्रदेश से आता हूँ, वहाँ हमारी सरकार ने संकल्प लिया है कि पूरे राज्य के हर जिले में मेडिकल कॉलेज की व्यवस्था सुनिश्चित की जाएगी। आज 42 जिलों में मेडिकल कॉलेज स्थापित हो चुके हैं। यह भारतीय जनता पार्टी और आदरणीय नरेन्द्र मोदी जी की सरकार की प्राथमिकता है कि प्रत्येक व्यक्ति का जीवन सुरक्षित हो सके। इसके अलावा, आयुष्मान योजना के तहत करोड़ों लोगों के लिए मुफ्त और सस्ती इलाज की व्यवस्था की गई है। अब तक नौ करोड़ से अधिक मरीजों का इलाज इसके अंतर्गत हो चुका है। यह मोदी सरकार है, जिसने जीएसटी के उपकर को हटाकर केंद्रीय उत्पाद शुल्क में आवश्यक बदलाव किए। कुछ माननीय सदस्य राज्यों के हिस्से की बात कर रहे थे, तो इस विषय को भी हमारे

[£] *Exupnged as ordered by the Chair.*

Contents Page

माननीय सदस्यों ने दोहराया है। मैं इस विषय पर नहीं जाना चाहता हूँ। मैं यह अवश्य कहना चाहता हूँ कि वर्तमान समय में कुछ मानवीय पहलुओं पर ध्यान देना आवश्यक है - जैसे इससे स्वास्थ्य पर सरकार का खर्च घटता है। जब हम तम्बाकू और सिगरेट छोड़ने का आह्वान करते हैं, तब स्वास्थ्य का बजट कम होता है। तम्बाकू-जनित बीमारियों का इलाज बहुत महंगा होता है और देश के अस्पतालों में हर वर्ष लाखों-करोड़ रुपये केवल इन्हीं बीमारियों पर खर्च होते हैं। जब लोग तम्बाकू का उपयोग कम करते हैं, तब अस्पतालों का बोझ घटता है। डॉक्टर और संसाधन अन्य बीमारियों पर ध्यान दे पाते हैं। दवाइयों और इलाज में बचा पैसा उनके बच्चों की पढ़ाई में काम आता है। सरकार का पैसा उनके विकास की योजनाओं में खर्च हो पाता है। इतना ही नहीं, जब नागरिक स्वस्थ रहते हैं, तो राष्ट्र भी स्वस्थ होता है और वे अधिक काम करके, भारत को विकसित राष्ट्र बनाने के सपने को साकार करने में मदद करते हैं। जो काम के दिन बीमारियों के कारण खराब होते थे, उनकी भी बचत होती है। चाहे कर्मचारी हों या मजदूर - वे स्वस्थ होते हैं, तो अपने परिवार के लिए ज्यादा जीविकोपार्जन करने की क्षमता हासिल करते हैं।

महोदया, मैं एक बात कहकर अपनी बात समाप्त करना चाहूँगा। कर व्यवस्था को लेकर आचार्य चाणक्य ने कहा था कि देश में कर की पद्धति ऐसी होनी चाहिए, जैसे फूलों से मधुमक्खी रस ले लेती है, लेकिन किसी भी फूल को कोई नुकसान नहीं पहुंचता है। ठीक उसी प्रकार नरेन्द्र मोदी सरकार की नीतियाँ हैं, जिनमें कर व्यवस्था के साथ-साथ जनता के स्वास्थ्य की रक्षा हो सके और उस रक्षा में हम सहभागी बनें। इतना निवेदन करते हुए, मैं अपनी बात समाप्त करता हूँ और इस बिल का समर्थन करता हूँ।

(**उपसभापति महोदय** *पीठासीन हुए।*)

SHRI SADANAND MHALU SHET TANAVADE (Goa): Thank you, Mr. Deputy Chairman, Sir. The Central Excise (Amendment) Bill, 2025 is a necessary fiscal and public health intervention aimed at ensuring that as the GST Compensation Cess is phased out, as was agreed collectively by States, tobacco product do not suddenly become cheaper and more accessible. The Government's intention is not to impose new burdens, but to preserve the existing deterrence against harmful consumption and maintain stability in pricing to prevent a rise in addiction, especially among the youth. Tobacco remains among the leading causes of non-communicable diseases, including cancer, heart disease and respiratory illness, creating enormous social and economic costs for families, particularly for lower-income households who part with their savings merely to access treatment. International experience shows that price-based deterrence through taxation is one of the most effective tools to curb tobacco usage. This legislation reflects evidence-based approach. Higher and stable taxation directly protects adolescents, students and economically vulnerable population who are the most price-sensitive and, therefore, the most likely to initiate tobacco use when products become cheaper. Cheap tobacco is not about personal liberty; it is

Contents Page

about creating lifelong addiction pathways for a new generation.

The Bill fully respects the structure of fiscal federalism. The GST Compensation Cess was, by design, a time-limited instrument. Its conclusion does not dilute the rights of States. Under the Finance Commission framework, States will continue to receive 41 per cent of the divisible pool, a historic increase implemented under the Modi Government, ensuring fiscal stability at the State level while maintaining national revenue balance.

For Goa in particular, the legislation assumes special significance. The State is witnessing an upward trend in cancer and lifestyle diseases linked to tobacco consumption, increasing pressure on district hospitals and tertiary facilities, including the Goa Medical College. By preserving tobacco price deterrence, this Bill strengthens both prevention and long-term sustainability of healthcare system that serve Goan families.

As a tourism-driven economy, Goa also bears the responsibility of promoting healthier social environments for residents and migrant workers alike, especially in hospitality, transport and service sectors where occupational stress often increases vulnerability to tobacco addiction. Preventive policy today reduces future health burdens both for our State and the country.

Importantly, this Bill must not be misunderstood as being anti-farmer or anti-worker. The intervention targets consumption, not livelihoods. Crop diversification schemes continue to support tobacco farmers in transitioning toward alternative and sustainable agriculture, with over one lakh acres already shifted nationally, proving that public health protection and farmer welfare can advance together.

Concerns regarding illicit trade have also been directly addressed. The Government has strengthened track-and-trace systems, implemented digital tax stamping and enhanced operational coordination between the Customs, the GST authorities and the Directorate of Revenue Intelligence. These measures have already resulted in record tobacco-smuggling seizures, indicating growing enforcement capability under the NDA Government.

The Bill aligns India with global public health standards recommended by the World Health Organization and other international best practices, ensuring we do not lag behind developed nations in safeguarding public health.

Ethically, this legislation also reflects balanced governance, collecting revenue from harmful non-essential products while easing burdens on the middle class and keeping taxes low on essential commodities. It is both economically prudent and socially responsible.

Contents Page

As India marches towards the vision of Viksit Bharat, health protection must walk alongside economic growth. Addiction weakens productivity, disrupts families and drains financial stability. Investing in prevention today preserves a healthier, stronger workforce tomorrow.

The Central Excise (Amendment) Bill, 2025 therefore stands not merely as a tax measure, but as a strategic public health intervention, a fiscal stabilising instrument, and a statement of ethical governance, one that safeguards our youth, strengthens our healthcare institutions, respects States' revenues, and advances the collective goal of building a healthier India. Thank you, Sir.

श्री महेंद्र भट्ट (उत्तराखंड): माननीय उपसभापति महोदय, मैं आपका आभारी हूं कि आपने मुझे केन्द्रीय उत्पाद-शुल्क (संशोधन) विधेयक, 2025 पर बोलने का अवसर प्रदान किया। मैं इसके समर्थन में बोलने के लिए खड़ा हुआ हूं। इसका उद्देश्य केन्द्रीय उत्पाद-शुल्क अधिनियम 1944 में संशोधन करना है। यह धारा 3 के तहत लगाया जाता है। इससे भारत में निर्मित या उत्पादित वस्तुओं पर केन्द्रीय उत्पाद शुल्क लगाने और संगृहीत करने का प्रावधान है। इस विधेयक का मुख्य उद्देश्य तंबाकू के उत्पादों पर केन्द्रीय उत्पाद शुल्क की दरों में संशोधन है। तंबाकू उत्पादों पर जीएसटी बढ़ने से कर राजस्व की रक्षा होगी। सरकार के इस विधेयक का उद्देश्य जीएसटी क्षतिपूर्ति उपकर समाप्त होने के बाद टैक्स को संरक्षित करने के लिए सरकार को तंबाकू और तंबाकू उत्पादों पर जीएसटी बढ़ाने से राजकोषीय गुंजाइश प्रदान करना है। इसका उद्देश्य जन स्वास्थ्य और राजस्व को मजबूत करना है। सरकार ने तंबाकू तथा तंबाकू उत्पादों जैसी हानिकारक वस्तुओं पर 40 प्रतिशत जीएसटी लगाकर और साथ ही उत्पाद शुल्क में वृद्धि करके जन-कल्याण की दिशा में एक निर्णायक कदम उठाया है। हानिकारक उत्पादों के उपयोग को हतोत्साहित करना तथा महत्वपूर्ण सामाजिक और स्वास्थ्य क्षेत्र के लिए राजस्व बढ़ाना इसके उद्देश्य हैं। युवाओं और कमजोर समुदायों के बीच तंबाकू के समर्थन को कम करने एवं स्वयं बुलाए, स्वयं अर्जित रोग से मुक्ति के लिए इस विधेयक का लाना नितांत आवश्यक हो गया था। जब सरकार मध्यम वर्ग के सभी लोगों के लिए उनके कर के बोझ को कम कर रही है, गरीबों के लिए अनेक योजनाएं संचालित कर रही है, तो तंबाकू जैसे हानिकारक और गैर-जरूरी उत्पादों से राजस्व संग्रह विवेकपूर्ण और न्यायसंगत है।

महोदय, तंबाकू से कैंसर और हृदय रोग की चर्चा पूर्व में आई है। इससे हृदय रोग, फेफड़ों के रोग, मधुमेह जैसी गंभीर बीमारियां होती हैं। इससे हड्डियों का घनत्व कम हो जाता है और फ्रैक्चर का खतरा बढ़ता है। इससे पेट में अल्सर और कैंसर बढ़ता है। सिगरेट पीने से फेफड़ों का कैंसर होता है और 90 प्रतिशत फेफड़े इससे प्रभावित होते हैं। सीओपीडी की 85 से 90 प्रतिशत बीमारी सिगरेट पीने से होती है। इससे हृदय रोग और अस्थमा जैसे रोग होते हैं।

महोदय, वित्तीय वर्ष 2023-24 में भारत में तंबाकू निर्यात से देश को 12,005.89 करोड़ का राजस्व प्राप्त हुआ। पिछले 5 वर्षों में निर्यात में 87 परसेंट वृद्धि हुई है। भारत दुनिया का दूसरा

Contents Page

सबसे बड़ा तंबाकू उत्पादक देश है। इस नाते अगर हम उससे निर्मित सिगरेट और इन सबका रेट बढ़ाते हैं, तो इससे विदेशों से हमारे राजस्व की वृद्धि होगी। यह एक अच्छा निर्णय है।

महोदय, गुजरात राज्य सबसे ज्यादा तंबाकू उत्पादक राज्य है। अभी इसकी जो कीमत थी, वह सिगरेट के लिए 238 से 250 रुपए प्रति क्विंटल थी। अब तंबाकू और पान मसाला में 28 प्रतिशत जीएसटी को 40 प्रतिशत किया गया है। यह विधेयक सिगरेट, सिगार, हुक्का, जर्दा समेत अन्य तंबाकू उत्पादों पर शुल्क लगा कर जीएसटी क्षतिपूर्ति उपकर का स्थान लेगा। साथ ही, इस विधेयक के माध्यम से स्वास्थ्य सुरक्षा से राष्ट्रीय सुरक्षा उपकर पान मसाले पर लगाए जाने वाले क्षतिपूर्ति उपकर की जगह लेगा। इसका उद्देश्य राष्ट्रीय सुरक्षा और सार्वजनिक स्वास्थ्य से जुड़े खर्चों के लिए अतिरिक्त संसाधन एकत्र करना है। जुलाई, 2017 में जीएसटी की शुरुआत हुई। उस समय राज्यों को होने वाले नुकसान के लिए क्षतिपूर्ति उपकर लगाने की व्यवस्था थी, जो 5 वर्षों तक के लिए ही थी। लेकिन कोरोना के बाद इसे 31 मार्च, 2026 तक जारी रखने का निर्णय लिया गया। इससे कोविड-19 की अवधि के राज्यों के नुकसान की भी भरपाई होने की संभावना है। इससे अनिर्मित तंबाकू, तंबाकू उत्पादों और तंबाकू के विकल्पों पर केंद्रीय उत्पाद शुल्क में वृद्धि होगी। अब अनिर्मित तंबाकू का शुल्क 64 प्रतिशत से बढ़ कर 70 प्रतिशत होगा। पहले एक्ट में प्रति 1,000 सिगरेट पर 200 से 735 रुपए के बीच का उत्पाद शुल्क लगता था, वहीं अब इस बिल के तहत बढ़ा हुआ शुल्क प्रति 1,000 पर 2,700 से 11,000 के बीच रहेगा। अब चबाने वाले तंबाकू पर शुल्क 25 प्रतिशत से बढ़ कर 100 प्रतिशत रहेगा। हुक्का, गुटखा या तंबाकू पर यह 25 प्रतिशत से बढ़ कर 40 प्रतिशत होगा। पाइप और सिगरेट के स्मोकिंग मिक्सचर पर शुल्क 60 प्रतिशत से बढ़ कर 325 प्रतिशत निर्धारित किया गया है।

मान्यवर, सस्ती सिगरेट और गुटखा खाने वाली आज की जो पीढ़ी है, नवजात पीढ़ी है, उसको इस लत से बचाने के लिए यह एक बहुत सकारात्मक प्रयास है। मैं माननीय मंत्री जी को धन्यवाद देता हूं कि भारत में तंबाकू सेवन का जो प्रचलन 38.3 प्रतिशत है, इसमें निश्चित रूप से इसके द्वारा कमी आएगी। यह एक रणनीतिक, पीढ़ीगत निवेश है, जो देश को एक स्वस्थ और अधिक उत्पादक जनसंख्या सुनिश्चित करता है। ...(**समय की घंटी**)...

महोदय, मैं पुनः बधाई देता हूं और इस विधेयक का समर्थन करता हूं। धन्यवाद।

श्री उपसभापतिः धन्यवाद। श्री धनंजय भीमराव महादिक जी।

श्री धनंजय भीमराव महादिक (महाराष्ट्र)**:** उपसभापति महोदय, आपका धन्यवाद कि आपने मुझे केंद्रीय उत्पाद शुल्क (संशोधन) विधेयक, 2025 पर बोलने का मौका दिया।

उपसभापति जी, यह बिल तंबाकू उत्पादों पर टैक्स बढ़ाने के लिए लाया गया है, जिससे तंबाकू के उपभोग और उपयोग में कमी आए। इससे लोगों का स्वास्थ्य सुदृढ़ रहे, इसकी चिंता की गई है। इसका मुख्य उद्देश्य सिन गुड्स, जो शरीर के लिए हानिकारक हैं, उनके ऊपर एक्साइज़ ड्यूटी लगाना है। पहले अनिर्मित तंबाकू पर 64 प्रतिशत टैक्स था, जिसे अब बढ़ा कर 70 प्रतिशत कर दिया गया है।

Contents Page

5.00 P.M.

पहले सिगरेट पर प्रति हजार 250 रुपये टैक्स था, जिसे बढ़ाकर 4,500 कर दिया गया है और चबाने वाले तंबाकू पर इसे 25 प्रतिशत से बढ़ाकर 100 प्रतिशत किया गया है। 22 सितंबर, 2025 से जो GST 2.0 प्रभावी किया गया, उसके सुधारों के अंतर्गत सिगरेट तथा अन्य तंबाकू उत्पाद, जैसे sin goods पर कर को 40 प्रतिशत तक बढ़ाया गया है।

महोदय, तंबाकू उत्पादों पर उत्पाद शुल्क में प्रस्तावित वृद्धि, जिसका उद्देश्य जन स्वास्थ्य की सुरक्षा को साथ मिलाकर इसके उपभोग को उल्लेखनीय रूप से हतोत्साहित करने की अपेक्षा रखता है। प्रधान मंत्री मोदी जी का 'सबका साथ, सबका विकास' का जो नारा है, यह उसका भी समर्थन करता है। इसके प्रति अपनी प्रतिबद्धता से प्रेरित मोदी सरकार ने तंबाकू और तंबाकू उत्पादों जैसी हानिकारक वस्तुओं पर 40 प्रतिशत जीएसटी लगाने के साथ ही उत्पाद शुल्क में प्रस्तावित वृद्धि को करने के लिए जन कल्याण की दिशा में एक निर्णायक कदम उठाया है। इन सुनियोजित राजकोषीय उपायों का उद्देश्य हानिकारक उत्पादकों के उपभोग को हतोत्साहित करना और साथ ही महत्वपूर्ण सामाजिक और स्वास्थ्य क्षेत्र पर व्यय के लिए राजस्व बढ़ाना है।

सर, इसमें जन स्वास्थ्य के लिए भी चिंता की गई है। जैसे सरकार अपने वादे के अनुसार जीएसटी क्षतिपूर्ति उपकर को चरणबद्ध तरीके से समाप्त कर रही है, उसे यह सुनिश्चित करना होगा कि तंबाकू जैसे हानिकारक उत्पाद अचानक सस्ते और अधिक सुलभ न हो जाएं। कीमतों में गिरावट और उसके परिणामस्वरूप खपत में वृद्धि को रोकने के लिए प्रस्तावित 40 प्रतिशत जीएसटी और इसके अनुपात में उत्पाद शुल्क में वृद्धि आवश्यक संतुलनकारी उपाय के रूप में काम करेगी। यह सुविचारित दृष्टिकोण मूल्य स्थिरता बनाए रखता है, युवाओं और कमजोर वर्गों को तंबाकू के बढ़ते जोखिम से बचाता है और राजकोष पर बोझ डाले बिना जन स्वास्थ्य के प्रति भारत की प्रतिबद्धता को पुष्ट करता है। संक्षेप में, यह सुधार निवारक क्षमता को बनाए रखता है, राजस्व तटस्थता सुनिश्चितता करता है और राष्ट्र के स्वास्थ्य के हितों को सर्वोपरि रखता है। इसके उपवित्त को लोक कल्याण करने के लिए भी उपयोगी माना जाता है।

महोदय, ऐसे समय में, जब सरकार मध्यम वर्ग पर कर का बोझ कम कर रही है और कमजोर परिवारों को मुफ्त राशन प्रदान कर रही है, हानिकारक और गैर-जरूरी उत्पादों से राजस्व प्राप्त करना विवेकपूर्ण और न्यायसंगत दोनों है। तंबाकू पर बढ़े हुए उत्पाद शुल्क के माध्यम से एकत्र किया गया प्रत्येक रुपया सीधे राष्ट्र निर्माण को बढ़ावा देता है। इसके अंतर्गत वर्तमान सरकार के समय में देश में अखिल भारतीय आयुर्विज्ञान संस्थान, जैसे एम्स, जिसकी संख्या 2014 में सिर्फ 7 थी, वह बढ़कर आज 23 हो गई है और मेडिकल कॉलेजों की संख्या 2013-14 में 387 थी, जिसको 2025-26 तक दोगनी करके 808 बनाया गया है। इससे गुणवत्तापूर्ण चिकित्सा पेशेवरों तक पहुंच बढ़ रही है। इसके साथ ही आयुष्मान भारत योजना के अंतर्गत 9 करोड़ से अधिक रोगियों को पहले ही लगभग 1.3 लाख करोड़ रुपये का मुफ्त का रियायती उपचार मिल चुका है। यह राज्यों के राजस्व को नुकसान पहुंचाए बिना स्थिरता लाता है। जीएसटी क्षतिपूर्ति उपकर से पुनर्निर्धारित केंद्रीय उत्पाद शुल्क में बदलाव, राज्य के हिस्से में कमी नहीं,

Contents Page

बल्कि एक प्रशासनिक पुनरीक्षण करता है। क्षतिपूर्ति उपकर हमेशा एक समयबद्ध तंत्र था, ...(**समय की घंटी**)... जिससे सभी राज्यों ने सहमति व्यक्त की थी। धन्यवाद, सर।

डा. अशोक कुमार मित्तल (पंजाब): सर, सिगरेट के हर पॉकेट पर लिखा होता है - Tobacco is injurious to health, परन्तु मेरा कहना है – tobacco is injurious to nation. मैं कहना चाहूंगा:

"फ़ख्र होता है ऊंचाइयों को छूने में,
बस उसमें दफन किसी की लाश न हो।
जुनून हो मेहनत से आगे बढ़ने का,
बस धुएं में जकड़ी कोई दास्तान न हो।
सबको अपने सपने का जहां मिले,
बस आंसुओं में डूबी किसी की मां ना हो।"

सर, हम टोबैको से 75,000 करोड़ रुपए सालाना कमाते हैं या कमाने जा रहे हैं, पर तंबाकू कंट्रोल प्रोग्राम पर सिर्फ 50 करोड़ रुपए खर्च करते हैं यानी टोटल कमाई का 0.07 प्रतिशत। यह इतना कम क्यों है?

सर, हमारे क्रिकेटर्स, सेलिब्रिटीज़, जो खुद को रोल मॉडल कहते हैं, हम लोग भी समझते हैं, युवा भी समझते हैं, वे surrogate ad के जरिए इलायची के नाम पर जहर बेचते हैं। अभी एक नया बिल अलग से आ रहा है 'The Health Security se National Security Cess Bill, 2025'. यह बहुत बढ़िया है। हम इसका समर्थन करते हैं। आम आदमी पार्टी इस सेस का समर्थन करती है। अभी इस तरफ के साथियों ने बोला कि यह जो पैसा आएगा, यह तंबाकू के कारण होने वाली बीमारियों के रोकथाम के लिए खर्च होगा। इस बात से हम सभी सहमत हैं।

सर, माननीय मंत्री जी से मेरा यह निवेदन है कि यह जो सेस लगाया जा रहा है, हम इसका नाम हेल्थ सेस अगेंस्ट तंबाकू क्यों न कर दें, जैसे हम हेल्थ सिक्योरिटी अगेंस्ट नेशनल सिक्योरिटी लेकर आ रहे हैं। ...(**समय की घंटी**)... सर, मैं सिर्फ आधा मिनट लूँगा।

सर, 75,000 करोड़ रुपए या जितना भी आएगा, वह सारा इस खाते में डाला जाए - यह मेरा पुरजोर निवेदन है मंत्री जी से। Advertisements का जो twin pack का नया कल्चर चला है, उस पर सख्ती से निमंत्रण लगे ताकि बच्चों को बेवकूफ न बनाया जा सके।

सर, सिगरेट की जो ऐड है, उस पर पूरी तरह से नियंत्रण लगाया जाना चाहिए। भारत सरकार की एक बड़ी अच्छी स्कीम है, जिसके तहत केंद्र सरकार नेशनल हेल्थ मिशन पर राज्यों को वित्तीय प्रोत्साहन देती है और यह अच्छा काम है, क्योंकि यह तंबाकू की रोकथाम में मदद करती है। सर, वही चीज यहाँ भी लागू की जाए। ...(**समय की घंटी**)...

श्री उपसभापति: कृपया आप conclude करें।

डा. अशोक कुमार मित्तल: सर, आखिरी लाइन है। फाइनेंस कमिशन, जो राज्य परिवार नियोजन में अच्छा काम करता है, उसको विशेष अनुदान देता है, ऐसे ही वह स्टेट, जो तंबाकू की रोकथाम करते हैं, उनको भी विशेष अनुदान दिया जाए, बहुत-बहुत धन्यवाद।

Contents Page

MR. DEPUTY CHAIRMAN: Now, Shrimati Nirmala Sitharaman to reply to the discussion.

THE MINISTER OF FINANCE; AND THE MINISTER OF CORPORATE AFFAIRS (SHRIMATI NIRMALA SITHARAMAN): Sir, after the introduction of the Bill, I understand about 27 hon. Members have spoken on the subject. While just giving a broad introduction to what this exercise is about, I will move to respond to many of the questions which hon. Members have raised. The Central Excise Act of 1944, actually, has a Fourth Schedule in which the rates are prescribed. And, within the Fourth Schedule, there is a Section 4 in which the rates of the tobacco products are mentioned. Now, with the levy of the cess no longer there, under the GST scheme of things, meaning the compensation cess is no longer going to be levied, there was a necessity to get back the excisable items back into the Central Government's Excise Act.

(MR. CHAIRMAN *in the Chair*.)

Just to explain it a bit better, when in 2017, GST was brought in, in order to give States the compensation which was agreed upon so that they will be able to have their income supplemented just in case it fell from an assured level, the Central Government had said that it shall, just as a token, collect very miniscule amount for those items which come under the Central Excise such as tobacco products and completely gave it to the GST to collect Compensation Cess because they were under the 28 per cent rate, and over and above that, compensation cess was also being collected.

Even at the point in time of introduction of GST in 2017, by law, it was provided that this compensation will be given for the States for five full years. Now, at the end of the five full years, compensation cess was to come to a close. Even before the five full years could be completed, unfortunately, we had the Covid coming and during that time, no revenue could be raised, but yet, the compensation had to be given. So it was decided that there would be a loan arrangement made in which the Central Government would arrange it and have it back-to-back given to the States and that loan will also get paid back through the collection of the compensation cess. It means, till 2022, you would have to give the States the compensation through the collection which comes from the compensation cess. After that, because during the period of five years itself, we had to borrow money to pay this compensation cess, we

had to extend compensation cess collection till March, 2026. Or if we are able to pay back all the loans and interest well before March, 2026, which we borrowed to pay the States the compensation during and immediately after the Covid period, we will close collecting compensation cess. In the last GST Council, this was discussed in detail, and as was agreed earlier also, the compensation cess collection will come to a stop probably by the end of December. This was very clearly discussed and now that the compensation cess comes to a close, the Central Government, which gave the items under the cess such as tobacco products to the GST Council to raise revenues for compensation, naturally, has got to be brought back. Let me assure here itself straight away that the tobacco products will still be taxed under the demerit category at 40 per cent in the GST frame of things. They will still be taxed at 40 per cent, but there will not be a compensation cess. But when it was under the compensation cess, like now, till December 31st probably, they were under the highest rate available then, that is, 28 per cent and over and above which a compensation cess was added. Together, some of the items and cigarettes would have been at 53 per cent, some were at 60 per cent, some were at 72 per cent, some were at even 88 per cent. Now that the 28 per cent has gone away from GST, all those demerit goods have gone to 40 per cent tax. That is the structure in the GST. Therefore, the items cannot be taxed beyond 40 per cent even if they are demerit. But the incidence of tax on tobacco and tobacco-related products has, therefore, come down. You have no compensation cess, the highest rate that you have in GST is 40 per cent and, as a result, it gives an impression that the Government has allowed lesser tax on tobacco and, therefore, it is going to become affordable. The intent is not that, Sir. So, within the GST scheme of things, it continues to be at the highest rate. But now that the compensation cess cannot be collected and we have to come back to excise, the Central Excise Act will now, back again, get the cigarette items and retaining largely the incidence of tax. We are imposing the excise on these demerit goods. That is the sum and substance of the story behind as to why now excise is coming in. In general, I also want to highlight the fact, since the intent is not to tax tobacco and tobacco products lesser than what prevailed earlier, it is important for us and this august House to recognise the fact that during the GST period, tax on tobacco and tobacco-related products, even with the cess being there, could not reach the benchmark which the WHO sets every year.

That means, they have what is called as Tobacco Affordability Index of Tobacco Products. They have an index called Affordability Index of Tobacco Products. They monitor the rates which prevail all over the world and point out where

Contents Page

the rate is well below the benchmark. And, therefore, they say, 'you are making tobacco affordable'; meaning, people are not being disincentivized from buying cigarette unless you keep it at a certain level. And, there are several countries which keep changing the tobacco rate linking it to inflation and even otherwise. They keep changing the rate annually so that the rate itself is a disincentive, so that people don't end up buying more cigarettes that it becomes cheaper. And, in that context, 80 countries revised tobacco taxes annually, as I said, linking it to inflation and also looking at their periodic excise schedules. Australia increases tobacco's excise automatically by CPI plus an additional 12.5 per cent. New Zealand does the same exercise plus 10 per cent. Philippines, Turkey, South Africa, all of them also do an automatic escalating way of pricing tobacco products. EU member countries do 60 per cent over and above the CPI on a weighted average basis and many countries do exceed 70 to 75 per cent. So, what we need to do in India is to see if we are making tobacco affordable, which we don't want to. We want to make sure there is a deterrent. Therefore, at the moment, India's total tax incidence on cigarette is approximately 53 per cent of the retail price which is substantially lower than the World Health Organization's recommended benchmark of 75 per cent of the retail price. It can even be more than 75 per cent. So, as I said, many countries impose over the CPI 80-85 per cent, 75-80 per cent, and so on. So, we want to keep that in mind and, therefore, the rate fixation has happened, keeping WHO's benchmark as well and making sure that we don't make cigarettes affordable. But, here, there is one element. I think, one of the hon. Members has spoken, in brief, about *bidi*. But, I want to highlight the facts. While doing this, even *bidi* comes back to excise, but there is no change in tax incidence on *bidi*. Considering the fact that the workers who roll *bidi* come from a lower economic strata of our country, we had made sure that nothing goes to hurt the livelihood opportunities of the *bidi* rollers, but equally continuing with very many schemes which will give them health awareness. I will read that out a bit to highlight, Sir. When I say there is no change in the tax incidence on *bidi*, I just want to put it on record here so that hon. Members will appreciate. In the current regime, which will continue till the end of this month because of the compensation, which is the scheme of things since 2017 when GST was brought in, the GST rate, as I said, on *bidi* is 28 per cent and there is NCCD which is a calamity based collection that we do. For handmade *bidis,* for every thousand units, we charge one rupee. If it is a machine made *bidi,* then, for every thousand units, we charge two rupees and not more. Together with that, as I said, basic excise duty continued as a token gesture even during the GST regime when the compensation

Contents Page

cess was being collected. The Central excise was kept at a very nominal rate. And, how nominal is nominal? 5 paisa per 1000 units. It was five *paisa* per thousand units, not five rupees, five *paisa* per thousand units if it is man-made and 10 *paisa* per thousand units if it is machine-made. So, this is what prevails currently. Exactly what prevails now is what is going to prevail after excise comes into play. So, the proposed regime will have *bidi* at 18 per cent as recommended by the 56th GST Council. That is why, when the Next-Generation GST was announced, a lot of people said, "What have you done?" The GST rate on *bidi* was 28 per cent and over and above that, there was some cess, a miniscule cess. So, 28 per cent is the rate at which *bidi* was and it continues to be so till 31st. But we had to move it along with very many items because 28 is not available anymore as a rate under GST. So, every item moved to 18 unless it was a sin item which went to 40; cigarettes went to 40; *bidi* did not go to 40. It, on the contrary, moved to 18 because there was no more 28. So, from 1st January or whenever this new thing comes into play, in GST, it will be at 18 per cent. So, a lot of people questioned saying you have reduced the price because you have reduced the tax on *bidi*. But that is because we did not have 28; so, it went to 18. The NCCD portion continues to be the same as one rupee for every thousand units, if it is handmade and two rupee for every thousand units, if it is machine-made. That continues as it is. And, the basic excise duty, where it was five paisa per thousand for hand-made and ten paisa per thousand for machine made, will be at 10 per cent. Together, the incidence on *bidi* will be the same. It shall not worsen the situation or it shall not have a negative impact on *bidi* rollers. That is an upfront statement I want to offer.

Sir, now I come to specific points which many Members have raised. I want to address them. Pramod Tiwari *ji,* while speaking, apparently, has said that the Bill is silent on tobacco farmers and what will happen to the workers who are engaged in tobacco cultivation and so on. Also, he has observed that this is against devolution. I want to first correct this impression, Sir. This is an excise duty; it is not a cess. We will talk about cess tomorrow, day after, whenever it comes. But, this is an excise duty. This excise duty, by the very nature of taxable pool, will join the taxable pool and it will be devolved as per the Finance Commission's recommendations to the States. It is not against devolution; it joins the taxable pool. That is one thing.

Secondly, there are several schemes from the Government to take care of tobacco farmers. Now, this scheme has been on since 2015-16, it is called Crop Diversification Program, *Rashtriya Krishi Vikas Yojana,* and it runs in 10 States, major tobacco producing States, where farmers are encouraged to move from tobacco to

Contents Page

other crops. I will read out the States where this is happening - Andhra Pradesh, Bihar, Gujarat, Karnataka, Maharashtra, Odisha, Tamil Nadu, Telangana, Uttar Pradesh and West Bengal. In all these States, has it had an impact? Yes, it has had an impact because over 1.12 lakh acres of land has shifted from tobacco growing to other crops. And, I am talking about the period between 2017-18 and 2021-22. So, what are the crops to which they moved? Each State focussed on its own area, but if it is an irrigated area, largely sugarcane, groundnut, oil, palm, cotton, chilli, maize, onion, pulses, and turmeric. If it is non-irrigated area, or if it is State-specific subject, I will read out the example of three States. Telangana tobacco growers moved to producing bengal gram and chillies. In Odisha, they moved from tobacco to vegetable growing and maize. In Karnataka, they moved from tobacco to soyabean and sugarcane.

So, this move from tobacco-growing is being encouraged and 10 States have been given that attention through this programme. As I said, more than 1.12 acres of land have moved from tobacco to other crops.

Equally, are we giving any attention to *biri* workers? Sir, 49.82 lakh registered *biri* workers are there in this country. Now, for them, labour welfare scheme under Ministry of Labour and Employment is implemented across the country through labour welfare organizations situated in 18 regions across the country, including welfare of *biri* workers and their families. What are the specific schemes which are being given for *biri* workers? There are health care facilities through 10 hospitals and 279 dispensaries and also reimbursement expenditure for specialized treatment. Sometimes, it is now covered under cashless, paperless, but reimbursement also happens when they go for cancer treatment, when they go for tuberculosis or if they go for any heart diseases or even for kidney transplantation. So, there, the reimbursement method works. Financial assistance is also given for education of children of *biri* workers from class one to college or university; and the amount given ranges from 1,000 rupees to 25,000 rupees per student per annum depending upon the class in which the child is or the course that the child is doing. Other than this, subsidy of Rs. 1.50 lakh per beneficiary for construction of a *pucca* house is given under the Revised Integrated Housing Scheme which commenced from 2016. RIHS has been converged with Pradhan Mantri Awas Scheme. Other than this, you have PM Shram Yogi Maandhan, PMSYM, Suraksha Bima Yojana, Jeevan Jyoti Bima Yojana, Jan Arogya Yojana, Public Distribution System happens, Grameen Kaushalya Yojana, and also the SVANidhi, Deendayal Antyodaya Yojana and so on. So, all these Schemes also aim at the *biri* workers.

Contents Page

Pramod Tiwariji again has mentioned that no mention of health and related expenditure is made here. Probably, the hon. Member, Shrimati Sagarika Ghosh, also mentioned this. I want to just highlight, Sir, that health and wellness have been a key focus of our Government. Prime Minister Narendra Modi has been very keen on it. I can read out the amount that has been spent on health in the last 11 years. In the last year of UPA Government, 2013-14, Rs. 33,278 crores have been spent for Health Ministry's Budget allocation, whereas, in the BE of 2025-26, this year -- I am comparing the BE with BE -- Rs. 99,858 crores have been allotted, which is three times more. Other than that, between 2014-15 and 2021-22, Government health expenditure, as a percentage of GDP, rose from 1.13 per cent to 1.84 per cent. Government health expenditure is a share of overall Government spending which has also increased from 3.94 per cent to 6.12 per cent. Between 2014 and 2022, per capita health spending tripled from 1,108 rupees to 3,169 rupees. This is per capita. Other than that, Ayushman Bharat Pradhan Mantri Jan Arogya Yojana gives protection for nearly 55 crore beneficiaries. Over nine crore hospital admissions have been entertained under that, resulting in 1.3 lakh crore, or even slightly more, worth of free treatments. So, healthcare has taken a good priority in this Government. More than 16,000 *Jan Aushadhi Kendras*, now present in almost all the districts of the country, provide generic medicines at affordable prices, often 50 to 90 percent cheaper than the market rates. Then, under *Mission Indradhanush*, 5.46 crore children and 1.32 crore pregnant women have been vaccinated against 12 diseases. This targeted initiative has actually contributed to a significant decline in the maternal mortality rate from 130 per lakh live births, that was in 2014 to 2016, to 80 in 2020. So, in the last 11 years, Government has approved or established several new AIIMS across the country, across several States, also set up many medical colleges, including the first ever AIIMS in the North-east, located in Assam, increased the number of MBBS seats to 1.18 lakh and added 74,000 PG seats since 2014.

Sir, tobacco products are being sold near schools in Tamil Nadu. I can't see Dr. Thambidurai here who had observed this. But I need to say that there is an Act from 2003, COTPA, which is the Cigarette and Other Tobacco Products Act, 2003. A provision has been made to prohibit the sale of tobacco products to an individual below 18 years, and it cannot be sold within 100 yards of the school premises. Guidelines for Tobacco Free Educational Institutions were also issued in 2019. So, I would want to highlight to hon. Member, Dr. Thambidurai, that Government of India conducts tobacco free youth campaign every year since 2023. Maybe greater awareness is required in Tamil Nadu.

Contents Page

Sir, Dr. Sivadasan had raised this issue about lottery. I am not sure I should be answering this here because this Bill has nothing to do with the lottery system, but he has raised it. I just want to highlight the fact that the 56th meeting of the GST Council was held this year on 3rd September when new generation GST decisions were made, which were much welcomed by everybody. The GST Council at that time had recommended increasing the GST rate on supply of lottery tickets from 28 per cent to 40 per cent. As I said, 28 per cent does not exist anymore. Lottery cannot go to 18, so it went to 40. Of course, a delegation from Kerala came and met me saying that this would affect people because a lot of people who sell these tickets are poor people. Sir, this decision of the GST Council was unanimous. In Kerala, the lottery is run by the State Government. The supply happens within the State and, therefore, there is no IGST involved either. It is entirely the State Government's. The SGST collected is entirely retained by the State and 41 per cent from the CGST proceeding would go to the State. Now, it is a very considerate and humanitarian thing to say that these people would suffer, but the tax is on the State Government; it is not on those people. And the State Government gets the revenue. I am sure the State Government would be broad minded enough to give something to the people now that everything is coming down and take care of their own citizens, because that is something which is well within the State Government's limit. ...*(Interruptions)*... Sir, there are a few other points on which I have to give replies. Shri Girirajan, I am not sure he is here now, said that middle class is unhappy; there is high inflation; salaried class is being penalised. This is an excise duty being imposed on cigarette smoking. I am not sure how I will be able to answer that! And also, inflation is high. CPI is below 3 per cent. In the last six months, it has remained well below the tolerance limit given under the FRBM. So, even now, if I have to answer on high inflation, it is a bit difficult. We can always reserve it for the day when really inflation is much higher than the forbearance limit.

Hon. Member, Arun Singh *ji* has spoken elaborately about the GST next generation. GST cuts have actually benefited people on their daily use items. Wherever I go, I go to the local shops and ask them: Are customers coming? Are they buying? Are they asking questions about how much the rate has come down on that particular commodity that they want to buy? Are you helping them to understand it? Everywhere, I am getting reports that 'Yes, the rates have come down.' In fact, the last visit was in your town, not really Tiruppur, but in Coimbatore, and the grocery shop people do tell me that people are happy. In fact, I went to a grocery shop owner's house because he said, 'Not just my shop, please come home.' There, he

Contents Page

had assembled a group of people from neighbourhood. One small family said, "My monthly grocery bill used to be something like Rs.4,280; now it has actually come down to Rs.3,100", and they were actually happy. ...(*Interruptions*)... You please go check it up with the people who I met; I am not saying the untruth here. ...(*Interruptions*)... Sorry! Are you saying I am saying the untruth? I will give you the address of the people; please go, visit them in Coimbatore, your own State. So, there is a very clear message that the rates are coming down. So, in this debate on excise, where I am going to impose the excise duty on cigarette smoking, suddenly, if I have to answer these issues, it is a bit difficult. I thank Shri Arun Singh *ji*, who has spoken in detail about it. Again, the issues raised by the hon. Member, Shrimati Sagarika Ghose, pertain to MGNREGA; very valid, very relevant, very sensitive and important for West Bengal. We have answered this several times.

Now, I am answering on excise, but the issue has been raised. So, I will answer it just as I have answered a Member from Tamil Nadu. As per the MGNREGA, 2005, it is the responsibility of the State Government to ensure transparency and accountability in the implementation of the scheme. Based on Central team's inspection reports, highlighting implementation issues, the Ministry of Rural Development had sent several communications to the State saying, 'Please do the rectification.' I am told there is still some rectification pending. Consequently, the funds were stopped since March, 2022, under Section 27 of the Act, due to non-compliance with the Central Government's directives. The latest Action Taken Report dated 11th July, 2025 this year, the West Bengal State has reported completion of recoveries of Rs.4.81 crores identified by the Central teams in four districts, which means the Central team pointed out something, after which the correction and rectification work started and they have collected Rs.4.81 crores from four districts, along with the status of the disciplinary action initiated in this regard. This itself, I think, is an admission that things were misused of MGNREGA. Subsequently, ...(*Interruptions*)...

MR. CHAIRMAN: No; you had your opportunity to speak. ...(*Interruptions*)...

SHRIMATI NIRMALA SITHARAMAN: Sir, they are not interested in the reply. After I complete my reply, they can raise more issues.

MR. CHAIRMAN: Nothing will go on record except the Minister's reply.

SHRIMATI NIRMALA SITHARAMAN: Thank you, Sir. Please do listen to the reply and then you may permit them to ask more questions, if you want, Sir. Subsequently, the

Contents Page

Ministry of Rural Development again wrote a letter on 11th November, 2025, requesting the State Government to furnish a comprehensive Action Taken Report with regard to the total districts of the State, along with the details of the financial recoveries made, disciplinary proceedings which have been taken, criminal action and all other corrective measures undertaken by the State. From 2006-07 to 2013-14, the Central funds, which were released to West Bengal under MNREGA, stood at Rs.14,985 crores. Now, from 2014-15 to 2021-22, which is a comparable number of years, our Government has released Rs.54,416 crores, which represents a 261 per cent increase in MNREGA alone - Rs.14,985 crores compared with Rs.54,416 crores - irrespective of the fact that we are still asking them for taking action where things have been pointed out as not being right. So, the commitment of the Central Government as regards MNREGA beneficiaries in the State of West Bengal is absolutely there and we expect that this transparency, with which we want to handle it, will continue. ...(*Interruptions*)... Further, the hon. Member has said that the Central Road and Infrastructure Fund is not being transferred. I want to just highlight that in 2024-25 RE and 2025-26 BE, the Government has, so far, transferred Rs.13.25 lakh crores since 2002-03 down to 2025-26. Rs.13,25 lakh crores have been transferred under the head of Central Road and Infrastructure Fund. How much was collected because it is a Fund to be collected? Rs.12.62 lakh crores were collected in the same period. The collection is Rs.12.62 lakh crores. What went under this head to West Bengal is Rs.13.25 lakh crores. This is total. ...(*Interruptions*)...

MR. CHAIRMAN: No interruptions, please. She is not yielding. You please sit down. ...(*Interruptions*)... आप प्लीज़ बैठिए। You will get your chance when you are speaking. It is for the Minister to reply now.

SHRIMATI NIRMALA SITHARAMAN: Sir, I will finish and then you can ...(*Interruptions*)... Sir, I am addressing you only.

श्री सभापतिः नहीं, नहीं। No cross-talking, please. ...(*Interruptions*)... You please sit down. Let her complete her reply.

SHRIMATI NIRMALA SITHARAMAN: Thank you, Sir. The other point, which was raised by the hon. Member, was that the Oil Industry Development Fund (OIDF) has not been transferred for appropriate usage. ...(*Interruptions*)...

MR. CHAIRMAN: Nothing will go on record except the Minister's reply.

Contents Page

SHRIMATI NIRMALA SITHARAMAN: I wish to say that an Action Taken Note was conveyed to the Public Accounts Committee that since the Government has been financing various activities from the Budget, which qualify as development of oil industry within the purview of the Oil Industry Development Act of 1974 and in view of the emergent situation of energy security, such expenditure is likely to increase in the near future.It was, therefore, further stated that these activities have been financed through the resources of the Government of India, of which, cess under the Act is a part, but to avoid further confusion, the Government has decided to constitute Oil Industry Development Fund as per the provisions of Section 18 of the Oil Industry (Development) Act, 1974. The fund has been created in Public Account of India and has been operationalised from the Financial Year 2024-25. An amount of Rs. 17,730 crores and Rs. 19,376 crore was provided for transfer to the Oil Industry Development Fund (OIDF) in the RE of 2024-25 and in the BE of 2025-26, respectively. So, regarding the Oil Industry Development Fund (OIDF), I have told you what has happened and how much fund has been transferred. The fund creation is also to enable specific oil development activities to be funded from the fund rather than from the Budget. So, this has been explained.

Next point is also from the hon. Member, Smt. Sagarika Ghose. She said, 'Don't neglect West Bengal'. I want to say that it is necessarily not so. I will tell you the kind of things that we have done for West Bengal. ...(*Interruptions*)... West Bengal has never been ignored. They don't want to hear this.

MS. DOLA SEN: Sir, this is...

MR. CHAIRMAN: No, no. Ms. Sen, this is not correct. ...(*Interruptions*)... No, no! I am not saying anything. You please sit down. ...(*Interruptions*)...

SHRIMATI SAGARIKA GHOSE: Mr. Chairman, Sir... ...(*Interruptions*)...

MR. CHAIRMAN: Elaborately, you have spoken on this Bill. Please be seated. ...(*Interruptions*)... Let the Minister continue with her reply. Nothing will go on record except Minister's reply.

SHRIMATI NIRMALA SITHARAMAN: West Bengal has never been ignored by this Government. In fact, it is the Trinamool Congress, which is hurting the growth of the people of West Bengal. ...(*Interruptions*)... I repeat this. ...(*Interruptions*)... It is, in fact, the Trinamool Congress, which is hurting the growth of the people of West Bengal. ...(*Interruptions*)... Sir, I will give you a classic example in this regard. West

Contents Page

Bengal withdrew from Ayushman Bharat scheme in January, 2019. ...(*Interruptions*)... Is that good for Bengal? Industries are leaving West Bengal. ...(*Interruptions*)... Only recently, I answered a question raised by one hon. Member of Parliament about the number of industries which have left West Bengal. In fact, off the cuff, I can tell you, subject to correction, in 1947, when India got Independence, the contribution of West Bengal's industry in the country's GDP was somewhere around 27 per cent. This is subject to correction. I can give you papers. But today, this has gone down to a minimum of 3 per cent! Is that West Bengal's governance? Sir, industries are leaving West Bengal. ...(*Interruptions*)... I have answered a question raised by a Member of Parliament. I wish I can get that copy so that I can tell the exact numbers. I wish my officers sitting in gallery can give that letter so that I can keep it on the Table of the House. ...(*Interruptions*)...

MR. CHAIRMAN: You need not answer to them so elaborately. You please address the Chair.

SHRIMATI NIRMALA SITHARAMAN: People are suffering... ...(*Interruptions*)...

MR. CHAIRMAN: Hon. Members, please go back to your seats. ...(*Interruptions*)...

SHRIMATI NIRMALA SITHARAMAN: People are suffering... ...(*Interruptions*)...

MR. CHAIRMAN: This is not correct. ...(*Interruptions*)... One minute. When the Member was speaking, she was not disturbed by anyone. ...(*Interruptions*)... Don't do this. It is becoming your habit. It is not good. ...(*Interruptions*)... Nothing will go on record except the Minister's reply.

SHRIMATI NIRMALA SITHARAMAN: Sir, I will give you one example. Sir, let me give you data. ...(*Interruptions*)... Also, I will give you my personal example. ...(*Interruptions*)... In my family, there is a member who lives in Kolkata. They wanted to white-wash their house and paint the doors. They got paints and they wanted to do it. There were people who came to their House...

MR. CHAIRMAN: Hon. Minister, kindly be brief and specific. ...(*Interruptions*)... There is no need to reply to all their observations.

SHRIMATI NIRMALA SITHARAMAN: I am giving the data, Sir.

MR. CHAIRMAN: Please address the Chair. ...(*Interruptions*)...

Contents Page

SHRIMATI NIRMALA SITHARAMAN: Obviously, Sir. I am addressing you. ...(*Interruptions*)... Sir, Rs. 5.94 lakh crores has been given under tax devolution since 2014 till now, that is, 4.4 times increases versus Rs. 1.34 lakh crores given during 2004-14. ...*(Interruptions)*... During 2004-14, Sir, Rs. 1.34 lakh crores was given and now, since 2014, Rs. 5.94 lakh crores has gone to Bengal under tax devolution. सर, comparison देखिए। ...*(Interruptions)*... The Finance Commission did not tell us to give SASCI Funds, which is given for 50 years, interest free. An amount of Rs. 24,000 crores has gone to Bengal under SASCI, Sir, not under the Finance Commission recommendation. Prime Minister Modi's desire was recovery after Covid should be good. So, Bengal received Rs. 24,000 crores. AIIMS in Kalyani ...*(Interruptions)*...

SHRI DEREK O'BRIEN: Sir, I have a point of order.

MR. CHAIRMAN: No point of order when the Minister is replying.

SHRIMATI NIRMALA SITHARAMAN: Eleven medical colleges have been opened in West Bengal, sponsored by Centrally-sponsored scheme, that is, our scheme. Eleven medical colleges! ...*(Interruptions)*... About railways, Sir, under the NDA Government, West Bengal received a record budgetary allocation of Rs. 13,955 crore for railway projects in the year 2025-26 alone, just one year! ...*(Interruptions)*...

श्री सभापति: कृपया आप बैठिए। ...(**व्यवधान**)...

SHRIMATI NIRMALA SITHARAMAN: This is over three times the average outlay of Rs. 4,380 crores given during 2009-14. ...*(Interruptions)*... I told you, Sir, about the number of companies which have left West Bengal. I give you the data. I will authenticate it. I have no problems. ...*(Interruptions)*... From 1st April, 2011 to 30th September, 2025, 448 listed companies have left Bengal, and 6,447 unlisted companies have left Bengal. 6,895 companies have been admitted from Bengal to elsewhere.

MR. CHAIRMAN: Madam, I think, we can stick to the Central Excise (Amendment) Bill alone.

SHRIMATI NIRMALA SITHARAMAN: This is the data that I am giving.

MR. CHAIRMAN: Hon. Minister, I think you can now stick to the Central Excise (Amendment) Bill. ...*(Interruptions)*... Please, you address me and conclude.

Contents Page

SHRIMATI NIRMALA SITHARAMAN: Yes, Sir. Other than that, Sir, 101 Amrit Railway Stations are being developed with the help of Rs. 3,847 crores. Then, 1,650 kilometres have been electrified. Around 98 per cent route has been electrified in entire Bengal. Then, 2,300 kilometres of national highway has been constructed in Bengal since 2014. Other than this, Bagdogra Airport development in Siliguri is being done at an estimated cost of Rs. 1,490 crores.

MR. CHAIRMAN: Hon. Minister, you please reply only regarding the Central Excise (Amendment) Bill and conclude.

SHRIMATI NIRMALA SITHARAMAN: I am not going any further, Sir. So, the Central Excise (Amendment) Bill may be considered and passed by this august House. Thank you very much.

MR. CHAIRMAN: The question is:

That the Bill further to amend the Central Excise Act, 1944, as passed by Lok Sabha be taken into consideration.

The motion was adopted.

MR. CHAIRMAN: We shall now take up Clause-by-Clause consideration of the Bill.

Clause 2 was added to the Bill.

Clause 1, the Enacting Formula and the Title were added to the Bill.

SHRIMATI NIRMALA SITHARAMAN: Sir, I move:

"That the Bill be returned."

The question was put and the motion was adopted.

SHRI DEREK O' BRIEN: Sir, a point of order. ...*(Interruptions)*... In protest, we are walking out. ...*(Interruptions)*...

(*At this stage some hon. Members left the Chamber.*)

MR. CHAIRMAN: Now, Special Mentions.

Contents Page

SPECIAL MENTIONS

Demand to make Nalanda University as a global research hub

श्री संजय कुमार झा (बिहार): महोदय, प्राचीन नालंदा महाविहार विश्व की प्राचीनतम ज्ञान परंपराओं और अंतरराष्ट्रीय शैक्षणिक आदान-प्रदान का प्रतीक रहा है। ...(**व्यवधान**)...

श्री सभापति: आप लोग बैठिए। ... (**व्यवधान**)...

श्री संजय कुमार झा: वर्ष 2010 में विश्वविद्यालय के पुनर्स्थापन के बाद से भारत सरकार इसे पुनः विश्व-स्तरीय उत्कृष्टता केंद्र के रूप में विकसित करने हेतु सतत प्रयासरत है। ...(**व्यवधान**)... नालंदा विश्वविद्यालय ने 40 से अधिक देशों के साथ शैक्षणिक व शोध सहयोग स्थापित किया है, जिनमें ASEAN, BIMSTEC और इंडो-पैसिफिक क्षेत्र के देश शामिल हैं। यह नालंदा की ऐतिहासिक भावना-ज्ञान के माध्यम से अंतरराष्ट्रीय मित्रता का आधुनिक पुनरुत्थान है। विश्वविद्यालय South Asian Studies, Buddhist Studies, Ecology & Environment Studies, International Relations और Conflict Resolution जैसे क्षेत्रों में वैश्विक शोध का प्रमुख केंद्र बन रहा है। ... (**व्यवधान**)...

श्री सभापति: जॉन ब्रिटास जी, प्लीज बैठिए। ...(**व्यवधान**)...

श्री संजय कुमार झा: वर्ष 2023 में नालंदा के प्राचीन अवशेषों को UNESCO World Heritage List में शामिल किए जाने से इसकी अंतरराष्ट्रीय प्रतिष्ठा और बढ़ी है। वर्ष 2024-25 में 20 से ज्यादा देशों से छात्र नामांकित हुए, जिससे यह वास्तविक रूप से बहुराष्ट्रीय परिसर के रूप में उभर रहा है। "Act East Policy" और "Cultural Diplomacy" के अंतर्गत नालंदा विश्वविद्यालय ASEAN-BIMSTEC देशों के लिए साझा अकादमिक मंच बनकर भारत की विश्व गुरु की भूमिका को मजबूत कर रहा है। मेरी सरकार से यह माँग है कि इसे वैश्विक रिसर्च हब बनाने हेतु संसाधन, अंतरराष्ट्रीय सहयोग, अवसंरचना और परिसर के संरक्षण एवं डिजिटल पुनर्रचना को और सशक्त किया जाए। वैश्विक शोध नेटवर्क के साथ संयुक्त अनुसंधान को और बढ़ावा दिया जाए। परिसर के संरक्षण, डिजिटल पुनर्रचना और वैश्विक पर्यटन-शिक्षा मॉडल को भी सशक्त किया जाए। नालंदा विश्वविद्यालय का पुनरोदय केवल बिहार या भारत का गौरव नहीं, बल्कि संपूर्ण विश्व की साझा बौद्धिक विरासत का पुनर्जागरण है।

MR. CHAIRMAN: The following hon. Members associated themselves with the Special Mention made by the hon. Member, Shri Sanjay Kumar Jha: Shrimati Rajathi (Tamil Nadu), Dr. John Brittas (Kerala), Shri R. Girirajan (Tamil Nadu), Shri Maharaja Sanajaoba Leishemba (Manipur), Shri Sadanand Mhalu Shet Tanavade (Goa) and Dr. Sasmit Patra (Odisha).

Contents Page

Concern over delay in the extension of the railway line to Talwara in Punjab

डा. संदीप कुमार पाठक (पंजाब): महोदय, मैं सरकार का ध्यान एक अत्यंत चिंताजनक और लंबे समय से उपेक्षित बुनियादी ढांचे की ओर आकर्षित कराना चाहता हूँ। पंजाब के तलवाड़ा शहर और उसके आसपास के गाँव, जैसे हाजीपुर, गढ़शंकर, मुकेरियां, बहरामपुर और अन्य पिछले 40 वर्षों से रेल सेवा के वादे की प्रतीक्षा कर रहे हैं। वर्ष 1981 में घोषित इस 84 किलोमीटर लंबे नंगल-तलवाड़ा रेल प्रोजेक्ट पर अब तक 2,000 करोड़ रुपये से अधिक की राशि खर्च हो चुकी है, लेकिन आज भी स्थानीय लोग अंतिम चरण, तलवाड़ा तक रेल पहुँचने की प्रतीक्षा कर रहे हैं। इस देरी के कारण स्थानीय लोगों को न केवल यात्रा में कठिनाई होती है, बल्कि इस क्षेत्र का आर्थिक और सामाजिक विकास भी रुका हुआ है।

अतः मेरी सरकार से यह माँग है कि इस पर ध्यान दिया जाए।

MR. CHAIRMAN: The following hon. Members associated themselves with the Special Mention made by the hon. Member, Dr. Sandeep Kumar Pathak: Shrimati Rajathi (Tamil Nadu), Dr. John Brittas (Kerala), Shri R. Girirajan (Tamil Nadu), Dr. V. Sivadasan (Kerala) and Dr.Sasmit Patra (Odisha).

Demand for sewerage system in the urban areas of Auraiya District (Uttar Pradesh) under Mission Amrit

श्रीमती गीता उर्फ चंद्रप्रभा (उत्तर प्रदेश): महोदय, उत्तर प्रदेश के औरैया जनपद के जिला मुख्यालय सहित प्रमुख कस्बों में सीवरेज सहित अन्य जल निकासी व्यवस्थाओं का अभाव है। जनपद के प्रमुख कस्बे, जैसे बिधूना, अछल्दा, दिबियापुर, फफूंद आदि में जल निकासी की पर्याप्त व्यवस्थाएँ न होने के कारण जगह-जगह जल भराव की स्थिति बन जाती है, जिससे इन क्षेत्रों में रहने वाले लोगों को जल भराव से उत्पन्न होने वाले मच्छरों एवं अनेक बीमारियों का सामना करना पड़ता है। बरसात के समय इन क्षेत्रों में रहने वाले लोगों के पास निकलने का पर्याप्त रास्ता भी नहीं होता है। स्कूली बच्चों, महिलाओं, बुजुर्गों को जल भराव की समस्या से सर्वाधिक कठिनाई का सामना करना पड़ता है।

6.00 P. M.

MR. CHAIRMAN: Hon. Members, it is now 6 p.m. If the House agrees, we may sit beyond 6 p.m. till the disposal of today's Listed Business and the Special Mentions permitted for today. Do I have the leave of the House to extend the sitting beyond 6 p.m.?

SOME HON. MEMBERS: Yes, Sir.

MR. CHAIRMAN: Geetaji, please continue.

Contents Page

श्रीमती गीता उर्फ चंद्रप्रभा: अत: आपसे निवेदन है कि भारत सरकार द्वारा संचालित अमृत योजना या शहरी क्षेत्र में जल निकासी तथा सीवर से संबंधित किसी अन्य योजना के अंतर्गत औरैया जनपद के प्रमुख नगरीय क्षेत्रों में सीवरेज तथा जल निकासी की सुविधाओं को विकसित कराने का कष्ट करें।

MR. CHAIRMAN: The following hon. Members associated themselves with the Special Mention made by hon. Member, Shrimati Geeta alias Chandra Prabha: Dr. Sasmit Patra (Odisha), Shri Maharaja Sanajaoba Leishemba (Manipur), Shrimati Rajathi (Tamil Nadu), Shri R. Girirajan (Tamil Nadu) and Dr. Kalpana Saini (Uttarakhand).

Demand to ban highly lethal pesticides and weedicide chemicals

श्री रामचंद्र जांगड़ा (हरियाणा): आजकल कृषि क्षेत्र में किसानों द्वारा अति घातक कीटनाशक व खरपतवार नाशक केमिकल प्रयोग किए जा रहे हैं, जो कृषि भूमि को अति ज़हरीला बनाते हुए प्राणी मात्र के लिए विनाशक सिद्ध हो रहे हैं। कुछ केमिकल तो इतने विषैले हैं कि अगर उनके छिड़काव किए हुए या डाले हुए स्थान से एक सप्ताह तक कोई गलती से घास निकालकर पशुओं को डाल दे, तो पशु की मृत्यु हो जाती है।

इसी प्रकार आजकल मेड़ों या सिंचाई के लिए प्रयोग होने वाली नालियों में उगे घास को किसी कृषि उपकरण से उखाड़ने के बजाय, वहाँ पर उगे घास को समाप्त करने के लिए केमिकल का छिड़काव कर देते हैं। यह केमिकल इतना घातक होता है कि जहाँ छिड़काव होता है, वहाँ ज़मीन स्पंज की तरह नरम हो जाती है तथा ज़मीन के नीचे डेढ़ फुट की गहराई तक चूहा या साँप वगैरह भी मर जाता है। कुछ दिन पहले एक किसान सुबह-सवेरे खरपतवार घास पर छिड़काव करके चला गया, थोड़ी देर बाद एक चरवाहा वहाँ अपनी भेड़ों को चराने आ गया। वहाँ के घास को खाते ही उसकी सभी 45 भेड़ें मर गईं। इससे अनुमान लगाया जा सकता है कि उसके साथ उगे अनाज के पौधों में उसका कितना असर जाता होगा, जिस अनाज को इंसान, पशु सभी खाते हैं, उनमें कितनी विषाक्त बीमारियाँ होती होंगी।मेरी सरकार से यह माँग है कि इस पर ध्यान दिया जाए।

MR. CHAIRMAN: The following hon. Members associated themselves with the Special Mention made by hon. Member, Shri Ram Chander Jangra: Dr. Sasmit Patra (Odisha), Dr. Sumer Singh Solanki (Madhya Pradesh), Shri Naresh Bansal (Uttarakhand), Shri Maharaja Sanajaoba Leishemba (Manipur), Shrimati Rajathi (Tamil Nadu), Shri R. Girirajan (Tamil Nadu), Shri Sadanand Mhalu Shet Tanavade (Goa), Shri Sat Paul Sharma (Jammu & Kashmir) and Dr. Kalpana Saini (Uttarakhand).

Contents Page

Demand to increase family income limit under Dr. Ambedkar Medical Aid Scheme

SHRI GOLLA BABURAO (Andhra Pradesh): Sir, the Government is implementing Dr. Ambedkar Medical Aid Scheme to provide medical treatment to patients suffering from serious health problems relating to kidney, heart, liver, cancer, brain etc., for SC/ST. It is a very good scheme for poor SC/STs. Under this scheme, 100 per cent of the estimated cost of the treatment is given to the concerned hospital. But, there are various limitations and one of them is the family income of SC/ST should not exceed Rs. 3 lakh per annum. Secondly, if one looks at the money given for various surgeries or treatment, it appears to be insufficient. For example, the following amounts are being given under Dr. Ambedkar Medical Aid Scheme: Heart Surgery – Rs. 1.25 lakh; Kidney Surgery – Rs. 3.5 lakh; Cancer – Rs. 1.75 lakh; Brain Surgery – Rs. 1.5 lakh; Kidney Transplant – Rs. 3.5 lakh; Spinal Surgery – Rs. 1 lakh. The rates for various surgeries are fraction of the real cost for important surgeries and treatment. The Government is saying that 100 per cent of the estimated cost of the treatment is directly released to the concerned hospital. But, the real estimated cost is much, much more. Not only this, the income limit fixed for family is also too low, which is Rs. 3 lakh per annum of family income. Hence, I appeal to the Government to revise the family income to Rs. 10 lakh and also increase the limited for various treatment or surgeries to, at least, at par with the rates of CGHS. Thank you.

MR. CHAIRMAN: The following hon. Members associated themselves with the Special Mention made by hon. Member, Shri Golla Baburao: Dr. Sasmit Patra (Odisha), Dr. John Brittas (Kerala), Dr. V. Sivadasan (Kerala), Shri Ravi Chandra Vaddiraju (Telangana), Shrimati Rajathi (Tamil Nadu) and Shri R. Girirajan (Tamil Nadu).

Concern over the delay in the construction of a bridge at Dhola railway crossing in Bhavnagar district of Gujarat

श्री शक्तिसिंह गोहिल (गुजरात): सभापति महोदय, गुजरात के भावनगर जिला के धोला रेलवे क्रॉसिंग पर बन रहे ब्रिज का काम काफ़ी समय से विलंब में पड़ा है। करोड़ों रूपए खर्च हुए हैं और थोड़ा ही काम बाक़ी है। यह काम लंबे अरसे से नहीं हो रहा है। कॉन्ट्रेक्टर समय मर्यादा में काम नहीं पूरा कर पाए, तो उनकी रिस्क एंड कॉस्ट से काम पूरा करवाने का प्रावधान कॉन्ट्रेक्ट में है। सरकार जरूरत पड़ने पर इसका प्रयोग करे, यह जरूरी है। ब्रिज का काम पूर्ण नहीं होने की वजह

Contents Page

से ट्रैफिक जाम होता है और लोगों को काफ़ी दिक्कतें आती हैं। मेरा सरकार से यह अनुरोध है की वह तुरंत इस काम को पूर्ण करवाए।

MR. CHAIRMAN: The following hon. Members associated themselves with the Special Mention made by hon. Member, Shri Shaktisinh Gohil: Shri Neeraj Dangi (Rajasthan), Shrimati Jebi Mather Hisham (Kerala), Dr. John Brittas (Kerala), Dr. V. Sivadasan (Kerala), Shri R. Girirajan (Tamil Nadu), Dr. Sasmit Patra (Odisha) and Shrimati Rajathi (Tamil Nadu).

Shri Sanjay Singh, not present. Now, Dr. Sangeeta Balwant.

Need for welfare of patients suffering from muscular dystrophy

डा. संगीता बलवन्त (उत्तर प्रदेश): सभापति महोदय, मैं मस्कुलर डिस्ट्रॉफी जैसी गंभीर बीमारी की तरफ सरकार का ध्यान आकृष्ट करना चाहती हूं। यह बीमारी मांसपेशियों से संबंधित है, जिसमें बच्चे या वयस्क इस बीमारी से पीड़ित हो रहे हैं। इसमें मांसपेशियां कमजोर होने से पीड़ित बच्चे या वयस्क पूर्णता दिव्यांग हो जाते हैं। इस बीमारी के इलाज का खर्च बहुत ज्यादा होने के कारण अधिकांश मरीज अपने इलाज का खर्च वहन नहीं कर पाते हैं और मरीज दिव्यांग हो जाते हैं या उनकी मृत्यु हो जाती है ।मैं सरकार से मांग करती हूं कि संपूर्ण भारतवर्ष में मस्कुलर डिस्ट्रॉफी से पीड़ित बच्चों एवं वयस्कों के समुचित इलाज हेतु न्यूनतम दर पर दवाओं का प्रबंध किया जाए। इसके साथ ही उनके जीवन यापन में सुधार हेतु विशेष सुविधाएं प्रदान की जाए, जिससे इस गंभीर बीमारी से पीड़ित व्यक्तियों एवं उनके परिवार वालों को मदद मिल सके।

MR. CHAIRMAN: The following hon. Members associated themselves with the Special Mention made by hon. Member, Dr. Sangeeta Balwant: Shri Madan Rathore (Rajasthan), Shri Mayankkumar Nayak (Gujarat), Dr. Sasmit Patra (Odisha), Shrimati Rajathi (Tamil Nadu) and Shri R. Girirajan (Tamil Nadu).

Now, Shri Madan Rathore.

Concern over increasing aggression and violent behavior among children and youth

श्री मदन राठौड़ (राजस्थान): सभापति महोदय, मैं सरकार का ध्यान एक अत्यंत गंभीर और चिंताजनक सामाजिक समस्या की ओर आकर्षित करना चाहता हूँ – वह है बच्चों और युवाओं में बढ़ती आक्रामक प्रवृत्ति और हिंसात्मक व्यवहार। आज के समय में विद्यालय जैसे सुरक्षित माने जाने वाले स्थानों में भी छात्र एक-दूसरे पर चाकू से हमला कर रहे हैं, मारपीट की घटनाएं आम होती जा रही हैं और यह प्रवृत्ति केवल महानगरों तक सीमित नहीं रही, बल्कि छोटे शहरों और ग्रामीण क्षेत्रों तक फैल चुकी है। देशभर में ऐसे कई उदाहरण सामने आ रहे हैं।

Contents Page

इस समस्या के पीछे कई कारण हैं, जिसमें परिवार में संस्कारों की कमी, सामाजिक और डिजिटल मीडिया से आने वाली हिंसात्मक सामग्री, नैतिक शिक्षा का अभाव, मानसिक स्वास्थ्य के प्रति उपेक्षा, माता-पिता का बच्चों से संवादहीनता। यह महज़ एक सामाजिक चिंता नहीं, बल्कि आने वाले भविष्य के लिए एक गंभीर चेतावनी है। यदि हम आज नैतिक शिक्षा, मानसिक स्वास्थ्य और परिवार की भूमिका को लेकर सजग नहीं हुए, तो आने वाली पीढ़ी एक "संवेदनहीन समाज" की ओर बढ़ जाएगी।

अतः मेरी सरकार से विनम्र अपील है कि विद्यालयों में नैतिक शिक्षा और जीवन मूल्यों को पुनः अनिवार्य किया जाए। शिक्षकों और अभिभावकों के लिए संवेदनशीलता कार्यशालाएं आयोजित की जाएं। छात्रों के लिए मानसिक स्वास्थ्य परामर्श सेवाएं उपलब्ध कराई जाएं और सोशल मीडिया, ऑनलाइन गेमिंग कंटेंट पर निगरानी और मार्गदर्शन सुनिश्चित किया जाए।

MR. CHAIRMAN: The following hon. Members associated themselves with the Special Mention made by hon. Member, Shri Madan Rathore: Shri Mayankkumar Nayak (Gujarat), Shri Maharaja Sanajaoba Leishemba (Manipur), Dr. Sumer Singh Solanki (Madhya Pradesh), Shri R. Girirajan (Tamil Nadu), Shrimati Rajathi (Tamil Nadu), Dr. Sasmit Patra (Odisha) and Shri Sat Paul Sharma (Jammu & Kashmir).

Shrimati Maya Naroliya, not present. Shri I. S. Inbadurai, not present. Dr. Medha Vishram Kulkarni.

Concern over circulation of AI-generated and morphed obscene content of Hindu Gods and Goddesses on social media

DR. MEDHA VISHRAM KULKARNI (Maharashtra): Hon. Chairman, Sir, I wish to draw the attention of the Government to a deeply disturbing and sensitive issue. In recent months, social media platforms and several internet sites have witnessed a surge in AI-generated, morphed and deep-fake nude and obscene images and videos of Hindu Gods and Goddesses. Reports indicate that a large number of Hindu deities are being deliberately and systematically targeted by certain miscreants with malicious intent, clearly aimed at hurting religious sentiments, provoking communal tension, and destabilising social harmony across the country.

Sir, the misuse of AI, deep-fake tools and sophisticated image-manipulation technologies has opened a dangerous new front in cybercrime. Religious icons and sacred imagery are being distorted and circulated with impunity, revealing not only inadequacy of current legal frameworks but also urgent need for stronger accountability mechanism for digital platforms. The scale, coordination and intent

Contents Page

behind these activities show a planned attempt to malign Hindu faith and undermine cultural unity.

In this context, I urge the Government to take following steps: (1) Launch immediate, strict and exemplary action against those creating or circulating such offensive content; (2) Mandate social media companies to deploy proactive AI-based detection, swift takedown systems, and stricter verification protocols for sensitive content; (3) Formulate a strong and comprehensive Hindu Faith Protection Law/ Anti-Blasphemy Law with stringent provisions against AI-enabled religious defamation; (4) Establish a special cyber task force dedicated to religious desecration cases.

Protecting our faith, cultural dignity and societal harmony is our collective constitutional responsibility. I request intervention from the Government in the matter. Thank you, Sir.

MR. CHAIRMAN: The following hon. Members associated themselves with the Special Mention made by the hon. Member, Dr. Medha Vishram Kulkarni: Dr. Sasmit Patra (Odisha), Shri Mayankkumar Nayak (Gujarat), Shri Sat Paul Sharma (Jammu & Kashmir) and Shri Maharaja Sanajaoba Leishemba (Manipur).

Next is Shri Mohammed Nadimul Haque.

Need to boost Manufacturing Sector amid global uncertainty

SHRI MOHAMMED NADIMUL HAQUE (West Bengal): Sir, the economic growth of the country continues to be adversely affected by the stagnant manufacturing sector. In India, the manufacturing sector contributes to just 17 per cent of the GDP. Even if we look at the decadal figure, the contribution of the manufacturing sector to the overall Gross Value Added has been around 17 to 18 per cent for the last 10 years. We have not achieved the scale necessary to drive employment, exports, or technological upgradation which would integrate the Indian industries into the global manufacturing network.

If we look at the global picture, India has only 3.3 per cent share in the global manufacturing output, which is disproportionately low for the world's 5th largest economy. One major reason is that India is still not integrated well into the Global Value Chains (GVCs), while GVCs make up about two-thirds of all world trade. The current global context necessitates such participation. The US-China strategic rivalry, new tariff and non-tariff barriers, and recurring disruptions in key shipping corridors

Contents Page

such as the Red Sea, have increased uncertainty in cross-border supply chains.

Further, in the year 2024-25, merchandise trade deficit increased by 17 per cent to US$ 282.8 billion from last year. This raises concerns about the increasing import dependence of the country. Without reducing logistics and input costs, and building domestic capacity in high-import sectors, India's manufacturing sector remains exposed to external shocks and cost volatility. I urge the Government to look into it.

MR. CHAIRMAN: The following hon. Members associated themselves with the Special Mention made by the hon. Member, Shri Mohammed Nadimul Haque: Dr. Sasmit Patra (Odisha), Shri R. Girirajan (Tamil Nadu), Shrimati Rajathi (Tamil Nadu), and Dr. John Brittas (Kerala).

Shri Ramji Lal Suman; not present. Shrimati Rekha Sharma.

Demand for bridging the Gender Gap in STEM and Emerging Technologies

SHRIMATI REKHA SHARMA (Haryana): Sir, I rise to draw the attention of the Government to a pressing challenge as India positions itself as a global leader in science, technology, and innovation, the persistent under-representation of women in science, technology, engineering, and mathematics (STEM) fields, particularly, in frontier areas such as artificial intelligence, technologies, and advanced engineering. While our nation has made significant strides in expanding access to education, the transition from STEM classrooms to careers in high-tech sectors remains uneven for women. Although women constitute 43 percent of STEM graduates, only around 14 percent of researchers are women. This stark decline highlights the social constraints, institutional issues, and structural barriers that young women encounter. Many face limited mentorship, fewer opportunities for professional growth, and subtle hiring prejudices that hinder their participation in cutting-edge research, innovation, and high-value technological roles. To address this gap, I urge the Government to expand scholarship schemes for women pursuing advanced research degrees, particularly, PhDs and post-doctoral programmes. Partnerships with industry should foster women-focussed fellowships in AI, semiconductor design, cyber-security, and deep tech R&D. Educational institutions should be mandated to publish annual reports on gender inclusivity, mentorship programmes, and placement outcomes in STEM, promoting transparency and accountability. India's technological future cannot be built on half its talent. It is our collective responsibility to ensure that girls and women from every region, background, and income group have equitable access

Contents Page

to opportunities in STEM. Empowering women in science and technology is not merely a question of fairness, it is essential for the nation's innovation and growth. Thank you, Sir.

MR. CHAIRMAN: The following hon. Members associated themselves with the Special Mention made by the hon. Member, Shrimati Rekha Sharma: Dr. Sasmit Patra (Odisha), Shri R. Girirajan (Tamil Nadu), Shrimati Rajathi (Tamil Nadu), and Shri Maharaja Sanajaoba Leishemba (Manipur).

The House stands adjourned to meet at 11.00 a.m. on Friday, the 5th December, 2025.

The House then adjourned at eighteen minutes pastsix of the clock till eleven of the clock on Friday, the 5th December, 2025.

Contents Page

PUBLISHED UNDER RULE 260 OF RULES OF PROCEDURE AND CONDUCT OF BUSINESS IN THE COUNCIL OF STATES (RAJYA SABHA)